

Fifth Series Vol. LII-No. 44

Friday, May 2, 1975
Vaisakha 12, 1897 (Saka)

LOK SABHA DEBATES

(Thirteenth Session)



(Vol. L II contains Nos. 41-49)

**LOK SABHA SECRETARIAT
NEW DELHI**

Price ₹ Rs. 2.00

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LOK SABHA DEBATES

LOK SABHA

Friday, May 2, 1975 | Vaisakha 12, 1897
(Saka)

The Lok Sabha met at Eleven of the Clock

(Mr. Speaker in the Chair)

ORAL ANSWERS TO QUESTIONS

News Report Captioned 'Cotton Export to Avert Glut'

*855. SHRI VASANT SATHE: Will the Minister of COMMERCE be pleased to state:

(a) whether attention of Government has been drawn to the news report appearing in the 'Economic Times' dated the 9th April, 1975, under the caption "Cotton export to avert glut"; and

(b) if so, the reaction of Government to the various observations made therein and facts of the matter?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAY):

(a) Government have seen the news report in question.

(b) It has been decided to permit some limited export of long staple cotton which will be canalized through the Cotton Corporation of India.

SHRI VASANT SATHE: Sir, the policy of the Government is like bolting the stable after the horses have run away. The long staple cotton produced in the country is nearly fourteen lakhs bales more than required. Sir, today the price of long-staple cotton has fallen even below what the Agricultural Prices Commission had fixed in Andhra and other parts. I would like to know in view of the fact that the mill-owners are opposing the export what is the policy of the Government? Are you going to pur-

chase this surplus 4 lakh bales through the Cotton Corporation or are you going to allow them to export this surplus and earn foreign exchange? What is the meaning when you say that only limited quantity will be allowed to be exported?

PROF. D. P. CHATTOPADHYAYA: Sir, the question of mill-owners' opposition may be relevant but we are not going to listen to whatever they say. In this respect although there was some opposition from some sections of industry yet Government have not accepted their suggestion and have decided to exporting some quantity of long-staple cotton. It will not be advisable in our own commercial interests to disclose the quantity. That might have an adverse effect on the price realisation. Whatever we can—consistent with the desired level of price—we will try to export and help the growers.

SHRI VASANT SATHE: Unfortunately. I have not been able to understand whose commercial interest has the hon. Minister in mind when the prices have already gone below even the support price. There is a Punjabi phrase:

“बाप खाने नहीं देता, मां भीख नहीं मागने देती।”

You are neither purchasing from the grower nor are you allowing them to export. I am not really able to understand whose commercial interest you are talking about. Will you clarify what are you going to do about these 4 lakh surplus bales?

PROF. D. P. CHATTOPADHYAYA: The surplus was estimated to be 4 lakhs or 6 lakhs. The latest position is that the production has gone upto 17 to 18 lakh bales of long and extra-long staple cotton. It has developed a curious situation. While in respect of medium and short staple cotton there is shortage and, therefore, there is high price, but because of the fact

that the long and extra-long staple cotton has been produced much more than merely 4 to 6 lakh bales—according to the latest estimates it is 8 to 9 lakh bales—I think, it will be an inadvisable proposition to assure a high price only by exporting more and more raw-material. Sir, when I say it will not be advisable to disclose the quantity in the commercial interest, I have also the growers' interest in mind, because price realisation of the country, and therefore of the growers also, who will be allowed to export, will come down.

डा० लक्ष्मी नारायण पांडेय : मंत्री महोदय ने इस बात को स्वीकार किया है कि लम्बे रेशे की रुई का उत्पादन अधिक हुआ उस के कारण उस का भारी स्टॉक जमा हो गया किन्तु काटन कारपोरेशन के पास फण्ड नहीं है जिस से किसानों से किसी प्रकार का ऋय नहीं किया जा रहा है और किसानों के पास भारी मात्रा में स्टॉक जमा है। किसान बहुत परेशान हैं। बजार में कोई लेने वाला नहीं है। काटन कारपोरेशन खरीदता नहीं है। आप ने सीमित मात्रा में निर्यात करने की बात कही है। मैं जानना चाहता हूँ कि किसानों के पास जो स्टॉक है चाहे वह महाराष्ट्र के विदर्भ क्षेत्र के हों या मध्य प्रदेश के निमाड हों उन किसानों से यह रुई काटन कारपोरेशन या अन्य किसी एजेंसी द्वारा कब तक खरीद ली जायेगी जिस से कि किसानों को किसी प्रकार का नुकसान न हो ?

PROF. D. P. CHATTOPADHYAYA: Sir, the Cotton Corporation is already purchasing from the pockets where long staple and extra long staple cotton are produced. Our idea is to purchase right from the growers. But, as we have said, because of the limited credit availability the Cotton Corporation is not in a position to go in for extensive purchases. But whatever possible is being purchased. Formerly, our idea was to give the price, half in bond and half in cash. But the growers found it very difficult. Therefore, in deference to their wishes, we have decided to pay the full

price in cash. The operation is going on smoothly.

SHRI R. S. PANDEY: Sir, the hon. Minister has now stated that in the commercial interest, he is not able to mention the quantum, how much is going to be exported. We had squandered foreign exchange to the tune of Rs. 100 crores in the last few years. We have potential in the country for producing long staple cotton. Now, I would like to know, are you going to ban the import of long staple cotton?

PROF. D. P. CHATTOPADHYAYA): Sir, long staple cotton is not being imported. It is being exported.

SHRI R. S. PANDEY: I am telling you that you had squandered foreign exchange to the tune of Rs. 100 crores in the last few years. Is it not a fact? It is good that you are exporting now. But, earlier, you have been importing long staple cotton.

PROF. D. P. CHATTOPADHYAYA): I have already said that we used to import long staple cotton formerly from Sudan and Egypt when we did not produce enough to meet our own internal requirements. Therefore, to say that we have squandered away money for importing cotton for our own requirements. I think, is not a right way of describing the situation which obtained at that time.

श्री श्रीकृष्ण अग्रवाल : जो सवाल यहां पूछे जा रहे हैं उन से यह पता चलता है कि हमारे यहां रुई ज्यादा है लेकिन क्या यह सही है कि 20 करोड की रुई प किस्तान से अपने यहां मंगाई जा रही है ?

PROF. D. P. CHATTOPADHYAYA: Sir, I think there is a little misunderstanding. Perhaps, I could not make myself sufficiently clear. The Cotton that is being imported from Pakistan is of medium variety, which is in short supply in the country to the extent of ten lakh bales. We are importing only 2 lakh bales. The export that we are talking about is of long staple and extra long staple variety.

श्री. राज सिंह भाई : मंत्री महोदय ने फरमाया कि लम्बे रेशे की रुई और मीडियम के समान भाव है। हमारे यहां मीडियम की कमी है। क्या मंत्री महोदय इस पर विचार करेंगे कि लम्बे रेशे की रुई और छोटे रेशे की रुई की मिक्सिंग कर के इस कमी की पूर्ति की जाय ताकि क्लाय के अंदर भी क्वालिटी में सुधार हो ?

PROF. D. P. CHATTAPADHYAYA: This technical aspect is being looked into.

Terminal Building at Civil Aerodrome, Ahmedabad

*858. SHRI P. G. MAVALANKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the existing terminal building at civil aerodrome, Ahmedabad is at present being renovated, expanded and modernised with a view to making it serviceable to a decent minimum expected level for the increased air traffic in Ahmedabad and Gujarat;

(b) if so, the full details thereof;

(c) when will the said developmental work be completed and at what total cost; and

(d) whether the area in the vicinity of the said terminal building is also being developed and if so, how and when?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c). The terminal building has already been extended and renovated. The areas for passenger facilities have been increased from 4031 sq. ft. to 13,655 sq. ft. Further minor modifications are also in progress for providing a separate area for security cleared passengers. Arrangements are also being made for providing additional furniture. The cost of the entire scheme is expected to be Rs. 5.5 lakhs.

(d) Yes, Sir. This includes dust proofing of certain areas, improvement to gardens etc. Instructions have been issued for taking up these works quickly.

SHRI P. G. MAVALANKAR: While I do appreciate some of the steps taken by Government with regard to development of the existing terminal building at the Ahmedabad airport, are Government satisfied that this has been done with a view to making the airport at Ahmedabad come up to the decent minimum expected level about which I had specifically asked in my question? He will kindly see that this is in terms of certain facilities like quick disposal of baggage, provision of a conveyor belt, certain air-conditioning facilities—because Ahmedabad almost all the year round except for the winter months is full of heat—and some allied facilities. In all these matters, have Government satisfied themselves that the present building has come up to the decent minimum expected level?

Also, he has not fully replied to part (c) of my question, 'when will the said developmental work be completed and at what total cost?' He has given the total cost but has not indicated the date by which this will be completed?

SHRI RAJ BAHADUR: Taking the last question first. I have stated that the terminal building has already been extended and renovated. I can give the various items. For example, the arrival concourse, departure concourse and baggage delivery have been extended and completed; departure holding is also there which was not there before; reserved lounge of 224 sq. ft. has been given; then the restaurant has also been extended. Sanction has already been accorded for additional furniture to be provided in the VIP room, extended portion of the lounge etc. These are in the process of being given.

As for the first question about what he calls a decent, minimum expected level, while the ideal is always to be

attained, whatever perfection we attain, still the ideal eludes us. I would say that so far as possible, within the limitations of our financial resources, we have done the best we can. I am grateful to the hon. member that he has himself been extending his co-operation in suggesting ways and measures of improving standards at the airport.

SHRI P. G. MAVALANKAR: With regard to the answer to part (d), although he says that certain instructions have been issued for quick work in the matter, may I know whether specifically in terms of developing gardens including fountains, constructing a circular one-way road near the terminal building, levelling of the ground, parking facilities etc. whether they will be looked into, because before the new building which is coming up during the Sixth Plan, we want all these things to be improved?

SHRI RAJ BAHADUR: My reply has been in the affirmative. I have pinpointed that this includes dust proofing of certain areas, improvement to gardens etc. I do not know about fountains, the hon member is perhaps aware that this requires plenty and copious supply of water which I wonder whether the Municipality of Annedabad would be able to provide. I would beg of him to bear with me when I say that fountains are not there, but other improvements will be there.

SHRI P. G. MAVALANKAR: What about parking facilities, one-way road etc.?

SHRI RAJ BAHADUR: Parking facilities, in the very nature of things, are part and parcel of the improvements effected.

Compulsory Crop Insurance by G.I.C.

*862. **SHRI M. RAM GOPAL REDDY:**

SHRI HARI SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the General Insurance Corporation has expressed its un-

willingness to take up Compulsory Crop Insurance in the country; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b). The Government of India has asked the G.I.C. to implement Pilot Crop Insurance Schemes on selected crops in selected areas on a voluntary basis. The question of the unwillingness of G.I.C. to take up compulsory crop insurance in the country, therefore, does not arise.

श्री हरी सिंह : अध्यक्ष जी, मंत्री महोदय ने अभी उत्तर में बताया कि गवर्नमेंट ने एल० आई० सी० से कहा है कि वह पायलट क्राप इशोरेंस स्कीम को अपने हाथ में ले। मैं मंत्री महोदय से जानना चाहता हूँ कि जो पायलट क्राप इशोरेंस स्कीम चालू की गई है वह कौन-कौन सी फसलों के लिये चालू की गई है और हिन्दुस्तान के किन-किन सूबों में चालू की गई है? कितना एरिया लाइफ इशोरेंस ने इस में कवर किया है और उस के क्या नतीजा निकले है? उस से किसानों को कितना लाभ पहुंचा है और सरकार को कितना लाभ पहुंचा है?

श्रीमती सुशीला रोहतगी : मान्यवर, वह बहुत उचित प्रश्न है—इस में 1972 में गुजरात में सब से पहले इस कार्य को शुरू किया गया, जहां जी० आई० सी० के कार्य को एल० आई० सी० कर रही थी। इस सम्बन्ध में आठ पायलट योजनायें प्रारम्भ की गई जो इस प्रकार से थी—

1. गुजरात में काटन एच० 4—खरीफ, 1974
2. तमिलनाडू में काटन एम० सी० यू० 5—खरीफ, 1974
3. महाराष्ट्र में काटन—एच० 4—खरीफ, 1974
4. आन्ध्र प्रदेश में आण्ड-नट खरफ, 1974
5. गुजरात में आण्ड-नट—खरीफ, 1974

6. तामिलनाडू में काटन—एम० सी० यू० 5—विटर, 1974-75
7. आंध्र प्रदेश में ग्राउंड-नट—विटर, 1974-75
8. महाराष्ट्र में व्हीट (कल्याण-सोना)—विटर, 1974-75

इसके बाद उत्तर प्रदेश में भी एक ऐसी योजना आई है जहां कि नैनीताल में शुगर केन पर यह योजना चालू होने वाली है।

आप ने रकबा और लाभ के बारे में जो प्रश्न पूछा है—इस का पूरा एनेक्सचर मेरे पास है, माननीय सदस्य चाहेंगे तो उस का पूरा ब्यौरा उन को भेज दूंगी। इस काम से 1974 में हम को जो प्रीमियम मिला वह करीब ढाई लाख रुपया था और जो खर्चा हुआ वह 25 लाख रुपये था, यानी जो क्लेम मागे गये वे 25 लाख रुपये के थे।

श्री हरी सिंह : अध्यक्ष जी, इसी संदर्भ में मैं एक प्रश्न और पूछना चाहता हूँ। इस में गेहूँ और गन्ने का जो एरिया लिया गया है वह ना के बराबर है और हिन्दुस्तान में किसानों की एक बहुत बड़ी तादाद इन्हीं दो फसलों पर निर्भर करती है। मैं सरकार से जानना चाहता हूँ कि बीमे की इस योजना को जो बाकी की स्टेट्स है, जो व्हीट पैदा करने वाली, शुगर-केन पैदा करने वाली स्टेट्स हैं, उन में इस को कब तक लागू किया जायेगा और किस-किस सूबे में किन-किन जिलों को इस में लिया जानेवाला है ?

श्रीमती सुशीला रोहतगी : यह एक बड़ा व्यापक प्रश्न है। इस में सरकार का प्रयास यही है कि ज्यादा से ज्यादा रकबे को इस में लिया जाये, ज्यादा से ज्यादा लोगों को लाभ मिले। लेकिन जैसा आप जानते हैं सारे देश में कृषि की अलग अलग परिस्थितियाँ हैं, किसानों की क्षमता को देखना होगा, कितना इनपुट वे इस्तेमान करते हैं, इन सारी बातों को देखते हुए यह पायलेट योजना बनाई गई है और इस पर अच्छी तरह से परीक्षा करने के

लिये बोर्ड ने एक कमेटी बनाई है, जिस की रिपोर्ट आने वाली है, इसी मास में आ जायेगी, उस पर विचार किया जायेगा और देखेंगे कि इसमें क्या करना है ?

SHRI B. K. DASCHOWDHURY: In her reply. the hon. Minister has stated that the crop insurance scheme is being applied on a limited scale to some items of production like cotton, wheat and to a certain extent sugarcane. Is it not possible to have a sort of compulsory insurance for commercial crops like tea—of course there is a system at the moment—and is it desirable on the part of Government to apply this scheme, particularly to the flood-affected zones of the country where wheat and crops other than wheat are grown?

SHRIMATI SUSHILA ROHATGI: I am sorry I could not follow the latter part of the question, but about making this compulsory, this question has been examined in depth. As to whether it could be applied on a huge scale, an expert committee did go into the matter and they said that considering the vastness of the country, we would require a big machinery and the expenses also would be very prohibitive. Therefore, before deciding whether we should make it compulsory, as I mentioned, it is being done on a pilot basis and the results of this scheme would show whether it could be advanced to the compulsory stage.

Would he kindly repeat the last part of the question?

SHRI B. K. DASCHOWDHURY: Whether the Government will give consideration to apply this scheme, this crop Insurance Scheme, to other parts of the country particularly to the flood affected areas of the country where crops other than wheat has been grown like paddy, jute, etc?

SHRIMATI SUSHILA ROHATGI: That will depend particularly upon the presence there or existence there of any local machinery which could take up this entire scheme like the Fertiliser Corporation, the Agro-In-

dustries Corporation and any other institution which would be invited to come forward in the local area to take up this scheme.

डा० लक्ष्मी नारायण पांडेय : एक पूरक प्रश्न के उत्तर में मंत्री महोदया ने बताया कि इसमें जो लागत लगी है वह पचीस लाख रुपये है, तथा ठाई लाख रुपये प्रिमियम आया है अर्थात् जो खर्चा हुआ है वह 25 लाख २० का हुआ है। मैं जानना चाहता हूँ कि क्या आप फसल बीमा योजनाओं को व्यवसायिक आधार पर ही लागू करना चाहते हैं या सिद्धांततः इस के साथ आपकी सहमति है, ताकि किसान इस योजना से लाभान्वित हो सकें।

श्रीमती सुशीला रोहतगी : सिद्धांततः सहमति न होती तो लाभ को दृष्टि में रखते हुए इस को न किया जाता। लेकिन इस में दोनों पहलुओं को सामने रखते हुए काम करना होगा क्योंकि एल० आई० सी० के काम जो रुपया है वह भी पब्लिक का रुपया है। इसलिये द.न. चीजों को सामने रखते हुए किसी निष्कर्ष पर पहुँचना इनका आसान नहीं है। लेकिन सिद्धांततः ही ऐसा किया गया है और जितना सम्भव हो सकेगा, इस को लिया जायेगा।

श्री विभूति मिश्र : अध्यक्ष जी, 24 सालों से मैं लोक-सभा का सदस्य हूँ। यह बराबर मुनता आया है कि क्राप इंगो-रेंस होगा। मैं जनाना चाहता हूँ कि क्या सरकार का कोई खास प्लान है कि किसी साल मिनी-क्राप को लिया जायेगा, किसी साल फूड स्ट्रप्स को लेगे। क्या सरकार कोई फेसेड प्रोग्राम बनायेगी, जिस से किसानों को जो मनी-क्राप है, जैसे टबेकों, पैडी, जूट, गेहूँ आदि इन सब को एक-एक कर के इस योजना में लिया जा सके, ताकि हमारे किसान खुशहाल रहें और उन को कोई दिक्कत न हो। सुबह-सुबह साहब फूड मिनिस्ट्र में रह चुके हैं और इन्होंने उस वक्त कहा था कि हम ऐसा करेंगे।

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I think the hon. Member will celebrate the Silver Jubilee of his Membership. Sir, this matter of Crop Insurance has been talked about, investigated and Committees after Committees have been appointed and till now, the conclusion reached is that it is not a feasible proposition under the conditions existing in India not only because of the various crop regions but because of the various farm practices as well. Even within a limited area, the conclusion every time reached was that this was not a feasible proposition. As a matter of fact in the pilot project itself, I find against a net premium of one pilot area of 22,000, the claims made now are two lakhs and against a premium in another area of 20,000, the claims are three lakhs. We find against the 20,000 premium, in lakhs the claims have come. Therefore, unless the Government are in a position to subsidise all these things to this extent—and that means we have to find resources to this also—it looks as if it is an impracticable proposition as it stands. But still for the purpose of finding out whether some method could be adopted at least in some areas these pilot projects have been taken up and let us hope very soon we will be able to evolve some scheme covering at least some of the commodities which the hon. Member has mentioned.

MR SPEAKER: Chaudhry Dalip Singh—absent. Shri Indrajit Gupta—absent—.

SHRI VASANT SATHE: Rule 48 (3) says:

“If on a question being called it is not asked or the member in whose name it stands is absent, the Speaker may, at the request of any member, direct that the answer to it be given.”

May I request you, under this rule, to put this question to the minister?

SHRI SURENDRA MOHANTY: I fully support Mr. Sathes request.

MR. SPEAKER: The corollary will follow that I should ask supplementaries also.

SHRI VASANT SATHE: That will be done by us. You only direct him to answer the question.

MR. SPEAKER: I am not going to exercise that right unless I am sure of my position.

SHRI VASANT SATHE: Are you not sure?

SHRI VAYALAR RAVI: Many people are absent. Otherwise, the Question Hour will be over early.

MR. SPEAKER: I can ask only when I shift to that place !

Accumulation of Stocks of Controlled Cloth

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*866. SHRI M KATHAMUTHU.

SHRI B S BHAURA:

Will the Minister of COMMERCE be pleased to state.

(a) whether there is accumulation of stocks of some varieties of controlled cloth and at the same time there is short supply of some varieties.

(b) if so, whether Government have instituted any investigation into this matter to suggest measures for correcting the varital imbalance in the production; and

(c) if so, the remedial measures being taken in the matter?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA).

(a) Complaints about accumulation of grey long cloth and short supply of dhoties and sarees had been received in recent months.

(b) and (c): With effect from 1st October, 1974 production of grey long cloth, without the permission of the Textile Commissioner, has been prohibited. From 1st January, 1975 the mills have been directed to produce 20 per cent of their production of controlled cloth in the form of dhoties and sarees.

SHRI M. KATHAMUTHU: The Minister has stated that there is a short supply of dhotis and saris. But the Government has directed the mills to produce only 20 per cent of the production of controlled cloth in the form of dhotis and saris. May I know what is the estimated demand of dhotis and saris and whether this 20 per cent that has been now fixed is enough to meet the demand?

PROF. D. P. CHATTOPADHYAYA: According to a survey made by the National Consumers Cooperative Federation, dhotis and saris together account for 20 per cent of the total requirements of cloth. We cannot ask the organised mill sector to produce the entire quantity because that will be hurting the handloom and powerloom sector. So, to protect the interests of the handloom and powerloom sector, we think it will not be advisable to ask the mill sector to produce more.

SHRI MOHAN DHARIA: May I know whether it is true that the Government has taken a decision only to produce standard cloth from the mills run by the National Textile Corporation and to exempt the private sector mills from this obligation?

PROF. D. P. CHATTOPADHYAYA: It is not correct.

श्री नरसिंह नारायण पांडे : कुछ दिनों पहले मैंने इस सदन में कहा था कि कानपुर की मिले जो कपडा बनाती है, वह कुछ कोऑपरेटिव के अघिकारियों की माजिश से कन्ज्यूमर्स कोऑपरेटिव सोसायटीज के कपडों का बच दिया जाता है। इसके बारे में जो शिकायत की गई है, उसकी जांच क्या सरकार ने कराई है और कराई है तो उस जांच के क्या परिणाम निकले हैं ?

PROF. D.P. CHATTOPADHYAYA: The investigation reports are not readily available with me, so I require some time to let the Member know about it.

श्री राम कंबर : मैं मंत्री महोदय से जानना चाहता हूँ कि जो लट्ठे का स्टॉक जमा हो गया है, क्या उसके कारण इसकी कीमत में गिरावट आने की आशा है, जिससे कि गरीब लोग उसका ज्यादा इस्तेमाल कर सकें ?

अध्यक्ष महोदय : पगड़ी का भी वृत्तिये ।

PROF. D. P. CHATTOPADHYAYA: Long cloth accumulation is partly due to the inability of the National Consumers Cooperative Federation to lift it because they have some credit difficulty. That aspect of the problem we are looking into. As far as the other aspect of the problem is concerned,—i.e. inferior qualities are not being lifted—that aspect, we have looked into and now the new specifications of the long cloth are being produced from 1st of March this year and we hope when good quality of long cloth starts reaching the market—it has already started reaching—the situation will improve further.

SHRI VAYALAR RAVI: The Minister has just now said that obligation has been fixed for the mill and handloom sector to produce 20 per cent standard cloth. I would like to know whether this will be sufficient to meet the demand of the public today.

PROF. D. P. CHATTOPADHYAYA: It is not the country's whole demand that is supposed to be covered by standard cloth scheme. It is for the poorer sections of the people and a substantial part of the poorer sections is covered by this Scheme. I confess that the entire poorer sections are not covered. Our idea is to expand it further. We have done it last year from four hundred million sq. metres to eight hundred million sq. metres and we are thinking of further extending it.

श्री मूल चन्द्र डांगर : देश की कपड़े की मांग को देखते हुये क्या सरकार हैंडलूम

और पावरलूम को प्रोत्साहन देना चाहती है ? दूसरी बात यह है कि हैंडलूम और पावरलूम के कपड़े की कितनी खपत है, कितना कपड़ा तैयार होता है और कितने कपड़े की जरूरत है ?

PROF. D. P. CHATTOPADHYAYA: Besides what is being produced by the mill sector so far as controlled cloth is concerned, the remaining quantity is produced by the handloom sector. So far as the question of some relief is concerned, yesterday the hon. Finance Minister has provided some relief to the powerloom sector. We are thinking of giving some relief to the handloom sector by helping the handloom industry to liquidate its stock and also some rebate. These are under consideration and in due time a decision is expected to be taken.

श्री राम सिंह भाई : क्या यह बात सही है कि फाइन, सुपरफाइन और हाई क्वालिटी की जो मिलें हैं, वे अपने कोर्ट का कंट्रोल क्लाय नहीं बनाती हैं और नेशनल टैक्सटाइल कारपोरेशन से बनवाती हैं क्योंकि यदि वे अपने कोर्टे का कपड़ा नहीं बनावें तो इन पर ढाई रुपये प्रति मीटर फाइन होता है किन्तु वह उनकी फेडरेशन को जाता है। कारपोरेशन की मिलों की क्षमता ऐसी नहीं है कि वे अच्छा कपड़ा बना सकें। क्या कपड़ा खराब आने का यह भी एक कारण है ?

PROF. D. P. CHATTOPADHYAYA: One of the reasons is that for the production of one metre of standard cloth, the loss incurred by the industry—whether it is private sector or public sector—is to the extent of Rs. 1.50. The second point is that some of the NTC mills are equipped better in terms of their machinery and other things to produce standard cloth and so, they are producing the major portion of the standard cloth. As I have already stated the private sector is also producing standard cloth in substantial quantity.

बंगला देश से वस्तुओं का आयात

* 868. श्री लालजी भाई : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि भारत सरकार ने बंगला देश से वर्ष 1972-73 तथा 1973-74 के दौरान कौन-कौन सी वस्तुएं आयात की हैं तथा इसमें कितनी विदेशी मुद्रा व्यय की गई है ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): A statement is laid on the Table of

	(Value in Rs. 1000)	
	1972-73	1973-74
1. Jute raw (excluding Bimlipatam and Mesta)	10455	121047
2. Paper (including newsprint) and paperboard	6580	25838
3. Fish & fish preparations	7325	20639
4. Molasses, inedible	1103	40
5. Other articles	9162	1290
TOTAL IMPORTS :	34625	168854

श्री लालजी भाई 31 दिसम्बर, 1974 तक व्यापार की अवधि थी। क्या इस अवधि को बढ़ाने का भी कोई प्रस्ताव था और यदि नहीं तो उसका क्या कारण है; यदि प्रस्ताव था और इस अवधि को बढ़ाया गया है तो क्या उसमें उन्हीं चीजों को आयात करने की व्यवस्था थी जो पहले की जाती थी या और हैं और है तो कौन सी है ?

SHRI VISHWANATH PRATAP SINGH: The balance of trade agreement was valid upto December 1974. Then it was reviewed and certain items on which contracts were standing on December were allowed up to February. After that, there was switchover to free foreign exchange and the rupee trade agreement was over. (Now there is free foreign exchange in the trade with Bangladesh. Some of the items which were

the House.

Trade between the two countries during 1972-73 was governed by the Limited Payments Arrangement concluded in March, 1972. In July 1973 this Agreement was replaced by a Balanced Trade and Payments Arrangement which extended upto 31st December, 1974. Both Arrangements provided for rupee trade between the two countries. The major commodities imported on all accounts from Bangladesh during 1972-73 and 1973-74 were as follows:—

given exception at that time so that they may be continued to be imported or exported were coal, jute, tobacco, newspapers and fresh fruits.

श्री लालजी भाई : जो नई चीजे रखी गई हैं उनका मूल्य कितना रखा गया है ? जो बढ़ाई गई अवधि है उस अवधि में जो बढ़ाई गई चीजे हैं या जो नए सिरे से रखी गई हैं उनकी कीमत क्या होगी ?

श्री विश्वनाथ प्रताप सिंह : बढ़ाई हुई अवधि में कोई नये दाम नहीं रखे गए पुराने कांटेक्ट्स में जो दाम निर्धारित थे उन्हीं दामों पर बढ़ाई गई हुई अवधि में आयात निर्यात होगा।

SHRI PRIYA RANJAN DAS MUNSI: Fish is one of the important items of import. I would like to know whether recently the Bangladesh Government raised an objection,

or expressed their unwillingness, to supply fish on the ground that whatever they send, whether we import from them, does not reach us in time because of our not having sufficient mechanism for import.

Secondly, I would like to know whether the fish imported from Bangladesh is consumed only in Bangal or throughout the country.

SHRI VISHWANATH PRATAP SINGH: The Bangladesh Government did not raise any objection to the supply of fish, but they did point out that they were facing a little difficulty in regard to transport, like packing in ice etc. I am not sure whether it goes to other States. I think West Bengal would be consuming most of them.

वाणिज्यिक बैंकों की पूंजी के बारे में स्टेट बैंक आफ इंडिया, बम्बई के चेयरमैन का भाषण

* 870. डा० लक्ष्मी नारायण पांडेय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान स्टेट बैंक आफ इण्डिया के चेयरमैन द्वारा बम्बई में 31 मार्च, 1975 को दिये गये भाषण की ओर दिलाया गया है जिसमें उन्होंने वाणिज्यिक बैंक की पूंजी निधि में वृद्धि करने की जरूरत पर प्रकाश डालते हुये उस आवश्यकता बताया है अन्यथा बैंकों की कार्य स्थिति पर पिपरीत प्रभाव पडने की सम्भावना है , और

(ख) यदि हा, तो सरकार ने इस मामले में क्या कदम उठाये हैं ?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The reference in the speech is to the question of adequacy of capital funds of the banks viz. the capital and reserves in relation to the deposit liabilities. This question has been engaging the attention of the Government and the Reserve Bank of

India since the early sixties and more so since 1969 when the 14 major banks were nationalised. Reserve Bank in the last few years been impressing on the banks the need for stepping up their usual and necessary provisions and appropriations to reserves from out of profits.

डा० लक्ष्मीनारायण पांडेय : मंत्री महोदय ने अपने उत्तर में कहा है कि रिजर्व बैंक आवश्यक व्यवस्थाओं तथा लाभों में सुरक्षित कोष में विनियोग की गति में तीव्रता लाने के लिये बैंकों पर दबाव डाल रहा है। मैं जानना चाहता हू कि इस कदम को उठाने के फलस्वरूप बैंकों की सुरक्षित पूंजी में पिछले दो वर्षों में कितनी वृद्धि हुई है और यदि नहीं हुई है तो उसके कारण क्या है ?

SHRI C. SUBRAMANIAM: In the case of the State Bank, this percentage has come down from around 6 in 1955 to a little over 1 in 1973 on the basis of the published accounts. Now it has gone up to 1.6, mainly because the capital base has remained the same but the deposits are increasing. Therefore, this question was considered by the Banking Commission also, and they also have made certain recommendations with regard to the capital base with reference to the deposits, but it is a question of the risk which the depositors have got to undertake when the capital base is small, but fortunately we have brought into existence various other organisations like the Deposit Insurance Corporation, the Credit Guarantee Organisation and the Credit Gurantee Corporation which gurantee the losses if any due to the failure of the Banks and therefore, to a certain extent this has been mitigated. But I do agree that we have to see that by way of reserves and capital the security for the depositors does increase in course of time.

डा० लक्ष्मी नारायण पांडेय : जमाकर्ताओं की सुरक्षा हेतु रिजर्व पूंजी की आवश्यकता होती है, यह आपने कहा है। मैं जानना चाहता हू कि बैंकों में डिपॉजिट्स में क्या निरन्तर कमी नहीं होती जा रही है और यदि हां, तो

बिप्राजिट्स का प्रतिशत बढ़े इसके बारे में आपने कौन से कदम उठाये हैं ?

SHRI C. SUBRAMANIAM: It is not as if the deposits are not increasing. The deposits are increasing, but the rate of increase has slowed down to a certain extent. That is due to the economic situation which is prevailing, and with the improvement of the economic situation, I am sure the deposits also would improve.

SHRI VAYALAR RAVI: Recently the Chairman of the State Bank made a statement regarding the dilution of ownership and selling shares to the public. I would like to know whether the Government has noticed it, and if so, have the Government taken any such decision or authorised the Chairman to make such a statement?

SHRI C. SUBRAMANIAM: It is not a question of authorising the Chairman. The Chairman, taking into account various factors, makes a speech to the shareholders and when any point which he has made in regard to which Government have got to take action is brought to the notice of the Government, we examine and then on that basis we take decisions.

SHRI VAYALAR RAVI: In regard to policy?

SHRI C. SUBRAMANIAM: Even in regard to policy matters.

S. T. C.'s Turnover in 1975-76

*873. **SHRI D. D. DESAI:**

SHRI SHRIKISHAN MODI:

Will the Minister of COMMERCE be pleased to state:

(a) whether the State Trading Corporation is aiming at rupees one thousand crores turnover in 1975-76; and

(b) if so, the broad details thereof?

THE MINISTER OF COMMERCE

PROF. D. P. CHATTOPADHYAYA:

(a) and (b): Yes, Sir. Out of the protected turnover of Rs. 1000 crores, exports would account for Rs. 831 crores imports for

Rs. 265 crores and domestic trade for Rs. 4 crores.

श्री श्रीकृष्ण मोदी : मैं मंत्री जी से यह जानना चाहता हूँ कि जो आपने फिगर्स दी हैं कि एक्सपोर्ट 731 करोड़ की है तो इसमें एसेशियल कमोडिटीज की कितनी एक्सपोर्ट करेंगे और नान-एसेशियल कमोडिटीज की कितनी एक्सपोर्ट करेंगे ।

PROF. D. P. CHATTOPADHYAYA: Sir, there are many commodities which are being exported through STC like sugar, cement and than leather. So far as sugar is concerned, the amount is nearly Rs. 350 crores. so far as leather is concerned the amount is nearly Rs. 150 crores. So, there are many other figures which mainly account for particularly last year's export.

श्री श्रीकृष्ण मोदी : मैं मंत्री महोदय से जानना चाहता हूँ कि एसेशियल कमोडिटीज की और नान-एसेशियल कमोडिटीज की अलग अलग कितनी एक्सपोर्ट करेंगे ?

SHRI M. C. DAGA: The answer has no come

PROF. D. P. CHATTOPADHYAYA: If rice is considered as an essential commodity, then it is exported. The variety of rice that was exported is of a very high quality, and very limited quantity was exported. Almost all things are non-essential.

SHRI M. C. DAGA: He is avoiding the answer. He (hon. Member) is asking about the amount.

श्री मोदी जी : के प्रश्न का जवाब नहीं आया ?

श्री श्रीकृष्ण मोदी : मंत्री महोदय के पास इस समय फिगर्स नहीं है तो वह इसे वेंडिंग कर दें और बाद में जवाब दे दें ।

PROF. D. P. CHATTOPADHYAYA: We do not have the break-up figures. But if he is interested in knowing them, I can let him know.

श्री नरसिंह नारायणराव : जैसा कि मैंने क्वेश्चन नं० 860 के सम्बन्ध में चीनी के बारे में आपने जवाब दिया और उसमें कहा कि

चीनी का एक्सपोर्ट का फी-टन रेट कताना पब्लिक इंटररेस्ट में नहीं है, तो मैं जानना चाहता हूँ कि क्या मंत्री जी को इस बात की सूचना है कि विगत 4 महीने में जो चीनी शिपयार्ड पर बंदी है या बहुत सी चीनी मिलों के गोदामों में पड़ी है, जिसका एक्सपोर्ट नहीं हुआ है, और इंटरनेशनल मार्किट में चीनी का भाव 45 परसेंट गिर गया है तो इससे जो नुकसान हुआ उसकी जिम्मेदारी किस पर है ? क्या मंत्री महोदय इसकी जांच-पड़ताल करके इस सम्बन्ध में कोई उचित कार्यवाही करेंगे ताकि हमारी एक्सपोर्ट बढ़ सके ?

PROF D. P. CHATTOPADHYAYA: Sir, We export sugar and for that reason any other commodities, according to our contract price. It is but natural that while we export huge quantity, we have to keep some stock ready in port towns. It is not correct to say that we have not been able to ship anything in time and have incurred loss in the process. That sort of loss has not been incurred.

SHRI NARSINGH NARAIN PANDEY: I am putting a specific question. I want to know from the hon. Minister whether within four months the sugar price in the international market has gone down by 45 per cent and we could not export sugar to the extent what we wanted to export and it is lying in the godowns of the sugar mill magnets?

अध्यक्ष महोदय : आप बैठिये, मंत्री महोदय जवाब दें ।

PROF D. P. CHATTOPADHYAYA: I have already said that we had been exporting sugar regularly every month, stipulated quantum already decided upon. So, there has not been any delay. But every month, we cannot export all that we want. We have to stagger it over three-four months, and for that, we have not incurred any loss.

श्री नरसिंह नारायण पांडेय : मैं ब्राह्मण के काम होने का सवाल कर रहा हूँ, सवाल टाइम के बारे में नहीं है ।

MR SPEAKER: Mr. Pandey, please sit down. There is no difference. They are exporting it regularly.

SHRI NARSINGH NARAIN PANDEY: I have already asked a specific question. Within four months, the international sugar price has gone down by 45 per cent. The other day, in this House, the Minister of State in the Ministry of Agriculture and Irrigation, Shri Shahnawaz Khan, said that because of the lack of passage facilities in the shipyard the sugar exports could not be effected. This is the reply he gave. How is the Minister of Commerce saying that he is exporting sugar according to a schedule?

PROF D. P. CHATTOPADHYAYA: I do not know what my colleague has said. I have not seen the records. I am giving the information and the facts that I have at my disposal. The shipment is taking place according to schedule. As and when the available quantum is allocated for actual shipment, we export it. But all the quantity is not at a time made available.

MR. SPEAKER: His question is very simple as to whether any quantity of sugar is lying at the ports waiting for export.

PROF D. P. CHATTOPADHYAYA: There may be a few days' delay. But there is no major dislocation at all.

MR. SPEAKER: This is what the reply should have been.

SHRI KRISHAN CHANDRA HALDAR: I would like to know from the hon. Minister the products of cottage industries exported by the S.T.C., the value of the products exported and the names of the items.

PROF. D. P. CHATTOPADHYAY: I think, the hon. Member has in views the products of the Handloom and the Handicrafts Export corpora-

tion. We do export certain things produced in the cottage industries, like, shoes and other leather manufactures and also carpets. But I do not have the break up of these figures just readily available with me. But I can tell him that shoes, carpets, some leather manufactures, leather bags are the main items. There is some zari work also. That is also exported. These are the things that we export.

SHBI ANNASAHEB GOTKHINDE: May I know from the hon. Minister the estimated quantity of sugar likely to be exported during the current year?

PROF. D. P. CHATTOPADHYAYA: It will not be in our interest to disclose it.

WRITTEN ANSWERS TO QUESTIONS

Export of Sandalwood Oil

*854. **SHRIMATI PARVATHI KRISHNAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether Indian sandalwood oil is fast becoming popular in the world markets;

(b) if so, the facts thereof; and

(c) the total export during the last three years and foreign exchange earned therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c): Yes, Sir. The Total exports of Sandalwood Oil during the last three years have been as follows:—

	<u>Value in Rs. lakhs</u>
1972-73	278
1973-74	351
1974-75	549
April—November)	

Robbery in Branch of S.B.I., Tiruvanniyur

*856. **SHRI NAWAL KISHORE SHARMA:** Will the Minister of FINANCE be pleased to state:

(a) whether four masked armed men robbed a branch of the State Bank of India in suburban Tiruvanniyur on the 5th April, 1975 and escaped with cash;

(b) the amount of cash taken away by them and the full particulars of the incident; and

(c) the steps taken to maintain security in Banks?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) to (c) The State Bank of India has reported that on 5th April, 1975 four masked armed persons committed a robbery at its Tiruvanniyur branch. According to State Bank of India, the armed men, after having failed in their efforts to have the room containing cash and gold ornaments opened, ran away with cash amounting to Rs. 36,599/- which was available at the cash counters. The bank has lodged a complaint with the local police who are investigating into the matter.

As all criminal offences including robbery relate to the subject of law and order, a subject reserved for the State Governments, it is mainly for the State Governments to take steps for preventing such incidents.

All banks do generally have their own internal security arrangements and safeguards against robbery and review these arrangements and safeguards periodically in the light of experience with a view to further tightening these arrangements.

Ceiling on Bonus Payable to Bank Employees

*857. SHRI K. M. MADHUKAR:
Will the Minister of FINANCE be pleased to state:

(a) whether Government have a proposal under consideration to impose a ceiling on the bonus payable for 1974 to the bank employees; and

(b) if so, the salient features of the proposal?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b) Bonus is one of the appropriations to be made by a bank from the gross profits, after the management of the bank has decided on the provisions for bad and doubtful debts and other usual or necessary provisions. Government generally hold every year consultation with the public sector banks on the general question of making appropriations under the several heads and the broad approach to be made in regard to bonus payment with a view to ensure that no one bank is far out of line with the others. Some of the banks have already ceilings on the payment of bonus to officers and the general question of having a ceiling on the payment of bonus to officers is, therefore, one of the aspects that is considered at these meetings.

For the year 1974, each bank will have negotiations individually with the representatives of the union in that bank on the bonus payment after the audit of the annual accounts are finalised. Except in one bank, the audits of the annual accounts of the other public sector banks for 1974 have not yet been completed.

Death Claims Filed with L.I.C.

859. SHRI JAMBUWANT
DHOTE:
SHRI RAM HEDAOO:

Will the Minister of FINANCE be pleased to state: ---

(a) whether a large number of death claims filed with the L.I.C. are pending finalisation for a considerably long time;

(b) the number of claims filed and those decided during the last three years till to date;

(c) the reasons for delay in their settlement; and

(d) the steps proposed to be taken for early disposal of these pending cases?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) The number of death claims outstanding as on 31-3-1974 was 33222. Similar figure as on date is not available but the estimated figure as on 28-2-1975 is about 32000—

(b) Period	Death claims intimated	Death claims settled
1-4-1972 to 31-3-1973	55371	54335
1-4-1973 to 31-3-1974	57779	50485
1-4-1974 to 28-2-1975	54184	55111

(Provisional)

(c) The settlement of claims is delayed for the following reasons:—

- (i) Claim forms/Discharge forms awaited from claimants.
- (ii) Proof of title awaited from claimants.
- (iii) Age proof awaited.
- (iv) Claims investigation to be completed.
- (v) Replies to enquiries by the offices from doctors, hospitals, etc. awaited.

(d) In the recent past the LIC has taken the following steps to bring down the outstanding claims:—

- (i) The powers of officers-in-charge to waive evidence of title have been raised from Rs. 10,000 to Rs. 50,000.
- (ii) A cell has been set up in the Central Office to maintain continuous check over the operations of the subordinate offices towards claim settlements.
- (iii) The Indian Institute of Management at Ahmedabad has been asked to study and report how the claim settlement can be further expedited.
- (iv) With effect from 1st January, 1975 a "Satisfy Our Policyholders" Drive has been launched and personalised service to claimants has been intensified.

Export of Sugar

*880. SHRI ARVIND M. PATEL:
SHRI D. P. JADEJA:

Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of sugar exported during the last three years, year-wise;

(b) the names of the countries to whom exported with quantity thereof and at what rate per ton; and

(c) the foreign exchange earned?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYA-YA): (a) The total quantity of sugar exported during 1972, 1973 and 1974-75 was 0.99 lakh tonnes, 2.49 lakh tonnes and 6.97 lakh tonnes respectively.

(b) As most of the sales were on F.O.B. basis, it is difficult to give details of destinations.

It would not be in the public interest to disclose the rate per tonne.

(c) The foreign exchange earned during the last three years is as follows:—

	(Rs. crores)
1972-73	12.52
1973-74	42.21
1974-75	343.06

Creation and Filling up of Posts in I.T.D.C.

*861. SHRI SARJOO PANDEY:
Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether India Tourism Development Corporation is resorting to creation and filling up of various vacant posts in spite of Government directives for complete ban on direct recruitment in view of the economic crisis of the country;

(b) if so, what are the posts which have been created and filled up since the instructions regarding ban were issued; and

(c) whether Cabinet's approval was sought for before resorting to direct recruitment from the open market?

THE MINISTER OF STATE IN
THE MINISTRY OF TOURISM AND

CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) No, Sir. Creation and filling up of posts in India Tourism Development Corporation are being regulated as per guidelines issued by the Government.

(b) and (c) Do not arise.

Violation of Customs Regulations by Balyogeshwar

***863. SHRI DALIP SINGH:
SHRI INDRAJIT GUPTA:**

Will the Minister of FINANCE be pleased to state:

(a) whether Government have finalised the customs case against Shri Prem Pal Singh Rawat *alias* Balyogeshwar;

(b) if not, when the case is likely to be finalised; and

(c) what difficulties Government are experiencing in finalising the case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c) The case in respect of the goods which were seized was decided in October, 1973. The seized goods were confiscated absolutely. The order of confiscation is under appeal. The proceedings under Section 112 of the Customs Act, 1962 to determine liability for penal action against the persons concerned in the illegal importation, are pending.

A show cause notice was issued under Section 112 and reply was also received. The matter is pending for completion of personal hearing including examination of witnesses. Some hearings have taken place and adjourned at the request of the party's advocate. The case is again being fixed for hearing shortly.

Private Secretaries on Deputation in I.T.D.C.

***864. SHRIMATI ROZA DESHPANDE:** Will the Minister of TOUR-

ISM AND CIVIL AVIATION be pleased to state:

(a) whether the services of some officials in the rank of Private Secretaries have been borrowed on deputation by India Tourism Development Corporation from other Departments/Ministries during the last three years;

(b) whether these officials before joining I.T.D.C. were working as stenographers in the pre-revised pay scale of Rs. 220—530;

(c) whether these officials have been permanently appointed in the scale of Rs. 700—1250 and their pay fixed at Rs. 1100 per month; and

(d) if so, the names of the officials, the justification for their absorption and grant of such high salaries along with other fringe benefits?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a). India Tourism Development Corporation has not borrowed the services of any official in the rank of Private Secretary from other Department/Ministries during the last three years (1972-73 to 1974-75).

(b) to (d) Do not arise.

Advancing of Loans to Farmers by Banks of Palamau District, Bihar

***865. KUMARI KAMLA KUMARI:**

Will the Minister of FINANCE be pleased to state whether Government propose to issue instructions to the banks of Palamau District of Bihar to advance loans to farmers for the Development of Agriculture?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Government have been constantly urging the public sector banks to increase their lending to the agricultural sector and especially to small farmers. Guidelines have also been issued by the Reserve Bank of India for finan-

cing of agriculture by the commercial banks. It is not the practice of the Government to issue direct instructions to specific branches of the banks to grant loans to individuals or to any specific category of borrowers. Such matters are exclusively dealt with by the banks management.

Excise Duty on Cotton in Cotton Ginning and Pressing Factories

*867. SHRI C. K. CHANDRAPAN: Will the Minister of FINANCE be pleased to state:

(a) whether the levy of 1 per cent *ad valorem* excise duty on cotton in cotton ginning and pressing factories proposed under the current year's central budget is creating host of problems for ginning and pressing factories;

(b) if so, whether Government are reconsidering the question of imposition of duty on these items; and

(c) if so, the decision taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a). Following the levy of 1 per cent excise duty under the item 68 of the Central Excise Tariff, cotton ginning factories were initially held to be covered within its scope. As a result, a large number of representations were received, some of which raised doubts about the legality of charging the duty on ginned cotton, and pointed out various difficulties experienced by the ginning units in complying with the excise formalities.

(b) and (c). The Government having reconsidered the matter has since decided that ginned cotton is not liable to pay the aforesaid 1 per cent duty and instructions have been issued accordingly to all the field formations.

Collaboration with West European Manufacturers of Leather goods

*869. SHRI G. Y. KRISHNAN: Will the Minister of COMMERCE be pleased to state:

(a) whether interest in collaboration with Indian parties in producing leatherware has been sought by some West European manufacturers of leather goods; and

(b) if so, the names of the countries with whom collaborations have been reached and the progress thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a). Yes, Sir.

(b). Two proposals of collaboration with West German firms have been approved recently. One proposal of collaboration with a U.K. firm is under consideration.

Tax Liabilities of M/s Maganlal Chhagan Lal of Bombay

871. SHRI SAT PAL KAPUR: Will the Minister of FINANCE be pleased to state:

(a) the total amount of income-tax, wealth-tax, gift tax and other taxes outstanding against M/s Maganlal Chhagan Lal of Bombay as on the 31st March, 1972, 1973 and 1974;

(b) the total amount of various taxes paid by them during the above three financial years;

(c) whether any prosecutions have since been launched for non-payment of the arrears of taxes, if so, the particulars thereof; and

(d) the various steps taken during these three years to realise the outstanding amount of taxes and the success achieved and what further steps are proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a). No income-tax, gift-tax and central excise duty was outstanding against M/s. Maganlal Chhagan Lal of Bombay on 31st March, 1972, 1973 and 1974. Information in regard to Customs duty outstanding, if any, against the firm is being collected and will be laid on the Table of the House.

(b) The firm of M/s. Maganlal Chhaganlal of Bombay was not liable to pay income-tax, wealth-tax or gift tax during any of the three financial years. The firm did not pay any central excise duty during any of the three financial years. Information regarding Customs duty paid, if any, by the firm is being collected and will be laid on the Table of the House.

(c) and (d). In view of answer to part (a) in respect of income-tax, wealth-tax, gift-tax and central excise duty, the question does not arise. Information regarding prosecutions, various steps taken etc. in respect of non-payment of arrears of Customs duty, if any, is being collected and will be laid on the Table of the House.

Export of Cement

*872. **SHRI K. MALLANNA:** Will the Minister of COMMERCE be pleased to state:

(a) the quantity of cement contracted for exports during the year 1974-75 and the quantity exported so far during the current year; and

(b) the comparative figures for the past two years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a). The quantity of cement contracted for exports during 1974-75 was 3.86 lakh tonnes and the actual exports during that year were 3.07 lakh tonnes.

(b) The corresponding information for the years 1972-73 and 1973-74 is as follows:—

		Quantity in M/Ts.	
		Contracted	Shipped
1972-73	. . .	3,76,000	2,06,000
1973-74	. . .	30,000	1,30,000

Amount spent on Cultivating Tourism in Orissa

8278. **SHRI P. GANGADEB:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Central Government propose to give larger subsidy to promote tourism in Orissa during 1975-76; and

(b) the amount spent on cultivating tourism in Orissa during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b) The practice of giving subsidy to the State Governments for development tourism has been discontinued since the Fourth Plan. Tourism schemes are taken up either in the Central Sector or State Sector.

Completion of the youth hostel at Puri, and beautification of the area around the temples at Konarka and Bhubaneswar, however, have been included in the draft Fifth Five Year Plan of the Department of Tourism. A master plan of the area surrounding the Sun Temple at Konarka indicating land use, location of facilities and landscaping is under preparation as a first step. It will be completed during 1975-76.

In addition, the India Tourism Development Corporation proposes to expand their Travellers Lodge at Bhubaneswar by adding 25 double rooms to the existing 12 rooms, to construct a hotel in three star category at Puri

subject to satisfactory feasibility study, availability of funds and lifting of the ban on constructions and to set up a transport unit at Bhubaneswar.

An expenditure of Rs. 5.00 lakhs has been incurred during 1974-75 in the Central Sector on the construction of a youth hostel at Puri and expansion of Travellers Lodge at Bhubaneswar.

Opening of Branches of Nationalised Banks in Tribal and Rural Areas of Orissa

8279. SHRI GIRIDHAR GOMANGO:

Will the Minister of FINANCE be pleased to state:

(a) whether the nationalised banks propose to open its branches in the backward areas and tribal areas of Orissa in current year;

(b) if so, the names of the nationalised banks and places where such branches are proposed to be opened;

(c) whether due to backwardness of the areas in communications, the banks are not prepared to open their branches, though aim of the nationalisation was to help the rural population; and

(d) whether Government propose to reconsider the norms and conditions of banks to liberalise them so that the backward tribal areas may get the banking facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). Reserve Bank have reported that as at the the end of December 1974 public sector banks, including the 14 nationalised banks, had 44 licences/allotments on hand for opening branches in rural areas of Orissa. Of these 20 licences/allotments relate to backward districts of Orissa. The names of the centres to which these licences/allotments relate, are indicated in the statement.

(c) and (d). Reserve Bank of India have advised all the commercial banks that while drawing up the three year rolling plans for branch expansion, they should ensure that appropriate priority is accorded to the opening of offices in unbanked underbanked rural and semiurban areas particularly in districts which had a population per bank office exceeding 75,000 as at end of June, 1974, a category which would cover most of the areas with sizeable tribal population.

Statement

<i>District</i>	<i>Centre</i>
1. Balasore	Khaira* Baliapal*
2. Bolangir	Binka*
3. Boudh-Khondmals	Tumudibardh* Purunakatak* Raikia*
4. Cuttack	Balikuda (2 Centres) Magsaghad Athgarh Dharamsala Kisan Nagar
5. Dhenkanal	Talehu Fertilizer Township* Parjang* Rengali*
6. Ganjam	Gopalpur (2 Centres) Guguda

*Centres situated in backward districts.

- | | |
|---------------------------|--|
| 7. Kolahandi | Madanpur-Rampur*
Kornna* |
| 8. Keonjhar | Telkoi*
Harichandan pur* |
| 9. Koraput | Muniguda*
Narayanpatna*
Kalyansinghpur*
Orkel* |
| | Bissam Cuttack* |
| 10. Mayur Bhanj | Barsahi*
Bahalda* |
| 11. Puri | Balvabiandh
Kapileswar
Bhapur
Kabatpur
Chilka |
| 12. Sambalpur | Bheden
Bijepur
Sohela
Paikamal |
| 13. Sundargarh | Sabdega
Sargapalli
Lahunipada
Lathiketa
Bondamunda
Khrmudna |

Excise Duty on Bidis

8280. SHRI C. JANARDHANAN:
Will the Minister of FINANCE
be pleased to state:

(a) whether Government has received a memorandum submitted by the Kerala Dinesh Beedi Workers' Control Co-operative Society Limited, Cannanore regarding the imposition of central excise duty on labelled bidis; and

(b) if so, Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE):
(a) Yes, Sir.

(b) Government's decision will be known at the time on passing the Finance Bill.

Percentage of Population benefited by Nationalised Banks

8281. SHRI K. PRADHANI:
Will the Minister of FINANCE
be pleased to state:

(a) the percentage of population

benefited by the nationalised banks in the country;

(b) whether non-agriculturists are more benefited by these banks; and

(c) what are the latest figures for agriculturists and non-agriculturists benefited by the banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (c). It is difficult to assess in any manner the number of persons benefited by the nationalised banks for the reason that besides these directly employed by them and receiving assistance from them there are many others who, by utilising the services provided by the banks, are benefited indirectly.

At the end of December 1973, the aggregate outstanding advances of public sector banks amounted to Rs. 5943 crores involving 42,51,943 borrowal accounts. Corresponding to these totals advances to the agricultural sector amounted to Rs. 552

*Centres situated in backward districts.

crores involving 14,28,495 borrowal accounts, the proportion of agricultural advance to aggregate advances thus being 10.6 per cent in terms of amounts and 83 per cent in terms of the number of accounts.

Absorption of retrenched Staff in Indian Airlines

8282. SHRI K. LAKKAPPA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether, with the discontinuance of coach services of Indian Airlines at international airports, the coaches used previously have been disposed of;

(b) whether the services of the staff responsible for running these coaches have also been dispensed with;

(c) whether the retrenched staff has been absorbed in any other services; and

(d) if so, the action proposed to be taken in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) The un-used coaches at the international airports were transferred to outstations to replace old unserviceable coaches and in some cases were converted as Staff Carriers and transferred to other Base stations as replacements. At Delhi and Calcutta, some of the coaches were sold to Ex-Servicemen Airline Transport Service Private Limited, who were given the contract to provide surface transport between the City Officer and the Airport at these places.

(b) to (d). The staff rendered surplus by the withdrawal of such services as well as staff which became surplus by elimination of certain wasteful work practices, are proposed to be absorbed again the future expansion programme of Indian Airlines. Accordingly, no staff was retrenched on this account.

पर्यटन और नागर विमानन मंत्रालय के अर्थात् कार्यालयों को हिन्दी टाइपराइटरों की सप्लाई

8283. श्री सुधाकर पाण्डे :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि उनके मंत्रालय के अधीन जिन कार्यालयों में इस समय केवल अंग्रेजी के टाइपराइटर हैं, उनको हिन्दी टाइपराइटर की सप्लाई करने के सम्बन्ध में क्या कार्यवाही करने का विचार है ?

पर्यटन और नागर विमानन मंत्री (श्री राज बहादुर) : पर्यटन और नागर विमानन मंत्रालय (मुख्य) तथा इसके सम्बद्ध एवं अधीनस्थ कार्यालयों के मुख्यालयों और उनके अधीनवर्ती कार्यालयों में जहां-जहां भी हिन्दी कार्य की मात्रा से हिन्दी टाइपराइटरों की व्यवस्था का औचित्य सिद्ध होता है, उनकी वर्तमान आवश्यकताओं का दृष्टि में रखते हुये हिन्दी टाइपराइटरों की पर्याप्त संख्या में व्यवस्था पहले ही की जा चुकी है। शेष कार्यालयों में भी जैसे जैम इननी भावा में हिन्दी में कार्य किया जाने लगेगा जिससे उनमें हिन्दी टाइपराइटरों की व्यवस्था करना आवश्यक समझा जायेगा, वहां भी हिन्दी टाइपराइटरों की उचित व्यवस्था कर दी जायेगी।

Encashment of Red Clause Letter of Credit by Nationalised Banks

8284. SHRI PURUSHOTTAM KAKODKAR:
SHRI ANADI CHARAN DAS:

Will the Minister of FINANCE be pleased to state:

(a) whether certain tea exporters in Calcutta have been receiving red clause letter of credit from overseas buyers particularly from London on the strength of the accumulated wealth abroad;

(b) whether such letters of credit have been encashed by some nationalised banks in Calcutta during the past two years; and

(c) if so, the facts thereof and the name of the banker?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (c). Information to the extent possible will be collected and will be laid on the Table of the House.

Amalgamation of Bank of Baghelkhand, Madhya Pradesh with State Bank of India

8285. SHRI RANA BAHADUR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the bank of Baghelkhand of Rewa of Madhya Pradesh was amalgamated with the State Bank of India under Section 35 of the S.B.I. Act, 1955;

(b) whether the Supreme Court in its judgement on writ petition No. 239 of 1960 placed all the liabilities of the above bank on the Central Government;

(c) whether the retrenched/retired employees of the above bank are now being discriminated against as compared with other Central Government employees and that the Ministry of Finance under their circular letter No. F-4/44/63-SB dated 27th November, 1974 have debarred the above mentioned employees from pension and other reliefs granted to the Central Government employees *vide* Finance Ministry's Memo No. F-15(13)-EV(A)/63 dated 16th October, 1963;

(d) if so, the reasons for such discriminatory action; and

(e) what steps are proposed to remedy this situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a). The assets and liabilities of the erst-

while Bank of Baghelkhand of the ex-princely State of Rewa were acquired by the State Bank of India in December 1961 in terms of a scheme sanctioned by the Central Government under the provisions of section 35 of the State Bank of India Act, 1955.

(b) The erstwhile Bank of Baghelkhand was a State-owned bank and the Supreme Court by its judgement in Writ Petition No. 239 of 1960 came to the conclusion that it was an institution belonging to the State. By an agreement entered into on 26-12-1949 between the Govt. of India and the Rulers of the States (including the princely State of Rewa) forming the United State of Vindhya Pradesh the administration of the United State of Vindhya Pradesh together with its assets and liabilities as well as duties and obligations, including those in relation to the Bank of Baghelkhand, was transferred to the Govt. of India from 1st January 1950.

(c) to (e) Consequent on the acquisition of the assets and liabilities of the Bank of Baghelkhand by the State Bank of India, it was decided that the pensions already in issue or due from the former bank on the date of merger, namely 23rd December, 1961, should be taken over by the Central Govt. Similarly, the employees of the erstwhile Bank of Baghelkhand who could not be absorbed in the State Bank of India were entitled to pension in accordance with the Rewa State Pension and Gratuity Rules, 1947. The Central Govt. had issued general orders that the temporary increase in pension at the rate sanctioned by the successor State Governments from time to time will be admissible to the staff taken over from the various States by the Govt. of India as a result of the federal financial integration and who retire (or have retired) from service on the pre-absorption terms and conditions of service. Accordingly, the ex-employees of the Bank of Baghelkhand who were entitled to

pension under the Rewa State Pension and Gratuity Rules, 1947 are not entitled to the ad hoc increases in pension applicable to retired Central Government employees but are liable for increase in pension sanctioned by the State Govt. of Madhya Pradesh in which the ex-princely State of Rewa was merged. The question of discrimination against the ex-employees of the Bank of Bakhelkhand does not, therefore, arise.

राष्ट्रीयकृत बैंकों द्वारा बिहार में बेरोजगार स्नातकों को दिया गया ऋण

8286. श्री ईश्वर चौधरी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) गत दो वर्षों के दौरान राष्ट्रीयकृत बैंको ने बिहार राज्य में स्वयं रोजगार चलाने के लिये कितने बेरोजगार स्नातकों को ऋण दिया है ; और

बिहार के सरकारी क्षेत्र के बैंकों द्वारा दिये गये ऋणों की जून, 1973 और जून, 1974 के अन्त में बकाया राशियाँ

के अन्त में	छोट पैमाने के उद्योग		व्यावसायिक और स्वयं नियोजित व्यक्ति		खुदरा व्यापार और छोटे व्यापार	
	खातों/ एकको की संख्या	बकाया राशि (लाख रुपया)	खातों/ एकको की संख्या	बकाया राशि (लाख रु०)	खातों/ एकको की संख्या	बकाया राशि (लाख रु०)
जून, 1973	4142	1518.22	2588	55.09	6962	541.68
जून, 1974	4233	2049.49	4244	73.12	8894	658.59

(आंकड़े अनन्तिम हैं)

(ख) सरकारी क्षेत्र के बैंको के ऋणों में एक जिलेवार आंकड़े संकलित नहीं किये जाते हैं। अनन्तता, नयी सांख्यिकीय प्रणाली के अधीन, दिसम्बर, 1972 से, सभी वाणिज्यिक बैंको के बारे में ऋणों के क्षेत्रीय सवितरण विवरण आंकड़े संकलित किये जाते हैं। बिहार में छोटे पैमाने के उद्योगों, खुदरा व्यापार, व्यक्ति-एव व्यावसायिक सेवाओं के बंधे दिये गये ऋणों के बारे में यथासुलभ सूचना एकत्र की जा रही है जो सभा पटल पर रख दी जायेगी।

(ख) उनको जिलावार, कितना ऋण दिया गया है ?

वित्त मंत्रालय में उप मंत्री (श्रीमती सुशीला रोहतगी) : (क) बैंक 'शिक्षित बेरोजगार स्नातकों' जैसी विस्तृत श्रेणियों के वास्ते आंकड़े अलग से संकलित नहीं करते हैं। ऐसे व्यक्तियों को दिये गये ऋणों सामान्यतः प्राथमिकता वाले विभिन्न क्षेत्रों, खासकर छोटे पैमाने के उद्योग, खुदरा व्यापार और छोटे व्यवसाय, व्यावसायिक और स्वयंनियोजित आदि वर्गों के अन्तर्गत रखे जाते हैं। सरकारी क्षेत्र के बैंको द्वारा बिहार में इन क्षेत्रों को दिये गये ऋणों के खातों की संख्या और ऋणों की बकाया राशियों के बारे में जून, 1973 और जून, 1974 के अन्त तक के सुलभ आंकड़े नीचे दिये जा रहे हैं :—

Development Plans of I.T.D.C.

8287. SHRI SHYAM SUNDER MOHAPATRA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the main features of development plans of India Tourism Development Corporation to boost up tourist traffic in the country during 1975-76?

THE MINISTER OF STATE IN THE MINISTER OF TOURISM AND

CIVIL AVIATION (SHRI SUREN-DRA PAL SINGH): During 1975-76, the India Tourism Development Corporation will continue with its programme of augmenting accommodation and tourist transport facilities for meeting the growing requirements of tourists visiting the country. An amount of Rs. 380 lakhs has been provided in its 1975-76 budget for its various activities. As a result, *inter-alia*, 480 hotel room|920 beds will be added during 1975-78; wherever necessary the existing transport units will be expanded and new ones established; discount shops will be opened and the renovation of duty-free shops at international airports will be undertaken.

Opening of branches of Nationalised Banks in Punjab

8288. SHRI RAGHUNANDAN LAL BHATIA:

Will the Minister of FINANCE be pleased to state:

(a) the number of branches of the nationalised banks sanctioned for the year 1974-75 in Punjab;

(b) the names of the places at which these branches will be opened; and

(c) how many branches were opened in 1973-74 in Punjab, particularly in Amritsar?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (c): Public sector Banks, including the 14 nationalised banks, undertake branch expansion within the frame work of three year rolling plans.

During the year 1973, public sector banks opened 76 offices in Punjab of which 5 were located in Amritsar. In addition to 37 licences|allotments for opening bank offices in Punjab pending with the public sector banks as at the end of 1973, the Reserve Bank had granted 49 licences to these banks in 1974 for opening offices in

Punjab. A list of the centres to which these licences|allotments related together with the dates of branch opening in respect of licences allotments implemented during the year 1974 is set out in the statement laid on the Table of the House. [placed in Library. See No. LT-9594|75] In addition, the Reserve Bank have reported that applications from public sector banks to open 80 more offices in Punjab are at present under consideration.

Foreign exchange Racket built up by Tea Exporting Companies

8289. SHRI SHRIKISHAN MODI; SHRI ANADI CHARAN DAS;

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the foreign exchange racket built up by some tea exporting companies;

(b) if so, whether any steps have been taken against them;

(c) whether any permanent solution to such racket is being contemplated; and

(d) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE): (a) to (d) The information is being collected and will be laid on the table of the Sabha as soon as possible.

Recovery of Income-tax in Orissa

8290. SHRI ANADI CHARAN DAS:

Will the Minister of FINANCE be pleased to state:

(a) the amount collected from March 1974 till date on account of Income-tax from Orissa;

(b) the arrangements made to ensure proper and timely collection of Income-tax; and

(c) how many persons are paying Income-tax and among them how many are defaulters and what is the amount involved?

THE MINISTER OF STATE IN
the MINISTRY OF FINANCE
(SHRI PRANAB KUMAR MUKER-

JEE): (a) Information in respect of Income-tax (including Corporation-tax) collections in the charge of Commissioner of Income-tax Orissa is available upto 31-3-1975. The collections during March, 1974 and from 1-4-1974 to 31.3.1975 were as under:

	[Amount in crores of Rs.]	
Collections during March, 1974.	2	13
Collections from 1-4-1974 to 31-3-1975.	8 20 (Provisional)	10.33

(b) Such of the steps provided in the Income-tax Act, 1961 as are appropriate to the circumstances of each case, are taken for effecting proper and timely collection of Income-tax.

(c) As on 31-12-1974 there were 50,096 assesseees on the registers of the Income-tax Department in the charge of the Commissioner of Income-tax, Orissa.

Information relating to the number of assesseees against whom demand of income-tax (including Corporation-tax) is outstanding, together with the amount due from them, is compiled only on an annual basis. The relevant particulars as on 31-3-1975 are not yet available. However, the number of cases in which income-tax (including Corporation-tax) demand was outstanding, together with the amount outstanding, as on 31-3-1974 in the charge of the Commissioner of Income-tax, Orissa, was as under:-

No. of cases	Demand outstanding
	[In crores of Rs.]
25,267	6.50

Scheme for assisting regulated market of jute in States

8291. SHRI BANAMALI BABU:
Will the Minister of COMMERCE be pleased to state:

(a) whether a Central Scheme for assisting the regulated market of jute

in certain States, which are under-developed from the point of view of marketing facilities, has been in operation;

(b) if so, whether it is proposed to give financial grants to the market committees from the Centre; and

(c) the broad details thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):
(a) to (c): Information is being collected and will be laid on the Table of the House.

मध्य प्रदेश में आर्थिक संकट

8292. श्री गणेशधर इक्षित : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार का आर्थिक संकट की स्थिति से गुजर रही है ; और

(ख) यदि हां, तो सरकार का इस सम्बन्ध में क्या कार्यवाही करने का विचार है ?

वित्त मंत्री (श्री सी० सुब्रह्मण्यम) :
(क) और (ख). मध्य प्रदेश सरकार की वित्तीय स्थिति पर आजकल कुछ दबाव पड़ रहा है जो मुख्यतः अभावग्रस्त इलाकों में

सहायता कार्यों पर किये जाने वाले खर्च के कारण हो रहा है। राज्य सरकार को अपने राजस्व को बढ़ाने और आवश्यक तथा अनुत्पादन खर्चों में कटौती करने के लिये कहा गया है जिससे वहाँ की सरकार का खर्च स्थायी रूप से उपलब्ध साधनों से होने वाली आय के अनुसार रह सके।

Raids by Income Tax Authorities on bank officials

8293. SARDAR SWARAN SINGH SOKHI: Will the Minister of FINANCE be pleased to state:

(a) whether the recent raids by the Income Tax Authorities on the officers of two banks revealed fake fixed deposit receipts of about Rs. 25 lakhs;

(b) whether these black money transactions were operated by persons controlling banks;

(c) whether any incriminating documents against certain Managements were seized during the raids; and

(d) if so, the names of the banks, the officers, the managements and organisations and what steps Government have taken against the racketeers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) (a) to (d). The Income-tax authorities have conducted survey and search and seizure operations in the cases of two banks viz. (i) M/s Vijaya Bank

- (c) (1) Shri Pran Prasad
- (2) Shri Arjun Prasad
- (3) Shri K. L. Dua
- (4) Shri B. Bhanjari
- (5) Shri M. L. Chadha
- (6) Shri S. L. Pasricha

Ltd. and (ii) M/s Jain Cooperative Bank Ltd. The premises of some parties connected with M/s Vijaya Bank Ltd. have also been covered. These operations have brought to light fixed deposits of substantial amounts in diverse names which are, *prima facie*, fictitious. The extent of involvement of the management and the officers, if any, of the banks will be known only on scrutiny of the seized documents and completion of investigations, which are in progress. Action as provided for in law will be taken.

Raids on Bird & Co., 1975

8294. SHRI VARKEY GEORGE: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5365 on the 20th December, 1974 regarding raids on Bird & Co. Ltd. and state:

(a) whether any undisclosed income was found from the seized materials;

(b) if so, what was the total amount of undisclosed income and tax assessed thereon under Section 132(5) of the Income Tax Act; and

(c) the names of the officers of the firms whose office premises and houses were searched and action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) (a) and (b). No undisclosed income has been found so far. Investigations are in progress.

M/s Heilgers (P) Ltd.

Investigations are in progress and necessary action as called for under the law will be taken.

Export Promotion Councils

8295. SHRI VIRBHADRA SINGH:
SHRI SHRIKISHAN MODI:
SHRI ANADI CHARAN DAS:
SHRI P. GANGADEB:
SHRI D. D. DESAI:

Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to the news appearing in 'Nav Bharat Times' dated 10th December, 1974 that "Export Promotion Councils working is not satisfactory";

(b) if so, whether the matter has been investigated; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) No such news item was published in the 'Nav Bharat Times' of 10th December, 1974.

(b) and (c) Do not arise.

Licences for Import of Polyester and Polyamide Chips

8296. SHRI MUKHTIAR SINGH MALIK: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have given clearance for the import of polyester and polyamide chips against synthetic polyester and polyamide resins licences;

(b) if so, the names of the importers of these commodities indicating the quantity and value of imports and the duty charged from them during the year 1973-74 and upto 31st March, 1975; and

(c) foreign exchange involved therein?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) to (c): The question whether these imports are in accordance with the licence conditions is still under examination. Full particulars of imports are not available at this stage.

Loan for World Bank to boost fertiliser output

8297. SHRI R. V. SWAMINATHAN:
SHRI C. JANARDHANAN:
SHRI M. RAM GOPAL REDDY:
SHRI HARI SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have negotiated with the World Bank a loan of \$17 million to boost fertilizer output;

(b) if so, the particulars thereof;

(c) whether the Central Government are considering to give assistance to the State of Tamil Nadu, out of this loan to improve fertilizer output;

(d) if so, how this amount is likely to be spent; and

(e) to what extent production in fertilizer plants is likely to be improved?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) (a) Yes, Sir.

(b) to (d). A credit of \$ 17 million has been included in the credit for Trombay IV Expansion Project for meeting the Foreign exchange requirements needed for balancing equipments and other facilities required for improving capacity utilisation of the operating plants of Fertilizer Corporation of India and FACT.

(e) The credit amount would enable the plant to operate at higher levels of capacity utilisation and thereby increase the domestic production of fertilizer and availability thereof.

Production of certain categories of cloth for handloom sector

8298. SHRI S. A. MURUGANANTHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the Tamil Nadu State Government has urged the Centre to reserve the production of certain categories of cloth for the handloom sector; and

(b) if so, the facts thereof and Government's decision thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b): The Government of Tamil Nadu have sought the concurrence of the Central Government for enactment of the Tamil Nadu Handloom Textiles (Production, Distribution and Sale) Bill, 1974, providing, inter-alia reservation of the production of the following items exclusively for the handloom sector in the State:

- (i) dhoties,
- (ii) sarees,
- (iii) lungies,
- (iv) chaddars and angavasthrams,
- (v) bed sheets, bed-covers, carpets,
- (vi) towels,
- (vii) handkerchiefs, and
- (viii) crepe cloth.

The proposal is still under examination.

Trade with South American countries

8299. SHRI VEKARIA:
SHRI ARVIND M. PATEL:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken any decision to strengthen the trade with South American countries; and

(b) if so, what are the fields for such trade?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b): It has been the endeavour of the Government to strengthen the trade with the South American countries. Apart from traditional items of jute, shallec, natural gums/resins etc. efforts are being made to promote exports of various other items including bicycle and bicycle parts, hand tools, railway equipment, cement|sugar|textile machineries etc.

Similarly items for imports include cereals, ores and concentrates of copper/tungsten etc.

Possibilities for promoting joint-ventures with this region are also being explored.

Termination of services of officers of S.T.C.

8300. SHRI AMBESH: Will the Minister of COMMERCE be pleased to state the names and designations of officers/officials of State Trading Corporation whose services have been terminated or who have been dismissed, separately, during the last three years, year-wise and Branch-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): The information is being collected and will be laid on the Table of the House as soon as it becomes available.

Revenue from personal taxation in 1974-75

8301. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state whether the reduction in the rate of personal taxation from 97.75 per cent to 77 per cent had resulted in the materialisation of the anticipations provided for in the Budget for 1974-75?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): The Fina-

nce Act, 1974 made a reduction in the rates of Income-tax as distinct from Corporation-tax. It was anticipated at the time of framing budget estimates for the year 1974-75 that the reduction in the rates of Income-tax on personal incomes would not cause any loss of revenue because of better tax compliance. In his Budget speech for 1974-75, the Finance Minister had stated as follows:—

“The reduction in the rates of income-tax on personal incomes would ordinarily have resulted in a loss of about Rs. 60 crores in a full year and Rs. 36 crores in the financial year 1974-75. I am, however, not taking any loss into account for budgetary purposes as I expect that the reduction in the rates of taxes will lead to better tax compliance, and full disclosures of incomes by all tax-payers”

Accordingly, the Budget estimate of income-tax collection during 1974-75 was put at Rs. 709 crores without allowing for any deduction on account of the reduction in the rates of Income-tax on personal incomes. The actual collection of Income-tax during 1974-75 has been Rs 752 47 crores (provisional).

It may, however, be added that the policy of reduction in tax rates on personal income adopted for the Financial Year 1974-75 has been continued for the Financial Year 1975-76 also to give it a fair trial. In his Budget speech for 1975-76, the Finance Minister observed as follows:—

“Honourable Members will recall that the rates of Income-tax on personal incomes were reduced last year on the basis of a recommendation of the Direct Taxes Enquiry Committee. It was expected that this would lead to better tax compliance. I think the policy adopted last year should be given a fair trial I, accordingly propose not to make any change in the rates of Income-tax in the case of non-corporate tax-payers”.

Appointment of Commissioner-General for economic and commercial affairs for Gulf Area

8302. SHRI PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Federation of Indian Chamber of Commerce and Industry has urged Government to appoint Commissioner-General for the economic and commercial affairs for the Gulf area; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) The suggestion has been considered but it is felt that there is no need at present to appoint a Commissioner-General for Economic and Commercial Affairs for the Gulf Region.

Wholesale and retail prices

8303. SHRI JYOTIRMOY BOSU:
SHRI SAMAR GUHA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Prime Minister, in her address at the last conference of the Governors held in New Delhi, had stated that due to Government's efforts, inflation has been contained and the rate of rise in the prices has come down from 30 per cent to 9 per cent;

(b) if so, what is the basis of such optimistic statement;

(c) the rate of rise in the wholesale prices, month-wise, from January 1974 to March, 1975; and

(d) how the decline in the wholesale prices, if any, has been reflected in the retail prices?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and

(b). The Prime Minister's statement was based on the fact that the Index of Wholesale Prices (1961-62-100) had fallen from 330.4 for the week ended 21-9-74 to 308.9 for the week ended 8-3-1975. The rate of annual inflation had declined from 31.9 per cent on the former date to 9.0 per cent on the latter.

(c) The statement below gives the rate of change of wholesale prices, month-wise, from January 1974 to March 1975.

Month	Percentage change
January 1974	+3.6
February 1974	+1.4
March 1974	+3.0
April 1974	+2.2
May 1974	+3.2
June 1974	+2.3
July 1974	+3.0
August 1974	2.6
September 1974	1.7
October 1974	-1.2
November 1974	-1.5
December 1974	-0.9
January 1975	-0.4
February 1975	-0.7
March 1975	-1.6

(d) The decline in the Wholesale Price Index has been reflected, with a time lag, in the Consumer Price Index (1960-100) which has fallen from 335 in October 1974 to 325 in February 1975 (the latest available).

Credit from U.S. Export Import Bank to Air India

8304. SHRI PRABODH CHANDRA:
SHRI RAJDEO SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether US Export Import Bank

has agreed to provide a \$16 million credit for Air India;

(b) if so, the terms and conditions thereof; and

(c) whether other financial institutions of U.S. are extending credit for purchase of Boeing 747 jet planes?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a): Yes Sir.

(b) The main terms and conditions of U.S. Export Import Bank credit are as under:—

(i) The repayment of all indebtedness to Exim Bank in respect of the loan shall be guaranteed unconditionally by the Government of India;

(ii) The Commitment fee of $\frac{1}{2}$ per cent per annum is payable on the undrawn amount of the credit;

(iii) Interest at 8 per cent (fixed) per annum;

(iv) The total of the Exim Bank credit shall be repaid in 20 equal semi-annual instalments.

(c) Yes, Sir.

Views expressed by Chairman, SBI regarding small scale industrial units financed by SBI

8305 SHRI RAJDEO SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Chairman of the State Bank of India after the 20th annual general meeting of the share holders speaking to newsmen said that out of 125 small scale industrial units financed by the State Bank only 25 units were good and remaining 100 were from not so good to disappointing;

(b) whether he further said that if Union Government permitted, State Bank of India was prepared to earmark a sum of upto Rs. 2 crores for

providing soft loans to 100 sick small scale industries; and

(c) whether Union Government's permission has been sought and if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). In his speech delivered at the 20th Annual General meeting of the shareholders of State Bank of India held in Bombay on March, 31, 1975, Chairman of the Bank referred, *inter-alia*, to a study conducted by the Bank in 1974 regarding its advances to small scale industry. The objective of this study was to identify the causes which had led to sickness among small scale units so that methods aimed at remedying the situation could be formulated. A sample of 100 units which had unsatisfactory features was, therefore, selected for such study. Further, in order to identify factors that contributed to success among the small scale units, 25 units that had no unsatisfactory features were selected. Based on the findings of this study, a suggestion to provide equity support to small scale units, in gene-

ral, was referred to in the Chairman's speech.

(c) The findings of the study as also the possible remedies are currently under examination.

Excise duty on powerlooms

8306. SHRI JHARKHANDE RAI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received a memorandum from Powerloom Protection Committee, Burhanpur demanding the withdrawal of Central Excise Duty of Rs. 200 per powerloom per annum from the small units of 1 to 4 powerlooms; and

(b) if so, Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) The compounded levy rates on powerlooms has been readjusted and relief extended to smaller units. The revised rates per powerloom effective from 30th of April, 1975 are as under:—

where not more than 49 powerlooms are installed	In the duty is paid per quarter	In the duty is paid per year
(i) on the first two powerlooms	Rs. 12.50	Rs. 50.00
(ii) On the next two powerlooms	25 00	100.00
(iii) On the rest	50.00	200.00

Financial Assistance Sanctioned by ICICI to Assam, Kerala, Rajasthan, Orissa, Madhya Pradesh and Haryana

8307. SHRI NOORUL HUDA: Will the Minister of FINANCE be pleased to state:

(a) whether the financial assistance sanctioned till December 31, 1974, by ICICI to Assam, Kerala, Rajasthan, Orissa, Madhya Pradesh and Haryana

constituted between 1 to 3 per cent out of the total of Rs. 508.10 crores;

(b) the reasons for such imbalances in allocating the sum for industrial growth; and

(c) whether Government are aware that such a policy followed by public financial Institution has condemned the above States to perpetual backwardness?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI-
MATI SUSHILA ROHATGI): (a).
Details of assistance sanctioned as on

31-12-1974 by the Industrial Credit
and Investment Corporation of India
Limited (ICICI) to the States men-
tioned are as indicated below:—

States	No. of compa- nies	(Rs. in lakhs.)	
		Amount sanct- ioned	Percentage of amount sanc- tioned to total sanctions
Assam,	4	493	1.0
Haryana	42	1359	2.7
Kerala	23	988	1.9
Madhya Pradesh	16	1008	2.0
Orissa	14	971	1.9
Rajasthan	11	958	1.9
TOTAL :	112	5777	11.4
Other States .	821		88.6
Grand Total :	933	50810	100.0

(b) and (c) The flow of assistance from the ICICI and other public financial institutions depends mainly on the number of projects which are established in a particular State and the number of applications received from such projects and the assistance sought for from the financial institutions. The location of a project depends on a number of techno-economic considerations. The institutions assist all viable projects which merit assistance on techno-economic considerations and also ensure that no viable project suffers for want of institutional support.

Keeping in view the imbalances in industrial development amongst different States and between areas within a State, the policies followed by public financial institutions have been directed to remove them progressively. At the instance of Government, all the public financial institu-

tions have announced schemes of concessional finance to projects located or to be located in the industrially backward areas of each State. Besides surveys have been undertaken and Consultancy Service Centres have been opened by the institutions to actively assist the development of industry in the specified industrially less-developed areas.

**'Small Scale Industry Advance' by
United Commercial Bank
Lucknow**

8308 SHRI JAGANATH RAO
JOSHI: Will the Minister of FINANCE be pleased to state:

(a) whether United Commercial Bank, Lucknow has sanctioned under wrong classification of 'Small Scale Industry Advance' a fresh limit of

Rs. 6 1/2 lakhs in violation of Reserve Bank of India's restrictions for fresh advances, in favour of Harihar Automobiles (Lucknow) whose sister concern Ashok Auto Service has limits of Rs. 10 lakhs at Gorakhpur;

(b) names of bank officers involved and nature of the action taken in each case; and

(c) whether the above parties gave one Ambassador Car No. DLJ 7909 to a bank officer, Shri N. K. Tripathi who used it for more than nine months without any payment?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). As the information sought relates to the affairs of a constituent of the United Commercial Bank, in accordance with the practices and usages customary among bankers and also in accordance with the provisions contained in the statute governing the nationalised banks, such information cannot be divulged. The Reserve Bank of India has informed no directive has been issued by it to United Commercial Bank in this connection and, as such, the question of violation of any directive issued by Reserve Bank of India does not arise.

(c) United Commercial Bank has reported that Shri N. K. Tripathi, an officer of the bank in its Zonal office at Lucknow—not connected with sanctioning of limits to M/s. Harihar Automobiles or to M/s. Ashok Auto Service—purchased an Ambassador Car in December 1973 from a partner of M/s. Harihar Automobiles. The purchase price was paid through an "account payee" cheque which was encashed on the 3rd January, 1974. The bank has added that when he was allotted Fiat Car on priority basis, Shri Tripathi sold the Ambassador car in June, 1974 to the brother of the person from whom he had purchased it.

695 LS—3

World Bank Loan for Improvement of Calcutta

8309. SHRI R. N. BARMAN: Will the Minister of FINANCE be pleased to state:

(a) whether the IBRD loan for improvement of Calcutta is being kept in the Central pool and has not been released yet;

(b) whether the loan was negotiated by a team of West Bengal officials for the development of Calcutta Metropolitan Development Area; and

(c) if so, the total quantum of loan drawn from IBRD and how much has been and will be allocated, year-wise?

THE MINISTER OF FINANCE (SHRI C. S. SUBRAMANIAM): (a) to (c). Government of India has signed an agreement with IDA, a sort-lending affiliate of the World Bank for a credit of \$ 35 million for the CMDA project.

The credit was negotiated by a team consisting of representatives of Government of India and Government of West Bengal.

An amount of \$ 3,569 million has been drawn out of the credit, while an amount of Rs. 7.5 million crores had been released during 74-75.

Construction of hotels in Eastern and North Eastern States

831. SHRI SAKTI KUMAR SARKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any applications have been received up-to-date urging loan from Hotel Development Corporation for construction of hotels in Eastern and North Eastern States;

(b) if so, the names of the applicants and the places where they intended to construct hotels;

(c) whether any application has been accepted so far; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SUREN-DRA PAL SINGH): (a) Yes, Sir. 11 applications for grant of loan for construction of Hotels in Eastern and North Eastern States were received upto 30.4.1975 by the Hotel Development Loan Board, as well as by the Industrial Finance Corporation of India which has been appointed since 11.1.1974 as Agents and Attorneys of the Department of Tourism for the disbursement, follow-up and recovery of the existing loans granted by the erstwhile Hotel Development Loan Board to various Hotel Companies.

(b) List indicating the names of applicants and places where they intended to construct hotels is given in Statement laid on the Table of the House. (Placed in Library. See No. LT-9595/75).

(c) Loans have been granted to 4 hotel companies.

(d) Loan has not been sanctioned in 7 cases. A list of such hotel companies, indicating the reasons in each case for not granting the loan is given in statement II laid on the Table of the House. (Placed in Library. See No. LT-9595/75).

Shares of Shaw Wallace and Company

8311. **SHRI SHARDA YADAV:** Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry of Company Affairs has sent to the Department of Economic Affairs a suggestion about giving preference to the employees of the Shaw Wallace & Company in the matter of purchasing Shares; and

(b) if so, the reaction of the Department of Economic Affairs to this suggestion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

PRANAB KUMAR MUKHERJEE): (a) and (b). Yes, Sir. This will be kept in view when any reference under the FERA, 1973 is received from non-resident shareholders for sale of shares held by them in Shaw Wallace and Company to Indian residents.

भारतीय रिजर्व बैंक की पटना शाखा में कार्य कर रहे अनुसूचित जाति के कर्मचारियों द्वारा दिया गया ज्ञापन

8312. श्री रामावतार शास्त्री: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय रिजर्व बैंक की पटना शाखा कार्य में कार्य कर रहे अनुसूचित जाति के कर्मचारियों ने उन्हें कोई ज्ञापन भेजा है;

(ख) क्या कम्युनिस्ट दल के किसी संसद सदस्य ने भी उन्हें कोई पत्र लिखा है; और

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है?

वित्त मंत्रालय में उपमंत्री (श्रीमती सुशीला रोहतगी): (क) और (ख) जी, हां।

(ग) रिजर्व बैंक ने सरकार को सूचित किया है कि कर्मचारी संघों के साथ हुये करारों समझौतों के कारण उसके लिये पदोन्नतियों में आरक्षण सम्बन्धी सरकार के आदेशों को कार्यान्वित करना सम्भव नहीं हो सका है?

Loss suffered by S.T.C. on export of Art Silk Fabrics

8313. **SHRI D. B. CHANDRA GOWDA:** Will the Minister of COMMERCE be pleased to state:

(a) whether State Trading Corporation have suffered losses on export of art silk fabrics;

(b) if so, since when and amount of losses that have been incurred during the last year; and

(c) the steps State Trading Corporation propose to take to make up such huge losses?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHVANATH PRATAP SINGH):

(a) No, Sir. The S.T.C. has not incurred any trading loss on export of art silk fabrics;

(b) and (c). Do not arise.

Expenditure on Tourism in States

8314. SHRI THA KIRUTTINAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the total amount spent on Tourism by Union Government in different States during Fourth Five Year Plan period, State-wise; and

(b) the total amount proposed to be spent on tourism during the Fifth Five Year Plan period in different States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b) Tourism schemes in the Central Sector are not taken up on State-wise basis, but on the basis of the following criteria adopted for the purposes: (i) tourist preferences determined by the existing pattern of travel within the country (ii) the actual or potential attraction of a place for tourists because of its historical and/or archaeological significance or scenic beauty, (iii) its accessibility, (iv) availability of basic tourist infrastructure at the place. During the Fourth Five Year Plan an expenditure of Rs. 2505 30 lakhs was incurred in the Central Sector on various tourism schemes and on publicity and promotion abroad. The major portion of expenditure was incurred on loans to hotels in the private sector, construction of accommodation in the public

sector, the development of tourist resorts at Gulmarg and Kovalam and on publicity and promotion abroad.

The above pattern of development will continue in the Fifth Plan for which purpose an outlay of Rs. 78 crores has been allocated in the Central Sector.

Rejection of Offer of Imported Pak Medium Staple Cotton

8316. DR. RANEN SEN: Will the Minister of COMMERCE be pleased to state:

(a) whether 50 and odd textile mills have rejected Government's offer of imported Pakistani medium staple cotton;

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) The categories of Mills made eligible receive allotment of Pak Medium Staple cotton are (a) Exporting mills (ii) Mills under National Textile Corporation and (c) Co-operative spinning mills. The number of mills which have surrendered the allotment made to them are:—

Exporting Mills	22
Mills under NTC	4
Co-operative spg. Mills	1
	27

(b) No reasons have been assigned.

Increase in Advance rate of S.B.I.

8317 PROF MADHU DANDA-VATE:

Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India has increased its advance rate from 13.5 per cent to 14 per cent with effect from 1st April, 1975; and

(b) if so, whether the backward regions will be exempted from this

increase in the advance rate as an incentive to their development?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI) (a)
Yes, Sir.

(b) No general exemption from the increase in the interest rate has been made by the State Bank of India in regard to its advances to borrowers in the backward regions. The Industrial Development Bank of India continues to provide refinance assistance at a concessional rate of 5½ per cent to eligible institutions (including the State Bank of India) in respect of the latter's term loans to industrial units (other than wineries and breweries) located in the specified backward areas/districts provided the eligible institutions do not charge rates of interest exceeding 9 per cent.

Advances to eligible persons under the Differential Interest Rate Scheme in the industrially backward districts and SFDA/MFALA districts are given at the concessional interest rate of 4 per cent per annum. In addition, the exemptions from the stipulation of minimum lending rate made in favour of priority sectors, such as advances to small scale industrial units enjoying limits up to 2 lakhs from one bank and direct advances to agriculture up to Rs. 50,000/- apply equally in the backward regions.

Utilisation of Petro-dollars for raising Loans from Arab Countries

8318. SHRI H. N. MUKERJEE: Will the Minister of FINANCE be pleased to refer to the reply given to USQ. No. 3571 on the 6th December, 1974 regarding utilisation of petro-dollars for raising loans from Arab countries and state:

(a) whether Government have taken the decision on the proposals for the utilisation of Petro-dollars for

raising loans from Arab Countries; and

(b) if so, the particulars thereof?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). Some proposals relating to long-term loans for development from the Arab countries are currently under negotiation.

Formulation of District Credit Plans by Nationalised Banks

8319. SHRI P. R. SHENOY: Will Minister of FINANCE be pleased to state:

(a) whether any of the nationalised banks have formulated district credit plans; and

(b) if so, the broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). The formulation of district credit plans is being attempted by the banks on an experimental basis. Thus in pursuance of a recommendation of the Regional Consultative Committee for nationalised banks for the Central Region, State Bank of India, Bank of Baroda, Bank of India and Central Bank of India have respectively formulated credit plans for Gorakhpur and Raebareli districts in Uttar Pradesh, and Ujjain and Seoni Districts in Madhya Pradesh. Other banks are also taking up one district each for formulating district credit plans. These credit plans broadly identify the development potential of the districts, and attempt to estimate the credit needs, sectorwise and areawise, for activating the development potential. They also assess the infrastructure development and the institutional framework necessary to achieve the objectives.

**Refund of Money deposited with
Nationalised Banks under
C.D.S.**

8320. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item appeared in 'Economics Times' dated 5th April, 1975 under the heading "C.D.S. confusion";

(b) whether Government propose to consider the refund of money deposited with nationalised banks under the Compulsory Deposit Scheme (CDS);

(c) whether there are cases where the money was deposited under the impression that the taxable income was above Rs. 15,000 a year but actually it was done by mistake; and

(d) if so, the policy of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) to (d) Deposits under the Compulsory Deposit Scheme (Income-tax payers) Act, 1974 were accepted at various deposit offices all over the country, and the possibility of deposits having been made erroneously in a few cases cannot be ruled out.

The question whether refund of deposit can be made under Compulsory Deposit Scheme in cases where a person was not required to make compulsory deposit and the procedural formalities to be followed in this regard is under consideration.

Import of Polyester Chips

8321. SHRI SHASHI BHUSHAN: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 750 on the 21st February, 1975 regarding import of polyester chips and state:

(a) whether the consignments of polyester chips have since been released; if so, when and the amount

of penalty imposed along with the names of importers and the amount of foreign exchange involved;

(b) whether some of these export houses who imported polyester chips have ever been black listed, if so, the particulars thereof;

(c) whether they have ever used polyester chips and if not, the purpose of importing polyester chips; and

(d) whether it has come to the notice of Government that they have sold licence for import of polyester chips at a high premium and if so, to whom and whether they were authorised to do so?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) The consignments in question have not been released so far.

(b) Full particulars of the importers in these cases will be available only after the Customs authorities have decided the cases.

(c) It is not necessary that an eligible export house must itself be the user of an imported material. Eligible export houses are allowed to dispose of the imported material to actual users engaged in export production or utilise the material for a export production on their own account in the manufacturing establishment owned by others.

(d) Government have no information about the alleged sale of import licences in these cases. An import licence is not transferable except under and in accordance with the written permission of the licensing authority which granted the licence or of any other person empowered in this behalf by such authority.

Increase in Prices of Fertilizers

8322. SHRI M. S. PURTY: Will the Minister of COMMERCE be pleased to state:

(a) whether there has been any increase in the prices of fertilizers supplied to India by East European countries;

(b) if so, the further increase in prices demanded by them and how do these prices compare with the corresponding prices prevailing in other supplying countries; and

(c) the extent of fertilizers to be imported from these countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) Contracts for import of fertilizers from East European countries during 1975 were concluded in December, 1974, in February and in April, 1975. The prices fixed were comparable to prices prevailing in international market at that time. A few contracts have yet to be concluded. No demand for subsequent increase in prices has been made by any of these countries.

(c) Over one million tonnes.

Prospect to increase Trade with foreign countries

8323. **SHRI TUNA ORAON:** Will the Minister of COMMERCE be pleased to state the prospect of increasing our trade with foreign countries during the current year, item-wise and country-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): In spite of somewhat uncertain international trading outlook, prospects for increasing exports from the country are good and an export target of 5 per cent is envisaged for the current financial year. In case the present recessionary conditions in some of the western industrialised countries persist for long, exports of jute manufactures, cotton textiles, marine products, gems and jewellery etc. may be affected.

Appointment of Sale agents in Punjab by Air India

8324. **SARDAR MOHINDER SINGH GILL:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Air India has appointed sale agents for Punjab with a view to securing more business from some fertile areas in the State which had so far remained untapped;

(b) if so, the cities where such appointments have been made; and

(c) the quantum of business estimated to be secured from the State?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Yes, Sir. It has become necessary to appoint a General Sales Agent since Air-India's experience over the last two years has indicated that it has not been possible for either their offices or agents of International Air Transport Association to secure for the national carrier, a fair share of the large movement of traffic from North India to the United Kingdom. Some other carriers have been diverting substantial business on to their services. Many of these carriers have appointed General Sales Agents in North India specially to cater to this type of traffic.

(b) The General Sales Agent has been appointed by Air-India for the territories of Delhi, Himachal Pradesh, Chandigarh and Haryana in Northern India effective 1st April 1975.

(c) With the appointment of a General Sales Agent in North India, Air-India expect to increase their revenues from this type of traffic from Rs. 1 crore in 1973-74 to over Rs. 4 crores in 1975-76.

Cases of Assessment of Income-tax pending in Courts

8325. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state

(a) the number of cases involving the assessment of Income-tax of over Rs. One lakh each which are pending in the Courts in the various parts of the country, State-wise;

(b) the number of such cases among them as have been pending for over

- (i) Five Years;
- (ii) Four years;
- (iii) Three years;
- (iv) Two years;
- (v) One year;

(c) the steps taken by Government for their early settlement; and

(d) whether Government have any power to charge interest for the delay in payment of the tax due from those parties which resort to litigation with a view to tax evasion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) The total number of income-tax cases pending before; and

(b) various High Courts and Supreme Court as on 31st December 1974, Commissioners Charge-wise, by way of references, appeals, writ petitions and writ appeals and their break-up as pending for less than one year, for one to three years and for 3 years and over is as under:

	Pen lency before High Courts				Pen lency before Supreme Court			
	Less than 1 yr.	1-3 yrs.	3 yrs and more	Total	Less than 1 yr.	1-3 yrs.	3 yrs and more	Total
Andhra Pradesh	44	36	..	80	1	7	..	8
Assam	45	162	2	209	27	7	6	40
Bihar	371	371	29	29
Bombay (C)	..	169	..	169	..	35	..	35
Bombay City	63	84	52	199	1	1
Calcutta (C)	242	489	787	1518	15	..	7	22
Delhi	233	235	62	530	5	..	31	36
Delhi (C)	1	1	1	1
Gujarat	300	31	..	331	39	8	3	50
Kanpur	82	20	10	112	31	31
Kerala	188	188	13	13
Lucknow	137	93	..	230	15	9	21	45
Madhya Pradesh	..	248	..	248	..	17	..	17
Madras	..	451	20	471	6	1	1	8
Karnataka	41	437	1	479	3	35	..	38
	235	21	5	261	14	3	..	17

	Pendency before High Courts				Pendency before Supreme Court			
	Less than 1 yr.	1-3 yrs.	3 years and more	Total	Less than 1 yrs.	1-3 yrs.	3 years and more	Total
Orissa	191	191
Poona	92	75	30	197	1	1
Patiala	103	42	12	157	3	..	7	10
Rajasthan	103	145	64	312	..	1	1	2
V & M. Nagpur	20	53	27	100	4	4
W. Bengal	1182	562	1224	2968	12	38	10	60

Apart from the above references, appeals, writ petitions and writ appeals actually admitted for disposal certain other proceedings are also pending at the intermediate admission stage by way of reference applications under section 256(2) of the Income-tax Act before the High Courts, petitions for leave to appeal to Supreme Court under section 261 before the various High Courts against the judgments of

High Courts and special leave petitions under Article 136 of the Constitution before Supreme Court for special leave to appeal to Supreme Court against the judgement of High Court and others of High Courts rejecting reference applications under section 256(2). The total number of such cases pending at the intermediate stage as on 31-12-1974 are furnished below:—

	Less than one year	More than one year but less than 3 years	And more than 3 years	Total
1. Reference application u/s 256(2) pending before all High Courts	2503	977	12	3492
2. Leave petitions u/s 261 pending before all the High Courts	157	70	8	235
3. Special leave petitions under Article 136 of the constitution before Supreme Court	167	54	10	231

The number of cases involving assessment of income-tax over one lakh out of the above and the pendency of such appeals year-wise are however, not maintained and the collection of such information now would involve considerable time and energy and the results may not be commensurate with effort put in.

(c) The disposal of references, writ appeals etc. before High courts and

Supreme Court is governed by the rules of procedure of each court. Generally, references/appeals are taken up in the chronological order of filing. Subject, to the rules of procedure observed by the various Courts instructions have been issued to the Commissioners to request for early hearing and disposal of writs/appeals involving stay of heavy taxes in arrears, stay of assessment proceedings and

in individual cases involving important questions of law which may affect a large number of cases.

(d) The Income-tax Act contains provision to charge interest for delay in the payment of taxes due from assesseees in arrears of payment. Such rate of interest has been varied from time to time. Currently, it is 12 per cent simple interest.

Issue of licence for import of Stainless Steel to Swadeshi Metal Works, Kanpur

8326. SHRI HEMENDRA SINGH BANERA: Will the Minister of COMMERCE be pleased to state:

(a) whether a licence for import of stainless steel was issued to Swadeshi Metal Works, Kanpur on the 26th January, 1971;

(b) whether proper assessment of capacity as stipulated in Appendix 28 of the Import-Export Rules and Regulations was made before issuing the licence; and

(c) whether the whole imported material was sold in the black market, if so, the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir.

(b) and (c) Do not arise.

Rates of interest charged by Nationalised Banks

8327. SHRI B. V. NAIK: Will the Minister of FINANCE be pleased to state:

(a) the rates of interest charged by the nationalised banks both normal and penal regarding various types of loans; and

(b) how do they compare with interest rate charged by other sources viz. cooperative banks licen-

ced money lenders, and private non-banking financial institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MATI SUSHILA ROHATGI): (a) and (b) Public Sector Banks' advances, other than those specifically exempted, are subject to the minimum lending rates prescribed by the Reserve Bank from time to time. Currently the minimum lending rate is 12.5 per cent per annum. Subject to this stipulation, the banks determine their interest rates taking into account, several factors such as cost and composition of deposits, purpose and size of the advance, terms of repayment, standing of the borrower and location of productive activity. By and large the interest rates of public sector banks on advances in the non-exempted categories range between 13.5 per cent and 18.0 per cent per annum.

The interest rates charged by Central Cooperative Banks range from 9 per cent to 11 per cent for agricultural advances and 10 per cent to 16 per cent for other advances. The Reserve Bank of India have reported that while details regarding the interest rates charged by primary credit societies to the individual members are not available with them, the primary credit societies generally keep a margin of 25 per cent to 3 per cent. Thus the interest rates to borrowers from the cooperative institutions range between 12 per cent to 14 per cent for agricultural purposes and 12.5 per cent to 19 per cent for other purposes.

The ceiling on the rates of interest chargeable by the licenced money lenders are governed by the state enactments of the state concerned. The Reserve Bank of India have reported that although they have no specific information regarding the rate of interest charged by the money lenders and the non-Banking financial institutions on the advances granted by them, these are generally believed to be higher than those charged by the commercial and cooperative banks.

Link between Deficit Financing and growth of Bank Deposits

8328 SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether the direct link between deficit financing and growth of bank deposits is broken; and

(b) if so, the facts thereof?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b) It is difficult to establish any direct relationship between deficit financing and the growth of banking deposits. The latter is determined by a number of factors such as propensity to save, the spread of the banking habit, the expansion of the network of branches of banks, the interest earned on bank deposits as compared to the rate of return on other firms in which financial assets can be held, the growth of money supply etc.

Bonus distributed by Nationalised Banks to their employees

8329. SHRI N. K. SANGHI: Will the Minister of FINANCE be pleased to state:

(a) the quantum of bonus distributed by the nationalised banks to their employees during 1973;

(b) what was the percentage of this bonus to the profits earned by the nationalised banks taken together; and

(c) whether the bonus issue for 1974 has since been considered and if so, with what result?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b) In accordance with the provisions of the Banking Regulations Act and the form of Balance Sheet and Profit and Loss Account prescribed under it, the gross profits earned by a bank are not divulged but only the profits after making the necessary provisions for bad and doubtful debts and other usual or necessary provisions including provisions for taxes, are published.

The aggregate adjusted published profits of the 14 nationalised banks before payment of bonus was Rs. 21.00 crores. The aggregate quantum of bonus distributed by 14 nationalised banks as bonus to their employees in respect of the year 1973 was of the order of Rs. 13.95 crores, constituting 64.6 per cent of the adjusted published profits.

(c) The managements of the different banks will take up negotiations on the bonus for 1974, with the respective employees' unions, only after the balance sheets are finalised. Except in one bank, in the other public sector banks, the audits of the annual accounts for the year 1974 have not yet been completed.

सीमाशुल्क और उत्पादन शुल्क, नागपुर के समाहर्ताओं के पास विचाराधीन पड़े मामले

8330. श्री हुकम चन्द कछुवाय : क्या वित्त मंत्री सीमाशुल्क और उत्पादनशुल्क, नागपुर में समाहर्ताओं के पास विचार धन पड़े मामलों के बारे में 21 मार्च, 1975 के अंतराकित प्रश्न संख्या 4369 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) विदर्भ तथा मध्य प्रदेश के सभी कार्यालयों में वर्ष 1972 से मार्च, 1975 तक कितने मामले विचाराधीन पड़े हुये हैं और उन फर्मों तथा व्यक्तियों के नाम क्या हैं जिनके मामले विचाराधीन पड़े हैं ; और

(ख) विदर्भ तथा मध्य प्रदेश के सीमा शुल्क अधिकारियों द्वारा पकड़े गये उन मामलों की संख्या क्या है जो इस समय न्यायालयों में अनिर्णित पड़े हुये हैं और इन मामलों में सम्बद्ध व्यक्तियों, फर्मों के नाम क्या हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव कुमार मुक्तजी) : (क) और (ख) सूचना एकत्र की जा रही है और यथा सम्भव शीघ्र तदन पटल पर रख दी जायेगी ।

Opening of Branches of Nationalised Banks in Rural Areas of Delhi

8331. SHRI H. K. L. BHAGAT: Will the Minister of FINANCE be pleased to state:

(a) the progress in opening branches of nationalised banks in rural areas of Delhi since the last session of the Parliament; and

(b) the Government policy in this connection and how far it is being implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b) The Reserve Bank have reported that for the purpose of administration of the branch licensing policy, the entire Union Territory of Delhi is treated as one metropolitan city. Requests received from banks for opening offices in Delhi are considered, subject to the banks being entitled to open offices in metropolitan cities, among other things, on the basis of a population norm of 5000 per bank office.

As at the end of December, 1974, the commercial banks had 548 bank offices in the metropolitan areas of Delhi of which 433 belonged to the public sector banks.

The Reserve Bank have further reported that as at the end of December 1974, the commercial banks had 88 licences on hand for opening branches in the metropolitan areas of Delhi and that applications for licences to open 176 additional branches are under their consideration.

Smuggling of Jute

8332. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether some cases of smuggling of jute have been brought to the notice of Government;

(b) if so, the number of such cases detected during 1973-74; and

(c) what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE):

(a) Yes, Sir.

(b) Information is being collected and will be laid on the table of the House as soon as possible.

(c) The following measures have been taken to eliminate smuggling across the Indo-Bangladesh border:—

(i) customs staff has been posted along the border, who undertake preventive patrols;

(ii) close liaison is maintained with the Border Security Force and the States Police at different levels for anti-smuggling work;

(iii) personnel of the Border Security Force and the local police in the border areas have been empowered to take action under the Customs Act, 1962 for anti-smuggling work;

(iv) with a view to check smuggling, action has also been taken to detain smugglers under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

Augmentation of Exports

8333. SHRI S. R. DAMANI: Will the Minister of COMMERCE be pleased to state:

(a) to what extent the higher value of exports in the current year is due to inflationary trends in world markets;

(b) the items which have shown larger exports in terms of quantity and the change in their unit value realization over last year; and

(c) the steps taken to increase exports quantitatively in the other items?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) According to the data published by Director General Commercial In-

telligence and Statistics, the average unit value index for April—November, 1974, (1958—100), shows an increase of 26.1 per cent over the corresponding period of 1973.

(b) A statement is laid on the Table of the House.

(c) Among the steps being taken to increase exports quantitatively men-

tion may be made of the measure to strengthen and enlarge the production base of export oriented industries, special programmes for commercial crops, supply of selected raw materials at international prices, liberalisation of import policy, generation of export surpluses, adjustment of export duty, negotiation of bilateral agreements etc.

Statement

Quantity, Value and Unit Value of India's Exports of Principal commodities quantities of which have increased in April—December, 1974 over April—December, 1973.

(Val. in Rs. l.khs)

Sl. No.	Commodities	Units of Qty.	April—December 1973			April—December 1974		
			Quantity	Value	U. Value	Quantity	Value	U. Value
1.	Tea	Mil. Kg.	149.4	11548	7.73	165.0	1594.5	9.68
2.	Tobacco, Unmfrd.	'000T.	59.5	5100	8571.43	61.7	6494	10525.12
3.	Cashew Kernels	„	45.2	6300	13938.05	50.9	9325	18320.24
4.	Sugar	„	139.5	2132	1528.32	388.2	17511	4510.82
5.	Lac	„	4.2	952	22686.67	6.0	2022	33800.00
6.	Raw Jute	„	7.6	193	2539.47	59.9	1446	2414.02
7.	Rice	„	4.5	124	2755.56	31.1	1563	5025.72
8.	Manganese ore	„	502.7	591	117.57	779.0	1268	162.77
9.	Mica	Mil Kg.	20.3	933	4.60	22.2	1409	6.35
10.	Cotton yarn	„	7.2	727	10.10	8.4	1542	18.86
11.	Jute manufacturers	L. Tonne	4.5	18383	4013.76	5.4	25555	4697.61
12.	Finished leather	Mil. Kg.	3.2	1021	31.91	4.0	2326	59.15
13.	Footwear excl. rubber foot wear	Mil Prs.	8.7	837	9.62	12.5	1399	11.19
14.	Ferro-manganese & ferro-alloys	„	21.1	236	1118.48	27.5	559	2032.72

Value of Rupee in relation to Rouble

8334. SHRI SAMAR GUHA:

SHRI R. V. SWAMINATHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have calculated the amount of additional rupee currency that had to be paid to U.S.S.R. since U.S.S.R. unilaterally increased the value of rouble in relation to Indian rupee;

(b) if so, the facts thereabout;

(c) whether U.S.S.R. also increased the value of rouble in relation to currencies of the East European communist countries and other countries of the world with which U.S.S.R. is having trade and business relations; and

(d) whether during negotiations with the U.S.S.R. Delegation in Delhi, all these facts were brought to the notice of the U.S.S.R. delegation?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b) The State Bank of the USSR has been periodically announcing revised rouble-rupee exchange rates for non-commercial transactions, particularly since 1st March, 1974. The changes notified by the State Bank of the USSR relate to non-commercial transactions within the USSR, which form a very small proportion of the total transactions and these changes should not affect commercial transactions. The entire question of the rupee-rouble exchange rate was discussed between the two Governments in New Delhi in March-April 1975. Further discussions are proposed to be held in the near future to find a mutually satisfactory solution to the problem. Until an agreement is reached, it is not possible to say what would be its monetary impact.

(c) According to information available with us, the State Bank of the USSR has from time to time been

revising the exchange rate of the rouble in relation to the currencies of most of the countries other than the East European countries.

(d) All the relevant facts having a bearing on the problem were brought to the notice of the USSR Delegation.

Export of Long Staple Cotton

8335. SHRI Y. ESWARA REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to export long staple cotton; and

(b) the expected foreign exchange earnings from its export during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) No estimates of the expected foreign exchange earnings are possible at this stage.

Expenditure on Administration

8336. SHRI RAM PRAKASH: Will the Minister of FINANCE be pleased to state the efforts made by Government to curtail expenditure on administration and austerity measures adopted or proposed in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Various efforts have been made by Government from time to time in this direction. The following measures, which have already been in force, have been continued during the current year:—

(i) A review of 'on going' functions and actual staff requirements is in progress in various Ministries/Departments with a view to stopping further growth in staff and economising in expenditure on salaries and allowances etc.

(ii) Ban on engaging additional staff on daily wage basis.

(iii) Ban on creation of new posts, except for categories specifically exempted.

(iv) Ban on filling up of vacancies.

(v) Economy in office expenditure, travelling allowance and contingencies.

(vi) Restrictions on overtime payments to non-industrial workers.

(vii) Restrictions on avoidable tours and air travel by non-entitled officers.

(viii) Restrictions on rotational transfers of Government servants.

(ix) Ban on the purchase of new items of decoration including special fitting, fixtures, etc. as also new items of furniture/furnishing and similar material.

(x) Restrictions on invitations for holding international events and conferences in India and reduction in the number, size and frequency of foreign delegations and foreign tours by officers.

(xi) Restrictions on expenditure on organising all India conferences seminars and meetings.

(xii) Restrictions on expenditure on official entertainments.

(xiii) Restrictions on expenditure on telephones with particular reference to STD and priority calls and on provision of residential telephones.

(xiv) Restrictions on the consumption of electricity.

Economy measures being a continuous process, the matter is constantly engaging the attention of Government.

Violation of R.B.I. Directions by Maruti Ltd.

8337. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is not a fact that the deposit acceptance formula as in force in the financial year 1973-74 in the non-banking non-financial companies was "25 per cent of the total paid up capital plus free reserves less accumulated losses";

(b) if so, what was the total paid up capital, the free reserves and accumulated losses of the Maruti Limited during the financial year;

(c) what were the totals of the deposits of various descriptions and categories accepted by the Maruti Limited and disclosed in the Annual Report and balance-sheet;

(d) whether these figures do not disclose that the R.B.I. directions in respect of the ceiling limited prescribed in 1966 directions have been violated; and

(e) if so, the action taken against the Company?

THE MINISTER OF FINANCE (SHRI C SUBRAMANIAM): (a) Non-Banking Non-Financial Companies (Reserve Bank) Directions 1966, as in force during the Financial year 1973-74, restricted the acceptance of deposits by a non-banking non-financial company to the following ceilings:—

(1) In respect of deposits from the public—25% of the aggregate of the paid up capital and free reserves of the company *minus* its accumulated balance of loss;

AND

(2) In respect of deposits received from its members (except those from its directors) and deposits guaranteed by its directors etc.—25% of the aggregate of the

paid-up capital and free reserves of the company minus its accumulated balance of loss.

(b) The total paid up capital, free reserves and accumulated balance of loss, as disclosed in the balance sheet of Maruti Ltd. as at 31st March, 1974, were as follows:—

(i) Paid-up Capital	Rs. 1,54,33,450
(ii) Free reserves	Rs. 6,80,000
(iii) Accumulated balance of loss	Rs. 58,34,707

(c) The total unsecured loans disclosed in the balance sheet of Maruti Ltd. as at 31-3-1974 were Rs. 46,54, 215. The Reserve Bank has reported that the return submitted by the company to it indicates that this aggregate figure of Rs. 46,54,215 is comprised of (i) deposits from the public, (ii) deposits guaranteed by directors and (iii) money received from Joint Stock Companies which is excluded from the purview of the definition of the term "deposit" in the Reserve Bank's Directions. So far as (i) deposits received from the public and (ii) deposits guaranteed by directors are concerned, the Reserve Bank has reported that they are within the respective ceilings as indicated in the reply above to part (a) of the question.

Besides the aforesaid deposits, the balance-sheet of Maruti Ltd. as at 31-3-1974 also discloses "dealership deposits" of Rs. 2,18,91,042. These, however, do not constitute "deposits" in terms of sub-clause (ix) of clause (f) of sub-paragraph (1) of paragraph (2) of the Non-Banking Non-Financial Companies (Reserve Bank) Directions, 1968.

(d) The Reserve Bank of India has reported that the company has not violated its directions in respect of ceilings on acceptance of deposits.

(e) Does not arise.

अभ्रक उद्योग

8338. श्री शंकर दयाल सिंह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने वाणिज्य विभाग के किन्हीं वरिष्ठ अधिकारियों को अभ्रक उद्योग की दशा देखने एवं उसमें सुधार लाने और नीति निर्धारण के बारे में कोडरमा, झुमरी तलैया, डोमचाच और गिरिडीह भेजा था ;

(ख) यदि हां, तो इन पदाधिकारियों के नाम क्या हैं और उन्होंने उन क्षेत्रों में किन-किन वर्गों से मुलाकात की तथा सरकार क किस आशय की रिपोर्ट दी ; और

(ग) इस बारे में अब सरकार की अभ्रक के निर्यात एवं व्यापार सम्बन्धी नीति क्या है ?

वाणिज्य मंत्रालय में उपमंत्रा (श्री विश्वनाथ प्रताप सिंह) : (क) तथा (ख) जी हां। इस मंत्रालय के एक संयुक्त सचिव तथा एक निदेशक ने कोडरमा, झुमरी तलैया, डोमचाच तथा गिरिडीह का दौरा किया तथा अभ्रक उद्योग तथा निर्यात व्यापार के गहन अध्ययन के लिये अभ्रक व्यापार तथा उद्योग के प्रतिनिधियों से मिले।

(ग) साधित अभ्रक का निर्यात अभ्रक व्यापार निगम के माध्यम से ही किया जाता है। आगे से अभ्रक व्यापार निगम व्यापार के कमजोर वर्ग से साधित अभ्रक प्राप्त करके निर्यात सबिदायें का लगभग 40 प्रतिशत स्वयं भेजेगा।

Seizure of smuggled goods in Bombay

8339. SHRI BHAGIRATH BHANWAR: Will the Minister of FINANCE be pleased to state:

(a) the value of the smuggled goods seized from Bombay city by the Customs daily from January 1, 1975 till to date;

(b) whether the seizure is hardly two per cent of the total goods smuggled; and

(c) if so, the steps taken to intensify the seizures and strengthen the machinery for this?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a): The daily average value of smuggled goods seized from Bombay city including off-shore seizures for the period 1st January, 1975 to 26th April, 1975 was Rs. 2,11,000.

(b) In the absence of any reliable figure of total goods smuggled it is not possible to indicate the percentage of seized goods.

(c) The situation is kept under constant watch. Town raids are carried out extensively in sensitive areas, and frequent patrolling in speed boats are also undertaken. More staff for anti-smuggling work has been recruited and the vulnerable points are being covered.

Advance made by Nationalised Banks to Bihar Oxygen Ltd in Ranchi Distt.

8340 SHRI JANESHWAR MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a licence for manufacturing oxygen gas or other gases had been given to Bihar Oxygen Limited at Vikas in Ranchi District, a firm with which an MP/his wife are connected;

(b) whether the nationalised banks advanced lakhs of rupees to this firm;

(c) whether the Oxygen-manufacturing factory/licence was immediately sold to another party; and

(d) whether the other party has taken over the liability of the bank loan?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a)

No industrial licence has been issued by the Central Government in favour of Bihar Oxygen Limited for manufacturing industrial gases at Vikas in Ranchi District. However, a firm called Bihar Oxygen Corporation has applied to the Directorate General of Technical Development for registration.

(b) and (d) In accordance with the usages and practices customary among bankers and also in accordance with the provisions in the statute governing the nationalised banks, information relating to or to the affairs of their constituents is not to be divulged.

(c) Does not arise.

World Bank Loan for Irrigation Projects

8341. SHRI ROBIN KAKOTI: Will the Minister of FINANCE be pleased to state:

(a) whether any loan has been received from the World Bank for big and minor irrigation projects in 1972-73, 1973-74, 1974-75 and 1975-76, respectively;

(b) if so, State-wise, names of the big and minor irrigation projects undertaken, with the loan provided by the World Bank upto the end of March 1975; and

(c) if not, whether any step has been taken to get the World Bank's loan for any kind of irrigation project during the above periods?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) to (c) During 1974-75, an agreement was signed with the International Development Association for a credit of \$45 million for the Godavari Barrage Project which is a major irrigation project in Andhra Pradesh. No loans have been received in 1972-73, 1973-74 for big irrigation project. However, during 1973-74, an agreement was signed with IDA for minor irrigation involving exploitation of ground water resources, in Madhya Pradesh (\$33 million), in Uttar Pradesh

(\$28m) and in Bihar (\$32m). During 1974-75, an agreement had been signed with the International Development Association for \$ 83m for the Rajasthan Canal Command Area Development and \$ 52m for the Chambal Command Area Development Project to improve the efficiency of irrigation, drainage, roads and on-farm development in the Command Area of Rajasthan Canal and Chambal Irrigation Project in Rajasthan. However, assistance from the World Bank Group is expected for development of Command Area in major irrigation projects during 1975-78.

Payment of Arrears of Excise Duty by Tea Estates

8342. SHRI B. K. DASCHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether the Consultative Committee of Plantations Association have represented for allowing repayment of arrears of excise duty by tea estates amounting to Rs. 35 crores in instalments after the vacation of rules obtained from the High Courts against enhancement of rates of the duty with effect from March, 1970;

(b) if so, what conditions were attached to the Rules issued in respect of providing contingent liabilities for short payment of the duty and deposit of arrears in case the rules were vacated;

(c) whether Government have examined the repercussion that a blanket permission for the phased repayment of arrear duty would have on the general policy of anti-inflationary credit squeeze in view of funds already accumulated with the tea companies on account of the contingent liability for arrear duty; and

(d) Government's decision on the representation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

895-LS-4.

(SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) While issuing rules granting ad-interim injunction for short payment of Central Excise duty, the High Court at Calcutta, ordered security deposits of varying amounts in a number of individual cases. In respect of the remaining cases, the Counsels for petitioner companies gave undertakings to the Court that they would pay the differential excise duty if their petitions failed.

(c) and (d). No blanket permission for payment of arrears of excise duty in instalments has been allowed by Government. Requests for phased payment of arrears of excise duty, where received, are, however, being considered on merits, keeping in view the financial position of the individual tea estates.

Dividend paid by Insurance Companies at the time of Nationalisation

8343. SHRI NITIRAJ SINGH CHAUDHURY: Will the Minister of FINANCE be pleased to state:

(a) the reasons why LIC failed to keep up the dividend paid by the Insurance Companies at the time of nationalisation; and

(b) why the same was not increased periodically even with longer expectancy of life?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) The bonus record of the LIC compares favourably with the bonuses declared by the insurers prior to nationalisation.

(b) The LIC has increased gradually the bonus rates from Rs. 12.80 and Rs. 16.00 to Rs. 17.60 and Rs. 22.00 per thousand sum assured per annum on Endowment and Whole life policies respectively.

Accounts opened under the Additional Emoluments (Compulsory Deposit) Scheme

8344 SHRI HARI KISHORE SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of accounts opened under the Additional Emoluments (Compulsory Deposit) Scheme and the expenditure likely to be incurred on this Scheme in two years;

(b) the amount deposited so far and the total amount likely to be deposited under the Scheme during the current financial year; and

(c) the impact of this step on the prices of essential commodities?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) In terms of the Compulsory Deposit Schemes notified under the Additional Emoluments (Compulsory Deposit) Act, 1974, the arrangement for the maintenance of employee-wise accounts of the deposits made are decentralised with the responsibility cast on the employers (including the Drawing and Disbursing Officers in Government) who are the specified authorities. These specified authorities make compulsory deductions, remit the same to the deposit offices for credit in favour of the nominated authorities in respect of non-Government employees or pass on the credits to the deposit office through the nominated authorities by book adjustments in respect of Government employees. The specified authorities are also responsible for the repayment of the deposits and payment of interest due. The nominated authorities maintain only consolidated accounts in respect of each specified authority. The Act extends to more than 6 million employees in the private sector and nearly 12 million employees in the Central and State Governments (including public sector enterprises and local bodies). The number of employee-wise accounts opened would depend on the actual

number of employees who have received emoluments after the 1st July, 1974 which include additional wages and/or additional dearness allowance as defined in the Act. As the employee-wise accounts are kept in a decentralised manner as aforesaid, the exact number of accounts so far opened under the Compulsory Deposit Scheme is not available.

The expenditure at the level of employer or specified authority for the maintenance of the detailed accounts in the manner aforesaid will have to be borne by the respective employers in the public and private sectors, local authorities and the Central and State Governments. But the expenditure for the work at the level of nominated authorities for maintaining consolidated accounts of each specified authority and inspections and general supervision for the proper administration of the Act is to be met by the Central Government. The total expenditure to the Central Government for the administration of the Scheme for first two years is likely to be about Rs. 3 crores

(b) The total amount deposited with the Reserve Bank of India for the period ending 25th April, 1975 is Rs. 152 crores approximately. The amount likely to be deposited during the current financial year would depend on the factors like the movement of the Consumer Price Index hereafter to which payment of additional dearness allowance to employees in the organised sector is by and large linked in some form or another and the nature and extent of wages revisions in the organised sector. As these cannot be foreseen with any reasonable measure of certainty, a dependable estimate of the amounts likely to be deposited under the Schemes during the current financial year is not possible.

(c) The Act is a part of the various anti-inflationary measures which have been taken in order to impart a measure of stability to prices. It would be difficult any time to assess separately the impact of single measure like the Act on the price level. However,

since October 1974, both the wholesale and retail prices of essential commodities in general are showing a declining trend and the combined impact of the various anti-inflationary measures is an important contributory factor to this declining trend.

केन्द्रीय-सरकार के कर्मचारियों की समयोपरि भत्ते का भुगतान

8345. श्री बूल चन्द डाना : : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 1973 और 1974 के दौरान केन्द्रीय सरकार के श्रेणी दो, तीन और चार के कर्मचारियों को समयोपरि भत्ते के रूप में कितनी धनराशि भ्रदा की गई ; और

(ख) क्या सरकार का विचार समयोपरि भत्ते के खर्च को कम करने का है और यदि हां, तो इसे कम करने के लिये सरकार ने क्या ठोस कार्यवाही की है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव कुमार मुखर्जी) : (क) वर्ष 1973 के दौरान श्रेणी II, III और IV के केन्द्रीय सरकारी कर्मचारियों को केवल ये ही ऐसे वर्ग हैं जो समयोपरि भत्ते पाने के हकदार हैं, समयोपरि भत्ते के रूप में भ्रदा की गई कुल राशि अनुमानतः 46.26 करोड़ रुपये है। 1974 के आंकड़े तत्काल उपलब्ध नहीं हैं। इन आंकड़ों को एकत्रित किया जा रहा है और सूचना यथासम्भव शीघ्र ही सभा-पटल पर रख दी जायेगी।

(ख) समयोपरि भत्ते के कारण होने वाले व्यय को कम करने के प्रश्न पर सरकार का सतत् रूप से ध्यान लगा हुआ है। चूँकि कर्मचारियों को समयोपरि काम पर केवल तभी लगाया जाता है जब काम अत्यावश्यक और अनिवार्य होता है, इसलिये ऐसे समयोपरि काम को कम करने की परिसीमायें हैं। इसके अलावा समयोपरि भत्ते पर अधिकांशतः व्यय और उद्योगिक तथा प्रचालना कर्मचारियों पर होता है, जिनके मामले में समयोपरि भत्ते की भ्रदायगी विभिन्न अधिनियमों के अधीन विनियमित की

जाती है। जहाँ तक कार्यालय कर्मचारियों का सम्बन्ध है, समयोपरि भत्ते पर व्यय को कम करने के लिए विशेष प्रयत्न किये गये हैं और किये जा रहे हैं। इस प्रयोजन के लिये समयोपरि भत्ते की दरें ही इस प्रकार संशोधित की गई हैं कि वे समयोपरि भत्ते पर होने वाले व्यय को सीमित रखने में सहायक होंगे। विभिन्न विभागों को इस आशय के अनुदेश भी जारी किये गये हैं कि वे समयोपरि भत्ते की भ्रदायगी के लिये उपयुक्त राशि को कम करें, और कम कां गई इस राशि के अन्दर अन्दर अपना काम चलायें।

Financial impact of Deposit Linked Insurance Scheme on the Exchequer

8346. SHRI DHAMANKAR: Will the Minister of FINANCE be pleased to state:

(a) the anticipated financial impact of the Deposit Linked Insurance Scheme announced recently for Central Government employees, on the exchequer per annum;

(b) whether the State Governments, Autonomous Bodies and Public Undertakings are likely to follow the suit; and

(c) whether any similar scheme is contemplated for the general public and the people in other walks of life?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) The Deposit Linked Insurance Scheme has been introduced only recently, with effect from 8th January, 1975. The financial impact of the scheme will depend on the number of Central Government servants who die while in service, and the average amount accumulated in each individual Government servant's provident fund account. It is too early to make an assessment of the impact. However, a tentative budget provision of Rs. 1 lakh was made in the Revised Estimate of 1974-75 and Rs. 4 lakhs in the Budget Estimates for the year 1975-76.

(b) It is upto the State Governments, Autonomous Bodies and Public Undertakings to adopt the Scheme in respect of their employees, if they so desire. However, the Government of Maharashtra have intimated that they have introduced an identical scheme for their employees.

(c) The Government of India have introduced a new 'Protected Savings Scheme' with effect from July 1, 1972. This Scheme is applicable in respect of Rs. 5 and Rs. 10 denomination accounts only under the 5-Year Cumulative Time Deposit and Recurring Deposit Schemes. Under this Scheme, (i) if the depositor is between 18 and 53 years of age (ii) if 24 regular monthly instalments have been made into the account without any default and (iii) if no withdrawal has been made during the first 25 months of the accounts, the savings are protected. The protection is that, if the account holder were to die any time after July 1, 1972 and the above conditions are fulfilled, his nominee or heir will receive the full maturity value of the account. For example, if a person has made 24 monthly deposits in a 5-Year Recurring Deposit or 5-Year Cumulative Time Deposit account of Rs. 10 denomination, he would have deposited just Rs. 240 only. But in the event of his death immediately thereafter, the legal heir or the nominee will get the full maturity value of Rs. 710 in a Recurring Deposit or Rs. 675 in a Cumulative Time Deposit Account. Thus the savings are protected with extra benefit.

Boeing service between Delhi and Bhubaneswar

**8347. SHRI GAJADHAR MAJHI:
SHRI ARJUN SETHI:**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have decided to start a Boeing service between Delhi and Bhubaneswar; and

(b) if so, when such service will be started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) A detailed study conducted by Indian Airlines has revealed that on an average only 8 to 10 passengers travel daily between Delhi and Bhubaneswar in either direction and that a jet service would not be justified on this route at present. The position would, however, be received as and when the traffic between the two places picks up.

राष्ट्रीयकृत बैंकों में अनुसूचित जनजातियों के लिए आरक्षित कोटा

8348. श्री महावीर सिंह शाक्य :
क्या वित्त मंत्री यह बतान की कृपा करेंगे कि

(क) क्या राष्ट्रीयकृत बैंकों में सरकारी नौकरियों में अनुसूचित जातियों के लिये आरक्षित कोटा आज भी पूरा नहीं है,

(ख) यदि हा, तो उसके क्या कारण है; और

(ग) इस मामले में सरकार क्या कार्यवाही कर रही है ?

वित्त मंत्रालय में उपमंत्री (श्रीमती सुशीला रोहतगी) : (क) से (ग) बैंकों ने सूचित किया है कि अनुसूचित जातियों के लिये आरक्षित कोटा पूरा नहीं किया जा सका क्योंकि इन समुदायों के उपयुक्त उम्मीदवार मिले नहीं थे ।

इन समुदायों का प्रतिनिधित्व बढ़ाने के विचार से सरकार ने बैंकों को सलाह दी है कि वे निम्नलिखित उपाय करें :

- (1) अनुसूचित जातियों / जन जातियों के सदस्यों के लिए ग्रहंतायें तथा योग्यता का स्तर कम करें ।
- (2) भरती के लिये जारी किये गये विज्ञापन में, अनुसूचित जाति/ अनुसूचित जनजाति के लिये निर्धारित प्रतिशतता का स्पष्ट रूप से उल्लेख करें ।
- (3) जितनी बार बड़ी संख्या में भरती की जाय उसनी बार एक रिपोर्ट निदेशक मंडल की प्रस्तुत

करें, जिसमें इन बातों का उल्लेख ही कि बैंकों द्वारा अनुसूचित जातियों/जनजातियों के कितने उम्मीदवार रखे गये और यदि प्रतिशतता में कमी रही हो तो कितनी तथा पूरा कोटा न भरने के कारण क्या हैं।

- (4) सरकार के अनुदेशों के अनुसार प्रारक्षित पदों की संख्या का व्यापक प्रचार करें।
- (5) बैंकों को यह भी सलाह दी गई है कि अनुसूचित जातियों / जनजातियों के उम्मीदवारों को भरती की परीक्षा का प्रशिक्षण देने के लिये विभिन्न राज्यों के भरती पूर्व प्रशिक्षण केन्द्रों से सम्पर्क करने के लिये अपने भरती अधिकारियों को अनुदेश दें ; और
- (6) अनुसूचित जातियों / अनुसूचित जनजातियों के कल्याण का ध्यान रखने वाले संघों/विशेष नििकायों से उपयुक्त उम्मीदवारों के नाम भेजने के लिये कहे।

कुछ बैंकों ने केवल अनुसूचित जातियों/जनजातियों के उम्मीदवारों की विशेष भरती में की है। इन उपायों के परिणामस्वरूप उनके प्रतिनिधित्व में लगातार जो वृद्धि हुई है वह निम्नलिखित है :—

अनुसूचित जातियों/जनजातियों के उम्मीदवारों की संख्या

	31-12-72	31-12-73	31-12-74
अधिकारी	64	135	257
क्लर्क	1308	2987	5059
अधीनस्थ कर्म-चारी	3003	4158	5721

31-12-74 के आंकड़े अनन्तम हैं।

Amount advanced to Farmers

8349. DR. H. P. SHARMA: Will the Minister of FINANCE be pleased to state:

(a) the amount advanced to big farmers (holders of less than 5 acres of land) by the nationalised banks for agricultural purposes in Rajasthan, Punjab, Uttar Pradesh, Madhya Pradesh and Haryana during the last three years; and

(b) the amount advanced to small farmers in these States during the said period?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHTAGI): (a) and (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-9596/75].

Production of Natural Rubber

8350. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of COMMERCE be pleased to state:

(a) the physical targets worked out for production of natural rubber in the Fifth Five Year Plan;

(b) the broad outlines of projects which have been drawn to achieve the targets; and

(c) the measures thought of for strengthening the implementation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISWANATH PRATAP SINGH): (a) 2,25,000 tonnes at the end of the Fifth Plan.

(b) A statement is attached.

(c) The rate of replanting subsidy paid to the Rubber Growers by the Rubber Board has since been raised by the Government with effect from 1.4.75 and against the existing rate of Rs. 2471 per hectare the following rates have been fixed.

- (1) for estates above 20 hectares Rs. 3000 per hectare.
 (2) for estates/holdings above 2 hec. and upto 20 hec. Rs. 5000 per hectare.
 (3) holdings upto 2 hectares Rs. 7,500 per hectare.

Besides, the existing schemes will be intensified during the Fifth Plan period.

STATEMENT

The Rubber Board is operating the following schemes for increasing the production of rubber and to achieve the targets:—

- (i) Granting subsidy for replanting old and low yielding rubber trees with high yielding planting materials.
- (ii) Granting loans for expanding the existing holdings to economic units and their maintenance.
- (iii) Distributing high-yielding planting material.
- (iv) Distributing fertilizers and fungicides at concessional rates.
- (v) Granting loans to Co-operative societies for purchasing and distributing rubber rollers to members or to grant loans to members or to grant loans to members for purchasing rollers for processing rubber.
- (vi) Granting subsidy to Co-operative societies/small growers for construction of smoke-houses for processing rubber.
- (vii) Granting Financial Assistance as share capital and working capital to Marketing Societies undertaking marketing of rubber.
- (viii) Free technical advice to the growers on all aspects of rubber cultivation and processing.

Meeting of Representatives of Powerlooms Association

8351. SHRI S. N. SINGH DEO:

Will the Minister of COMMERCE be pleased to state:

(a) whether he met representatives of the Powerlooms Association and some MPs;

(b) if so, the problem that came under discussion in the meeting;

(c) the names of the participants in the discussion; and

(d) the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) The representatives raised the question of reduction of compound excise levy on the powerlooms to the pre-budget level especially in the case of powerloom owners.

(c) The delegation was led by Shri A. G. Kulkarni, M.P. and consisted of some Members of Parliament, and a number of representatives of the powerlooms sector from all over India. The names of all the other

participants in the discussion are not available.

(d) The representation is still under consideration

News Report Captioned "Morarji, Not Mishra, behind New Licence Scandal"

8352. SHRI VIJAY PAL SINGH:
SHRI C. K. CHANDRAPAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item appeared in 'Blitz' dated the 15th March, 1975 entitled "Morarji, not Mishra, behind new licence scandal";

(b) whether any undue influence was exerted on Government for the issuing of licences mentioned in the report;

(c) whether the recipients of those licences have sold those at a premium;

(d) if so, details thereof; and

(e) whether Government had taken any step against the offenders?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI

VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) No, Sir.

(c) to (e): The C.B.I. have made enquiries into the alleged misuse of imported yarn by some of the firms referred to in the news item. In some cases prosecutions were launched in the court and the accused convicted.

विश्व बैंक के एक दल का चम्बल बीहड़ क्षेत्र का दौरा

8353. श्री फूलचन्द वर्मा : क्या वित्त मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या श्री जी० जे० खरें की अध्यक्षता में विश्व बैंक के एक दल ने मध्य प्रदेश के चम्बल बीहड़ क्षेत्र का नवम्बर, 1974 के प्रथम सप्ताह में दौरा किया था ; और

(ख) यदि हाँ, तो सम्बन्धी तथ्य क्या हैं और उक्त आयोग अपना प्रतिवेदन कब तक प्रस्तुत कर देगा ?

वित्त मंत्री (श्री सी० सुब्रह्मण्यम) :

(क) और (ख) नवम्बर, 1974 में विश्व बैंक के एक दल ने मध्य प्रदेश की चम्बल सिंचाई परियोजना के सिंचाई क्षेत्र का दौरा किया था ताकि इस क्षेत्र के विकास के लिए इस परियोजना की जानकारी प्राप्त की जा सके। इस सम्बन्ध में विश्व बैंक के साथ मई, 1975 के पहले सप्ताह में वाणिज्य में बातचीत किये जाने की सम्भावना है।

Posts of Junior Administrative Grade and above in the Indian Audit and Accounts Department

8354. SHRI P. M. SAYEED: Will the Minister of FINANCE be pleased

Statement

Number of posts in the Indian Audit and Accounts Department grade-wise.

Grade	No. of posts as on.		
	(i) 1st April, 1972	(ii) 1st April, 1973	(iii) 1st Oct. 1974.
Junior Administrative Grade	114	139	1960
Accountant General Grade	44	56	6
Additional Deputy Comptroller and Auditor Generals Grade	4	5	5
Officer on Special Duty	1		
Deputy Comptroller and Auditor General	1	1	

to state:

(a) the number of posts in the Junior Administrative Grade and above (grade-wise) in the Indian Audit and Accounts Department as on 1st April 1972, 1st April, 1973, and 1st October, 1974; and

(b) number of these posts (grade-wise) which were created during the period when creation of new posts was banned with justification for their creation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) A statement showing the information is laid on the table of the House.

(b) During the periods referred to in part (a), the additional posts as indicated in the statement were created by the Comptroller and Auditor General for the following main reasons:—

- (i) the increase in scope and complexity of work in the Offices under the Comptroller and Auditor General consequent on the growth of activities in the Central and State Governments, public sector undertakings, etc.,
- (ii) the responsibilities cast on the Comptroller and Auditor-General as a result of the C & AG's (Duties, Powers & Conditions of Service) Act 1971;
- (iii) the reorganisation of some of the larger offices of Accountants General.

Threat to Launch Agitation by Officers of L.I.C.

8335. SHRI BIRENDER SINGH RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the officers of the L.I.C. have threatened to launch an agitation for the removal of anomalies in their salary scales;

(b) what are their main demands; and

(c) what is Government's and Corporation's reaction to this threatened agitation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) Yes, Sir.

(b) The main demands of these Offices pertain to the revision of scales of pay, dearness allowance and bonus, with effect from 1-4-1973.

(c) The whole matter is receiving Government's attention.

Loss to India as a Result of Manipulating Claims and Expenses in Kuwait Branch of the Oriental Fire and General Insurance Co. Ltd., New Delhi

8356. SHRI ATAL BEHARI VAJPAYEE: Will the Minister of FINANCE be pleased to state:

(a) whether one Shri Nair has been arrested on charges of manipulating claims and expenses in Kuwait Branch of the Oriental Fire and General Insurance Co. Ltd., New Delhi resulting in huge loss to India including that in Foreign exchange;

(b) whether the Kuwait branch has been also found in indulging in the practice of taking premium at lower rates than fixed by the Kuwait Insurance Association and showing still lesser amounts to their principals in India; and

(c) what are the full facts in this regard and action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) The Oriental Fire and General Insurance Company Ltd. does not have a Branch in Kuwait but has also only an Agency there. In January, 1975, C.B.I. arrested one Sri Nair, who was an employee of the Agent. He was subsequently released on bail.

(b) and (c): Regarding the allegation of the Kuwait Insurance Association that the Agent of Oriental Fire and General Insurance Company Ltd. was charging lower premium, certain discounts without proper documentation of entitlement had been allowed due to oversight and the same were corrected to the satisfaction of the Association. The allegation of showing lesser amount to the Oriental Fire and General Insurance Company Ltd. is being investigated by the C B.I.

Withdrawals of and restrictions on powers of agents for settlement of claims were made with immediate effect. Underwriting instructions were also tightened.

Cheques issued by Jaipur Udyog Ltd. dishonoured by State Bank of India

8337. DR RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the fact that several cheques issued by Jaipur Udyog Ltd. during the last three years in respect of excise duty, railway freight, electricity and NCDC telephone bills were dishonoured by State Bank of India;

(b) whether Government are aware of the fact that State Bank of India has refused to be the Bankers of the said company;

(c) if so, reasons and details thereof; and

(8) whether any action has been contemplated to be taken against this company in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to d) As the information sought relates to the account of a constituent of the State Bank of India, in accordance with the practices and usages customary among bankers and also in accordance with the provisions in the State Bank of India Act, 1955, it cannot be divulged.

Incentives to Biscuit Units

8358. SHRI DHAMANKAR: Will the Minister of COMMERCE be pleased to state:

(a) the quantum of export earning of biscuit units in the country during the past three years;

(b) whether the biscuit industry has asked for special incentives for harnessing export potential;

(c) if so, particulars of the incentives sought; and

(d) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Exports of biscuits during 1971-72, 1972-73 and 1973-74 have fetched Rs. 45.90 lakhs Rs. 44.12 lakhs and Rs. 31.40 lakhs respectively.

(b) Yes, Sir.

(c) Following incentives have been sought:

(i) Increase in the rate of import replenishment.

(ii) Grant of cash assistance.

(d) (i) The rate of import replenishment allowed at present is sufficient for import of such of the ingredients required for manufacture of biscuits as are not available in India.

(ii) The manufacturing units were requested to give cost data in support

of their demand for cash assistance. No reply has been received from them.

Bilateral Technical Assistance from other Countries

**8359. SHRI K. MALLANNA:
SHRI D. P. JADEJA:**

Will the Minister of FINANCE be pleased to state:

(a) the names of the countries from which India is receiving bilateral technical assistance in the shape of expert services, fellowships, equipment and materials;

(b) the names of the countries who have a time-frame approach for their assistance to India and have earmarked specific sums of money along-with its terms; and

(c) the fields in which assistance is being provided to India by the respective countries?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) India is currently receiving bilateral technical assistance in the shape of expert services, fellowships, equipment and materials from the following countries:

1. Australia
2. Canada
3. Denmark
4. Federal Republic of Germany
5. France
6. German Democratic Republic
7. Japan
8. Netherlands
9. New Zealand
10. Norway
11. Sweden
12. Switzerland
13. United Kingdom

(b) The countries with a time-frame approach for their assistance to India which have earmarked specific sums of money are Norway, Sweden, Denmark and New Zealand. However, Australia, FRG and Switzerland have also made advance commitments but only in principle.

(c) The principal areas in which technical assistance is being received from various countries is indicated below:

Australia	Agriculture Breeding and Dairy Development.	Sheep
Canada	Power; Agriculture; Mining	
Denmark	Animal Husbandry; Small Scale Industry; Family Planning.	
Federal Republic of Germany	Agriculture Technical Education T. V. Technology Export Promotional Small Scale Industry Science Technology	
France	Telecommunications Railways Civil Engineering	
German Democratic Republic	Animal Husbandry Printing Technology Small Scale Industry Steel Processing & Mining.	
Japan	Small Scale Industry Fisheries Development Leprosy Cont. of Agriculture.	
New Zealand	Dairy Development.	
Netherlands	Instrumentation Photo-interpretation	
Norway	Fisheries Development Family Planning Fertilizers.	
Sweden	Family Planning Agriculture Health Forestry Export Promotion	
Switzerland	Animal Husbandry Technical Education Food Technology Export Promotion	
United Kingdom	Engineering Education Administration Transport Communications Industry Trade	

Price of Raw Materials in Tyre and Tube Industry

8360. SHRI K. MALLANNA:
Will the Minister of COMMERCE be pleased to state:

(a) whether wide disparity in the prices of raw materials, both imported and indigenous poses a serious problem for exporters of automobile tyres and tubes; and

(b) if so, the financial implications propose to take in this regard?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):

(a) and (b) There is disparity in the indigenous and international prices of various raw materials going into the manufacture of auto tyres and tubes. Most of these major raw materials except natural rubber are covered under the Registered Exporters Policy and the exporters have the option to import such materials and to that extent the export production does not suffer.

For natural rubber, Government are examining the relevant rubber content and costing aspects to assess the need and quantum of relief, if any is warranted.

Ready-to-Wear Garments by M/s. Union Carbide (India) Ltd., Calcutta

8361. SHRI INDRAJIT GUPTA:
Will the Minister of COMMERCE be pleased to state:

(a) whether M/s. Union Carbide (India) Limited, has applied for a licence to manufacture ready-to-wear garments near Calcutta;

(b) if so, the steps Government of the project; and

(c) whether Union Carbide is one of the top U.S. multinational corporations seeking to diversify its activities in India?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) For an investment of Rs. 1.65 crores, net in flow of foreign exchange worth Rs. 70.98 crores is expected by the applicant firm during the first five years of the operation of the project.

(c) Union Carbide Corporation New York holds shares equivalent to 60 per cent of the paid up capital of Union Carbide India Ltd. and the present proposal of the Indian company appears to be aimed at diversifying the activities of Union Carbide Corporation, New York in India.

Supply of Imported Raw Material to Woollen Industries in Gujarat

8362 SHRI D. D. DESAI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Centre has supplied adequate imported raw material to the woollen industries located in Gujarat during 1974-75; and

(b) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) While mills working on the woollen system meet their requirements from indigenous sources, those in the worsted and shoddy sectors have to depend upon imported raw material, the quantity of which depends on the availability of foreign exchange. Worsteds and shoddy units all over the country work on less than two-shift basis due to scarcity of raw material and this holds goods for the woollen mills in Gujarat also. During the year April, 1974—March 1975, actual user quota of imported raw material worth about Rs. 38.82 lakhs in terms of value was supplied to the woollen units in Gujarat. The actual quantity imported would depend upon the ruling price of imported raw materials at the time of finalisation of booking by the

actual user with the State Trading Corporation of India.

Proposal from Orissa Government for Development of Tourism

8363. SHRI GHRIDHAR GOMANGO: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government of Orissa have sent any new proposals to Government of India for development of tourism in Orissa;

(b) if so, what are those projects and the amount sanctioned by the Centre and State Governments for these projects for 1975-76; and

(c) whether the backward districts like Koraput, where there are a number of tourist attractions, has been included in the proposed development projects?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b) A proposal for the provision of 4 launches for Chilka Lake, Bhitara Kanika and Rajgoda at an estimated cost of Rs 4-lakhs was received from the State Government. The proposal is under consideration and the scheme would be taken up after finalisation of the terms and conditions of operation, and subject to availability of funds.

Another proposal for the setting up of a Lions Safari Park at Nandan Kanan was also received, but due to constraint on resources it has not been found possible to take up this scheme in the Central Sector.

Another proposal received from the Government of Orissa was for providing a direct jet link between Delhi and Bhubaneswar either via Khajuraho or Varanasi. On examination it was felt that the traffic potential on the direct service between Bhubaneswar and Delhi would not justify the operation of a jet aircraft on this route. Indian Airlines is presently operating a daily turbo-prop service between Calcutta and Bhubaneswar

providing connection with Delhi in both directions at Calcutta.

(c) No proposal has been received regarding the development of Koraput.

Return of Unspent Money by Government of Orissa

8364. SHRI GIRDIHAR GOMANGO: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Orissa returned the unspent money to the Government of India in the year 1974-75;

(b) if so, the reasons for the same and what was the assistance given by the Centre to this State and the amount that remained unspent; and

(c) the policy adopted by the Centre to give assistance to the States and the nature of plan envisaged for ensuring implementation of the sanctioned Schemes by the States?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). On the basis of the expenditure reported by the Orissa Government, the full allocated Central assistance of Rs. 32.70 crores for the State Plan for 1974-75 has been provisionally released to the State Government in 1974-75. The accounts will be finally settled on the basis of the audited figures of expenditure.

(c) Central assistance to States for their Plan is being released according to the formula which was in vogue for the Fourth Plan period, pending a decision in this matter, in consultation with the National Development Council. The assistance is given to the States in the form of block grants and loans. If there is any shortfall in the total outlay for the Plan and or in the outlays on earmarked sectors/programmes, Central assistance is cut to a proportionate extent.

Raids by Income Tax and Customs Authorities in Gujarat

8365. SHRI ARVIND M. PATEL:

Will the Minister of FINANCE be pleased to state:

(a) the course of action followed regarding parties found to be innocent during raids by Income Tax and Customs Authorities in Gujarat;

(b) how are the grievances of the aggrieved parties being redressed; and

(c) the steps taken to ensure that all avoidable harassment is eliminated in the case of innocent people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) If any parties are found innocent, no action is taken against them under the Customs Act and Direct Taxes Laws. Due regrets are offered orally by the search party for the inconvenience caused to the persons concerned.

(c) In order to guard against search of premises of innocent persons, every effort is made to discreetly check the veracity of information before a search is conducted.

Amount Sanctioned by I.D.B.I. to Kerala State Industries Development Corporation

9366. SHRI VAYALAR RAVI: Will the Minister of FINANCE be pleased to state:

(a) the total amount sanctioned by the I.D.B.I. to the Kerala State Industrial Development Corporation during 1974-75; and

(b) the number of applications of the said Kerala Corporation still pending with the I.D.B.I.; the particulars of each case and the time by which the decisions are expected to be taken on them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-

MATI SUSHILA ROHATGI: (a). The Industrial Development Bank of India (IDBI) does not provide any financial assistance to State Industrial Development Corporations as such, including the Kerala State Industrial Development Corporation. However, industrial units sponsored/promoted by those Corporations are assisted by the Development Bank.

During the financial year 1974-75, no assistance was sanctioned to any

unit sponsored/promoted by Kerala Corporation, by the Development Bank; but assistance of Rs. 38.61 lakhs was disbursed in the year to four units sponsored by the Kerala Corporation against assistance sanctioned in earlier years.

(b) The particulars of applications of projects sponsored/promoted by the Kerala Corporation, for direct assistance, pending with the Development Bank, as on 31.3.1975 are given below:—

(Rs. in lakhs).

Name of the Unit.	Project cost	Assistance sought from the IDBI.	Present position.
1. Vanjinad Leather Limited.	155.00	73.60*	The company has furnished a copy of the project report recently. The company has been advised to make a detailed application to other institutions.
2. Kerala Acids and Chemicals.	174.80	139.10	The proposal submitted is incomplete and the company has been asked to furnish additional information.
3. Excel Glasses Limited @	190.00	31.00	Over run in the project cost. Additional information received recently from the company is being examined.
4. Steel Complex Limited @	337.00	75.00	Overrun in the project cost. Inspection has been conducted in February, 1975 and the company financial requirements are being assessed. The proposal is under active consideration.

*In participation with other institutions.

@Assisted companies which have approached again due to overrun in the project cost.

Proposal to Increase Production of Jute by J.C.I.

8367. **SHRI RAM HEDAOO:** Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Jute Corporation of India propose to consider a proposal to increase the production of jute by gradation of jute marketing system;

(b) if so, whether the gradation system will result in better quality and higher production of jute; and

(c) if so, the broad details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No such proposal is under consideration of the J.C.I. at present.

(b) and (c). Do not arise.

Research in Raw Jute Fibre

8368. SHRI RAM HEDAOG: Will the Minister of COMMERCE be pleased to state what specific proposals are under consideration of Government to carry on research in raw jute fibre to make it cheaper so that India can compete with the U.S.A.'s polypropylene which is manufactured from naphtha?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): The Draft Science and Technology Plan, for the Fifth Plan period, prepared by the National Committee on Science and Technology has included a number of research projects relating to agriculture and genetic research on jute. The improvement of the average yield to 20 quintals per hectare has been adopted as the objective. Schemes for mutation, hybridisation and selection to achieve stabilised levels of yield and quality of fibre and correcting genetically the disease susceptibility have been proposed. Study of inheritance of qualitative and quantitative trends of the breeds, of quality parameters of fibres and technological basis of yield, of biological control of pests and of improving the conditions of retting is also proposed.

Statements of Deposits and Pass Books of Wage Earners

8369. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware that no statements of deposits and no pass-books have been made available by either the employees or the banks concerned to the wage earners whose increased wages and/or dearness allowances are being impounded under the Compulsory Deposit Scheme since July, 1974; and

(b) whether in view of this, lakhs of individual accounts cannot be checked up by the individual depositors and the monies involved may go

by default as in the case of Employer's Provident Funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) and (b) The reference presumably is to the Additional Emoluments (Compulsory Deposit) Act, 1974, under which additional wages and half the additional dearness allowance, after 6th July, 1974 are to be deposited. The Compulsory Deposit Schemes notified under the Act do not provide for the issue of pass-books to the employees, making deposits as these deposits are compulsorily deducted at the time of disbursement of emoluments by the employer. But the Schemes provide that every employer (specified authority under the Act) shall, as soon as possible after the close of one year from the appointed day (6th July, 1974) and at the close of every succeeding year, supply to every employee a statement of account in the form prescribed in the relevant Scheme. The employee has to communicate to the specified authority his acceptance or reasons for non-acceptance of the balances in his ledger account within one month of the receipt of the statement of account. The Schemes further provide that the specified authority shall afford every employee, if the latter so desires, all reasonable facilities for verifying the entries shown in the statement of account with those in the ledger account. Thus the first statement of account has to be furnished to employees only after 6th July, 1975. In view of these safeguards, there are no grounds for any apprehension that an individual depositor would not be able to check his accounts or that the monies involved might go by default in any manner, whatsoever.

Foreign Tours by Chairman of William Sen Magor & Co. Ltd.

8370. SHRI PURUSHOTTAM KAKODKAR:
SHRI SHRIKISHAN MODI:

Will the Minister of FINANCE

be pleased to state:

(a) whether the Chairman of William Son Meador & Company Limited, Calcutta, has been visiting foreign countries repeatedly during 1973-74;

(b) if so, the number of foreign tours undertaken by him in the said year and the amount of foreign exchange granted to him for that purpose; and

(c) whether he has been spending huge amount abroad without valid permit of Reserve Bank of India?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b) As per records maintained by the Reserve Bank of India, Calcutta, no foreign exchange has been released to any individual of this company designated as Chairman, for visiting foreign countries during 1973-74. However, Shri B. M. Khaitan, Managing Director of the Company, travelled only once to U.K for 6 days in July-August, 1973 availing of £81/- from the blanket permit held by the company.

(c) Government is not aware of any such matters wherever necessary.

Assistance provided by L.I.C. to Members of the Families of Deceased

8371. SHRI JAMBUWANT DHOTE: Will the Minister of FINANCE be pleased to state:

(a) the figures in regard to the assistance provided to the Members of the families of deceased in filing applications for death claims with the L.I.C.;

(b) whether the dependants/claimants of the deceased's families face ticklish problem in technical compliance of the claim forms and the applicants remain undecided for long time adding to the woes and sufferings of the claimants; and

(c) how do the L.I.C. propose to render help in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a)

Figures are not available, as no record of assistance rendered by LIC to the claimants of deceased in filing applications for death claims is maintained.

(b) and (c). Except in cases having some special features the requirements are simple. The field staff of the LIC renders personal service in such matters wherever necessary.

Departmental Candidates appearing in Income Tax Officers' and Income Tax Inspectors' Examinations

8372. DR. LAXMINARAYAN PANDEYA: Will the Minister of FINANCE be pleased to state:

(a) the number of departmental candidates who have qualified in the first attempt in the ITO's and Income Tax Inspector's examinations in the Delhi Zone during the last two years;

(b) whether the results in these examinations are rigged so as to discourage the departmental talent from appearing in these examinations; and

(c) the steps taken or proposed to be taken to ensure that a fair percentage of departmental candidates qualify in these examinations with a view to avoid frustration among them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a).

Year	No. of candidates who passed the departmental examination in the first attempt
1973	1
1974	3

	I.T.Os. (Class II) Examination	Income-tax Inspectors Examination
1973	1	1
1974	3	3

(b) No, Sir.

(c) The pass percentage in an examination depends on the performance of the candidates and it varies from Charge to Charge and from year to year. The question of Government taking steps to fix any specific pass percentage does not, therefore, arise.

Data for Remunerative Raw Jute Price

8378 SHRI C. K. CHANDRAPPAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government do not have any data for remunerative raw jute price; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) Government primarily depend upon the Agricultural Prices Commission's recommendation in this respect.

Stacking up controlled Cloth with Mills

8374 SHRI C. K. CHANDRAPPAN: Will the Minister of COMMERCE be pleased to state:

(a) whether a huge quantity of controlled cloth is piling up with the mills; and

(b) if so, the facts thereof and reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) The stocks of controlled cloth with mills have increased from 88,219 standard bales of 1,500 square metres each at the end of January, 1975 to 88,991 3/4 bales at the end of March, 1975. The increase is due to decrease in the tempo of lifting controlled cloth which in turn is mainly due to sluggish cloth market, lack of finances with some of the co-operative bodies through whom controlled cloth is sold in various States and poor quality of some of the cloth

produced by the mills before February, 1975.

Loan given by L.I.C. and Nationalised Banks to Punjab for Development Works

8375. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of FINANCE be pleased to state:

(a) the amount of loan given by L.I.C. and nationalised banks to Punjab State for its development works in 1972-73 and 1973-74; and

(b) how does it compare with the loans given to other States during the years 1972-73 and 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI):

(a) The amounts of loans disbursed by L.I.C. in the Punjab State during the financial years 1972-73 and 1973-74 are as given below:—

	(Rs. in lakhs)
1972-73	554.82
1973-74	435.00

(b) The loans disbursed by LIC during the same period in other states are as under:—

	(Rs. in lakhs)	
	1972-73	1973-74
Andhra Pradesh	1417.32	984.61
Assam	195.00	401.00
Bihar	200.00	570.00
Delhi	100.00	100.00
Gujarat	1529.62	1808.50
Haryana	569.47	570.60
Himachal Pradesh	70.00	108.00
Jammu & Kashmir	40.00	30.00
Karnataka	700.01	768.00
Kerala	949.20	936.00
Madhya Pradesh	461.98	515.00

	1971-73	1973-74
Maharashtra . . .	2672.72	2348.81
Meghalaya . . .	5.00	5.00
Nagaland	10.00
Orissa . . .	646.00	410.00
Rajasthan . . .	719.47	640.40
Tamil Nadu . . .	1319.03	1707.80
Uttar Pradesh . . .	1577.08	1683.25
West Bengal . . .	875.00	1180.00

Similar information regarding loans advanced by the nationalised banks is not readily available. However outstanding credits as at the end of December, 1973 given by the State Bank of India and the Nationalised Banks in Punjab in various sectors like Agriculture, industry, trade and others amounted to Rs. 158.18 crores. This showed an increase from 5.42 per cent in the percentage share to total bank credit in June 1969 to 6.28 per cent in June 1974.

Demand of Yarn from Weavers of Gujarat

8376. SHRI D. D. DESAI: Will the Minister of COMMERCE be pleased to state:

(a) whether weavers of Gujarat have put forward their demand for yarn in the past;

(b) what was their demand upto December, 1974;

(c) whether any demand has also been made by the Gujarat weavers during January to March, 1975;

(d) if so, whether it has been supplied at par with their request; and

(e) if not, the reasons therefor and the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (e) The information is being collected and will be laid on the Table of the House.

Auction-cum-Tender System of Marketing in Jute Industry

8377. SHRI BANAMALI BABU: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to follow the pattern of auction-cum-tender system of marketing in the jute industry as is done in the case of cotton and groundnut industries;

(b) if so, the reasons therefor; and

(c) whether the proposed system will be in use in both primary and secondary markets?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir.

(b) and (c) Do not arise.

मध्य प्रदेश में कारीगरों की सहकारी समितियों को वित्तीय सहायता

8378. श्री गंगाधरज बोसित : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि मध्य प्रदेश में कारीगरों की अनेक सहकारी समितियां विभिन्न प्रकार के ऐसे सर्वश्रेष्ठ हस्तशिल्प उत्पाद तथा हथकरघा निर्मित कपड़े के उत्पादन करती हैं जिनकी विदेशों में बहुत मांग है ; और

(ख) यदि हां, तो इन सहकारी समितियों को, अपने कार्यकरण में सुधार लाने के लिये, वित्तीय और अन्य प्रकार की सहायता देने के हेतु सरकार ने क्या कार्यवाही की है?

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रताप सिंह) : (क) जी हां ।

(ख) हस्तशिल्पों में लगी हुई सहकारी समितियों को वित्तीय तथा अन्य सहायता सीधे राज्य सरकारों द्वारा राज्य सहकारी बैंकों के माध्यम से प्रदान की जाती है और यह प्रबन्धकीय सहायता, व्याज उपदान की ऊंची दर पर उपदान, ग्रेडर पूंजी में राज्य-भागीदार, कारीगरों को ग्रेडर पूंजी ऋण, कार्य करने के लिये गैड और गोदामों के निर्माण के लिये ऋण

और प्रबन्धकीय मामले के प्रशिक्षण के रूप में होती है। डिजाइन, प्रशिक्षण तथा विपणन में सेवाओं के रूप में केन्द्रीय सरकार भी सहायता प्रदान करती है।

हथकरघा कपड़े के लिये राज्य सरकारों द्वारा दी जाने वाली उपरोक्त प्रकार की सहायता के अतिरिक्त केन्द्रीय सरकार तकनीकी सहायता और बुनकर सेवाओं केन्द्रों तथा अखिल भारतीय हथकरघा बोर्ड के अधीन सेलम तथा वाराणसी स्थित दो हथकरघा प्रौद्योगिकी संस्थानों के जरिये, प्रशिक्षण सुविधाएं प्रदान करती है। राज्य सहकारी बैंकों के माध्यम से भारतीय रिजर्व बैंक से ब्याज की रियायती दर पर कार्यकारी पूजा ऋण के रूप में वित्तीय सहायता भी प्रदान की जाती है।

Rates of Bonus in Public Sector Undertakings

8379. SHRI SAT PAL KAPUR: Will the Minister of FINANCE be pleased to state:

(a) whether various public sector undertakings give bonus to their employees at different rates which is creating dissatisfaction among workers who are given less bonus by their undertakings;

(b) the rate of bonus in various public sector undertakings; and

(c) the efforts made by Government to ensure the payment of bonus at the same rate in all the public sector units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c) Central Public Enterprises, which are covered by the Payment of Bonus Act, 1965, make bonus payments to their employees in accordance with the provisions of the said Act. Under the Act, bonus percentage could be anywhere between the prescribed minimum and the maximum of 20 per cent. To the extent,

the "allocable surplus" varies from enterprise to enterprise, depending upon the quantum of profits generated, the bonus rates also vary. Therefore, it will not be feasible to ensure payment of bonus at a uniform rate in all the public sector enterprises.

The Act does not cover payment of bonus in non-competitive public sector undertakings. In these cases, *ex-gratia* payments are being authorised on the same lines as described above, as if the Act applies.

The rates of bonus *ex-gratia* payment given by Central Government Companies for 1973-74 are indicated in the statement.

Statement

A. Rate of Bonus/Ex-gratia payments in public enterprises

Range of Bonus/Ex-gratia (Percent)	No. of Public Enterprises
1. 8.33 to 10.00	56
2. 10.01 to 15.00	4
3. 15.01 to 20.00	25
TOTAL	85

B. Multi-Unit Public Enterprises paying Bonus at different rate/range

	(Per cent)
1. Hindustan Cooper Ltd.	8.33—19.18
2. Bharat Heavy Electricals Ltd.	8.33—20.00
3. Bharat Electronics Ltd.	8.33—20.00
4. Hindustan Machine Tools Ltd.	8.33—28.00*
5. Indian Telephone Industries	8.33—20.00
6. Garden Reach Workshops Ltd.	8.33 (plus Rs. 170 per head)
7. Modern Bakeries Ltd.	16.90—20.00

*In terms of Memorandum of Settlement signed under Section 32(vii)(b) of the Payment of Bonus Act, 1965.

NOTE.—Bonus is not applicable in 23 Public Enterprises, so far.

Indian Coaches Shipped to Philippines

8380. SHRI R. V. SWAMINATHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Indian coaches have been shipped to the Philippines if so, the number thereof;

(b) on what conditions;

(c) whether such type of agreements have been reached with other countries also; and

(d) if so, how many types of coaches will be supplied to other countries during 1975?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Twenty economy class passenger coaches, against a contract for supply of thirty, are ready for shipment to Philippines.

(b) The contract is on f.o.b. basis and on deferred payment terms in the following manner;

(i) 10 per cent on signing of contract.

(ii) 5 per cent on shipment.

(iii) 85 per cent in 11 years.

(c) and (d) In 1974-75, 50 broad gauge third class coaches were supplied to Bangladesh. There is no other contract for supply of coaches at present.

**Lifting of Cargo contracted for by
STC on behalf of Consumers and
Actual Users**

8381. SHRI K. MALLANNA: Will the Minister of COMMERCE be pleased to state:

(a) whether State Trading Corporation has decided to introduce a system by which consumers and actual users on whose behalf it concludes import contracts would become bound to lift the cargo on arrival; and

(b) if so, the broad details regarding this scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) Yes, Sir. STC have introduced a system which requires deposit of earnest money by the Release Order holders which is normally around 5 per cent of the value of Release Order. In the case of tailor mad items a performance guarantee is also insisted upon. This is being done with a view to see that Release Order holders on whose behalf imports are made do not fail to lift the goods and STC has consequently to carry inventories.

**Help given by ESCAP to India to
develop Multi-Lateral Agreement
with Foreign Countries**

8382. SHRIMATI PARVATHI KRISHNAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the recent Delhi meeting of ESCAP has helped India to develop multi-lateral agreements with other countries; and

(b) if so, main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b): No, Sir. However, the Commission adopted Resolutions embodying the consensus among the member countries on regional contribution to the establishment of a New International Economic Order, establishment of a regional Centre for Transfer of Technology, establishment of a Centre for Agricultural Machinery, legislative arrangements in the field of shipping and ports, regional plan of action for the enhancement of the role of women in development, coordination among the regional training institutions and change in the name of the Asian Institute for Economic Development and Planning.

**Recovery of Tax Arrears from M/s.
Agricultural Farms Pvt. Ltd.**

**8383. SHRIMATI PARVATHI
KRISHNAN:**

SHRI C. K. CHANDRAPPAN:

Will the Minister of FINANCE be pleased to state:

(a) whether M/s. Agricultural Farms (Private) Limited have been assessed to pay tax arrears of Rs. 115 lakhs on concealed income;

(b) if so, particulars thereof;

(c) what steps have so far been taken to recover the arrears from the firm;

(d) whether there is any proposal to lift the attachment of the property of the firm on payment of a sum;

(e) if so, the main features thereof; and

(f) whether Government propose to take action to recover all dues from the firm?

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE):**

(a) Of the total demand hitherto raised against Messrs. Agricultural Farms (Private) Limited for the assessment years 1964-65 to 1972-73, the demand by way of tax and penalty attributable to concealed income is Rs. 69.41 lakhs.

(b) Particulars of the above demand of Rs. 69.41 lakhs are given in the Statement.

(c) The following steps have been taken to recover the demand outstanding against the company:—

(i) Recovery certificates have been issued to the Tax Recovery Officer.

(ii) Notice in form I.T.C.P.—I under Rule 2 of the Second Schedule to the Income-tax Act, 1961 has been served upon the company and this has the effect of prohibiting it from alienating its property.

(iii) The outstanding demands being disputed in appeals, the Appellate Authorities have been requested to dispose of the appeals expeditiously.

(iv) Notice under section 226(3) of the Income-tax Act, 1961 was issued attaching garnishee debt.

(v) Penalties have been imposed for non-payment of instalments allowed to the company.

(d) No, Sir.

(e) In view of answer to part (d), the question does not arise.

(f) Yes, Sir.

Statement

Particulars of tax and Penalty on concealed Income

Assessment Year.	1964- 65	1964- 65	1966- 67	1967- 68	1968-1969 69	1970- 70	1971- 71	1971- 72	1972- 73	Total
(Rupees in lakhs)										
Income-tax and sur-tax on concealed income.	1.94	3.92	4.57	5.50	7.12	3.97	4.81	10.05	9.03	50.94
Penalty for concealment of income	1.00	1.20	1.45	1.55	7.56	5.71	Pend- ing	Pend- ing	Pend- ing	18.47
Total	2.94	5.12	6.02	7.08	14.68	9.68	4.81	10.05	9.03	69.41

Malpractices in Trade Fairs Abroad

8384. SHRI VASANT SATHE:
SHRI SAMAR GUHA:
SHRI N. K. SANGHI:
SHRI SHYAMA SUNDER
MOHAPATRA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to a news report appearing in the 'Hindustan Times', dated the 7th April 1975, under the caption "Fair malpractices shock PM";

(b) if so, the facts thereof and the reaction of Government to the various observations made therein; and

(c) the action taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) Yes Sir.

(b) and (c) None of the specific allegations made in the news report could be substantiated despite detailed scrutiny and references to all available records in the Ministry of Commerce and the concerned Indian Missions abroad. Participation in Fairs has been effective and the business generated through Exhibitions and Fair participations during the past five years, as reported by the participants, has been of the order of Rs. 5139.07 lakhs.

Representation from Office Bearers of Indian Pilots' Guild

8385. SHRI VASANT SATHE:
SHRI DHAMANKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received representation regarding victimisation of three Air India Pilots Office-bearers of Indian Pilots Guild;

(b) if so, the broad details thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c) The Indian Pilots Guild have addressed a petition to the Minister of Labour on 23rd April, 1975 requesting (i) for reinstatement of three pilots who had been removed by Air-India from service and (ii) withdrawal of prosecution of cases against 19 pilots. The matter is under examination.

Submission of a Bogus Medical Bill by a Senior Officer of State Bank of Bikaner and Jaipur

8386. SHRI VASANT SATHE:
SHRI B. S. BHAURA:

Will the Minister of FINANCE be pleased to state:

(a) whether submission of a bogus medical bill by a public official does not constitute forgery and attempt at cheating;

(b) if so, what action has been taken against Shri V. S. Kapur, Senior Officer, State Bank of Bikaner and Jaipur who was admittedly guilty of such an offence; and

(c) such other officials of that Bank found similarly guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) Submission of bogus medical bill by bank officials may constitute forgery and/or attempted cheating depending upon the facts and circumstances of each case.

(b) and (c) State Bank of Bikaner and Jaipur has reported that Shri V. S. Kapur, while working as Agent of its New Delhi branch, had submitted a medical bill in March, 1973 for reimbursement of expenses incurred for treatment for general debility of his wife. However, as the expenses for the above purpose were not reimburs-

able according to the rules of the bank, it did not approve the reimbursement and the bill was returned. State Bank of Bikaner and Jaipur has also reported that no other case has come to the bank's knowledge.

News Report Captioned "I.A. Flights delayed by Industrial Smog"

8387. SHRI VASANT SATHE:
SHRI DHAMANKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether attention of Government has been drawn to a news report appearing in the 'Times of India' dated the 10th April, 1975 under the caption "IA flights delayed by industrial smog"; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b): Yes, Sir. Smog over industrial cities causes poor visibility which in turn results in delayed flights. The problem is more pronounced only during the months of December to February and is local in character. This is an unavoidable occurrence.

Delhi Airport Airconditioning dispute

8388. SHRI NAWAL KISHORE SHARMA:
SARDAR MOHINDER SINGH GILL:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been invited to a news item appearing in the 'Indian Express' dated the 5th April, 1975 under the heading "Delhi Airport airconditioning dispute continues";

(b) whether this internal dispute between the Director General of Supplies and Disposals and Frick India, an

airconditioning firm, is causing great inconvenience to passengers for no fault of theirs; and

(c) the steps taken or proposed to be taken in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a). Yes, Sir.

(b) and (c) While every effort has been and is being made to settle the dispute, which is between the Director General of Supplies & Disposals, International Airports Authority of India and Central Public Works Department on the one hand and the firm on the other, in the light of the terms of the contract, as a temporary expedient, air-circulators and desert coolers have been adequately provided in the affected areas for the comfort of passengers.

Visitors to Places of Historic and Tourist Interest

8390. SHRI NAWAL KISHORE SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have come across complaints in newspapers that Indian visitors to places of historic and tourist interest in India are faced with humiliation by the official functionaries at these places;

(b) whether the foreign tourists of the white colour are given VIP treatment;

(c) whether Government propose to ensure that no such discrimination is there in future against Indian tourists; and

(d) whether any instructions have been issued in this regard and if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) The Department of Tourism have not come across any specific complaint in newspapers that Indian visitors to places

of historic and tourist interest in India are faced with humiliation by the official functionaries at these places;

(b) Only normal and desirable courtesy and help is extended to Foreign Tourists with the object of creating a favourable impression on their minds when they return and nothing more.

(c) and (d) The questions do not arise.

Setting up of Free Trade Zones

8391. SHR. K. M. MADHUKAR: Will the Minister of COMMERCE be pleased to refer to the reply given to the Unstarred Question No. 3387 on the 6th December, 1974 regarding setting up an export free trade zone for ready-made garments at Bombay and state:

(a) whether Government have taken a decision on the suggestions of State Governments for setting up free trade zones; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) One of the suggestions relating to setting up of a free trade zone in Salt Lake Area near Calcutta is being accepted, in principle, as a Fifth Five-Year Plan Scheme.

(b) The suggestion is to get up a multi-product zone on a 200 acre plot in Salt Lake Area, near Dum Dum Air Port, Calcutta.

Pillai Committee's Report

8392. SHRI P. G. MAVALANKAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government have re-

ceived Pillai Committee's Report on salary structure of Bank employees; and

(b) if so, the particulars of Committee's recommendations which have been accepted by Government as also those rejected; and

(c) the steps Government are taking to implement these recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c). The Committee for standardisation of Pay Scales, Allowances and Perquisites of officers in Nationalised banks set up under the Chairmanship of Shri V.R. Pillai has already submitted its report to the Government. The recommendations of the Committee are under examination in Government.

Progress achieved by Indian Institute of Foreign Trade

8393. SHRI P. G. MAVALANKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the Indian Institute of Foreign Trade, New Delhi has lost in recent times the services of some competent researches and workers;

(b) if so, full facts thereof; and

(c) the progress, if any, achieved by the said Institute in the years 1972, 1973, and 1974?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b). Yes, Sir. Some researchers and workers, mentioned below, had left the Indian Institute of Foreign Trade during the last two and half years in the normal course to secure better jobs/prospects outside

Name & designation of the Officer

Date of leaving the Institute

(i) Sh. Mulakh Raj, Asstt. Chief	14-9-72 (AN)
(ii) Sh. M. L. Garg, Associate Professor	13-10-72
(iii) Dr. S. S. Ramu Associate professor.	13-12-72 (AN)
(iv) Shri M. S. Aneja, Research Associate	30-4-73

- (v) Sh. V. G. Tandon, Research Officer 13-8-73
 - (vi) Sh. Paras Ram, Asstt. Chief 19-9-73
 - (vii) Sh. Atam Parkash, Assistant Chief 19-10-73
 - (viii) Shri P. Banerjee Associate Professor. 13-5-74
- (c) The progress achieved by the Institute is reflected in the following figures :

Item	1972-73	1973-74	1974-75
(i) No. of training programmes arranged	16	18	15
(ii) No. of participants in the training programmes at (i) above.	436	497	537
(iii) No. of Research projects under taken	22	11	15

Loss of production and Unemployment due to closure of shifts by Textile Mills in Gujarat

8394. SHRI ARVIND M. PATEL:
SHRI D. P. JADEJA:

Will the Minister of COMMERCE be pleased to state:

(a) the facts regarding loss of production and unemployment due to closure of second and/or third shifts by textile mills in Gujarat during the year 1974-75; and

(b) when will these shifts be restored fully?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) and (b). In the last quarter of 1974, 47 mills in Gujarat had closed down their third shift either partially or fully affecting the employment of 7,000 workers and involving a daily loss of production of 3.3 lakh metres of cloth. Only 15 mills had not resumed third shift working by March, 1975. The number of workers then affected was 2,400 and the daily loss of production cloth 1.3 lakh metres. However, inspite of this, production for the year 1974, of cotton yarn and cloth by mills in Gujarat was higher at 185 million kgs. and 1,409 million metres

respectively, as compared to 179 million kgs. and 1,331 million metres in 1973.

Raids by Income-tax authorities in Gujarat

8395. SHRI ARVIND M. PATEL:
SHRI VEKARIA:

Will the Minister of FINANCE be pleased to state:

(a) whether any raids have been made by Income Tax authorities in Ahmedabad and other cities of Gujarat during the last six months; and

(b) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):
(a) and (b). During the six months ended 31-3-1975, the Income-tax authorities conducted 201 search and seizure operations in the charges of Commissioners of Incometax, Gujarat. The value of assets seized therein, is as follows:—

	(Rs. in lakhs)
Cash	20
Other assets	121

Books of accounts and documents were also seized in a large number of cases.

Technical Aid from Foreign Countries

8396. SHRI M. RAM GOPAL REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether our country is in receipt of technical aid from 13 countries at present;

(b) if so, the names of these countries; and

(c) the fields in which aid is being received?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). India is currently receiving bilateral technical assistance in the shape of expert services, fellowships, equipment and materials from the following countries:

1. Australia
2. Canada
3. Denmark
4. Federal Republic of Germany
5. France
6. German Democratic Republic
7. Japan
8. Netherlands
9. New Zealand
10. Norway
11. Sweden
12. Switzerland
13. United Kingdom.

(c) Technical assistance from these countries is mostly received in the following areas:

Agriculture
Animal Husbandry
Small Scale Industry
Family Planning
Export Promotion
Fisheries Development
Technical Education
TV Technology.

Memorandum from M/s Mital Udyog, Jullundur

8397. SHRI DALIP SINGH: Will the Minister of FINANCE be pleased to

state:

(a) whether Government have received a memorandum from M/s. Mital Udyog, Jullundur containing certain suggestions relating to Excise Duty on factories levied on the basis of strength of workers therein; and

(b) if so, whether Government are considering any change in the policy of levying excise duty on the basis of the value of the machinery as against the number of workers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) Yes, Sir.

(b) The suggestion contained in the representation is under examination. A final decision will be taken on this issue at the time when the Finance Bill is discussed and passed in the Parliament.

Loss suffered by Hotels, Motels and Tourist lodges under I.T.D.C.

8398. SHRI C. K. CHANDRAPPA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the budgetted and anticipated losses of each of the hotels|motels|tourist lodges run by India Tourism Development Corporation in 1974-75, except Ashoka Hotel, New Delhi; and

(b) what remedial measures Government propose to take against I.T. D.C. Management for such poor performance?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a). The accounts of India Tourism Development Corporation for the year 1974-75 are under compilation. According to provisional estimates, which are subject to final adjustment and audit, the anticipated financial results for the year 1974-75 in respect of hotels|motels|travellers' lodges run by India Tourism Development Corporation, except Ashoka Hotel, New Delhi, which earned a

profit of Rs. 50 lakhs are given in the attached statement.

(b). It is not correct to say that the performance of India Tourism Development Corporation hotels/motels/travellers' lodges is poor. In fact many units are new and such units usually

have a gestation period of a few years before they start earning profits. Efforts are being made to improve the profitability of the various units. Intensive marketing efforts, closer supervision and control, budgetary and cost controls etc. are some of the measures undertaken for improving the performance of the units.

Statement

Name of the Unit	Profit/Loss during 1974-75	
	Revised B.E. Anticipated (in lakhs)	Anticipated (in lakhs)
1. Akbar Hotel	11.36	13.00
2. Hotel Janpath	13.14	14.00
3. Hotel Ashoka, Bangalore	1.47	9.00
4. Lodhi Hotel	(-)2.92	(-)3.00
5. Hotel Ranjit	(-)7.18	(-)7.00
6. Qutab Hotel (commissioned on 4-11-1973)	(-)3.00	(-)3.25
7. Aurangabad Hotel	(-)4.03	(-)4.60
8. Khajuraho Hotel	(-)0.45	(-)1.25
9. Laxmi Vilas Palace Hotel, Udaipur	(-)3.61	(-)3.80
10. Varanasi Hotel	(-)1.61	(-)3.50
11. Lalitha Mahal Palace Hotel, Mysore (commissioned on 13-9-1974)	(-)3.21	(-)2.50
12. Janna Motel	(-)2.46	(-)3.00
13. Hassan Motel	(-)1.14	(-)1.10
14. Kavalam Grove	(-)3.80	(-)3.50
15. Temple Bay, Mahabalipuram	(-)2.85	(-)2.00
16. Travellers' Lodges & Restaurants	(-)12.68	(-)12.50

होटल खोलना

8399. श्री लालजी भाई :
श्री ईश्वर चौधरी :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में केन्द्रीय सरकार तथा विभिन्न राज्य सरकारों ने राज्य-वार किन-किन स्थानों पर 'पांच स्टार' तथा अन्य

श्रेणी के होटल पर्यटकों की सुविधा के लिये खोले हैं ; और

(ख) वर्ष 1975 में किस-किस स्थान पर होटल खोलने का विचार है तथा इन होटलों के नाम क्या होंगे ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र बाल सिंह) :

(क) गत तीन वर्षों, अर्थात्, 1972, 1973 तथा 1974 के दौरान सरकारी

उद्यम, भारत पर्यटन विकास निगम के होटलों की सूचना देने वाला विवरण अनुबन्ध 'क' (भाग I) के रूप में संलग्न है।

गत तीन वर्षों के दौरान राज्य सरकारों ने कोई ऐसा होटल नहीं खोला है जिसका विदेशी पर्यटकों की उपयुक्तता की दृष्टि से

पर्यटन विभाग से प्रयोजना स्तर पर ह. पहले अनुमोदन कराया गया हो।

(ख) भारत पर्यटन विकास निगम द्वारा 1975 के दौरान जिन होटलों को खोलने की योजनायें हैं वे अनुबन्ध 'क' (भाग II) में दिखाये गये हैं।

विवरण 'क' (भाग I)

ऐसे स्थानों को दिखाने वाला विवरण जहाँकि भारत पर्यटन विकास निगम ने गत तीन वर्षों के दौरान पांच स्टार तथा अन्य वर्ग के होटल चालू किये थे :

वर्ष	होटल का नाम	राज्य	कक्षाओं/शय्याओं की संख्या	कैफियत
1972	अकबर होटल	दिल्ली संघ शासित क्षेत्र	163 कक्ष/276 शय्याएं	
1972	श्रीरंगबाद होटल	महाराष्ट्र	23 कक्ष/37 शय्याएं	इस होटल को अक्टूबर, 1972 में रेलवे से लिया गया था।
1972	खजुराहो होटल	मध्य प्रदेश	48 कक्ष/96 शय्याएं	खजुराहो के यात्री लाज (8 कक्ष/10 शय्याएं) का विस्तार किया गया तथा नवम्बर, 1972 में होटल के रूप में चालू किया गया।
1973	लक्ष्मी विलास पैलेस होटल, उदयपुर	राजस्थान	34 कक्ष/68 शय्याएं	कार्यरत होटल में 20 कक्ष/42 शय्याएं जोड़कर विस्तार कार्य पूरा किया गया तथा जनवरी, 1973 में चालू किया गया।
1973	कुतब होटल	दिल्ली संघ शासित क्षेत्र	48 कक्ष, 132 शय्याएं	यू.एस.ए. अ.ई.डी. गेस्ट हाउस को अधिकार में लेकर नवम्बर, 1973 में उसे एक होटल के रूप में परिवर्तित किया गया।
1973	वाराणसी होटल I	उत्तर प्रदेश	50 कक्ष/100 शय्याएं	
1974	सल्लिता महल पैलेस होटल	कर्णाटक	28 कक्ष/44 शय्याएं	महल को सितम्बर, 1974 में होटल के रूप में परिवर्तित कर के चालू किया गया।

भाग II

उन नये होटलों के नाम एवं स्थान जिन्हें भारत पर्यटन विकास निगम द्वारा वर्ष 1975 में खोले जाने की सम्भावना है :

वर्ष	होटल का नाम	राज्य	कक्षों/शय्याघों की संख्या
1975	एयरपोर्ट होटल, दमदम	पश्चिमी बंगाल	156 कक्ष/312 शय्याएं ।
1975	अशोक होटल, बंगलौर का विस्तार	कर्णाटक	100 कक्ष/200 शय्याएं ।

डी० सी० एम० फटिलाइजर्स, कोटा द्वारा आयकर की प्रदायगी

8400. श्री लालजी भाई: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) डी० सी० एम० फटिलाइजर्स, कोटा द्वारा 1973-74 में सरकार को कितना आयकर भ्रदा किया गया ; और

(ख) इस वर्ष का कितना आयकर अभी जमा कराया जाना है और उसकी वसूली के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव कुमार मुखर्जी): (क) डी० सी० एम० फटिलाइजर्स, कोटा नाम की कोई फर्म नहीं है। लेकिन श्रीराम केमिकल इन्डस्ट्रीज, कोटा के नाम से एक फर्म है, जो उर्वरक बनाती है। यह फर्म दिल्ली क्लाय एण्ड जनरल मिल्स कं० लिमिटेड दिल्ली का एक अंग है और इसलिये यह आयकर भ्रदा करने वाली इकाई नहीं है।

(ख) भाग (क) के उत्तर को देखते हुये भाग (ख) का प्रश्न नहीं उठता।

उदयपुर काटन मिल्स, उदयपुर द्वारा आयकर का भुगतान

8401. श्री लालजी भाई : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1973-74 के दौरान उदयपुर काटन मिल्स, उदयपुर (राजस्थान) ने सरकार को कितना आयकर दिया ; और

(ख) यदि आयकर का कोई भुगतान

नहीं किया गया, तो सरकार ने उक्त कम्पनी के विरुद्ध क्या कार्यवाही की है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव कुमार मुखर्जी): (क) उदयपुर काटन मिल्स, उदयपुर, (राजस्थान), मैसर्स स्वदेशी काटन मिल्स लिमिटेड कानपुर का एक अंग है। तदनुसार, उदयपुर काटन मिल्स, उदयपुर आयकर भ्रदा करने वाली इकाई नहीं है।

(ख) भाग (क) के उत्तर को देखते हुये भाग (ख) का प्रश्न नहीं उठता।

केन्द्रीय जांच ब्यूरो द्वारा आयकर अधिकारी, जबलपुर के घर पर छापा

8402. डा० लक्ष्मी नारायण पांडेय : श्री फूलचन्द वर्मा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के जबलपुर नगर में केन्द्रीय जांच ब्यूरो (सी० बी० आई०) द्वारा मारे गये एक छापे में आयकर अधिकारी के घर से 50 हजार रुपये से अधिक माल और नकदी बरामद हुई थी ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यूरो क्या है?

वित्त मंत्रालय में उपमंत्री (श्री प्रणव कुमार मुखर्जी) : (क) और (ख) जबलपुर में तैनात एक आयकर अधिकारी के निवास-स्थान की केन्द्रीय जांच ब्यूरो द्वारा तलाशी लेने पर घरेलू सामान, व्यक्तिगत वस्तुयें नकदी और अन्य चल-सम्पत्तियां पायी गयीं, जिनका कुल अनुमानित मूल्य कोई 50,000 रुपये है।

मामले की जांच चल रही है।

Charges of Smuggling against Directors of Century Rayon Limited

8403. SHRI SAT PAL KAPUR: Will the Minister of FINANCE be pleased to state:

(a) the number and names of Directors of M/s. Century Rayon Limited arrested so far on smuggling charges;

(b) the particulars of raids conducted on their premises; and

(c) the nature of documents and goods recovered as a result of these raids and the present position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

Charges of Smuggling against Directors of East India Hotel Ltd

8404. SHRI SAT PAL, KAPUR: Will the Minister of FINANCE be pleased to state:

(a) whether any of the Directors of East India Hotels Limited has been arrested on smuggling charges;

(b) whether any raids were conducted on their premises;

(c) the particulars thereof and the documents and goods recovered as a result of these raids;

(d) the total amount of Income-tax, wealth tax, excise duty and corporation tax outstanding against each of them for the last three years; and

(e) the particular efforts made to realise the tax dues and further steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) to (e). Information is being collected and will be laid on the Table of the House as soon as possible.

Export of Rubber during 1973-74

8405. SHRI K. MALLANNA: Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of rubber exported by India during 1973-74 and the foreign exchange earned thereby;

(b) whether the exports have also created scarcity for indigenous requirements; and

(c) if so, the extent of shortage and whether Government propose to curtail exports to meet the requirements within the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) 2700 tonnes valued at Rs. 15.26 millions.

(b) No. Sir.

(c) There is no proposal to export natural rubber at present.

Salary received by Officers of Nationalised Banks and State Bank of India

8406. SHRI D. D. DESAI:
SHRI P. GANGADEB:

Will the Minister of FINANCE be pleased to state:

(a) whether officers of the nationalised banks and the State Bank of India have complained about receiving much less salary than the clerks;

(b) if so, whether they have also threatened agitation on this issue; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (c). All India Confederation of Bank Officers' Organisation, in its letter dated 15th March, 1975, has pointed out that the officers in seve-

ral banks are getting less emoluments than workmen staff. The Confederation has also stated that it is under great pressure to resort to union actions.

The whole question of dearness allowance payments in Government and other organisations is under the examination of Government.

Fitting of residence of Chairman of a Nationalised Bank with a Luxurious Bar

8407. SHRI JAGANNATHRAO JOSHI: Will the Minister of FINANCE be pleased to state:

(a) whether his attention has been drawn to a statement of the Vigilance Commissioner in the 'Economic Times' on 7th January, 1975 that the Chairman of nationalised bank had fitted his own residence with expensive furniture and his office with a luxurious bar;

(b) if so, the facts and findings in this regard and action taken by Government; and

(c) the name of the Chairman/Managing Director concerned and also of his accomplices?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE SHRI-MATI SUSHILA ROHATGI: (a) to (c). Government have seen the report which appeared in the "Economic Times" dated 7th January, 1975 regarding the inaugural address delivered by the Chief Vigilance Commissioner on 6th January, 1975 at the 11th Orientation Course for the Chief Vigilance Officers drawn from Ministries and Departments of the Central Government and of Public Sector Undertakings. It has been ascertained from the Central Vigilance Commissioner that the reference in his speech to a Chairman or a Managing Director of a Public Undertaking having fitted up his residence with expensive furniture etc. does not pertain to a Chairman/Managing Director of a Public Sector Bank. As regards the

reference to the fitting up of the office of a public sector bank with a bar, it has been ascertained that the bar had been fitted when the new building of the head office of the then United Commercial Bank Ltd. at Calcutta was constructed long before nationalisation.

Growth of Black Money

8403. SHRI R. S. PANDEY: SHRI R. V. SWAMINATHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the statement by Shri J. R. D. Tata, published in a local daily saying "Government to be blamed for growth of black money"; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) In their report, the Wanchoo Committee have indicated a number of factors which are said to be responsible for the evil of black money and tax evasion. Necessary steps, as called for in this regard, are taken by the Government from time to time.

Delay in departure of Aircraft due to Bomb Scare

8409. SHRI R. S. PANDEY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the calls of placing bomb on board the aircraft are now becoming too frequent and thus delaying the departure of aircraft; and

(b) if so, the steps taken or proposed to be taken by Government in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) No, Sir. The cases of

bomb scare in the country have on the other hand decreased.

(d) Does not arise.

Fixation of Price for Controlled Cloth

8410. SHRI RAMSAHAI PANDEY:

Will the Minister of COMMERCE be pleased to state:

(a) whether I.C.M.F. has urged Government to fix realistic price for controlled cloth; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) The question is under examination.

Enquiry against Aeroflot

8411. SHRI JYOTIRMOY BOSU:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have recently dropped an enquiry against Aeroflot, the International Airline of the Soviet Union;

(b) whether the inquiry had been continuing for the past two years and involved a few top-officials of the Airline's Calcutta office;

(c) what were the allegations against the concern and the officials concerned; and

(d) the reasons why the inquiry has been dropped?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (d). The information is being collected from concerned departments and will be placed at the Table of the House.

Top Smugglers and Foreign Exchange Racketeers of Bombay

842 SHRI. JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether as many as 25 top smugglers and foreign exchange racketeers operating from Bombay are still at large and carrying on their clandestine business;

(b) if so, their names and particulars thereof; and

(c) the reasons why they have not been arrested?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) It is not possible to say exactly as to how many smugglers and foreign exchange racketeers operating from Bombay are still at large and are carrying on their clandestine business.

(b) and (c). A statement giving list of persons against whom detention orders were issued but who are absconding and have not been detained is enclosed. These persons are not available at their known addresses and in spite of enquiries and surveillance their whereabouts are not known. The State Government authorities have therefore not been able to apprehend them.

Statement

1. Manoharlal Narang.
2. Poondakhan S/o, Naushakhan.
3. Abdul Aziz Ismail Shakhassan alias Aziz Kenkani
4. Abdul Rashid Abdul Rahim Bawazir alias Rashid Bawazir alias Rashid Araba.
5. Rajmal Bherulal Choksi alias Kothari.
6. Mohamed Umer Mohamed Siddique.
7. Sayed Murtuza S/. Gulam Rasool.

8. Sayed Ahmed Husein Bawamiya alias Ahmed Chikna.
 9. Ibrahim Yakub Mechani alias Ibrahim Machhiwala alias Ibrahim Machhi.
 10. Nilikund Adubaker Yusuf alias Yusuf Hero.
 11. Sukhramdas Prabhudas Thakur alias Sukhu Thakur.
 12. Harizee Ithifaque S/o, Hamdulla,
 13. Lachhman Das Narain Das Jivanani.
 14. Praveen Chandra Madhavji Soni
- Entry of large and larger Houses in ready-made Garments Industry**

8414. SHRI JYOTIRMOY BOSU:
Will the Minister of COMMERCE be pleased to state:

(a) how many companies belonging to each large and larger house and also how many foreign-controlled companies have been allowed to enter into ready-made garments industry to-date;

(b) names and particulars of each of those companies and total amount invested by each in this industry;

(c) whether it has been alleged that several companies, which have no experience at all in clothing manufacture or even allied textile business, have been allowed to enter this field;

(d) whether as reported in the press, the entry of large houses in this industry is posing problems of survival to many a small unit for whom this has been traditionally a 'bread-and-butter line'; and

(e) if so, the facts thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Five companies belonging to large or larger houses are at present manufacturing ready-made garments. Applications of a few other companies belonging to large or larger houses including foreign controlled companies are at different stages of processing.

(b) Name of the Company	Large or larger House Investment to which it belongs on machinery (in Rs. lakhs)
1. M/s. J. K. (Bombay) Ltd.	M/s. Raymond Woollen Mills 15.52
2. M/s. Binnys garments Factory	Binny Group 12.00
3. M/s. Coromandal Garments Ltd.	Tata Group 11.63
4. M/s. Mafatlal Apparel Mfg. Co.	Mafatlal Group 11.60
5. M/s. Rajindra Dyg. & Ptg. Mills	Calico Group 5.36

(c) Yes, Sir. Most of the existing garment units do have the experience in clothing manufacture and allied textile business. The new entrants to the field will have their expertise and are being considered for licensing only on the basis of substantial export obligation.

(d) and (e). The production by large or larger houses in the garments industry is primarily meant for export and is different from that of small garment units who produce mainly fashion and casual wear garments. Therefore this is not expected to adversely affect such small units.

Products exported by Dunlop India Limited

8415. SHRI RAJDEO SINGH:
Will the Minister of COMMERCE be pleased to state:

(a) whether Dunlop India Limited has exported its products to 92 countries in the year 1974;

(b) if so, the items exported; and

(c) the names of the developed countries where its items were exported?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c). According to the information available with the Chemicals and Allied products Export Promotion Council, Dunlop India exported tyres, tubes and the rubber products to fortyeight countries in 1974 including USA, Denmark, Italy, Spain and Greece.

Increase in export of mill-made cotton textiles

8416. SHRI RAJDEO SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether the export of mill-made cotton textiles has increased by about 50 per cent during 1974 at Rs. 330.39 crores as against Rs. 226.35 crores in previous year;

(b) whether this 50 per cent increase is simple fluctuation of the international market price or symbolic of growing demand due to popularity of Indian textiles; and

(c) whether the increased figure include cotton handloom products?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Exports of mill-made cotton textiles during 1974 are estimated to have been worth Rs. 327.08 crores as against Rs. 226.35 crores during 1973.

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(b) The increase in the value of exports of cotton textiles has been largely due to higher unit value realization and diversion of trade towards added value items like made-ups and garments.

(c) No, Sir.

Excise duty on Films

8417. SHRI R. N. BARMAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Motion Pictures Association of West Bengal has expressed its apprehension that as a result of tax on reprint, it would be impossible for many Bengali production units to remain in the field;

(b) whether this will also affect the distributors and exhibitors equally and only Hindi films will be shown in West Bengal; and

(c) if so, whether Government are considering to ensure that Bengali Film Producers are not forced to go out of market and necessary help is given to them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) and (c) The tax on reprints is not expected to adversely affect the distributors and exhibitors in West Bengal giving a special advantage to Hind films as apprehended, specially in view of the concessions announced on the 30th April, 1975 by the Finance Minister while moving consideration of Finance Bill.

Smuggling activities on Eastern Coast

8418. SHRI R. N. BARMAN Will the Minister of FINANCE be pleased to state:

(a) whether the smugglers have shifted their activities from Western Coast to Eastern Coast;

(b) whether ports of Calcutta and other unidentified spots on Eastern Coast are now being used for smuggling purposes by the anti-social elements and their activities are on increase; and

(c) what steps Government proposes to take to curb the menace on Eastern Coast?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) The Government have not noticed any significant shift in activities of smugglers from West Coast to East Coast.

(b) Reports are occasionally received about sale from crew members to fishermen and petty lendings of items like liquor, cigarettes, transistor radios etc. However, there is no evidence to suggest increase in these activities.

(c) The situation is under constant watch and strict vigil is being maintained by intensifying patrol, rummaging vessels and carrying out raids in sensitive areas.

Decline in Jute Exports

8419. SHRI R. N. BARMAN:
SHRI RAM HEDAOO:

Will the Minister of COMMERCE be pleased to state:

(a) whether the jute mills in West Bengal are facing great financial hardships due to decline in export orders;

(b) if so, what is the percentage decline in export order during this year; and

(c) what remedial measures Government propose to take to boost the export orders of jute from these mills?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Jute mills in the country are facing financial hardship due mainly to decline in export orders particularly for Carpet Backing and Hessian.

(b) Percentage decline in registration of export contracts of jute goods in January to March 1975 as compared to the corresponding period in 1974 is around 54 per cent.

(c) Reserve Bank of India has afforded temporary relief to the industry by authorising credit on finished goods for export equivalent to 9 weeks production instead of 6 weeks allowed earlier. Government had sponsored a high level team to make an in depth study of demand for jute goods in USA and Canada and follow up action on the findings of the team is being taken. The question as to what other relief could be afforded to the jute industry is also under consideration of the Government.

Corporations for Export Promotion

8420. SHRI SAKTI KUMAR SARKAR: Will the Minister of COMMERCE be pleased to state:

(a) the number of Corporations for export promotion under his Ministry; and

(b) the salient features of activities of these corporations during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Nine.

(b) A statement giving the required information is laid on the Table of the House. (Placed in Library. See No. LT-9597/75).

Memorandum from FICCI delegation who visited Middle East Countries

8421. SHRI SAKTI KUMAR SARKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether a FICCI Delegation after visit to Middle East Countries presented any memorandum to his

Ministry about the export potentialities in these countries;

(b) if so, the names of the persons in the delegation and the main features of the report made by them; and

(c) the action taken upto date in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) The delegation sponsored by the Federation of Indian Chambers of Commerce and Industry to West Asian countries has submitted a report.

(b) A statement is attached.

(c) The recommendations made in the delegation's report were considered at an inter-ministerial meeting on 26th April, 1975 and further action is being pursued.

The composition of the delegation sponsored by the Federation of Indian Chambers of Commerce and Industry to West Asian countries was as follows:—

1. Shri K. K. Birla, President, FICCI—Leader.
2. Shri Pratap Bhogilal, President, Shree Ram Mills Ltd., Bombay.
3. Shri D. Jayavarthanavelu, Managing Director, Lakshmi Machine Works Ltd., Coimbatore.
4. Shri D. N. Patodia, Director, Hindustan Dealers Ltd., New Delhi.

5. Shri Ameer Ali Rahimtula, Vice Chairman, Abdulla Haji Rahimtula & Sons, P. Ltd., Hyderabad. (Division El-Sharikah El-Hindiyah El. Arabiah, New Delhi).

6. Shri K. V. Srunivasan, Director, Standard Motor Products of India Ltd., Madras.

7. Dr. Ram Gopal Agrawal, Secretary (Economic). FICCI, New Delhi.

The report of the delegation contains recommendations for promotion of India's trade and economic cooperation with West Asian countries. They, *inter alia*, relate to:

1. Setting up of a Gulf Economic Cooperation Organisation.
2. Appointment of a Commissioner General for Economic and Commercial Affairs for the Gulf Region.
3. Setting up joint ventures in the Gulf countries and in India.
4. Assistance to Indian firms in undertaking exports to and projects in these countries.
5. Supply of manpower to these countries for their projects etc.
6. Invitations to business delegations to visit India.
7. Publicity through exhibitions etc.
8. Provision of shipping facilities.
9. Opening of branches of Indian banks in this region.

प्रत्येक जिले के प्रत्येक पुलिस थाने में राष्ट्रीयकृत बैंकों की शाखाएँ स्थापित करना

8422 श्री रामाबतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने प्रत्येक जिले के प्रत्येक पुलिस थाने में राष्ट्रीयकृत बैंकों की शाखाएँ स्थापित करने का निर्णय किया है ;

(ख) यदि हाँ, तो बिहार की राजधानी, पटना जिले में विभिन्न पुलिस थानों में उपरोक्त बैंकों की कितनी शाखाएँ स्थापित की गई ;

(ग) गत तीन वर्षों में किसानों तथा समाज के अन्य कमजोर वर्गों को प्रत्येक बैंक द्वारा कितना वार्षिक ऋण दिया गया ; और

(घ) ऋण देने की रफ्तार तेज करने के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

वित्त मंत्रालय में उपमन्त्री (श्रीमती सुशीला रोहतगी) : (क) से (घ). सभी राज्यों में और विशेष रूप से बिहार जैसे कम बैंक वाले राज्य के ऐसे ग्रामीण और अर्ध-शहरी केन्द्रों में शाखाएँ खोलने के लिये बैंकों को प्रोत्साहित किया जाता है, जिनमें वाराम, सी सड़को को विद्याम नत, परिवहन सुविधाएं डाकखाने, तार-टेलीफोन कार्यालय, थाने जैसी कुछ न्यूनतम मूलभूत सुविधाएँ विद्यमान हैं। दिसम्बर, 1974 के अन्त तक 14 राष्ट्रीयकृत बैंकों सहित सरकारी क्षेत्र के बैंकों के 72 कार्यालय बिहार के पटना जिले में

कार्य कर रहे थे जिनमें से 31 कार्यालय ग्रामीण और अर्ध-सरकारी केन्द्रों में अवस्थित थे।

स्वीकृत नीति के अंग के रूप में, बैंक, कृषि, सड़क परिवहन और छोटे पैमाने के उद्योग जैसे प्राथमिकता क्षेत्रों के छोटे ऋणकर्ताओं की ऋण सम्बन्धी आवश्यकताओं को पूरा करने का प्रयास कर रहे हैं। इस उद्देश्य की पूर्ति की दिशा में उन्होंने विशेष ऋण योजनाएँ बनायी हैं, फर्मों और प्रक्रियाओं को सरल बनाया है और जमानत के मानदण्डों में छूट दी है। अधिकाधिक कृषकों की ऋण सुविधाएँ देने के लिये गांवों को अपनाते की योजना तथा प्राथमिक कृषि ऋण समितियों, कृषक सेवा समितियों आदि की योजनाओं को कार्यान्वित किया जा रहा है। नियोजन बढ़ाने के कार्यक्रमों को कार्यान्वित करने में भी बैंक, सक्रिय सहयोग देते हैं। गरीब से गरीब व्यक्ति के भी उत्पादक प्रयासों में सहायता करने के लिये सरकारी क्षेत्र के बैंक चुने हुये पिछड़े जिलों और लघु कृषक विकास ऐजेंसी (एस० एफ० डी० ए०) और सीमान्त कृषक और कृषि श्रमिक (एम० एफ० ए० एल०) जिलों में विभेदी व्याज दर योजना भी कार्यान्वित कर रहे हैं। इन सभी प्रयासों के परिणाम स्वरूप बिहार राज्य में सरकारी क्षेत्र के बैंकों द्वारा प्राथमिकता वाले क्षेत्र को दिये गये जो अग्रिम जून 1972 के अन्त में 25.77 करोड़ रुपये थे वह बढ़ कर जून, 1974 में 46.91 करोड़ रुपये हो गये।

सरकारी क्षेत्र के बैंकों द्वारा प्राथमिकता वाले क्षेत्रों को दिये गये अग्रिमों के आंकड़ों का जिलेवार संकलन नहीं किया जाता। तथापि, समग्रतः सभी अनुसूचित वाणिज्यिक बैंकों के अग्रिमों के क्षेत्रवार वितरण के आंकड़े नई सांख्यिकी सूचना प्रणाली के अन्तर्गत अब जिलेवार उपलब्ध हैं। पटना जिले के दिसम्बर, 1972 और 1973 के अन्त के उपलब्ध आंकड़े विवरण में प्रस्तुत हैं।

बिबरण

अनुसूचित वाणिज्यिक बैंकों द्वारा पटना जिले में कृषि, खुदरा व्यापार, परिवहन और सेवाओं को दिये गये अग्रिम तथा विभेदी व्याज दर पर दिये गये अग्रिम आदि ।

(राशि हजार रुपयों में)

निम्नलिखित के अंतिम शुक्रवार को

दिसम्बर, 1972* दिसम्बर, 1973

1. कृषि और सहायक कार्यकलाप : जिनमें :	19486	37704
(क) प्रत्यक्ष वित्त	7797	23534
(ख) अप्रत्यक्ष वित्त	11412	13728
(ग) सहायक कार्यकलाप	277	442
2. परिवहन, संग्रहण और संचार	10577	11687
3. खुदरा व्यापार	14617	17988
4. व्यक्तिगत और व्यावसायिक सेवाएं	3245	3803
(क) व्यावसायिक सेवाएं	688	623
(ख) कारीगर और शिल्पी	188	108
(ग) अन्य सेवाएं	2369	3072
5. विभेदी व्याज दर योजना	35	446
6. छोट पैमाने के उद्योग	49546	32272
जोड़ बैंक ऋण	203325	255951

*इनमें नालन्दा संबंधी आंकड़े शामिल हैं, जिसे, पटना जिले का विभाजन किये जाने के बाद पृथक् जिला बनाया गया है । नालन्दा को छोड़कर पटना जिले के दिसम्बर, 1973 के अंत तक के आंकड़े पृथक् रूप से उपलब्ध नहीं हैं ।

टिप्पणी:- आंकड़े मूलभूत सांख्यिकी विवरणियों पर आधारित हैं तथा पारिभषिक परिवर्तनों के कारण उनकी तुलना सरकारी क्षेत्र के बैंकों द्वारा संकलित आंकड़ों से नहीं की जा सकती है ।

Decision taken on Conference of All India Allahabad Bank Employees Coordination Committee, Patna

8423. SHRI RAMAVATAR SHASTRI:

Will the Minister of FINANCE be pleased to state:

(a) whether the 10th Biennial Conference of All India Allahabad Bank Employees Coordination Committee was held at Patna from 10th to 12th April, 1975;

(b) if so, the nature of the problems discussed and decisions taken in the Conference; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) The 10th Biennial Conference of All India Allahabad Bank Employees Co-ordination Committee is reported to have been held at Patna from 10th to 12th April, 1975.

(b) and (c). Government have no information regarding the subjects discussed or the decisions taken in the Conference.

Report of special audit party on I.T.D.C.

8424. SHRI RAMAVATAR SHASTRI:
SHRI S. A. MURUGANANTHAM:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government deputed a 'Special Audit Party' in 1972-73 from Accountant General's office to have a thorough examination of the functioning of India Tourism Development Corporation;

(b) if so, whether the special audit party prepared a report on the 'Appraisal of I.T.D.C.' in 1973-74 which contained serious objections of

the nature of misuse of public funds by the Management of I.T.D.C. and more specially by the Chairman and Managing Director;

(c) the main findings of the report; and

(d) whether Government will lay a copy of this report on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) to (d) No 'Special Audit Party' was deputed by Government in 1972-73 from Accountant General's Office to have a thorough examination of the functioning of the India Tourism Development Corporation. The Comptroller and Auditor General selects each year a few Undertakings for the preparation of comprehensive appraisals. Accordingly, the Corporation was one of the Undertakings selected during 1973-74 for review by the Audit Board. The review report, which is under preparation, will be included in the Report of the Comptroller and Auditor General of India, Union Government (Commercial), which will be submitted to the President under Article 151 of the Constitution.

Violation of foreign exchange Regulations by concerns

8425. SHRI RAMAVATAR SHASTRI:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5479 on 20-12-1974 regarding violation of foreign exchange regulations by concerns and state:

(a) whether the investigations into the complaints of violation of Foreign Exchange and Customs Regulations against the management of Hindustan Sanitaryware and Industries. Pvt. Ltd. of Bahadurgarh, Somani-Pilkington Pvt. Ltd. and Somani Ceramics and other concerns controlled by the Somani Bros. of Calcutta and against

Shri H. L. Somani and other Directors of these companies have been completed; and

(b) if so, what are the results of these investigations and what steps, if any, have been taken by the Government of India to bring the guilty parties to book?

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): (a)
No, Sir.

(b) Does not arise.

Excise Duty on Films

8426. SHRI D. B. CHANDRA
GOWDA:

Will the Minister of FINANCE be pleased to state:

(a) whether the All India Film Distributors Association has urged the Central Government not to enhance the excise levy on new film prints and to exempt old prints from the imposition of the levy;

(b) whether it has also requested that the import of standard raw stock of ORWO colour and Gava colour films should be stopped and all films be made on Kodak film; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) Yes, Sir.

(c) The Government have already announced certain concessions on 30.4.1975 in regard to excise duty on exposed cinematograph films. In so far as the request referred to in part (b) of the question is concerned, since the matter relates to the Ministry of Commerce, a copy of the

representation from the All India Film Distributors Association is being sent to that Ministry for necessary action.

Tourism Development Corporations in States

8427. SHRI THA KIRUTTINAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the names of the States who are having their Tourism Development Corporations at present?

THE MINISTER OF STATE IN
THE MINISTRY OF TOURISM AND
CIVIL AVIATION (SHRI SUREN-
DRA PAL SINGH): Tourism Deve-
lopment Corporations have been set
up in the States of Himachal Pradesh,
Haryana, Jammu and Kashmir,
Kerala, Karnataka, Tamil Nadu, Uttar
Pradesh and West Bengal. In Raj-
asthan a Hotel Corporation has been
set up.

Setting up of Airport at Kayathar

8428 SHRI THA KIRUTTINAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government of Tamil Nadu have recommended the setting up of a new airport at Kayathar, a historic place where Katta Bomman fought against the British Imperialists in South;

(b) whether Government of Tamil Nadu have built up a fort in memory of Katta Bomman, the great freedom fighter;

(c) if so, whether Government of India propose to accept the proposal of the Tamil Nadu Government; and

(d) if not, the reasons therefor?

THE MINISTER OF TOURISM
AND CIVIL AVIATION (SHRI RAJ

BAHADUR): (a) to (d). There is already a disused Air Force airfield at Kayathar but for the present there is no proposal to develop it. No recommendation in the matter has been received from the Government of Tamil Nadu in the recent past. Information required in part (b) of the question is being collected and will be laid on the Table of the Sabha.

Amount of Money sanctioned by SBI and Nationalised Banks for Development of Small Scale Industries in Tamil Nadu

8429. SHRI THA KIRUTTINAN:
Will the Minister of FINANCE

set out be pleased to state:

(a) the total amount of money sanctioned by the State Bank of India and other nationalised banks for the development of small scale industries in Tamil Nadu during the last three years;

(b) the figures thereof, Bank-wise and District-wise; and

(c) the amount of loan recovered during the said period?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) The position in regard to outstanding advances of public sector banks to small scale industries in Tamil Nadu as at the end of June, 1972, 1973, and 1974 is set out below:—

(Amt. in Rs. lakhs)

(as on the last Friday of)			
Name of Bank Group	June, 1972	June, 1973	June, 1974*
1. S.B.I. Group	2899	3445	4503
2. 14 Nationalised Banks	3215	3837	4955
Total Public Sector Banks	6114	7282	9453

Data are provisional.

(b) Data regarding priority sector advances of public sector banks are not compiled district-wise. However, data on sectoral distribution of advances of scheduled commercial banks as a whole are now being compiled not district-wise under the new statistical reporting system. The available data in respect of the districts of Tamil Nadu relating to the last Fridays of December 1972 and 1973 are

with the statement.

(c) Commercial banks' credit to small scale industries for meeting their working capital requirements is generally in the form of cash-credit arrangements. The borrowers operate with the limits sanctioned, the amount of loan outstanding fluctuating from time to time depending on the borrowers' liquidity requirements.

Statement

District-wise data regarding the outstanding advances of Scheduled Commercial Banks to Small Scale Industries in Tamil Nadu.

(Amt. in Rs. lakhs)

District	As at the end of	
	Dec., 1972	Dec., 1973
Chingleput . . .	955	1151
Coimbatore . . .	1318	1537
Dharmapuri . . .	10	13
Kanyakumari . . .	37	65
Madras . . .	2937	3543
Madurai . . .	401	545
Nilgiris . . .	42	75
North Arcot . . .	991	817
Pudukottai	23
Ramanathapuram . . .	427	501
Salem . . .	541	704
South Arcot . . .	75	90
Thanjavur . . .	74	113
Tiruchirapalli . . .	423	517
Tirunelveli . . .	272	321
TOTAL . . .	8503	10015

(Data are based on Basic Statistical Returns and because of definitional changes are not comparable with the data compiled by public sector banks).

Overdraft facilities by Small Scale Industries from Nationalised Banks

8430. SHRI THA KIRUTTINAND: Will the Minister of FINANCE be pleased to state:

(a) whether a number of large and medium scale industries are enjoying over-draft facilities from the nationalised Banks, on the instructions from the Government of India;

(b) if so, the names of industries and the banks who have allowed overdrafts with the limit of each industry; and

(c) the economic effects of such action, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (c). Commercial banks, including the public sector banks, extend credit for all productive activities, including credit to large and medium industries. The form in which such credit is extended is determined by several factors such as the type and scale of activity, the size and tenure of the credit need and the liquidity requirements of the borrowers. Credit in the form of over-draft facility is only one form of credit.

Data regarding the distribution of outstanding credit according to the type and occupation is being compiled by the Reserve Bank for the scheduled commercial banks as a whole. The latest available data relating to occupation-wise position of overdrafts outstanding as at the end of December, 1973 is set out in the statement laid on the table of the house. (Placed in Library. See No. LT-9598[75]).

श्रीषधीय जड़ी-बूटी के पौधों के उत्पादों का निर्यात

8431. श्री ई.वर चौधरी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1974 और 1975 में आज तक श्रीषधीय जड़ी-बूटी के पौधों के उत्पादों के निर्यात से कुल कितनी विदेशी मुद्रा की आय हुई ;

(ख) क्या सरकार ने पौधों के उत्पादों विशेषकर जड़ी-बूटियों के निर्यात में कोई सहायता दी है ; और

(ग) यदि हा, तो उसका विवरण क्या है ?

वाणिज्य मंत्रालय में उपमंत्रा (श्री विश्वनाथ प्रताप सिंह) : (क) 1973-74 तथा 1974-75 के दौरान श्रीषधीय पौधो, बूटियों और जड़ियों के निर्यात निम्नलिखित रहे :—

मूल्य हजार रुपये में

1973-74	21959
1974-75	25072
(अप्रैल-नवम्बर)	

(ख) तथा (ग) कूड ड्रग्स के नाम से भी प्रसिद्ध श्रीषधीय बूटिया पजीवित निर्यातक नीति में शामिल की गई हैं और 1 प्रतिशत आयात प्रतिपूर्ति की पात्र है जो ऐमा सामग्री के निर्यात हेतु प्रयोग में आने वाली संवष्टन सामग्री के लिये दी जाती है ।

Loan from World Bank for Indian Farmers Fertilizer Cooperative

8432. SHRI SHRIKISHAN MODI:
SHRI P. GANGADEB:

Will the Minister of FINANCE be pleased to state:

(a) whether the loans granted by World Bank to IFFCO is to be utilized

for the Phulpur Fertilizer Project; and
(b) if so, the particulars thereof?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). an agreement has been signed with World Bank for a loan of \$ 10⁹ million for the India Farmers Fertilizer Cooperative for the Fertilizer Project at Phulpur. The loan will be at the interest of 8 per cent and will be repayable in 16 years with a grace period of 5 years.

Raid by C.B.I. on a Chemical and Engineering Firm in Bombay

8433. PROF. MADHU DANDA-VATE: Will the Minister of COMMERCE be pleased to state:

(a) whether the CBI raided the office premises of a chemical and engineering firm in Bombay on information that the firm had misused imported raw material worth Rs. 10 lakhs;

(b) if so, the name of the firm; and

(c) the action taken against the firm?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c) Yes, Sir. The investigation by C.B.I. is in respect of material imported under four licences for a total value of Rs. 3,25,655. As the matter is still under investigation, it is not in the interest of investigation to disclose the complete facts at this stage. Appropriate action will be taken as called for after the investigation is completed.

Findings of Central Vigilance Commission on Allegations against Chairman, I.T.D.C.

8434. SHRI H. N. MUKERJEE: Will the Minister of TOURNSM AND CIVIL AVIATION be pleased to state:

(a) whether the Central Vigilance Commission has passed serious stric-

tures against the Chairman, India Tourism Development Corporation;

(b) if so, whether a copy of the report of the commission will be laid on the Table of the House; and

(c) what action Government propose to take to ensure honest administration at the top level of I.T.D.C.?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) to (c). The advice of the Central Vigilance Commission on certain allegations made against the Chairman, India Tourism Development Corporation has been received recently. This is under consideration.

Purchase and sale of Goods by India in Foreign Countries

8435. SHRI P. R. SHENOY: Will the Minister of COMMERCE be pleased to state:

(a) whether India is participating in international trade by purchasing goods in foreign countries and selling them in foreign countries; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). There is no sizeable trade by India of this nature. However, figures of total exports of India include re-exports also.

Group Insurance Scheme

8436. SHRI P. R. SHENOY: Will the Minister of FINANCE be pleased to state:

(a) whether there is no Group Insurance Scheme for establishments having less than 25 employees; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MATI SUSHILA ROHATGI): (a) There are Group Insurance Scheme for establishments with less than 25 employees.

(b) Does not arise.

Extension to Managing Directors of Nationalised Banks

8437. SHRI P. R. SHENOY: Will the Minister of FINANCE be pleased to state:

(a) the terms and duration of extension to each Managing Director of nationalised banks; and

(b) the reason for different terms and duration of extension to different Managing Directors?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) The date of first appointment of the present Chairman and Managing Director of each nationalised bank as the Chief Executive of that bank, either as Custodian or as Managing Director, and the duration of his current term, are as follows:-

Name of the nationalised bank and of its present Chairman and Managing Director	Date of first appointment of the person indicated in Col. (1) as Custodian/Chairman & Managing Director of the bank indicated in Col. (1)	Duration of the current term.
(1)	(2)	(3)
Central Bank of India Shri P. F. Gupta	1-5-1975	1-5-1975 to 30-4-1979
Bank of India Shri J. N. Saxena	1-10-1970	1-10-1974 to 30-9-1975
Punjab National Bank Shri P. L. Tandon	1-8-1972	11-12-1972 to 31-7-1975

	(1)	(2)	(3)
Bank of Baroda Shri R. C. Shah	. . .	1-5-1975	1-5-1975 to 30-4-1976
United Commercial Bank Shri V. R. Desai	. . .	1-9-1971	1-5-1975 to 31-3-1978
Canara Bank Shri C. B. Kamath	. . .	3-9-1973	3-9-1973 to 2-9-1976
United Bank of India Shri M. Sen Sarma	. . .	1-8-1973	1-8-1973 to 31-7-1976
Dena Bank Shri R. A. Gulmohamad	. . .	10-7-1970	10-7-1974 to 22-7-1976
Syndicate Bank Shri K. K. Pai	. . .	28-2-1970	1-5-1975 to 31-3-1978
Union Bank of India Shri Raghu Raj	. . .	1-5-1975	1-3-1975 to 30-4-1976
Allahabad Bank Shri S. D. Varma	. . .	1-11-1973	1-11-1973 to 31-10-1976
Indian Bank Shri G. Lakshminarayan	. . .	19-7-1969	1-5-1975 to 31-3-1976
Bank of Maharashtra Shri V. M. Bhide	. . .	1-10-1973	1-10-1973 to 30-9-1976
Indian Overseas Bank Shri A.M. Kadhiresan	. . .	1-10-1973	1-10-1973 to 30-9-1976

(b) In terms of clause 8(1) of the Nationalised Banks (Management and Managing Director of a nationalised 1970, the term of appointment of a Managing Director of a nationalised bank is specified by the Central Government after consultation with the Reserve Bank, a Managing Director whose term has expired is eligible for re-appointment. While specifying the term of appointment of a person as Managing Director of nationalised bank all relevant factors such as his age, experience and length of service, situation in the bank concerned, are taken into account.

Excise Duty on Films

9438. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether a memorandum was submitted to the Finance Minister by All India Film Distributors Association urging him not to enhance the excise duty on new film prints and to exempt old prints from the imposition of the levy;

(b) whether the Minister had declined to see a deputation of the Association on the plea of 'preoccupations and heavy commitments made earlier';

(c) whether the new levies would hit hard the industry as the distributors would not be able to take out new prints of old pictures as well as new films because of heavy excise duty; and

(d) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). Yes, Sir.

(c) and (d). New levies are not expected to hit hard the industry and the distributors as apprehended specially in view of the concessions announced on the 30th April, 1975 by the Finance Minister while moving consideration of Finance Bill.

Indianisation of Foreign Companies

8439. SHRI SHASHI BHUSHAN: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 752 on the 21st February, 1975 regarding grant of COB licence to foreign companies and state:

(a) whether before granting COB licence to them it had been ensured that these companies will comply with the provisions of the Foreign Exchange Regulation Act, 1974 and the guidelines thereunder; and

(b) the names of companies whose applications have so far been rejected under section 29(2) of the Foreign Exchange Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) (a) Yes, Sir. The approval letters issued by the Reserve Bank of India to the companies whose names were furnished in reply to part (a) of Lok Sabha Unstarred Question No. 752 answered on the 21st February, 1975 would ensure the companies' adherence to the provisions of Section 29 of the Foreign Exchange Regulation Act, 1973 and the Guidelines issued thereunder.

(b) No application under Section 29(2)(a) of the Foreign Exchange Regulation Act, 1973 has been rejected so far.

Excise Duty on Lint and Cotton Seeds

8440. SHRI S. A. MURUGANANTHAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Dindigul Cotton Merchants Association has made a representation to the Minister demanding the withdrawal of the Central Excise duty imposed on lint and cotton seeds according to the Budget proposals; and

(b) if so, the particulars thereof and Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) In a Resolution passed by the Dindigul Cotton Merchants' Association dated the 18th March, 1975, it has been urged that excise duty on lint cotton and cotton seeds should be withdrawn since cotton ginning cannot be regarded as a manufacture under the Central Excise law and certain adverse consequences of continuing the levy have been pointed out

Necessary clarification has already been issued to all the field excise formations that ginning cannot be regarded as manufacturing process under the Central Excise Act and, accordingly, ginned cotton, cotton seeds and waste cotton produced in ginning factories are not liable to 1 per cent excise duty under item 68 of the Central Excise Tariff.

Export Relief to Powerloom Association of West Bengal

8442. SHRI TUNA ORAON: Will the Minister of COMMERCE be pleased to state:

(a) whether any representation has been made by an M.P. regarding the small Powerloom Association of West Bengal demanding immediate relief for export; and

(b) if so, the action taken by his Ministry in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir .

(b) The representation is under consideration.

Separate Laws to Deal with Smugglers

8443. SHRI MOHINDER SINGH GILL:
SHRI ARJUN SETHI:
SHRI M. S. PURTY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering a separate set of laws to deal with smugglers and smuggling activities exclusively; and

(b) if so, what progress has been made so far in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE):
(a) and (b). Legislation for dealing more effectively with various economic offences is under active consideration.

Import Licences for Stainless Steel to Bhandari Industries and Metro Engineering

8444. SHRI HEMENDRA SINGH BANERA:

Will the Minister of COMMERCE be pleased to state:

(a) whether closed cases of Bhandari Industries & Metro Engineering were reopened and they were granted import licence for stainless steel in the years 1971 and 1972; if so, the reasons therefor;

(b) whether past consumption of the firms had not been assessed through independent agency before granting of licences;

(c) whether utilisation certificates of the imported material duly verified by the competent authorities have been received, if so, when; and

(d) whether any more licences letter of authority and C.C.P. have been granted in favour of these industries, if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) No, Sir.

(b) to (d): Do not arise.

Grant of Import Licence for Stainless Steel to Bawa Industries, Cuddapah

8445. SHRI HEMENDRA SINGH BANERA: Will the Minister of COMMERCE be pleased to state:

(a) whether Bawa Industries, Cuddapah was granted import licence for stainless steel in the year 1971;

(b) whether the case was closed long ago, if so, the reasons for its reopening; and

(c) whether C.C.I.&E. opposed the grant of licence all through?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) A licence for import of steel items which includes stainless steel was issued to M/s. Baba Industries, Cuddapah in April 1971.

(b) No, Sir.

(c) A decision to issue the licence was taken after considering all relevant aspects of the matters.

Import Licence for Stainless Steel to Sea Shore Traders

8446 SHRI HEMENDRA SINGH BANERA: Will the Minister of COMMERCE be pleased to state:

(a) whether import licence for stainless steel worth Rs. 18 lakhs was granted in favour of Sea Shore Traders on a national basis in the years 1971 and 1972;

(b) whether past consumption of the firm was assessed, if so, in what way and the result of such assessment;

(c) whether application for import of clock parts was converted into stainless steel, if so, the reasons for it; and

(d) whether C.C.I. & E. had approved the grant of licence all through?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) No, Sir. Release Orders for Rs. 6,03,598 were however issued for stainless steel to this firm in 1972

against their claims for the licensing periods 1967-68 and 1968-69.

(b) No, Sir.

(c) Yes, Sir. The conversion was allowed subject to export obligation.

(d) Release orders were issued after considering all aspects of the matter.

Demand for grounding of AVRO Fleet

8447. SHRI HARI SINGH:
SHRI D. B. CHANDRA
GOWDA:
SHRI RAJDEO SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Indian Commercial Pilots Association has urged Government to ground all Avro fleet of Indian Airlines for a thorough check up to ensure flying safety; and

(b) if so, the decision of Government thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b). Yes, Sir. As a result of an incident involving an Indian Airlines' Avro aircraft at Rajkot on 7th March '75, the ICPA demanded the grounding of the Avro fleet of the Corporation till all the Avros were checked and certified to be safe for operation. A thorough inspection of the Avro fleet of Indian Airlines was carried out but no defect was found.

Grievances of foreign tourists

8448. SHRI B. V. NAIK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any system of assessing the major grievances of the foreign tourists in this country;

(b) if so, what are their major grievances; and

(c) the steps taken by Government to redress their grievances and make their tours to India memorable?

THE MINISTER OF STATE IN THE MINISTRY OF THE TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) The Department of Tourism has a Complaints Cell which deals with complaints of foreign tourists in the country. Besides, same survey conducted by the Department from time to time among foreign tourists throw light on the nature of unfavourable factors regarding their sojourn in India.

(b) and (c). Major grievances reported by tourists are generally connected with entry and exist formalities of to a lesser degree difficulties relating to transport, accommodation and shopping etc. All such complaints are taken up with the agencies concerned for action as may be possible.

Payment of higher bonus by L.I.C.

8449 SHRI N K SANGHI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have since been able to take a decision with regard to payment of higher bonus by Life Insurance Corporation of India to policy holders or reducing the premium rates which was under Government's consideration; and

(b) the decision taken with regard to (a) above and the nature of steps taken for the introduction of economy measures for reducing cost of administration?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATISUSHILA ROHATGI) (a) and (b) Bonus depends on the surplus disclosed by the biennial actuarial valuations and future bonuses will depend upon the surplus disclosed in the future valuations.

The LIC reduced the premium rates under certain Without-Profits of

Assurance w.e.f. 1st February, 1970 and certain other Without-Profit Plans w.e.f. 1st March, 1971. The premium rates under One Year Renewable Group Term Assurance plan and Level Group Term Assurance Plan were reduced with effect from 1st June, 1971. The rates applicable to Annuity Plan have been liberalised with effect from 1.3.1972. These reductions were effected after detailed review. The review indicated that in view of the uncertainty of the trend of future expenses, it was desirable to defer consideration of any revision of premium rates under Without-Profit Plans till such time as expenses have stabilised.

2. The LIC is alive to the need of keeping its expenses within reasonable limits and has taken, inter-alia, the following steps.

(i) The cadre strength of the administrative staff has been frozen at the level obtaining on 1-4-1974.

(ii) A detailed exercise has been made to simplify procedures so that the offices can cope with increased volume of work without increase in staff strength.

(iii) The budgetary control over expenses has been tightened up

दिल्ली में बिक्री-कर प्रणाली

8450. श्री जनेश्वर मिश्र : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली की बिक्री-कर प्रणाली अन्य राज्यों की प्रणालियों से भिन्न है ,

(ख) क्या दिल्ली में लागू आखिरी बार (लास्ट प्वाइंट) बिक्री-कर प्रणाली की वजह से बहुत गड़बड़ी होती है , और

(ग) क्या इससे पड़ोसी राज्यों को भी बहुत असुविधा का सामना करना पड़ता है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव कुमार मुखर्जी) : (क) संविधान की सातवीं अनुसूची की सूची-11 की प्रविष्टि 54 के अनुसार एक राज्य के भीतर होने वाली वस्तुओं की बिक्री प्रथम खरीद पर कर लगाना राज्य सरकार का विलय होने से विभिन्न राज्यों ने अपनी स्थानीय आवश्यकताओं के आधार पर बिक्री-कर की अलग-अलग प्रणालियाँ अपनाई हुई हैं।

(ख) और (ग) : दिल्ली में सामान्यतः बिक्री-कर उपभोक्ता पर बिक्री की अन्तिम स्थिति में उपभोक्ता को बिक्री पर लगाया जाता है। परन्तु कुछ वस्तुओं पर दिल्ली में निर्माता / आयातक द्वारा प्रथम बिक्री पर भी कर लगाया जाता है। बहुत कुछ इसी तरह की व्यवस्था दिल्ली के निकटवर्ती पंजाब और हरियाणा राज्यों में भी प्रवर्तमान है। सरकार को नहीं पता है कि इस वजह से पड़ोसी राज्यों को कोई बड़ी असुविधा हो रही है।

नागपुर के सीमा-शुल्क तथा उत्पादन शुल्क समाहर्ता के पास विचाराधीन पड़े मामले

8451. श्री हुकुम चन्द कछवाय : क्या वित्त मन्त्री नागपुर के सीमाशुल्क तथा उत्पादशुल्क समाहर्ता के पास विचाराधीन पड़े मामले के बारे में 21 मार्च, 1975 के अतागकित प्रश्न सख्या 4369 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

(क) नागपुर के सीमाशुल्क तथा उत्पादशुल्क कार्यालय द्वारा वर्ष 1972 से मार्च, 1975 तक कितने मामलों में फर्मों तथा व्यक्तियों पर जुर्माना करने तथा माल जब्त करने के निर्णय किये गये ; और

(ख) ऐसे कितने मामले हैं जिनमें लोगों को बिना जुर्माने तथा सजा के ही छोड़ दिया गया तथा इन मामलों पर निर्णय लेने में कितना समय लगा ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणब कुमार मुखर्जी): (क) तथा (ख) : सूचना एकत्र की जा रही है और यथासम्भव शीघ्र सभा-पटल पर रख दी जायेगी।

मैसर्स कोहिनूर मिल्स लिमिटेड द्वारा उत्पादन शुल्क का भुगतान

8452. श्री हुकम चन्द कछवाय : क्या वित्त मन्त्री मैसर्स कोहिनूर मिल्स लिमिटेड, बम्बई, द्वारा केन्द्रीय विक्रय-कर और उत्पादनशुल्क का भुगतान करने के बारे में 21 मार्च, 1975 के अतारांकित प्रश्न संख्या 4310 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मैसर्स कोहिनूर मिल्स लिमिटेड, बम्बई द्वारा वर्ष 1972-73, 1973-74 तथा 1974-75 के दौरान उत्पादन शुल्क की कितनी राशि का भुगतान किया गया ; और

(ख) क्या उन्होंने प्रतिवर्ष उत्पादन शुल्क का समय पर भुगतान किया ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणब कुमार मुखर्जी): (क) मैसर्स कोहिनूर मिल्स लिमिटेड बम्बई ने वर्ष 1972-73, 1973-74 और 1974-75 में केन्द्रीय उत्पादन शुल्क का है में निम्न-लिखित रकमें जमा की है :—

वर्ष	केन्द्रीय उत्पादन- शुल्क की रकम
1972-73	1. 20
1973-74	1. 28
1974-75	1. 35

(ख) जी, हां।

695 LS—7.

अपोलो होटल, कोलाबा, बम्बई की बिक्री की राशि

8453. श्री हुकम चन्द कछवाय : क्या पर्यटन और नागर विमानन मन्त्री अपोलो होटल कोलाबा, बम्बई की बिक्री की राशि के बारे में 7 मार्च, 1975 के अतारांकित प्रश्न संख्या 2713 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अपोलो होटल कोलाबा, बम्बई की बिक्री की राशि सहित सब अपेक्षित जानकारी इस बीच एकत्र कर ली गई है ;

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ; और

(ग) यदि नहीं, तो सरकार को उक्त जानकारी एकत्र करने में क्या कठिनाइयां हो रही हैं और इस बारे में आंकड़े उपलब्ध कराने में सरकार को और कितना समय लगेगा ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र बाल सिंह) (क) से (ग) : पर्यटन विभाग ऐसे होटलों से, जोकि इसकी अनुमोदित सूची पर नहीं है, बिक्री की राशि आदि के बारे में सूचना नहीं मांगता है। अपोलो होटल पर्यटन विभाग का अनुमोदित होटल नहीं है।

सुनीता चिट फंड प्राइवेट लिमिटेड,
इंदौर

8454. श्री हुकम चन्द कछवाय : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) सुनीता चिट फण्ड प्राइवेट लिमिटेड जवाहरमार्ग, इन्दौर की इस समय अलग-अलग राज्यों से तथा मध्य प्रदेश के भिन्न-भिन्न नगरों में कितनी शाखाएं कार्यरत हैं और ये शाखायें अलग-अलग नगरों में किन-किन नामों से काम कर रही हैं ;

(ख) इन शाखाओं में इस समय प्रत्येक सदस्य की कुल पूंजी कितनी-कितनी जमा है और इन शाखाओं द्वारा सदस्यों की पूंजी किन-किन बैंकों में जमा कराई गई है ;

(ग) क्या चिट फण्ड के सदस्यों द्वारा भ्रम, जमा राशि को वापिस लेने के लिये अनेक आवेदनपत्र दिये गये हैं लेकिन उन्हें राशि वापिस नहीं की जा रही है ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

वित्त मंत्रालय में उपमन्त्री (श्रीमती सुशीला रोहतगी) : (क) और (ख) : सम्भवतया माननीय सदस्य का आशय सुनीता चिट एण्ड फाइनेंस प्राइवेट लिमिटेड से है जिसका रजिस्टर्ड कार्यालय 284, जवाहर मार्ग, इन्दौर में स्थित है। भारतीय रिजर्व बैंक ने सूचित किया है कि इस कम्पनी ने अभी तक न तो रिजर्व बैंक को निर्धारित विवरण भेजा है और न ही अपना तुलन-पत्र इसके लिये रिजर्व बैंक द्वारा इस कम्पनी को एक और अनुस्मारक भेजा जा रहा है। रिजर्व बैंक ने यह भी सूचना दी है कि इस कम्पनी द्वारा 1 मार्च, 1972 को जारी की गयी एक पुस्तिका के अनुसार, उस समय इन्दौर स्थित इसके पंजीकृत रजिस्टर्ड कार्यालय के अलावा गुजरात समाज बिल्डिंग न्यू रोड, उज्जैन स्थित इसका एक एजेंसी कार्यालय भी था। इस पुस्तिका के अनुसार इन्दौर स्थित स्टेट बैंक आफ इन्दौर, बैंक आफ इण्डिया, सेंट्रल बैंक आफ इण्डिया और बैंक आफ बड़ौदा के कार्यालय इसके बैंकर थे।

(ग) और (घ) : भारतीय रिजर्व बैंक ने सूचित किया है कि इसके पास दो शिकायतें आई हैं। पहली अक्टूबर 1973 में और दूसरी मार्च, 1975 में जिनमें यह आरोप लगाया गया है कि इस कम्पनी में इलाही चिट योजना के अधीन दिये गये भ्रमदानों को, मांगने पर अदा नहीं किया है

चिट फण्ड कम्पनियों की गतिविधियों पर मुख्यतया राज्य सरकारों द्वारा नियन्त्रण किया जाता है? बहुत-सी राज्य सरकारों ने इस उद्देश्य के लिये विशिष्ट कानून बना दिये हैं। (मध्य प्रदेश सरकार ने अभी ऐसा नहीं किया है) फिर भी, क्योंकि कम्पनी द्वारा किया जाने वाला कारोबार, रिजर्व बैंक की राय में लाटरी की श्रेणी में आता है। अतः रिजर्व बैंक ने मार्च, 1973 में इस मामले पर मध्य प्रदेश सरकार से पत्र व्यवहार किया था। मध्यप्रदेश सरकार ने रिजर्व बैंक को सूचित किया है कि चिट फण्ड सम्बन्धी गति-विधियों पर नियन्त्रण के लिये एक उपयुक्त कानून बनाने का प्रश्न उसके विचाराधीन है। चिट योजनाओं में लगाये गये भ्रमदानों का मामला योजनाओं को चलाने वाली कम्पनियों तथा व्यक्तिगत भ्रमदाताओं के बीच हुए सविदा जमा है। सविदाभंग के वास्ते उपलब्ध सामान्य उपायों का ही सहारा लेना पड़ता है।

Implementation of Report of Desai Pay Commission

8455. SHRI VERARIA:
SHRI D. P. JADEJA.

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 748 on the 21st February, 1975 regarding submission of report by Desai Pay Commission to Government of Gujarat and state the latest position with regard to implementation of the recommendations made therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):
Decisions with regard to the recommendations pertaining to Travelling Allowance and Leave have been taken by the State Government of Gujarat.

The recommendations regarding pay scales, dearness allowance, house rent allowance, etc. are under examination.

Construction of Hotel in Ahmedabad

8456. SHRI VEKARIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Central or State Government of Gujarat have any plans to construct a hotel in Ahmedabad for increased tourist and general traffic; and

(b) if so, the broad details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b). The fifth Five Year Plan of the India Tourism Development Corporation, a public sector undertaking, includes a provision of Rs. 75 lakhs for the construction of a 60-room motel of the 3-star category at Ahmedabad. The project will be taken up for implementation subject to availability of resources, satisfactory feasibility study and lifting of the ban on new constructions.

The State Government of Gujarat at present has no plans to construct any hotel at Ahmedabad.

Raids by Customs Authorities in Gujarat

8457. SHRI VEKARIA: Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted by Customs Authorities in various parts of the Gujarat State during the year 1974-75; and

(b) the action being taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) In all 1005 raids were conducted by Customs Authorities in various parts of the Gujarat State during the year 1974-75.

(b) Besides departmental adjudications, prosecutions are also launched where-ever warranted.

Decline in Gold Purchases

8458. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether there has been decline in India's gold purchases during the last three years; and

(b) if so, to what extent and the figures thereof, year-wise?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). There is a statutory ban on private gold imports into India. So far as official purchases and imports of gold are concerned, in 1970-71 gold worth Rs. 23 crores was purchased abroad by India in connection with the payment of the gold portion of our enhanced subscription to the International Monetary Fund. Other than this, only negligible purchases and imports of gold were made by official and semi official agencies against specific authorisations by the Government as follows:—

(Value in Rs. lakhs)

1970-71	8.2
1971-72	3.6
1972-73	56.9

Data in respect of these purchases and imports beyond 1972-73 are not available.

Permission to raise Loan by Government of Orissa

8459. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Orissa has approached the Central Government for permission to raise the amount of loan for meeting its financial liabilities during the current year; and

(b) if so, the Central Government's decision thereon?

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): (a)
No, Sir.

(b) Does not arise.

**Loss suffered by M.M.T.C. on export
of Iron Ore to Japan**

8460. SHRI K. LAKKAPPA: Will
the Minister of COMMERCE be
pleased to state:

(a) the amount of loss suffered by
Minerals and Metals Trading Corpora-
tion on the export of iron ore to Japan
during the last two years, ending
January, 1975; and

(b) the steps taken by Government
to revise the current export rates of
iron ore to Japan in view of the rise
in prices of iron ore in the world
market?

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):**

(a) The accounts of the profit and
loss on export operations of a com-
modity are not maintained destination-
wise. On iron ore exports to all
destinations, the Minerals and Metals
Trading Corporation suffered a loss
of Rs. 2.44 crores in 1973-74, but
made a profit of Rs. 4.84 crores in
the year 1974-75.

(b) Substantial increases in price
ranging from 30 to 44 per cent have
been obtained during 1974-75.

**Scheme to attract Tourists to Coastal
Areas of Karnataka**

8461. SHRI K. LAKKAPPA: Will
the Minister of TOURISM AND
CIVIL AVIATION be pleased to
state:

(a) whether there is any scheme
in the Central Sector to attract tou-
rists to coastal areas of Karnataka;
and

(b) if so, the broad outlines of the
scheme?

**THE MINISTER OF STATE IN
THE MINISTRY OF TOURISM AND
CIVIL AVIATION (SHRI SURENDRA
PAL SINGH):** (a) and (b): The
Department of Tourism, through its
offices overseas, promotes India as a
whole and not individual States.
Being an important tourist region
Karnataka gets due publicity in the
tourist literature produced by the
Department of Tourism.

Considering that beach tourism is
a new concept for India and the in-
ternational tourist market for which
is embryonic, the efforts of the Cen-
tral Department of Tourism are con-
centrated for the present in develop-
ing those beach areas on which the
work has already been initiated, such
as Kovalam, Goa and Mahabalipuram.

It is only after assessing the effec-
tiveness of beach tourism at these
places for attracting tourists that the
Department of Tourism can consider
opening up new areas for develop-
ment as beach resorts

**Help given to Tourism Department of
Karnataka**

8462. SHRI K. LAKKAPPA: Will
the Minister of TOURISM AND CIVIL
AVIATION be pleased to state:

(a) whether any help has been
rendered by his Ministry to Tourism
Department of Karnataka during 1973
and 1974; and

(b) if so, the broad outlines there-
of?

**THE MINISTER OF STATE IN
THE MINISTRY OF TOURISM AND
CIVIL AVIATION (SHRI SURENDRA
PAL SINGH):** (a) and (b): With
the abolition of Part II schemes from
the inception of the Fourth Plan, no
financial assistance is being given to
the States for development of tourism.
Tourism schemes are thus being taken
up either in the Central Sector or the
State Sector.

An expenditure of Rs. 114.23 lakhs
was incurred on various tourism

schemes in Karnataka in the Central Sector during 1973-74 and 1974-75.

In addition loans amounting to Rs. 49 lakhs were sanctioned to private entrepreneurs for the construction of hotels in Bangalore.

Proposal to construct new Aerodrome in Karnataka

8463. SHRI K. LAKKAPPA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to construct any new aerodrome in Karnataka in the near future; and

(b) if so, the main features thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b): A new aerodrome at Hubli is under construction. On completion, it will be suitable for operation of HS-748 aircraft.

Prices of Consumer Commodities

8464. SHRI SAMAR GUHA: Will the Minister of INANCE be pleased to state the comparative prices of the consumer commodities including food articles for the years 973-74 and 1974-75 and upto 31st March, 1975?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): The latest available Consumer Price Index relates to February 1975. The average figures of the General Index and the Index for Food Articles for 1973-74 and the first eleven months of 1974-75 are given below:

All India Industrial Workers' Consumer Price Index (1960—100)

	General Index	Food Articles
1973-74	250	279
1974-75 (April—February)	317	358

Smugglers' connections with Legal Luminaries, Magistrates and Politicians

8467. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that both in his press conference statement of 18th August, 1974 and statements in Lok Sabha on 22nd August, 1974 Mr. K. R. Ganesh had stated that Smugglers were defended by legal luminaries let off lightly by the Magistrates and had influence and political connections;

(b) if so, the names of the legal luminaries, magistrates and political connections of these smugglers; and

(c) is it a fact that Rajani Patel, A. R. Antulay and the late Mohan Kumarmangalam had defended or acted as counsel of persons in chamber practice charged with smuggling and other economic offences?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) In the press handout issued by the then Minister of State for Finance during the press conference on 18th August, 1974, there was no mention about the alleged political connections of smugglers. He had, in the debates in reply to the Calling Attention Notice of 22nd August 1974, mentioned only that the smugglers were very powerful persons owning property and all that went with it, whether it is a question of patronage or influence etc. The Speaker had, thereon, observed that this was just a simple observation and the Honourable Members should not add their own meaning into it. The erstwhile Minister of State for Finance had also mentioned that when these persons are sent for prosecution, they are let out lightly by the Magistrates because of various factors. The Minister had further observed that these persons were also in a position to get the best legal luminaries available in the country.

(b) In view of (a) above, the question of names of political connections does not arise. As regards names of magistrates and lawyers, collection of information would require going through voluminous records of past several years, of field formations all over the country. This would involve considerable effort and time. It may however be mentioned with reference to the judgements of magistrates, the Department prefers appeals in all cases where it is considered necessary.

(c) Government do not maintain advocate-wise record of the persons who defend or act as counsel in chamber practice for economic offenders.

बिहार में होटलों पर दखल

8468. श्री ईश्वर चौधरी : क्या पर्यटन और नागर विमानन मन्त्री यह बताने की कृपा करेंगे कि : वर्ष 1973-1974 और 1975 में बिहार में केन्द्रीय क्षेत्र में खोले गये प्रत्येक होस्टल पर कितनी धनराशि खर्च हुई ?

पर्यटन और नागर विमानन मन्त्रालय में राज्य मंत्री (श्री सुरेन्द्र पाल सिंह) : बिहार में केन्द्रीय क्षेत्र में 1973, 1974 तथा 1975 में अब तक कोई होटल नहीं खोले गए हैं।

Bombay-Ahmedabad-Udaipur-Jaipur Air link

8469. SHRI D. P. JADEJA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the reasons for stoppage of Bombay-Ahmedabad-Udaipur-Jaipur air link; and

(b) whether Government propose to re-start it and if so, when?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) The Bombay/Ahmedabad/Udaipur/

Jaipur air link was continued as part of the decision of the Corporation to discontinue from 18th March 1974 air services to 16 cities and reduce the frequencies of some other services due to the steep increase in the price of aviation fuel and the consequent decision to phase out Viscount and Dakotas from the fleet of the Corporation. It has not been possible to resume air services to any of these 16 cities. There are no prospects of the Bombay/Ahmedabad/Udaipur Jaipur air link being restored in the foreseeable future.

Decrease in demand of Iron Ore in Japan

6471. SHRI INDRAJIT GUPTA: Will the Minister of COMMERCE be pleased to state:

(a) whether the demand for Indian Iron Ore is going down in Japan due to recessionary conditions in the latter's steel industry; and

(b) if so, steps proposed to be taken to safeguard the interests of Indian iron-ore industry?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

इण्डियन एयर लाइन्स द्वारा अर्जित लाभ

8472. श्री शंकर दयाल सिंह : क्या पर्यटन और नागर विमानन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या इण्डियन एयर लाइन्स को इस वर्ष भारी मुनाफा हुआ है;

(ख) तत्सम्बन्धी मुख्य विवरण तथा इसके मुख्य कारण क्या हैं; और

(ग) इस मुनाफे को कायम रखने के लिये सरकार क्या कार्यवाही कर रही है ?

बयटन और नागर विमानन मंत्री (श्री राज बहादुर): (क) से (ग) विमानन ईंधन के मूल्य में, विशेष कर के मार्च, 1974 से, अत्यधिक वृद्धि होने के कारण इण्डियन एयर लाइन्स को वित्तीय वर्ष 1974-75 के दौरान लगभग 16.50 करोड़ रुपए की हानि होने की सम्भावना थी। परन्तु, कारपोरेशन द्वारा किए गए कठोर भित्तव्ययिता तथा उत्पादकता उपायों के कारण, इसको अब लगभग 81 लाख रुपए का लाभ होने की आशा है। वर्ष 1974-75 के अन्तिम लेखों का संकलन अभी किया जा रहा है।

विदेशों में रुपये के मूल्य में वृद्धि

8473. श्री शंकर बयाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में मुद्रा स्फीति का दबाव कम होने के परिणामस्वरूप विदेशों में भारतीय रुपये के मूल्य में कोई वृद्धि हुई है; और

(ख) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

वित्त मंत्री (श्री सी० सुब्रह्मण्यम) : (क) और (ख) विदेशी मुद्रा के सभी अतिरिक्त लेन देन सरकारी विनिमय दरों के अनुसार किये जाते हैं जो रुपये की पौण्ड-स्टर्लिंग के रूप में निर्धारित केन्द्रीय दर पर आधारित होती है और इन दरों में केन्द्रीय दर 2½ प्रतिशत तक की घट बढ़ करवें की अनुमति होती है। चूंकि मुद्रा-विनिमय की कोई एकमेव, एकीकृत अनधिकृत मार्केट नहीं है इसलिए विभिन्न मार्केटों में रुपये की अनधिकृत विनिमय दर में काफी अन्तर होता है और यह मुद्रा की असली शक्ति की छोटक नहीं होती विशेषकर उस स्थिति में जबकि इस प्रकार के लेन देन बहुत थोड़े, अनधिकृत और इक्का-डुक्का होते हैं। फिर भी, उपलब्ध सूचना से पता चलता है कि अनधिकृत विनिमय मार्केटों में भारतीय रुपये के मूल्य में वृद्धि हुई है जो सम्भवतः सरकार द्वारा मुद्रा-स्फीति

को रोकने की अपनी नीति के एक अंग के रूप में, तस्करी और चोर-बाजारी के विरुद्ध उठाये गये उपायों का परिणाम है।

News Report Captioned "India in Secret Cartel to Share Exports"

8474. SHRI R. V. SWAMINATHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether attention of Government has been drawn to the press report in 'Hindustan Times' dated 8th April, 1975 entitled "India in secret cartel to share exports";

(b) if so, the reaction of Union Government thereto; and

(c) whether Government have contradicted the news?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) Government have no information whether Indian companies have joined such a cartel.

(c) No, Sir.

Agricultural Banks in Tribal Areas

8475. SHRI K. PRADHANI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to establish Agricultural Banks in tribal areas where integrated area development projects are going to operate;

(b) if so, which are the places where they propose to open these banks during 1975-76 to assist the agriculturists to improve their economy; and

(c) which are the places where these banks are functioning at present?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) to (c): No, Sir. There is no such proposal to establish separate Agricultural Banks in Tribal areas.

हथकरघों को विद्युत चालित करघों में परिवर्तित करना

8476. श्री गंगा चरण बीक्षित : क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अशोक मेहता समिति की सिफारिश के अनुसार सरकार का विचार हथकरघों को विद्युत चालित करघों में परिवर्तित करने का है; और

(ख) यदि हां, तो उक्त प्रस्ताव के कब तक क्रियान्वित कर दिये जाने की आशा है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रताप सिंह) : (क) तथा (ख) हथकरघों को शक्ति चालित करघों में परिवर्तित करने जैसी कोई प्रस्थापना केन्द्रीय सरकार के पास नहीं है। तथापि, 1964 में अशोक मेहता समिति अर्थात् पावरलूम जांच समिति ने हथकरघा क्षेत्र में उसका उत्पादन बढ़ाने के लिए 10000 अतिरिक्त शक्ति चालित करघों को लगाने की सिफारिश की थी। सरकार ने इस सिफारिश को स्वीकार कर लिया तथा 1966 में चतुर्थ पंचवर्षीय योजना अवधि के दौरान लगाए जाने के लिए अनुमोदित शक्ति चालित करघों के कोटे के साथ साथ राज्यों को शक्ति चालित करघों का आवश्यक अतिरिक्त आवंटन किया गया। सिफारिश की क्रियान्विति राज्य सरकारों द्वारा प्रत्येक राज्य के लिए आवंटित शेष में से की जा रही है।

मध्य प्रदेश सरकार द्वारा वित्तीय सहायता के लिए जीवन बीमा निगम से अनुरोध करना

8477. श्री गंगा चरण बीक्षित : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या पांचवीं पंचवर्षीय योजना में बिजली सम्बन्धी द्रुत कार्यक्रमों के लिए मध्य प्रदेश सरकार ने जीवन बीमा निगम से वित्तीय सहायता देने का अनुरोध किया है; और

(ख) यदि हां, तो किस प्रकार का अनुरोध किया गया है और उस पर क्या निर्णय किया गया है ?

वित्त मंत्रालय में उपमंत्री (श्री. मती सुशीला रोहतगी) : (क) और (ख) कुछ समय पूर्व मध्य प्रदेश सरकार ने जीवन बीमा निगम से अनुरोध किया था कि वह उसे पच्चीस करोड़ रुपये का ऋण देने की सम्भावनाओं की जांच करे, जिससे राज्य में विद्युत उत्पादन की क्षमता में वृद्धि हेतु 120 मैगावाट के अतिरिक्त स्टेशन की स्थापना कोरवा में हो सके।

चर्चा के दौरान राज्य सरकार को यह बतलाया गया था कि उक्त परियोजना के लिए ऐसी कोई बड़ी सहायता जीवन बीमा निगम से उपलब्ध नहीं हो सकेगी।

बाद में मध्य प्रदेश सरकार ने भारत के जीवन बीमा निगम से अपने राज्य विद्युत् बोर्ड के लिये वर्ष 1975-76 में 9.5 करोड़ रु० का विशेष ऋण मांगा, जिससे संचरण लाइन की हानि कम करने की योजना को कार्यान्वित किया जा सके। मामला विचाराधीन है।

12 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I raised a matter, the other day, against Mr. V. B. Raju, Member of the Rajya Sabha. You had deferred your ruling.

Secondly, about the Questions that were replied to day before yesterday, not a word has come in the press. The All India Radio has completely blacked it out. There was 45 minutes rumpus in the House. (Interruption) I know that damages your image in the whole country.

MR. SPEAKER: I did not want that I should give just an off-hand ruling. I thought I must have some comment from the Members and also, at one stage, the question came about the relations between the two Houses. This is a very ticklish matter. All I feel is that I am not going to precipitate it. I want to preserve your position also the Chairman of the Committee. I also want to preserve the good relations between the two

Houses. That is the objective view I take. In this light, I am examining everything.

SHRI JYOTIRMOY BOSU: Right. I only wanted to know whether you have given a thought to it.

MR. SPEAKER: There was nothing actually here. You got a little too much hasty about it. Everything went so wrong. Anyway, this is the objective view I am going to take about it.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, इस के बारे में तो मुझे कुछ नहीं कहना है। इस को आप जरूर देख लीजिए। लेकिन एंप्राप्रिएन्सज बिल पर बोलते हुए मैंने जो मुद्दे उठाये थे, उनके बारे में आप ने कहा था कि मिनिस्टर्स को उन के बारे में नोटिस नहीं था। शायद श्री सुब्रह्मण्यम ने वचन दिया है कि वह उन मुद्दों का जवाब देंगे। लेकिन बाकी मिनिस्टर्स क्या करेंगे ?

MR. SPEAKER: This time, only in this case, those points will be sent to the Ministers concerned. These points will have to be split up because they concern various Ministries. I do feel and I do also expect that during such discussions, when Members raise various points and the points relate to various Ministries, if due to unavoidable reasons the Ministers themselves are not present, at least their deputies should be present to take note of those points and, certainly, those Ministers should intervene to reply to those points.

श्री मधु लिमये : मैं एंप्राप्रिएन्सज बिल पर 1967, 1968 और 1969 में—हर साल—बोलता आया हूँ और मिनिस्टर सब पॉइंट्स का जवाब देते आये हैं।

MR. SPEAKER: Anyway, we will send the points to them इस का प्रासीजर बखलना पड़ेगा। कई दफा नोटिस सुनते हैं और इस तरह मिनिस्टर्स को बहुत कम वक्त मिलता है।

श्री मधु लिमये : अगर आप चाहते हैं कि हम उस दिन मिनिस्टर्स को डायरेक्ट

भेजें, तो हम उस के लिए तैयार हैं, लेकिन जवाब आना चाहिए। हम सुबह 10 बजे उन को डायरेक्ट भेज सकते हैं।

MR. SPEAKER: You could send them direct for the present.

The time limit is so short. Sometimes, the Ministers are not available; sometimes the Finance Minister is not in a position to reply on behalf of them because those points relate to other Ministries. Under such circumstances, we will have to devise some way. But in these cases, I would welcome it if you send them direct.

SHRI MADHU LIMAYE: You amend the rule.

MR. SPEAKER: We will consider it in the Rules Committee also.

12.05 hrs.

**PAPERS LAID ON THE TABLE
NOTIFICATION ETC. UNDER CENTRAL
EXCISE RULES**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE):**
I beg to lay on the Table a copy of Notification No. G.S.R. 485 (Hindi and English versions) published in Gazette of India dated the 19th April, 1975, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-9590/75]

**ANNUAL REPORTS OF COFFEE BOARD
FOR 1973-74 AND OF RUBBER BOARD
FOR 1970-71 AND 1971-72.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):**

I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1973-74 [Placed in library. See No. LT-9591/75.]

(2) A copy of the Annual Report (Hindi version) on the activities of the Rubber Board for the year 1970-71 [placed in library. See No. LT-9592/75.]

(3) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1971-72. [Placed in library. See No. LT-9592/75.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT AND CENTRAL EXCISE RULES

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table:

(1) A copy of the Central Excise (Sixth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.

(2) A copy each of Notification Nos. G.S.R. 216(E) to G.S.R. 241(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1975, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-9503/75].

12.06 hrs.

RULES COMMITTEE

SIXTH AND SEVENTH REPORTS AND MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table the following Reports and Minutes of the Rules Committee:—

(1) Sixth Report under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(2) Seventh Report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(3) Minutes of the sitting of the Committee held on the 25th April, 1975.

12.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975, in the Rampur Raza Library Bill, 1974:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-fifth" substitute
"Twenty-sixth"
Clause 1
2. That at page 1, line 5,—
for "1974" substitute "1975".

(ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975 agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975 in the All-India Services Regulations (Indemnity) Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-sixth".
Clause 1
2. That at page 1, line 4,—
for "1972" substitute "1975".

12.09 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission Sir, I rise to announce that Government Business in this House during the week commencing 5th May, 1975, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of:—

(a) The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.

(b) The Government of Union Territories (Amendment) Bill, 1975.

(3) Discussion and voting on the Demands for Grants in respect of the Nagaland Budget for 1975-76.

(4) Consideration of a Resolution regarding constitution of a Committee on Language.

(5) Consideration and passing of the Untouchability (Offences) Amendment and Miscellaneous Provisions Bill, 1972, as reported by the Joint Committee.

MR. SPEAKER: Before I take up these points, I would like to mention that there is a large number. I think, the practice which we started so innocently has become a little cumbersome. Mr. Jyotirmoy Bosu, this time I do not propose to call you because this is the third time when you have not submitted any point: in spite of my request, you have just sent your name; that is all...

SHRI JYOTIRMOY BOSU: (DIAMOND HARBOUR): I will not get up in that case, Sir.

MR. SPEAKER: Should I say that it is like a—you can fill up the blank later on.

In spite of my request, the members keep on sending many points. I can allow only one each. Of course, I leave the choice to you. The time will be limited strictly to not more than two minutes each.

(Interruptions)

अध्यक्ष महोदय : मैंने आप को बुलाया नहीं है। आप के बोलने का फायदा नहीं है। यह रिकार्ड पर नहीं जायेगा। आप जबर्दस्ती बच में खड़े हो गये हैं।

Mr. Jyotirmoy Bosu ...

AN HON. MEMBER: You said that you would not call him.

MR. SPEAKER: His is the first name. It came out of my mouth. He may mention just one point.

SHRI JYOTIRMOY BOSU: I wanted to draw attention to the big lay-off that is facing the jute industry in West Bengal, and if the Government do not take timely action, it will not only terribly jeopardise the jute industry and its export potential, but at the same time will create unprecedented unemployment. A similar situation is also coming in Tamil Nadu: there are several lakhs of workers laid off because of certain lapses on the part of the Central Government. Both the matters should be looked into.

PROF. MADHU DANAVATE (Rajapur): I wish to draw the attention of the House, and particularly of the Finance Minister, to the fact that the Chief Minister of Maharashtra is reported to have talked to the Union Finance Minister request him to give Central assistance to the Maharashtra Government to settle the strike which has now entered the 13th day—the strike by the Maharashtra State Government employees. It is reported in the press that he has already submitted a scheme to the Union Finance Minister, and one of the State Ministers of Maharashtra has announced that, since the Union Finance Minister is not willing to accept the scheme, nothing can be done to settle the strike.

As far as this strike is concerned, today is the 13th day. The major demand on which the Central assistance is needed is this. The Maharashtra State Government employees are demanding that they should be paid dearness allowance on par with that paid to the Central Government employees. I will give you only two figures: the basic salary, minimum, Rs. 75, Central dearness allowance is Rs. 163 and the dearness allowance paid to the Maharashtra State Government employees is Rs. 126/-, the difference is Rs. 37/-; the maximum salary Rs. 500, the Central dearness allowance is Rs. 430.90, the Maharashtra State Government dearness

[Prof. Madhu Dandavate]

allowance is Rs. 266/-, the difference is Rs. 164.90. To fill up this gap, the Maharashtra Chief Minister demanded Central assistance. It is also reported in the press that the Finance Minister has accepted the imperative need of ensuring uniform wage policy throughout the country. As a first step, they should provide for Central assistance to the Maharashtra State Government so that the legitimate demand of the State employees can be met and the issue can be settled. I would expect a statement from the Finance Minister on this urgent problem. Not only I am demanding the statement, but even the Chief Minister of Maharashtra State, who unfortunately does not happen to be a Member of this House, is demanding some sort of clarification from the Centre. I hope, the hon. Minister will make a statement in the House.

श्री नरसिंह नारायण पांडेय (गोरखपुर) : अध्यक्ष महोदय, गोरखपुर जिला उत्तर प्रदेश के पूर्वी जिलों में सब से पिछड़ा जिला है। यहां पर विद्युत् मन्त्री ने कहा था कि 400 किलोवाट का एक थर्मल पावर स्टेशन सहजनवा में स्थापित किया जायगा। उत्तर प्रदेश के मुख्य मन्त्री ने बार-बार आश्वासन दिया, भूतपूर्व मुख्य मन्त्री ने आश्वासन दिया, पब्लिक एनाउसमेंट्स किये। अब यह सुना जा रहा है कि जो थर्मल पावर स्टेशन पहले इस बैंकवर्ड जिले में बनने वाला था जहां पर कि उद्योगिकरण की बहुत जरूरत है और बैंकवर्ड जिलों के उत्थान की आज जरूरत है वहां से उमको शिफ्ट किया जा रहा है। मैं चाहूंगा कि विद्युत् मन्त्री जी इसके संबंध में जांच करें और एक बयान सदन के सभा पटल पर रखें कि इस समय क्या स्थिति है ?

श्री रामचन्द्र बिहारी (बागपत) . अध्यक्ष महोदय, हरयाना और उत्तर प्रदेश का जो सीमा विवाद गत करीब 20 वर्षों से चल रहा है उसका अभी-अभी जो फैसला दिया गया है उस की तरफ मैं सदन का ध्यान दिलाना चाहता हूं।

उत्तर प्रदेश की जनता को वह फैसला बिल्कुल स्वीकार नहीं है। अभी 11 गांव अकेले बुलन्दशहर जिले के हरयाना को दे दिए और 8 हजार एकड़ जमीन भी दे दी गई। मैं आप को बताना चाहता हूं कि सन् 52 में जब उत्तर प्रदेश असेम्बली में इस सवाल को लिया गया तो जहूरुल हसन सेक्रेटरी रेवेन्यू से, उन्होंने कहा था कि अकेले बुलन्दशहर जिले के 25 गांव जिन के नाम भी मैं जानता हूं जिन की जमीन चक्र नाम से बुलन्दशहर जिले में है लेकिन वे गांव हरयाना में है। वे 25 गांव उस समय चले गए और 11-12 गांव इस समय दे दिए गए। अभी कल मैं बागपत तहसील का दौरा कर के आया हूं। उस तहसील के बीस गांव हैं जिन की 8 हजार एकड़ जमीन इस वक्त हरयाना में चली गई है और बागपत फस्वा जो तहसील हैडक्वार्टर है जो जमुना नदी से लगा हुआ है, उस फस्वे के मामले दम फुट में भी ज्यादा चौड़ी दीवार बना रहे है। मैं कान मौके पर देखकर आया हूं।

इन परिस्थितियों को देखते हुए मैं आप के द्वारा गृह मंत्री से निवेदन करना चाहूंगा कि जो फैसला बुलन्दशहर जिले के 11 गांवों को देने के बारे में किया है उस को वह रोके। दूसरा निवेदन मैं यह करूंगा कि देहरादून, सहायनपुर, मुजफ्फरनगर, मेरठ, बुलन्दशहर और अलीगढ़ जिलों की सीमा के बारे में वहां के असेम्बली के मेम्बर्स और लोक सभा के मेम्बर्स तथा जो जिले हरयाना के लगते हैं उन के भी मददियों की एक गोष्ठी दिल्ली में बुला कर एक ऐसा फैसला लिया जाये जो व्यावहारिक हो और जमुना नदी के बजाय कोई स्थायी सीमा इन राज्यों की निकाली जाय वरना हजारों लाखों किसान मरते रहते हैं और देश को बड़ी भारी हानि होती है। मैं आप के द्वारा उन्हें बताना चाहता हूं कि यह विवाद इस हद तक पहुंच गया है कि हरयाना और उत्तर प्रदेश की पुलिस अनेकों बार इस तरह से आमने सामने हो कर लड़ी है जैसे

कि किसी विदेशी सेना से मुकाबिला कर रहे हैं। जब इतनी गम्भीर स्थिति है तो मैं चाहूंगा कि इस गम्भीरता को देखते हुए दिल्ली में एक गोष्ठी बुलाकर इस विवाद को निपटाया जाय। इन राज्यों की एक स्थायी सीमा बनाई जाय। जमुना नदी को सीमा न बनाया जाय।

श्री जनेश्वर मिश्र (इलाहबाद) : अध्यक्ष महोदय, अपनी बात को अगले हफ्ते में मांगने के पहले मैं निवेदन करूंगा कि इस सदन में यह बात पहले भी उठाई जा चुकी है कि कुछ विरोध पक्ष के नेताओं ने प्रधान मन्त्री के विरुद्ध कुछ आरोप लगाते हुए यह मांग की है कि उन को नेता बने रहने का अधिकार नहीं रह गया है। उस पर अगले हफ्ते विचार विमर्श होना चाहिए। मैं रघुरामैया जी से कहूंगा कि चूंकि अगला हफ्ता आखरी हफ्ता है इस सेशन का इसलिए आवश्यक है कि उस पर इस हफ्ते में विचार कराएं।

दूसरी बात—इलाहबाद के त्रिवेदी स्ट्रक्चरल्स में लाखों रुपये की चोरी हुई है। मैं चाहूंगा कि पाई साहब उस पर बक्तव्य दें।

MR. SPEAKER: Shri R. S. Pandey.

SHRI JYOTIRMOY BOSU: Absent. He has missed the bus.

SHRI SEZHIYAN (Kumbakonam): I want to bring a matter to the attention of the House and to you. It is about the question of allowing income-tax relief in cases where donations are made in kind. There were some cases in Bombay and Mysore High Courts. In these cases the High Courts held that donations in kind will be entitled to deductions under the Income-tax Act. Afterwards the Ministry has issued a circular, Circular No. F 16/50/89-ITI, Government of India, Central Board of Direct Taxes. As per this circular what they have done is that the Board has instructed the income-tax charges of Mysore and Bombay to follow the decision of the High Courts, that is, to allow the Income-tax exemption for donations in kind whereas all the other charges have been prevented from doing that.

I feel this is a grave discrimination and even though the amount involved may be small, it is a question of principle of why the same interpretation has not been given effect to in all charges and why there should be a discrimination between one area and another. This is a matter to which I want to draw the attention of the Minister and I would like him to go through it.

Incidentally, when the question was being discussed in the Select Committee, I find that when this question was raised as to how the Government proposed to treat donations given in kind, especially, in the form of shares, to this apprehension, the committee was told that donations in the form of shares will not get any tax exemption whereas the circular issued before that date has clearly given tax exemption for donations in kind. I think the correct position was not given to the committee. I do not blame the Minister on this score. This is also my grievance which I want to put before you. I hope the Ministry will explain at least in the coming week whether they are prepared to adopt a uniform standard in all the income-tax charges in the country thereby removing the discrimination that now exists between the income-tax assesses in Bombay and Mysore who are getting the benefit and the assesses under other charges who are not getting, which is a grave discrimination that I want the Ministry to explain at least in the coming week.

For your benefit, I want to give a certified copy of the circular which I have quoted.

MR. SPEAKER: Shri C. K. Chandrappan—not here.

SHRI P. G. MAVALANKAR (Ahmedabad): The conditions of workers of the textile industry as also other industries in Ahmedabad, Baroda, Surat and other places in Gujarat are far from satisfactory. Several hundreds of them are faced with the prospect of a sudden unemployment and many more are suffer-

[Shri P. G. Mavalankar]

ing from various other hardships. I want, therefore, the Minister of Labour to make a statement next week about this whole problem.

Only yesterday we celebrated not only in this country but throughout the world, the May Day. In fact, the Parliament was also closed because of May Day. Yet, we should have thought that because May Day was being celebrated, the condition of labour will improve. Unfortunately, I find in our own country, not to speak of other parts of the world, conditions of the labour deteriorating in certain areas and the lot of workers is not at all being looked into by various governments, both at the centre and in the States.

Coming to the question of Ahmedabad textile industry, there are more than 65 textile mills in my own constituency and because of power cut, it is now being arranged that every mill will dispense with the services of a hundred to two hundred workers. If this is implemented, I fear 7000—8000 people will be thrown out of their jobs. The better course would have been to increase one or two more holidays every month and to reduce the hours of the shifts. There are three shifts. These things could be arranged. But instead of reducing the time of the shifts and adding one or two holidays, they are now trying to arrange to throw 100 or 200 workers out of job. The Textile workers of Ahmedabad or even we will not tolerate this situation being created under the pretext of power cut.

In Baroda Priya Lakhshmi Mill is with the sick unit; since July, 1974 For about the last one year it is almost closed. 2,500 workers of this mill have not been paid daily wages monthly wages for the last several months and their provident fund, insurance amounts have not been paid. On the top of it lock out has been declared by the management. It is now under the management of Shri

Alok Prasad Jain S/o Shri Shanti Prasad Jain. Previously, it was under the management of Vadilal Lullubhai Mehta. Lock out has been declared from 23rd April, i.e. last month. I want Government to take over this sick unit so that 2,500 workers of Baroda are not put to hardship and unemployment.

Connected with that I want to raise another question—problem of silk-mill workers in Surat working in Himson Mill. The workers went on token strike on 5th April. Although strike was peaceful and there was no disturbance to peace, yet there was an atrocious action on the part of police. Workers were arrested, harassed and for the last several weeks Section 144 continues within one kilometer of Himson Mills. The workers are being punished, put to jail. This may be looked into and police action may be condemned.

श्री मूल चन्द डागा (पार्ल) : अध्यक्ष महोदय, 7 नवम्बर, 1966 के रोज संसद भवन के सामने हिन्दुस्तान के लाखों नागरिकों ने गो-हत्या के विरोध में भारी प्रदर्शन किया था। 26 जून, 1967 को गो-रक्षा सभिति का गठन हुआ था, परन्तु आज इतने 21 दिनों के बाद जब कि श्री एस० पी० शिंदे साहब ने अशवासन दिया था कि गो-सभिति अपने प्रतिवेदन 31-3-1973 तक पेश कर देगी, इस अशवासन के दो माल बाद श्री उस सभिति ने अपना प्रतिवेदन नहीं दिया। यदि भारत सरकार संविधान की धारा 48 की अनुपालना कराने के लिये तैयार है, तब फिर जनता की भावनाओं का आदर करते हुए वह गो-रक्षा सभिति का प्रतिवेदन पेश क्यों नहीं करती? इसलिये मैं चाहता हूँ कि इस प्रतिवेदन को जल्दी पेश कराया जाय और कृषि मंत्री जो इस सम्बन्ध में एक वक्तव्य दे कि इस में क्यों इतना विलम्ब हुआ है। यदि इस में विलम्ब होगा तो गो-रक्षा समिथान सभिति फिर से अपना आंदोलन शुरू करने वाली है वह आंदोलन नहीं विनाश रूप धारण न कर

ले, इसलिये मैं चाहता हूँ कि इस पर यहाँ बहस होनी चाहिए।

श्री श्रीकृष्ण अग्रवाल (महासमुदाय) : अध्यक्ष जी, यह बात जब मंत्री महोदय द्वारा मान ली गई थी, इसलिये वह अवश्य आनी ही चाहिये।

श्री चन्द्र शैलानी (हाथरस) : अध्यक्ष जी, मैंने आप की सेवा में निवेदन किया था कि गार्जापुर जिले के एक गांव झेरपुर में शेड्यूल्ड कास्ट्स के 30 आदमी जिंदा जला दिये गये। बताया यह जाता है कि भरने वालों की तादाद 30 से भी ज्यादा है। कुछ लोगों का यह कहना है कि 100 तक लोग भर सकने हैं यह जो कांड हुआ है—इसके पीछे आधार यह है कि वहाँ पर जमींदारों और भूमिहीन खेतिहर मजदूरों के बीच एक संघर्ष चला आ रहा था। जमींदार ने एक भूमिहीन खेत मजदूर की लड़की के गाल पर चांटा मारा, जिसकी वजह से यह उपद्रव शुरू हुआ और जब शेड्यूल्ड कास्ट्स के लोगों ने उसका मुकाबला करने की बात सोची तो उन्होंने उनकी पूरी बस्ती को जला दिया, करीब 250 झोड़ियाँ जला दी गईं। 30 से लेकर 100 आदमियों के मरने की रिपोर्ट प्रकाशित हुई है।

मैं आपसे निवेदन करूँगा कि आप गृह मंत्री जो से कहें कि वे इस संबंध में एक वक्तव्य दें। अभी कुछ दिन पहले भी शेड्यूल्ड कास्ट्स के लोगों पर होने वाले अत्याचार के सम्बन्ध में हाउस में बहस हुई थी, आये दिन इस तरह के अत्याचार उन पर होते रहते हैं, इसलिये इस पर जबकि एक बार बहस हो जाय और सरकार कोई ऐसा आधार तय करे जिससे इस जुल्म और अत्याचार में कमी हो और ये हमेशा-हमेशा के लिये समाप्त हों।

SHRI VASANT SATHE (Akola):
For next week's business I want to raise a very important matter about the pending cases in the Supreme Court. You will agree that the Supreme Court actually is becoming

a place these days where even labour cases are pending for years together. Can you imagine this? The labour law is aimed at expeditious justice and relief to be given to these people, to render social justice. We called this legislation, a social legislation. This is aimed at giving social justice to the working class. Can you imagine cases going on for years together? I had a case which is going on for last 14 years and for the last 3 years it has been there in the Supreme Court. You are a lawyer, Mr. Speaker, and you are well-aware of the dictum justice delayed is justice denied. Even in the highest temple of justice, that is, the Supreme Court, there is this delay, because there is no Labour Bench. Labour Bench has not been there for more than a year now. Where can we voice our grievance except here? Let the Law Minister take up this matter with the Chief Justice. A statement should be made. I request hon. Shri Raghu Ramaiah to bring it to the notice of the Law Minister and I request that a statement may be made next week. The Labour Bench should be composed of three judges. We find that two-judges bench was appointed and our experience recently has been that they reserved the judgment; here is a case where they reserved judgment for 4 months and they did not deliver judgment. Let the labour bench be composed of three judges; and let them appoint three judges. Why not begin with three judges? I hope the hon. Minister will take this up and make a statement next week. Let at least the working class get some justice in the Supreme Court.

श्री मधु लिंगये (बांका) : अध्यक्ष महोदय, कुछ दिन पहले दिल्ली हाई कोर्ट में सुकुर नारायण बखिया का केस आया था, जिसकेस पर अपील करने के लिए आपने अनुमति मांगी है और शायद आपको अनुमति मिली भी है। लेकिन मैंने हाई कोर्ट का पूरा जजमेंट पढ़ा है और उसे पढ़ने के बाद काल-एटेन्शन के समय मैंने जो अभियोग लगाया था कि नजरबन्दी के दौरान सैदा

करते समय सावधानी नहीं बरती गई, वह इस से सिद्ध हो जाता है। स्वयं अदालत ने कहा है कि उन्होंने कुछ सबूत मागे थे—देखने के लिए, लेकिन अदालत को भी इन्होंने देखने नहीं दिया। इस में यह भी कहा गया है कि बाद में कुछ ऐसे कारण जोड़े गए, यदि वे नहीं जोड़े जाते तो शायद इस केस में सुकुर नारायण बखिया नहीं छूट सकते थे।

इस के पीछे कारण क्या है—इतना कह कर ही मैं अपनी बात खत्म करना चाहता हूँ। मैं वित्त मंत्री जी से इस की सफाई चाहना हूँ—कई दिन पहले मैंने प्रधान मंत्री जी को जानकारी दी थी कि सुकुर नारायण बखिया के सातू (बदर-इन-ला) हरिभाई ताण्डे के पास दुबाई का पास-पोर्ट है, यह बड़ा स्मगलर है। इस के नाम से बेनामी प्रापर्टी भी है। सुकुर नारायण बखिया ने हरिभाई ताण्डे की कांग्रेस एम० एल० ए० का टिकट दिलवाने के लिए 8 लाख रुपया खर्च किया था—यह सारी जानकारी मैंने प्रधान मंत्री जी के पास भेजी थी। इस के बारे में मैंने जो सवाल पूछा था, उस का जवाब इस सदन में दिया गया था। मैं जामना चाहता हूँ कि ये सारी बातें क्यों हो रही हैं। मैंने जो सवाल पूछा था—उस का नम्बर है—ग्रनस्टाई क्वेश्चन सं० 7627—सवाल था—

(e) whether the Prime Minister, spoke in meetings called in support of the Daman M.L.A. who is brother-in-law of Sukar Narain Bhakia in the 1972 election?

Answer: During pre-election period in 1972, the Prime Minister had visited Daman as part of her schedule for election campaign and had addressed a public meeting at Daman."

अध्यक्ष महोदय : इस पब्लिक मीटिंग, में मंच के ऊपर हरिभाई ताण्डे बैठे हुए थे, सुकुर नारायण बखिया बैठे हुए थे, प्रधान मंत्री उस मंच से बोली हैं—यह मेरे प्रश्न का

जवाब आया है, मुझे बड़ी तकलीफ हो रही है। सारी जानकारी हम सरकार को देने के लिए तैयार हैं, जो जानकारी आती है वह बराबर देते हैं और इस तरह की बातें होती हैं। हाईकोर्ट से यह जो सुकर नारायण बखिया छूट गए हैं यह कोई टक्कल बात नहीं है, सरकार के द्वारा नजरबन्दी के जो कारण बताये जाते हैं 7, 8, 9 या 10 कारण बताने की क्या जरूरत थी अगर सबूत नहीं था? पांच ती कारण बताते तो डिटेन्शन वैलीड ठहराया जाता। मैं सुबहमध्यम जी से प्रार्थना करता हूँ कि जो हाई-कोर्ट का जजमेंट है उसको अच्छे तरह से देख लीजिए, जो कागजात प्रधान मंत्री के पास दमण के बारे में भेजे गए हैं उनको देख लीजिए और इस प्रश्न का जो जवाब आया है उसको भी देख लीजिए और इसका जो सम्बन्ध आपको जोड़ना है वह जोड़कर इसकी सफाई दीजिए, क्योंकि यह बहुत तकलीफ और चिन्ता का विषय है। मैं आशा करता हूँ इसकी सफाई आज वित्त मंत्री देने की कृपा करेंगे।

डा० लक्ष्मी नारायण पांडेय (मदसौर): अध्यक्ष जी, एक ओर तो सरकार कारखानों में उत्पादन बढ़ाने की बात करती है लेकिन दूसरी ओर उनके कार्य की क्षमता के कारण उत्पादन घटने के साथ ही करोड़ों रुपए की हानि होने की सम्भावना हो रही है। जो समाचार प्राप्त हुआ है उसके अनुसार दुर्गापुर इस्पात कारखाने के बारे में बताया गया है कि फेरो एलाय के अभाव में इस कारखाने का उत्पादन सर्वथा ठप्प होने की सम्भावना है जिसके कारण करोड़ों रुपए की हानि सम्भावित है। यह फेरो एलाय दक्षिण भारत के कुछ कारखानों से प्राप्त होता था लेकिन पावर शॉर्टेज के कारण दक्षिण भारत से फेरो एलाय प्राप्त होना कठिन हो गया है, असम्भव हो गया है और अब दुर्गापुर इस्पात कारखाने के अधिकारी विदेशों में दौड़ लगाकर पड़ोस

रहे हैं, ताकि वहाँ से उसको प्राप्त किया जा सके। मैं इस सम्बन्ध में मंत्री महोदय से एक वक्तव्य चाहूंगा कि जब इस बात की सम्भावना थी कि दक्षिण भारत के कारखानों में पावर कट होने के कारण फेरों एंजिन सम्बन्ध से प्रभावित होगा और उसके कारण उत्पादन में कमी होने की सम्भावना थी ता समय रहते उन्होंने इस सम्बन्ध में सावधानी क्यों नहीं बरती जिनमें कि करोड़ों रूपए की हानि होने की सम्भावना हो गई है। साथ ही अधिकाधिक विदेश यात्रा पर भारी खर्च हो रहा है। उस सम्बन्ध में मैं एक वक्तव्य चाहूंगा।

दूसरे मैं यह निवेदन करना चाहता हूँ कि आज के सभाचार पत्र में एक स्थान पर 30 हरिजनता को जिन्दा जलाने और इसी सभाचार में आग मी का घरे में घेर कर जलाकर मार डालने का जो समाचार प्रकाशित हुआ है उसके सम्बन्ध में मंत्री जी वक्तव्य देने की कृपा करें। यह समाचार गाजीपुर जिले में सर्वाधिक है।

SHRI NIMBALKAR (Kolhapur): Mr. Speaker, Sir, I have to make a submission. I would request, through you, the Minister for Parliamentary Affairs to have a few hours' debate here on power shortage in the country. This is a very big question. There are many lockouts taking place and the people are thrown out of work. The position all over the country is very serious. I want to know what is the use of coming to Parliament at all if this danger of power shortage facing this country is not going to be discussed by us and, instead, we are talking about all sorts of things and we do not seem to have realised the responsibility that is placed upon us and, if this question is not going to be discussed in this House before the session is over, I do not think that the people of this country would have much faith in us because this is a problem faced by everyone of us in every part of the country—in my constituency in my

State and, in fact, throughout the country—and, in fact, in the world at large, there is power shortage and the consequence of power shortage is obvious. I would, therefore, request you to prevail upon the hon. Minister for Parliamentary Affairs to give us one full day for discussing here the power shortage in the country.

MR. SPEAKER: Now, let us resume further discussion on the Finance Bill.

PROF MADHU DANAVATE (Rajapur): What about the Minister's reply?

MR. SPEAKER: I am so sorry. The hon. Minister.

SHRI K. RAGHU RAMAIAH: rose.

श्री. लालजी भाई (उदयपुर): अध्यक्ष महोदय, मुझे एक मिनट दीजिए, मैंने चिट्ठी भी लिखी थी। केवल एक मिनट ही चाहिए।

अध्यक्ष महोदय यह कोई नरीना है कि जब मर्जी हुई खड़े हो गए ?

श्री. लालजी भाई : मेरी प्रार्थना पर ध्यान देकर केवल एक मिनट ही दीजिए।

अध्यक्ष महोदय : मैंने आपको बलाया नहीं है, मैं आपको इजाजत नहीं दे रहा हूँ। अगर आपको एक मिनट मिलेगा तो फिर सभी को मिलेगा और सारा दिन यही चलेगा आपको एक मिनट दंगा तो दूसरों को भी इन्कार नहीं कर सकूंगा।

SHRI K. RAGHU RAMAIAH: Sir, last time my name was skipped over on a similar occasion. I thought it is so this time also. I would like to say—and, I know, Members will be happy—that I will certainly convey to the Ministers concerned whatever has been represented here. (Interruptions).

The whole object of this useful exercise is to bring the urgency of

certain matters to the notice of Ministers concerned so that if they want and think the matter to be an urgent one and if there is time available with the House they will reply. That object will be served by my communicating in a faithful and loyal manner whatever has been said by the hon. Members to the Ministers concerned.

MR. SPEAKER: He cannot reply on behalf of them. He will convey it to the Ministers concerned. This practice which has been evolved after all you do not make it so strict that you demand the reply just now. He will convey it to the Ministers concerned and they normally do reply.

श्री मधु लिमये : यह हमको जवाब नहीं दिलवाते, यही तो हमें शिकायत है। फिर कहा जायगा कि पब्लिसिटी के लिए करते हैं। हम लोगों को तो जवाब चाहिए।

12.40 hrs.

FINANCE BILL, 1975—contd.

श्री चन्द्र शैलानो (हाथल) : अध्यक्ष जी, परसो वित्त विधेयक पर बोलते हुए मैं आर्थिक असमानता पर चर्चा कर रहा था : देश में जो आर्थिक असमानता है, गरीब अमीर के बीच में जो विशाल खाई है, छोटे बड़े का जो फर्क है और मालिक मजदूर का जो झगड़ा है, उसे समय रहते जल्दी से जल्दी दूर कर देना चाहिए।

स्वतन्त्रता प्राप्ति के बाद हम ने भारत में सर्वसत्ता सम्पन्न लोकतंत्रत्मक गणराज्य की स्थापना की और देश के कर्णधारों ने, हमारे नेताओं ने समाजवाद का लक्ष्य निर्धारित किया। समाजवाद एक महान सिद्धान्त है एक महान विचार है, जिसको आज प्राचीन से अधिक दुनिया ने अपनाया है और अपने जीवन का धर्म बनाया है और जिस पर चल कर बहुत से पिछड़े हुए देशों को, अंधकार में डूबे हुए देशों को एक नया जीवन मिला है, एक नया रास्ता मिला है और एक नई रोशनी मिली है और

उस पर चल कर उन्होंने चतुर्मुखी विकास किया है और दुनिया की दौड़ में वे आगे बढ़े हैं। हमारा भी यही संकल्प है, यही स्वप्न है और देश की प्रधान मंत्री और हमारी नेता श्रीमती इन्दिरा गांधी का जीतोड़ प्रयास है कि देश में समाजवाद का पौधा फले फूले और एक दिन इतना विशाल वृक्ष बने जिस की घनी छाँ के नीचे बैठ कर देश की जनता राहत की सास ले सके। किन्तु यह तभी सम्भव हो सकता है जबकि हमारी अर्थ-व्यवस्था का आधार सही हो। आज हम देखते हैं कि सरकार जनहित में जो नीतियां बनाती है, पहले तो उस के रास्ते में बहुत से रोड़े अटकाने जाते हैं और जब सरकार उन का मुकाबला करके अपनी नीति पर दृढ़ रहती है, तो उस पर अमल नहीं हो पाता।

प्रधान मंत्री, श्रीमती इन्दिरा गांधी ने बैंकों का राष्ट्रीयकरण किया। बैंकों का राष्ट्रीयकरण इसलिए किया गया था कि बड़े-बड़े पूँजी वाद बैंकों पर हावी थे और बैंकों का राष्ट्रीयकरण इसलिए किया गया था कि इस से गरीबों को, छोटे-छोटे उद्योग अन्धे करने वाले छोटे व्यापारियों को और पिछड़े वर्गों के लोगों को अधिक फायदा होगा, लेकिन मुझे अफसोस के साथ कहना पड़ता है कि बैंकों के राष्ट्रीयकरण से गरीबों को और पिछड़े वर्गों के लोगों को कोई ज्यादा फायदा नहीं हुआ। ऋणदे ने की जो नीति है, वह गरीबों के हित में नहीं है और वह इतनी पैचीदा और दबंग की नीति है कि उस का फायदा गरीबों को नहीं मिल पाता है और मैं यह कहे बगैर नहीं रह पाऊंगा कि बैंकों के राष्ट्रीयकरण के बाद बैंकों में भ्रष्टाचार बढ़ा है और मुझे अफसोस के साथ कहना पड़ रहा है कि गरीब लोग और छोटे-छोटे काम करने वाले लोग अपने धंधों के लिए बैंकों के दरवाजों पर ऋण लेने के लिए जाते हैं, तो उन के साथ सही सलूक नहीं किया जाता है और उन को फटकार दिया जाता है और कुछ अफसरों का परसेन्टेज बढ़ा हुआ है। वे कहते हैं कि हमें

इतना परसेन्ट दो, तो हम आप को ऋण देंगे। मैं माननीय वित्त मंत्री जी से प्रार्थना करूंगा कि बैंकों की जो ऋण देने की नीति है, उस में वे सुधार करें और उस का फायदा ज्यादा से ज्यादा गरीब लोगों को, पिछड़े हुए लोगों को और पिछड़े हुए इलाके के लोगों को होना चाहिए।

अध्यक्ष जी, देश में बहुत बड़ी तादाद में करों की चोरी होती है। वैसे तो कोई भी मुक्त बगैर टैक्स लगाए चल नहीं सकता और देश की जनता की बहबूदी के लिए, देश के विकास के लिए कर लगाने बहुत जरूरी है लेकिन हमारे देश में जो हर साल कर लगाए जाते हैं, तो मैं वित्त मंत्री जी से प्रार्थना करूंगा कि नये कर लगाने में पहले जे इस बात पर विचार कर ले कि कितना करों को टैक्स के रूप में अभी वाकी है। मैं आप को बता देना चाहता हू कि चाय बागानों के मालिकों पर आज भी टैक्स का एरियर 50 करोड़ रुपये से ज्यादा की तादाद में वाकी है और यह भी आप के माध्यम से मैं सरकार को बता देना चाहता हू कि वहां पर इन्कम टैक्स का एरियर अरबों रुपये की तादाद में वाकी है। फिल्म इंडस्ट्री वालों पर बड़े-बड़े पूजापतियों पर और बड़े-बड़े मालिकों पर टैक्स करोड़ों रुपए की तादाद में वाकी है और सरकार उस को वसूल करने के लिए भी कोई भी कठोर कदम नहीं उठा पा रही है जिस का मुझे अफसोस है और दूसरी तरफ— मैं एक बहुत पिछड़े हुए समाज से और पिछड़े हुए इलाके से आता हूँ— मैं यह देखता हू कि जब किसानों की फसल मार जाती है चाहे वह ज्यादा पानी बरसने से मारी जाए या सूखे से मारी जाए, तो तहसीलदार लगान वसूल करने के लिए उस को जेलखाने में डाल देता है, बन्ध कर देता है जबकि उस के जीवन का आधार यही है। तो ये छोटे छोटे लोग किसी वजह से जब सरकार का टैक्स नहीं दे पाते हैं, तो उन को जेल भेज दिया जाता है और बड़े-बड़े लोग, पूजापति लोग जो अरबों रुपये की टैक्स की चोरी किए बैठे हैं और सरकार का टैक्स भदा नहीं कर रहे हैं,

उन के ऊपर सरकार कोई सख्ती नहीं कर रही है। मैं वित्त मंत्री जी से प्रार्थना करूंगा कि सरकार का जो रुपया कर के रूप में बकाया है, उस को सख्ती से वसूल किया जाए।

यही नहीं, अध्यक्ष महोदय, हमारी सेन्ट्रल एक्साइज गड्स मैन्युअल डिफेक्टिव है। देखने में यह आता है कि इन्कम टैक्स एरियर्स के ऊपर तो व्याज लिया जाता है लेकिन सेन्ट्रल एक्साइज के जो एरियर्स हैं, वे व्याज मुक्त हैं और उन पर कोई व्याज नहीं लिया जाता है। इस में सुधार होना चाहिए।

अब मैं एम० आर० पी० पर आता हूँ। एम० आर० पी० को खत्म कर देना चाहिए। इस में कोई फायदा नहीं है। इस में सरकार को कोई फायदा नहीं है बल्कि इसमें उत्पादकों और मिल-मालिकों का फायदा है और बड़े-बड़े पूजापतियों को फायदा है क्योंकि इस में उन को वहना मिल जाता है। जितना माच वे पैदा करते हैं उस की गरीब तम्बीर सरकार के भामने नहीं जाती और मही मूल्यांकन सरकार को नहीं हो पाता इसलिए इस को खत्म कर देना चाहिए। मैं वित्त मंत्री को सुझाव देना चाहता हूँ कि वे फिजिकल कंट्रोल को लागू करें।

अध्यक्ष महोदय, कभी कभी अच्छे कामों में फानून भी रुकावट बन जाते हैं जैसे कि श्रीमती इन्दिरा गांधी ने बैंकों का राष्ट्रीकरण किया था तो सुप्रीम कोर्ट आड़े आया। आज जब देश में तस्कारों के खिलाफ एक अभियान चला और बड़े-बड़े तस्कारों को जेलों में डाला गया, तो फानून आड़े आ गया। वे तस्कार जो करोड़ों रुपये की तफसरी करते थे, और भारत सरकार को करोड़ों रुपये की विदेशी मुद्रा का नुकसान पहुंचाते थे, वे आज जेल से बाहर हैं और जिस धंधे से निकल कर आए थे, उसी धंधे में फिर फंस गए हैं और फिर वे सरकार को नुकसान पहुंचाने की चेष्टा कर रहे हैं। क्योंकि यह देश का सर्वोच्च सदन है, इसलिए मेरा आप से निवेदन है कि फानून में भी सुधार किया जाए।

अध्यक्ष जी, अब मैं तन्ख्याहों पर आता हूँ। आज हमारे देश में 5 रुपये से लेकर 10 हजार रुपये तक आदमी की तन्ख्याह है। एक समाजवादी देश का लक्ष्य यह है कि समाजवाद हो और देश में जो इतनी बड़ी अममानता है, वह ठीक नहीं है। एक गांव के चौकीदार को आप देखिए। अगर रात में डकैती पड़ जाए और कत्ल हो जाए, तो वह अपनी जान हथेली पर रख कर थाने में आना है लेकिन उसको 5 रुपये तन्ख्याह दी जाती है अर्थात् देश में लोगो को चार-चार, पांच-पांच और दस-दस हजार रुपये तन्ख्याह दी जाती है। समाजवादी देश में होना यह चाहिए कि 1 और 10 की रेखा हो और इस पर अगर आप अमन नहीं कर सकते हैं तो ज्यादा से ज्यादा 1 और 20 की रेखा होनी चाहिए। हमें इस में कोई आर्पण या परेशानी नहीं है कि किसी को 10 हजार रुपये तन्ख्याह क्यों देने है। अगर आप 10 हजार रुपये तन्ख्याह देने है तो मेरा आप से इतना ही निवेदन है कि एक गरीब पजदर और शोषित वर्गों के जो भजदर माना है उनको 1 हजार तन्ख्याह दे या 500 रुपये तन्ख्याह दे। इतनी तन्ख्याह तो उन्होंने जरूर देनी चाहिए, यह मेरा आप से निवेदन है।

आज देश में जो आन्दोलन चल रहा है, इससे देश को आर्थिक क्षति हुई है। वैसे ही हमारा देश बड़ा गरीब है लेकिन अभी जो जी० पी० साहव आन्दोलन चला रहे है, उस आन्दोलन में काम करने वाले लोग जगह-जगह पर तोड़-फोड़ करते हैं और राष्ट्रीय सम्पत्ति को नुकसान पहुंचाते हैं। इससे देश की अर्थ-व्यवस्था पर असर पड़ता है। कहना यह चाहिए कि इन आन्दोलनों की वजह से देश की अर्थ-व्यवस्था चकनाचूर हुई हैं। मैं यह सुझाव देना चाहता हूँ वित्त मंत्री जी को और सरकार को कि जय प्रकाश जी के या दूसरे आन्दोलनों में जितना राष्ट्रीय सम्पत्ति को नुकसान होता है, उस का मुआबिजा उन से लिया जाए, वह जय प्रकाश जी से वसूल किया जाए। जय प्रकाश जी के पास

आज पैसे की कमी नहीं है। लोग उन को चन्दा दे रहे है और कौन लोग चन्दा दे रहे हैं। ये बड़े लोग हैं जो करों की बोरी करते हैं। ये बड़े बड़े पंजीपति और बड़े बड़े उद्योगपति है जोकि लाखों की तादाद में सरकार की टैक्स नहीं दे रहे है बल्कि जय प्रकाश जी को चन्दा दे रहे है। इसलिए तो राष्ट्रीय सम्पत्ति को नुकसान हो रहा है, उसको जय प्रकाश जी से वसूल किया जाए। मैं आप से यह मांग करना चाहूंगा . . (व्यवधा।) . . । अध्यक्ष जी, जब इस तरह की बात है, तो मैं यह कहने बगैर नहीं रह पाऊंगा कि आर्थिक क्षेत्र में जहां पर प्रगति हुई है और जितनी प्रगति उद्योग धंधों में हुई है, वहां यह बड़े-बड़े शहरों में हुई है। यह प्रगति अब थोड़ी सी गांवों को भी जानी चाहिए, देहातों को भी जाननी चाहिए। जहां पर 80 प्रतिशत लोग रहने है और जहां पर देश के गच्छे भाइयों में निर्माता रहते है। चाहे वे खेत में हल चलाते हो या कारखानों में काम करते हो और कोई आर्थिक परिश्रम करने हो। इन देहातों में उद्योगधंधे खोलने के लिए वित्त मंत्रालय को कम ब्याज पर ऋण देना चाहिए और उनको प्रोत्साहित करना चाहिए। बड़े-बड़े उद्योग धंधे देहातों में, छोटे-छोटे कस्बों में खोले जाने चाहिए।

मैं एक पिछड़े हुए क्षेत्र से आता हूँ, हाथरस। आपको सुन कर ताज्जुब होगा कि जबकि भारत की आजादी के बाद छोटे-छोटे गांव कसबे बन गए हैं, कसबे नगर बन गए है और नगर महानगर बन गए है, हाथरस ऐसा बदनसीब शहर है जोकि आजादी मिलने से पहले उत्तर प्रदेश का कानपुर के बाद दूसरे नम्बर पर आता था और जहां पर बहुत से उद्योग धंधे थे, अनेक मिलें थी, बहुत से लोग वहां काम धंधों के लिए आते थे लेकिन आजादी के बाद उसकी अवनति हुई है और वहां के उद्योग धंधे सब नष्ट हो गए हैं। मेरा निवेदन है कि आप प्लानिंग कमिशन से सलाह मशविरा करके हाथरस क्षेत्र के लिए

एक साथ बड़े से बड़ा उद्योग दें ताकि पिछड़ी हुई जनता को रोजी रोटी का साधन मिल सके।

मेरा आप से निवेदन है कि आप मेरी यहार्हादिक भावना में वित्त मंत्री, तत्कालीन व. व. वित्त मंत्री जो स्वयं उपस्थित है उनके माध्यम से—वित्त मंत्रालय के जो बड़े-बड़े अफसर हैं उन तक पहुंचा दें कि वे देश की नब्ज को देखें, वक्त की मांग को पहचानें, वक्त के तकाजे को देखें और उसके मुताबिक आर्थिक सुधार देश में लाएं। समय रहते जो आर्थिक असमानता है उसको दूर करें। आज पिछड़े वर्ग के लोगों पर जो जुल्म और अत्याचार होते हैं जिनका अभी मैंने आपकी सेवा में निवेदन किया था, उसका सबसे बड़ा कारण यह है कि देश के बहुत से लोग आर्थिक रूप से पिछड़े हुए हैं, उनके पास रोजी रोटी का साधन नहीं है, धंधा नहीं है, जमीन नहीं है, जिस की बजह से बड़े-बड़े पैसवाले लोग, जमींदार लोग उनका शोषण करते हैं। यह इस बीसवीं शताब्दी में विज्ञान के युग में और आजादी के 27 वर्ष के बाद भी हो रहा है। जब वे अपने लिए लड़ते हैं तो बड़े बड़े लोग, जमींदार लोग, पूंजीपति लोग उनको मारते हैं और इतना मारते हैं कि उनकी जान तक निकाल देते हैं। जब तक आर्थिक व्यवस्था ठीक नहीं होगी आर्थिक रूप से पिछड़ापन दूर नहीं होगा, आर्थिक समानता नहीं आएगी, तब तक ये जुल्म और अत्याचार भी समाप्त नहीं होंगे। इस वास्ते इस और विशेष ध्यान दें।

इन्हीं शब्दों के साथ और ज्यादा वक्त न लेते हुए मैं आपको धन्यवाद देता हूँ और वित्त मंत्री जी से प्रार्थना करता हूँ कि जो चन्द सुझाव मैंने दिए हैं उन पर वे अमन करें ताकि जनहित में कुछ कार्रवाई हो सके।

SHRI D. K. PANDA (Bhanjanagar): Before I enter into the Finance Bill, at the outset I should like to bring to the notice of the House about certain specific and very important features of our fiscal policy. The fiscal and monetary policy should be directed to achieve certain objectives: self-reliance, increased production with social justice, In-

spite of all our efforts we find here and outside, in reality, there is a big gap between promise and performance. Take for instance agricultural surplus land. 36 lakhs of acres are there. That had been given by the Land Reforms Commission. But what about their distribution? You find a gap between surplus land and its distribution. Similarly, take the Constitutional amendments. We have made basic constitutional amendments; they are really very progressive and they are meant to minimise and eliminate concentration of wealth in the hands of a microscopic minority, the few who go by the name of monopoly houses but in the world literature it has found a name as a citizen. Everywhere you find the same gap. Even Constitutional amendments have been made, but after that there is no follow up action. Similarly take for example direct and indirect taxes. Most of the Members of Parliament, even on the other side, have been pointing out that our tax burden on the Tatas and Birlas is not heavy whereas on the other hand what we find is that the indirect tax burden is a direct burden on the ordinary consumers and the poor people among whom 72 per cent are below the poverty line. They are made to bear the heaviest burden. You can also find this from the expression of the people. When I went to my Constituency some time back, I found that there was absolutely no drinking water. We are talking here about socialism, we are talking here about elimination of monopoly, capitalism and so many tall talks are going on and specially when we discuss the Finance Bill which has the relevance with the budget and also the Economic Survey and all these things we find that the gap is widening and widening. People put me a question: Where is the drinking water? Today it is not my experience alone. Here I quote the relevant news item that appeared in "The Times of India".

"The Chief Minister, Mrs. Nandini Satpathy today said that there

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was acute water shortage in all six blocks of Nawapara sub-division of Kalahandi district where the drought situation was very serious. Talking to newsmen on her return from a visit to the affected areas she said that even big tanks and wells had no water. It was a pathetic sight'.

I need not go into all these things, but I would tell that the people in the same Kalahandi district have started selling their children for a morsel of food to save their life and as Members of Parliament, representing about 7 to 10 lakh people each, we talk and talk and talk and here the ruling party turns its deaf ears. We simply talk and do nothing. The result is nil. So what I want to say is that the Parliament is becoming somewhat, I feel, sincerely, irrelevant, because from the very budget you will find that the Economic Survey suggests certain things. It has to review the budget performance. Once the budget is passed then the question comes how it has been performing. So, again we have to see what is the result. After that we have to examine the results as to how far our performance has been good. Then only any discussion on Finance Bill or budget or on the Economic Survey will be helpful as to whether the result is fruitful or not. But that is not done. Moreover we find that nobody is attaching so much importance to our discussions inside this House as far as the poor people outside are concerned. They are passing through a critical time and the entire country is passing through a deep economic crisis. So, under such circumstances, when we are discussing the Finance Bill, at least those points which are raised by the hon. Members in this august House should be heard. The Minister should answer the questions raised by the hon. Members. At least I demand that they should be answered.

Take for example the question of sugar nationalisation. 300 MPs have

signed a Memorandum and thereafter there was a Seminar in which about 62 MPs belonging to both Congress and the communist parties and other parties had participated in the deliberations. But when the demands for grants of the Ministry of Food & Agriculture were discussed in this House, not a single answer either from the hon. Minister, Shri Jagjivan Ram or Shri A. P. Shinde was given and they were telling that it was under the active consideration of the Government. What does it mean? Are you not turning a blind eye towards the sugar barons who have been looting and started a 'trinity' attack on the consumers, workers and cane-growers? In spite of the fact that 300 members of Lok Sabha have given a memorandum, there is absolutely no answer. After the Bhargava Commission recommended nationalisation, what have you done? No further callousness can be tolerated by the people outside. You have to take certain positive action to see that the poor people get rid of all these miseries. The people are facing a show death. In the case of Orissa, they are actually facing starvation death.

If the malady is properly diagnosed, the correct prescription will follow. But that has not been done so far. Take agricultural development. The Finance Minister had expressed some complacency about certain things. I quote from the *Economic Survey*, 1974-75:

"There is considerable evidence to suggest that India's agriculture seems to have lost the momentum, for growth it exhibited in the late sixties."

The output of foodgrains is not likely to cross the level of 103.6 million tonnes due to uncertainty in fertiliser availability and steep rise in prices of inputs. In part A of his budget speech, the Finance Minister has said in para 3.5.

"The Government has succeeded in combating the runaway inflation and also the food position is bright."

The Centre should not be so complacent. Mr. Shinde has declared here that the import of foodgrains should come to zero. But that is not going to happen. We have to import 5 million tonnes minimum. It is not confined to Rs. 295 crores, but it is Rs. 500 crores. Some economists say it will go up to Rs. 1000 crores. How can you remain complacent that the food situation has eased.

In Orissa, the deficit to the tune of 20 lakh tonnes due to drought. There is a brochure on the activities of the Food and Civil Supplies Department which says:

"during the discussion at Chief Minister and Minister's level at Delhi about the shortfall in production of foodgrains in this State and the imperative need for the supply of adequate quantities of rice and wheat from the Central Pool to tide over the scarcity condition. The situation will have to be however, largely managed by increasing the quota of wheat."

So, they are totally depending upon the Centre now because of the drought. The Chief Minister has said today:

"That stray cholera cases have been reported but there have been no death due to starvation. the price of rice has gone up from 2.50 to Rs. 3.50 per kilo."

Just after the harvest season when in other areas something has been produced, how the rice per kilo has gone up to Rs. 3 or Rs. 3.50. This was admitted by the Chief Minister himself. As far as reality is concerned, it has gone up to Rs. 4 per kilo. As far as Ragi is concerned which is a staple food in my Ganjam District, it is selling at Rs. 3 per kilo. This was the cheapest food ever known in the history of the world. So, this complacency has to be given up. If

there is some proper review in the economy or in the budget, then only you come to some conclusions. Why are you avoiding the review? Only for the specific reason that you will be caught red-handed..

Take for example, socio-economic problem. It has been said times without number that land reforms have to be implemented. As far as the implementation is concerned, what have you done? We find that 2,16,244 acres of land is considered to be surplus though according to the Land Reforms Commission it is 36 lakh acres. I draw the attention of the hon Finance Minister that 36 lakh acres of surplus land has been actually stated to be surplus by the Land Reform Commission. Out of that 2,16,244 acres is considered to be surplus by the Government and out of which only 19,557 acres of land has been distributed. In Orissa, not even an inch of land could be distributed so far. In four other States, Ceiling Laws have not been amended at all. Therefore, what I want to say is that this land reform has to be implemented. If you are not going to implement the Ceiling Law, it will remain a scrap of paper. Then at it is the duty of the Kisan Movement, the Kisan Organisation to march forward and by their own strength they will go on implementing the Ceiling Law and then the surplus land will come into light and it will be distributed if the Government remains silent. Therefore, I give this as a warning. By virtue of their own strength and unity, they will definitely march ahead to distribute those lands and implement the Ceiling Laws.

Now let us come to the prospects in the industry. What is the industrial growth? What has been the target? The target in 1974 was 8.8 per cent growth rate. But what is the actual rate of growth? It has not reached 3.8 per cent even. Therefore, what we find is that there is now sliding back; there is retreat. There are concessions given to the monopoly houses.

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Now, take for example our attitude towards the public sector. The Industrial Policy Resolutions has categorically stated that India should have the mixed economy, the public sector undertakings should be given importance and should be allowed to expand. But what is our approach today? Scooters India Limited has been a sell-out. I have with me an invitation of Scooters India Limited. It is somewhere here.

MR. SPEAKER: He need not search for it. His time is over.

SHRI D. K. PANDA. At the end of the invitation it is written "Tata Press Limited". What has Tatas to do with Scooters India Limited, which is a public sector undertaking? This shows that Scooters India Limited is a sell-out. Is it printed with Tata's money or Government money? If it is Government money, why should they pay Tata, even if it be only Rs. 1,000 or Rs. 2,000? Why should Tata enjoy at the cost of the nation? This is another instance of pampering the monopoly houses.

In the FICCI meeting they hailed the policy of the Government, because you are drifting away even from the so-called mixed economy concept. We can understand the joint sector under the Industrial Policy Resolution. But what is this national sector? It is a dirty and totally clumsy bluff. I will not go into the details. It is said that 49 per cent of the people's money will be invested there and it is better than the joint sector, it is claimed now. So, Pai-Subramaniam formula tallies exactly with the views of Tata and Birla. To put it in the proper perspective, that Pai-Subramaniam-Tata-Birla formula has produced the national sector. Here they are out to plug the public sector. Only Rs. 2 or Rs. 3 crores were needed for this Scooter (India). Could they not find the finance for it? In yesterday's paper we find that 800 k.g. of gold was seized in the Jaipur palace. A part

of that would have been enough to finance this Scooter (India) Ltd., but under the Pai formula they are surrendering to the private sector and as far as the loans, tax arrears etc., are concerned, they are given more and more concessions. This is a distortion of the Industrial Policy Resolution.

The weaker sections should be given more financial help.

MR. SPEAKER: Your time is up.

SHRI D. K. PANDA: I have spoken only for 15 minutes.

MR. SPEAKER: No, No. I know it better.

SHRI D. K. PANDA: Another ten minutes please.

MR. SPEAKER: No, no.

SHRI D. K. PANDA: The outstanding loans by nationalised banks to 17 top monopoly houses stood at Rs. 582 32 crores, i.e., 15 2 per cent of the total loan advanced, as on 28th December, 1973. On 29th June, 1973, advance to five big business houses, including Tatas and Birlas, was Rs. 186 10 crores. Between October, 1973 and April, 1974 the public undertakings got a loan of only 10 8 per cent, while the large private houses and the trade sector got 36 4 per cent.

I would now like to point out how the Government is dealing with tax-evaders and those committing economic offences, how Government have defaulted in combating the economic crisis. Last year the anti-smuggling drive was started. We all welcomed it, but now what has happened? Due to inherent defects, now they are going to be released. Some have already been released by the Delhi High Court. So, the hon. Minister should at this stage reply to this question as to what they are going to do with the recommendations of the Seventy-fourth Report of the Law Commission which was submitted in 1972. Is it gathering dust?

None of the recommendations has been implemented so far. They have recommended a constitutional amendment to enable the arrest of smugglers, hoarders, blackmarkeeters and foreign exchange looters and to confiscate their property, as also the setting up of special courts to try such offenders. At the end they have said that smugglers should not be allowed to have any remedy in courts, that they should not be given the same fundamental rights as others under the Constitution. We can put an end to hoarding, blackmarketing etc., only if there is a special law. Government is following a dilly-dallying policy with regard to smugglers.

MR. SPEAKER: Suppose your note is too long and the time is too short. What to do then? After all, we go by the time limit.

SHRI D. K. PANDA: I have carefully gone through the debate. I am putting specific questions.

MR. SPEAKER: There is no time. You have much exceeded your time limit. Your party gave three names. You have taken the time of all the three Members. The problem is that now you are taking the time of other parties.

SHRI D. K. PANDA: I was not here for the last one and a half months.

MR. SPEAKER: It is not their fault.

SHRI D. K. PANDA: I will finish in five minutes.

MR. SPEAKER: Not five minutes. Two minutes please. Every time you ask for five minutes, ten minutes. What is this?

SHRI D. K. PANDA: The tax evasion cases in regard to the Bajoria, Jalan and Birla houses have been reopened. That is a welcome feature, but at the same time, now what is going on? Now, they are allowed to go to the court. So far as 135 wealth tax cases are concerned, now, they

have gone to the Calcutta High Court. Now, the hands of the Income Tax Department are tied down and they are not in a position to do anything. Why should the Government be helpless in dealing with such cases when they have got the right to go the court and see that the entire thing is sabotaged. Therefore, special measures should be taken to see that these things are set right.

As far as the production is concerned—as far as industrial goods are concerned—I warn the Government that there should not be any reversal of this policy, and we have to continue our efforts to active self-reliance. In this country, power, shortage is stated to be one of the causes of decline in production.

As far as Orissa is concerned, there are three projects like Talcher Super Thermal Power Project, Indravati, Upper Kollab and Bhim Kund. All these are centrally sponsored projects. If finance is given to three-four States who will be in a position to supply power, there would be no difficulty. Therefore, I suggest that these projects should be taken up by the Centre.

As far as electricity is concerned, Government has to give special attention to it.

SHRI SEZHIYAN (Kumbakonam): Mr. Speaker, Sir, I thank you for the opportunity given to me. The Finance Minister in his Budget speech has stated, "I have done my best to reduce the minimum burden that would fall on the vulnerable sections of society." Though this has been a very pious hope on the part of the Finance Minister, the way in which the tax measures have been drawn has not justified the hope that has been raised by the declaration made by the Finance Minister. Out of a total additional taxation measure of Rs. 289 crores, more than 98 per cent has fallen under indirect taxes which account for the maximum burden that can go to the consumers in this country. Indirect tax on sugar, textile, tea, etc. pushes up the prices of the basic commodities

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thereby affecting the common man already suffering with the burden of taxation. In an inflationary environment, indirect taxes are inflationary. I do not know, for what reason, this Government again and again in an atmosphere of inflation deals with a very heavy dare of indirect taxation which goes to aggravate the situation already obtaining. Also in the Budget speech the Finance Minister has set out some priorities. He has said that agriculture, irrigation and power will be given the highest priorities. Though this is a laudable and a welcome wish, it has remained a wish.

13 25. hrs.

[MR. DEPUTY -SPEAKER in the chair]

If you go into the Central Plan provision in the Budget for the year 1974-75, you will find that the provision was Rs 2,055 crores whereas the provision for 1975-76 has gone up to Rs 2,558 crores; it shows an increase of 24 per cent in the total outlay, of which the outlay for Agriculture and Allied Services which was to the tune of Rs. 216 crores in 1974-75 has gone up to Rs. 227 crores in 1975-76; the outlay for Water and Power which was Rs. 99 crores in 1974-75 has gone up to Rs. 117 crores in 1975-76. In 1974-75 Agriculture and Allied Services constituted about 10.5 per cent of the total Central outlay whereas in 1975-76 it has gone down to 8.9 per cent; the percentage for Water and Power which was 4.8 in 1974-75 has gone down to 4.6 in 1975-76. Even though the Finance Minister started his Budget speech saying that they are going to give the highest priorities for Agriculture, Irrigation and Power, the Central Plan provisions have been going down with reference to percentage of the total outlay.

Incidentally I want to raise the pitiable condition today to which the City of Madras and other places have been brought. The State Government, by themselves, cannot solve this problem because it is about Rs. 100 crores and Rs. 200 crores. These

schemes have to be sent to the Centre, and the Centre takes its own time so much so there have been avoidable delays. If those delays had been avoided, we could have got out of the present crisis. I lay the blame for this squarely on the Central Government for not visualising these things. It is said that a statesman should be a person who anticipates a problem before it becomes a crisis, and who anticipates the crisis before it becomes a catastrophe. In India we never try to solve any problem. One crisis comes and another overtakes it. We forget the earlier crisis and try to solve the coming crisis and the coming crisis will be overshadowed by some other crisis. We never solve any crisis, but only allow another crisis to overtake it, so much so accumulation takes place.

Perhaps the Finance Minister may believe in this that money will not produce water and that is why, perhaps, he does not allow Central outlay so much on water and irrigation.

I now come to the concessions that have been announced by the Finance Minister the day before yesterday. He has announced concessions to the tune of Rs 33 crores. I am not an expert in this. I went through it but could not find out the break-up of Rs. 33 crores, under which items he has given larger or smaller share; whether the larger share will go to the poor and the vulnerables or to the rich and the venerables, I do not know whether the largest share out of the concessions that have been announced by him will go to J. K. Synthetics or the Modipan or Vimal. I do not know. Before the Finance Minister speaks, I would like the break-up of the Rs 33 crores concessions which he has announced on the 30th April, to be given to this House so that this House and the country could know who would be the beneficiaries of these concessions.

In the speech that he made on the 30th April, the Finance Minister has said, "We shall maintain the tempo of anti-smuggling". Here I have my own

doubts whether this has been proved or this has been put in practice. Only last month, that is, in the month of April, many of the known persons who were caught as big smugglers like Mr. Bhatia, Mr. Yusuf Patel and others have been ordered to be released by the Court. The Court has delivered the judgement. There are two or three disconcerting places in the Court's observations. If I take the judgment alone, then I will charge this Government that they have been very complacent, if not conniving at the release of these smugglers. In the judgment that has been given on 18th April by the Division Bench of the Delhi High Court this has been stated at one stage. They had said that the charges under which these persons had been taken into custody were fabricated and connected that was the charge raised by the other side. And the court wanted certain particulars to be given to it to judge the issue and the counsel who represented the Government failed to put the affidavit so much so that the court has mentioned in its judgement:

"We had given it an option to place relevant material before us to enable us to judge whether in fact the report of the Customs officials, relied upon was in existence since August 1974 and looked into by the detaining authority. It is unfortunate that relevant record was not placed before us."

If this is the approach of the Government defending itself in a court and they did not make an affidavit, there which was called for by the court, I think, I will find it very difficult to resist the conclusion that the Government itself wanted the releases to be made for reasons, I do not know. One of the newspapers, *Economic Times* has made a guess; it is only a guess work. This paper cannot be said to be an anti-Government paper. It said under the heading 'Smugglers: Government in a Fix':

"The government's discomfiture is all the more acute because the High

Court while upholding the constitutional validity of the legislation had released the detenus on the plea that the grounds under which they were arrested were either non-existent or vague. While the Government is likely to face severe criticism in Parliament for not making out a water-tight case against the detenus, more particularly also because the court had passed critical remarks on the Finance Minister for not filing an affidavit, it could still plead that it had done its utmost to bring the smugglers to book."

During the last 6-7 months, the Government is taking all the credit for using all their weapons, even the Emergency was said to curb the anti-social elements and economic offenders. When the Government is tuned to that, why the Government fails to put an affidavit to give the necessary evidence before the court, so as to invite remarks from the High Court. The Special Correspondent of *Economic Times* has ended his Article Smugglers: Government in a Fix like this:

"The Government at the same time is vulnerable to the charge of conniving with the smugglers, particularly because the elections are round the corner."

This is a comment by the paper. Whatever it is worth, I am giving it to the House and to the Minister.

I am one with the Government that these smugglers and anti-social elements should be brought to book in the normal way of law taking its own course. This is not the first time that the Government plea has failed in the court. After the case of Chawla, Government wanted certain things to be done. When it considered that evil practices are affecting the conduct of elections, immediately they brought an ordinance to protect the other cases. In this case, why not take some immediate steps? Why not issue an ordinance so that all the fellows who are out, and whom the Government con-

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siders anti-social are brought into the net.

MR. DEPUTY-SPEAKER: Ordinance when we are sitting?

SHRI SEZHIYAN: Why not bring it before the House? You can have the legislation passed in a day. This House would have come to the rescue of the Government. In this case, they would not come. When we do not want, they would bring so many things.

I have read in the newspaper today that they are taking special appeal to the Supreme Court. As you are aware, the Supreme Court would adjourn its session on 5th May. If they do not move quickly and get something done they will not be able to do anything for two months. By the time, probably elections in Gujarat will be over and many of the problems might have been solved for both side.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE)
I would like to clarify the position. In fact, going to the Supreme Court was not left to us. We appealed before the Delhi High Court for a special leave to appeal before the Supreme Court. As soon as Delhi High Court gave the permission, immediately we rushed to the Supreme Court. This is precisely the position.

SHRI SEZHIYAN: My apprehension is that the courts are going to end their session on 5th May. Unless you take immediate action, these persons whom you want to get into the net will be very free and we know, how many years it will take to get them again. Unless you take this House into confidence, and make statutory provision, the mischief will be done. The other day, you are aware, I raised a question of legislative competence regarding the 1 per cent General Commodity Tax. At that time, my aim was not to stall the

consideration of this one. Even now I sincerely feel the way in which the General Commodity tax of 1 per cent is being introduced, cannot be done under the charging Section 3 of the Central Excise Act. Still I feel so, because, unless the items are specified as per the definition in Section 3, it cannot be put in that Schedule I. That is one submission I want to make.

Then, if you take the Customs Act, there, the charging Section is, I think, Section 12. There, the provisions are very clear. There, they say that all goods imported or exported come under the purview of the Customs Act. Therefore, if you put a Schedule and take about 10 or 15 items and say that all the other items can be brought under that charging section, that cannot be done. Here, the charging section under the Central Excise Act is a specific one. It says that only those chargeable goods, the goods listed and described in the Schedule can be put. You cannot put undescribed ones. All the other items you cannot put into that. I again request the Minister not to get angry with me because persons who go to court should not get angry in the same tenor that he gets angry with me. Therefore, I appeal to him to consider the basic thing, that these things cannot be brought. Here, I want to make it clear. This House is competent to levy a tax and to give sanction to levy a tax, but not in the way in which it is now being done, because, when we make a legislation, they should take, in the fitness of things, as they are available now. Had they brought a separate measure as Gift Tax or Wealth Tax, all these things could have been absolved.

I am told that this is based on the Valued Added Tax which is in vogue in some of the European countries. There, it is neither a sales tax nor an excise duty. It is combined. If it is a new concept, why don't you come out with a fresh legislation, putting this thing in a clearer way, without any puzzle or without going into in-

fructuous exercise of including it into the excise duty. That is my appeal to him.

I would also like to know how this Rs. 24 crores was calculated. What was the basis for the expectation of Rs. 24 crores. You say that all commodities are being brought into this one. There are 40,000 crores or so of the general national products. You leave out the agricultural products and other things. Even then 18,000 or 20,000 crores will be there and at the rate of 1 per cent, you should get Rs. 180 or Rs. 200 crores even if you omit all the other items. I want to know on what basis this Rs. 24 crores was arrived at.

There is a lot of confusion in the 1 per cent General Commodity Tax because, as I said the other day, the Finance Minister, when he made his speech, made this observation. Regarding the new concept of the General Commodity Tax of 1 per cent he said, 'This will cover all the goods produced for sale or other commercial purposes.' The other day when I referred to this one, somebody—I think it was Mr. Salve or the Finance Minister—said, 'Don't talk of my speech. Talk about the Bill.' The speech of the Finance Minister was not an off-hand speech. It was a prepared speech, well-written and a well-thought-out one which comes only once a year along with the Budget. In that one they have said, 'This will cover all the goods produced for sale and other commercial purposes'. You take it from me that in Supreme Court cases it has been very well held that excise duty will cover only those goods manufactured without any reference to sale or and without any reference to the commercial purposes. If you are putting 'for sale or commercial purposes', then you will be open to the charge that this is another kind of Sales Tax which can come only under the States' List and not under the Central List. This is the confusion that has been created by the Minister himself in his Budget speech. Then,

a Finance Ministry's spokesman, briefing the Press on March 1, 1975, a day after the presentation of the Budget, has gone on record saying—it has been quoted in the papers—'It will be based on returns made by producers of particular goods.' If you are going to say 'particular goods', why are you having all the commodities? Then specify the particular commodities? If it is 100 or 50, put them in the First Schedule. Now we have already got 123 goods there. Why don't you put another 50 goods? This sort of a haphazard and confused way of putting a tax is going to defeat the very purpose. There are thousands of products, and thousands of factories in this country, and unless those factories are all registered and licensed under the Excise Act, they could never come under the purview of this one. You are bargaining for more trouble than you are able to solve in this one.

I will talk about two more subjects. Whenever we make a legislation for all commodities, then, what will happen? They will have to exempt one by one. They have to exempt so many things. You cannot specify them. If you exempt one, then you may say exemption on such and such will not. This kind of exemption is one of the worst systems that can be available for a tax administration.

I want to refer to SRP (Self Removal Procedure) Report. It is a new concept introduced by the tax administration a charter headed by Shri B. Venkatappiah. It is a very good report. In that they clearly analysed the dangers and mischiefs done by exemptions. Page 44, Chapter 6 of their report states:

"Barring a few exceptions, the exemptions notified cover the entire gamut of Central Excise. We are told that there are nearly one thousand live notifications today (in addition to 59 which are described as otiose) by virtue of which duty reliefs are afforded. . . .

[Shri Sezhian]

It appears that some three hundred tariff rates have, as a result of the issue of notifications of exemption, been multiplied into more than two thousand effective rates."

Unless the tax authorities remember 2,000 effective rates they will not be able to charge correct rate.

On page 50 of the same report, it has been said:

"It is generally agreed that schemes of exemption provide considerable scope for evasion and avoidance of central excise duties." Therefore, I request the Minister not to indulge in tacking an omnibus and apply the exemption which will reverberate and will be open to abuse and also cause accusation that the Government has not done its property

I would now come to taxation proposal regarding skelp coming in Clause 37. Something has been done in a scandalous manner. The Indian Tube Company, Jamshedpur, a subsidiary of the TISCO—has been producing iron tubes out of the sheets given by TISCO. The iron tubes can be made out of Skelp or out of hot-rolled sheets. Previously, there was no difference in the rates of duty levied on these two items. In 1964, the rate of Skelp was made higher than the hot-rolled. TISCO evaded the increase in the tax by giving their returns stating as having produced and given hot-rolled strips. But they collected from the Indian Tubes at the higher rates applicable for skelp. The Indian Tubes on their part passed on these increased collections from the consumers, out of whom Government of India was a major consumer. In 1964, the Excise Department found out this and attempted to collect the increased rate applicable for Skelp, as the TISCO has been collecting that

amount of rate from the Indian Tube. But in 1964, TISCO obtained a stay from the Delhi High Court. From 1964 to 1975 the Government did not make any serious effort to evict the stay order with the result at least Rs. 12 crores are now in arrears under this item from TISCO. Audit and the Public Accounts Committee took a serious notice of the complacency of the Government. As was expected, the appeal to the Supreme Court also failed. Rs. 11 to 12 crores is the tax as per calculations at a higher rate. I would like to know from the Finance Minister:

- (1) What were the difficulties of interpretation experienced by Government?
- (2) What was the total arrears claimed from the TISCO (My information is at least Rs 12 crores).
- (3) Whether any interest becomes chargeable on these arrears. (otherwise the interest from 1964 will almost be equal to the arrears)
- (4) The taxation proposals in the Finance Bill come into operation immediately after its introduction, i.e. from 28th February, 1975 onwards. Under this provision, what steps have been taken by Government towards collection of these arrears; whether any notice has been given under this provision?

Then, regarding the gratuity clause, I wish to say something. I have got a long list, but I will speak only points I feel this, that the workers are not getting the protection that they seek. The dishonest persons have been getting the tax-exemption by not creating the approved General Provident Fund and Superannuation Funds and they are doing all these things in such a way that the workers are not getting the benefit and the workers are left without any protection. That is why

the new Clause 6 is put in there. Instead of plugging the loopholes, they have opened it wider, by postponing the date to 1st April, 1976. Why cannot you have this Clause—'Notwithstanding any judgment'—as you have put in Clause 37? The same thing "Notwithstanding any judgment" could have been put in here. Why not you do it? What happens to those companies which got the tax-exemption but have not created the approved GPF? You have set the date as April, 1976. Even there you have been feeble in saying that only an application should be made before 1st April, 1976, but not the approval. Please see the amendment given by the Minister. It is stated that only application should be made, not the approval of the Trust created. If the Company goes into liquidation before 1976 all the workers will be left in the streets.

Therefore, Sir, what I feel is this. This is more to help the big employers who have been dishonest in misappropriating the gratuity funds for their own benefit, deceiving the tax authorities, by taking the tax exemptions, and not creating the approved Provident Fund.

Then, regarding the SRP Report. I would like to know why that Report has not received the serious attention of the Government, that it should have received. This was given in November, 1973. This report is still in stencil form and it has not been printed and circulated to Members.

Then, regarding the concessions and other things, as I have said, for the amount of Rs. 33 crores, we should have a break-up—how much has been created to help the J & K complex, Modi business houses, Vimal Art Silk barons of Gujarat, Bakhia, Yusuf Patel and their tribe; and how much for the common man.

MR. DEPUTY-SPEAKER: You have said that before. The hon. Minister has taken note of it.

SHRI SEZHIYAN: George Bernard Shaw once remarked and I quote:

'A rich man gets ice in summer and a poor man gets ice in winter.' Here, in the same way, in the Finance Minister's attention, the poor man gets it at the time of imposition of taxes; and the rich man gets some attention, at the time of announcement of concessions.

MR. DEPUTY-SPEAKER: This is a topsy-turvy world in which we are.

श्री विभूति मिश्र (मोतीहारी) : अध्यक्ष जी, वित्त मन्त्री जी ने जो वित्त विधेयक पेश किया है और जो इसमें करों की छूट दी है उसका मैं हार्दिक स्वागत करता हूँ। मैं आपके सामने एक बात रखना चाहता हूँ। 1952 से मैं देख रहा हूँ कि हर साल बजट पेश होता है, इसी तरह से चर्चा होती है और फिर बजट पास हो जाता है। पैसों में कुछ छूट होती है और काम चलता है। मैं आपके सामने इस बात को रखना चाहता हूँ कि राष्ट्र-पात के अभिभाषण के सम्बन्ध में थोड़ी बातें कही जाती हैं और फिर वही बातें जनरल बजट डिम्बकशन पर और फाइनेल बिल पर भी आती हैं। मैं चाहूँगा कि मदन का काम समय लगे और सरकार का खर्चा कम हो इसलिए इस सम्बन्ध में सरकार सोचे कि बजट के सम्बन्ध में वह कौन सी कार्यवाही करे।

दूसरी बात यह है कि जो पार्लामेंटरी सिस्टम है इसमें थोड़े से मिनिस्टर अधिकारी होते हैं और उनके नीचे व्यूरोक्रेट्स होते हैं। वही बजट बनाते हैं, चाहे मन्त्री या प्रधान मन्त्री के विश्वास से लेकिन मदन में ऐसा मामूला होता है कि उसको छिपाकर रखते हैं और पांच बज के बाद बजट के ऊपर भाषण होता है। बजट के दो हिस्से होते हैं—एक 'क' और दूसरा 'ख'। भाग 'क' जनरल सर्वे के संबंध में होता है और भाग 'ख' में असल बात होती है कि कहां-कहां पर टैक्स लगाना है। तो मैं यह चाहूँगा कि जिस प्रकार से आर्थिक समीक्षा पैस कर रहे हैं वैसे ही 'क' को भी उसमें लगा दें तो बाकी भाग 'ख' में कम समय लगेगा।

एक बात मैं और कहना चाहता हूँ कि इस हाउस में इतने सदस्य हैं, हम साल में 6 महीने यहां बैठते हैं और तमाम विधायक पास करते हैं, लेकिन हमारा क्या पार्टिसिपेशन है। आज जो सोशलिस्ट कन्टीज हैं वरू पाॅलियामेंटरी सिस्टम के खिलाफ है। वह कहते हैं कि साल भर जो बकबक करते हैं उमम काम क्या होता है।

इस उमम में पहुंचने के बाद मैं गहसूम करता हूँ कि पाॅलियामेंट का सदस्य होने के नान मैं जनता का कौनसा काम कर रहा हूँ। मैं न नए खुदवा सकता हूँ, न नहर निकलवा सकता हूँ, न बिजली दिलवा सकता हूँ और न स्कूल बनवा सकता हूँ। तो मैं कौन सा काम कर सका हूँ। तो यहा आज बड़ी मुश्किल से चास मिला है कि मैं अपनी बात कहूँ। मैं वित्त मन्त्री जी से कहना चाहता हूँ, बड़े मंत्री जी नहीं है, उन के छोटे मन्त्री है, वह मेरी बात उन तक पहुंचा दे कि सरकार जो आर्थिक समीक्षा देती है, उसका क' भाग तीन महीने पहले उपास्थान कर दे और फिर सदस्यों से पूछे कि कौन से टैक्स लगाने चाहते है और सरकार को आर्थिक पॉस्टिगिनि गिमा है प्रो' क्या बरा काम करने चाहिए। कुछ इस तरह की बाने सरकार हम लोगों से पूछे। लेकिन हम लोग कौन है सिवाय इस के कि पार्टी से बंध हुए है। पार्टी कहें "हां", तो हम ने भी 'हां' कह दी और अगर 'ना' कहे, तो हम ने भी 'ना' कह दो और अगर विरोधी पक्ष अच्छी बात कहे और अच्छा नियम बताए, तो कहेंगे कि खराब है। इसलिए हम तो इस बात के लिए हैं। इसलिए मैं चाहता हूँ कि आज जैसी दुनिया की परिस्थिति हो गई है, उस के बारे में हमारी सरकार सोचे और हमारे पाॅलियामेंट्री एफेयर्स के मिनिस्टर बैठ हुए हैं, वे भी सोचे कि यह तो पाॅलियामेंट्री डेमोक्रेसी चल रही है, इस पाॅलियामेंट्री डेमोक्रेसी में कहां तक सुधार लाएं और कौन सा सुधार लाएं जिस से सब का पार्टिसिपेशन हो। थोड़े से लोग मन्त्री हो जाते हैं और दूसरी तरफ व्योरोक्रेट्स हैं। हमारी कांस्टीट्यूेसी का कोई ममाला है या कोई विकर्ते हैं, जिन

का सेंट्रल गवर्नमेंट से सम्बन्ध है, तो हम कुछ नहीं कह सकते हैं। मंत्री जी से अगर कुछ कहेंगे, तो मंत्री जी व्योरोक्रेट्स से पूछेंगे। वे हमारी बात के आदमी है, हमारी समाज के आदमी है और शायद ले कर मन्त्री बन गये लेकिन वे व्योरोक्रेट की बात मान लेते है और हमारी बात नहीं मानते है। हमें जनता चुन कर भेजता है, दस लाख जनता चुन कर भेजती है लेकिन हमारा क्या अधिकार है डेमोक्रेसी में। इसलिए उमम समय आ गया है कि सरकार इस बात को सोचे। हम को डेमोक्रेसी चलाना है। डेमोक्रेसी में जा मेम्बर है और उस की कांस्टीट्यूेन्सी की जो समस्या है और जो समस्य सीधे केन्द्रीय सरकार से सम्बन्ध रखती है, उम को कैसे हल करे। फिना' क्षेत्र में विरोधी पार्टी का मेम्बर आया या कांग्रेस पार्टी का आदमी आया, तो वहा की समस्या हल होनी चाहिए। हो सकता है कि पहले एक आदमी आया और उमके बाद दूसरी पार्टी का आदमी आया लेकिन जनता की सेवा होनी चाहिए।

दूसरी बात यह है कि केन्द्रीय सरकार ने स्टेट गवर्नमेंट को पैसा दिया है। रूरल इजीनियोरिंग के लिए दिया, बिजली के लिए दिया, नहरों के लिए दिया, बाढ नियन्त्रण के लिए दिया। हम लोग लोक सभा के सदस्य है और हम डाइरेक्ट जनता से चुन कर आते हैं लेकिन इस से हमारा कोई सम्बन्ध नहीं है। राज्य सभा में स्टेट के रेप्रेजेंटेटिव है लेकिन हम तो सीधे जनता के रेप्रेजेंटेटिव है पर अपने क्षेत्र में इन चीजों के बारे में जो सरकार स्टेट गवर्नमेंट को पैसा देती है, उस पर हमारा क्या नियन्त्रण है? व्योरोक्रेट उस को खर्च करता है और स्टेट गवर्नमेंट से आप पूछते हैं तो वह जिस तरह से चाहे आप को जवाब दे देती है। हम आप के पीछे न रहें, आधे से अधिक आप के पीछे न रहें, तो एक दिन सरकार नहीं रह सकती है। हम आप के पीछे पीछे चलते हैं अपनी सरकार को कायम रखने के लिए

और हमारी बात कोई पूछता ही नहीं है और न हमारी बात को माना जाता है।

डा० कर्णी सिंह (बीकानेर) : किसी एम०पी० की बात नहीं मानी जाती।

श्री विभूति मिश्र : आप सुनिये। दूसरी बात यह है कि आप इंग्लैन्ड का तरीका देखिये। इंग्लैन्ड के बारे में आप ने पढ़ा होगा कि वहां पर क्या होता है। वहां पर यह तय कर लिया जाता है कि विरोधी पार्टी के कौन से कौन बोलेंगे, उन के बेक-बेन्चर्स में से कौन बोलेंगे और सरकारी पक्ष से कौन बोलेंगे और उन के बेक-बेन्चर्स में से कौन बोलेंगे और सरकारी पार्टी के जो मिनिस्टर होते हैं वे रोज ब रोज अपनी पार्टी के मेम्बर्स से मिलते हैं और उन की समस्याओं के बारे में पूछते हैं और उन से बात करते हैं लेकिन हमारे यहां क्या हालत है। कुछ थोड़े से मिनिस्टर्स को छोड़ कर हम मेम्बरों की बात जहां भी हम जाते हैं सुनी नहीं जाती है। मैं तो अब ऐसा समझता हूँ कि मेरी आस्था डेमोक्रेसी से खत्म सी हो रही है। यह जरूर है कि आप ने विस्फोट किया, आप ने स्पेस में स्पुटनिक को घुमाया। यह आप ने बड़ा अच्छा काम किया है लेकिन जो मौलिक बात है, उस को आप सोचिये कि मासेज और मासेज के रेप्रेजेन्टेटिव्स का पार्टीसिपेशन डेमोक्रेसी में हो। आज जनता चाहती है कि सभी का पार्टीसिपेशन हो। हमारा क्या कन्ट्रीव्यूशन है, हमारा क्या पार्टीसिपेशन है, सिवाय इस के कि रघुरमैया जी ने 'हां' कह दिया, तो हम ने भी 'हां' कह दिया और 'ना' कह दिया तो हम ने भी 'ना' कह दिया। इस के सिवाय सरकार में मेरा क्या अधिकार है। इसलिए मैं चाहता हूँ कि मन्त्री जी इस बात पर सोचें और विचार करें और प्रधान मन्त्री जी से भी राय लें। मैं चाहता हूँ कि इस पर वे गम्भीरता से सोचें।

उपाध्यक्ष महोदय, एक प्राइस कमीशन बना दिया गया। कभी यह सरकार को इस चीज को नहीं लाती है कि गेहूँ का दाम जो

105 रुपया फिक्स किया है, तो गेहूँ को पैदा करने में किसान की कितनी लागत आई होगी। उस का डेटा क्या है, क्या चीज है, यह सदन के सामने आज तक नहीं लाया गया और हमारे सामने यह नहीं आया। उसी तरह से कपड़ा आप हम को देते हैं, तेल देते हैं, मिट्टी का तेल देते हैं, सब का उत्पादन खर्च सामने आना चाहिए लेकिन वह आता नहीं है और एड हाक बेसिस पर कीमत फिक्स कर देते हैं। प्राइस कमीशन में जो लोग हैं वे किसान के रेप्रेजेन्टेटिव्स नहीं हैं। उन्होंने जो एड-हाक बेसिस पर प्राइस फिक्स कर दी, उसी को सरकार मान लेती हैं और हम चुपचाप बैठे रहते हैं क्योंकि आप की पार्टी के आदमी हैं और आप के टिकट पर आए हैं।

मुझे आप 15 मिनट दीजिए। मैं इस सारे बजट सेशन में किसी चीज पर नहीं बोला। इसलिए प्राइस कमीशन के सम्बन्ध में आप को असली बात को देखना चाहिए।

दूसरी बात यह है कि 24 साल देखने के बाद मैं वह कहना चाहता हूँ कि आप ने कौन सी ऐसी स्कीम बनाई है यंगमैन के लिए। उन को आप कैसा बनाना चाहते हैं। आप नेशनल पर्सनेलिटी को बर्बाद कर रहे हैं। कौन सी एजुकेशन की आप ने स्कीम बनाई जो कि जोब-आरियेनटेड हो। आप यह बजट लाते हैं तो इस बजट में कुछ ऐसा रखिये कि हिन्दुस्तान ने जो नौजवान है जिस को कल हिन्दुस्तान का चार्ज लेना है, वह कैसा आदमी हो या किस प्रकार का आदमी हो। यों तो आप जवाब दे दीजिएगा और हम 'हां' कह देंगे, लेकिन आप को इस के बारे में सोचना चाहिए कि हमारा क्या पार्टीसिपेशन है। इसलिए एजुकेशन के सम्बन्ध में और जो हमारे नौजवान हैं, इन के सम्बन्ध में आप कुछ सोचिये और कुछ काम कीजिए।

तीसरी बात यह है कि हमारे यहां पूर्वी उत्तर प्रदेश में और बिहार में गन्ने का दाम नहीं मिला रहा है। चीनी मिला बाले कहते हैं

कि हम को चीनी जो है वह ज्यादा खर्चीली पड़ रही है और उन को ठीक पैसा नहीं मिल रहा है। किसानों का जो पैसा बाकी है, इस के सम्बन्ध में कुछ सोचिये और मिल वालों से कुछ बात कीजिए कि क्या बात है, क्या कठिनाई है और किसानों को पैसा क्यों नहीं मिलता है।

इस के बाद मैं यह कहना चाहता हूँ कि जूट इण्डस्ट्री बंगाल, बिहार, उड़ीसा और आसाम में खत्म हो रही है। आप भी उसी इलाके के रहने वाले हैं। मेरा ख्याल है कि 68 लाख बेलों की जगह 48 लाख बेल हो रहे हैं। जूट इण्डस्ट्री किसी जमाने में सोने की चिड़िया कहीं जाती थी और अब जूट इण्डस्ट्री खत्म हो रही है। इस के बारे में आप कुछ सोचिये।

मेरे यहां गण्डक प्रोजेक्ट है। इस पर एक अरब 30 करोड़ रुपया खर्च हो गया और इस से दो लाख एकड़ भूमि में पानी मिलता है जबकि अन्दाजा था कि 30 लाख एकड़ में पानी मिलेगा। इतना रुपया आपने समाज का इस में लगा दिया और इन्प्लेशन कर दिया। यह जो इन्प्लेशन है, इस के जवाबदह आप हैं। जब आप ने इस स्कीम को लिया था, तो आप को चाहिए था कि जल्द से जल्द यह स्कीम पूरी हो जाए और इस से उत्पादन हो। आप इस का जवाब नहीं देते हैं और कहते हैं कि इन्प्लेशन है, इन्प्लेशन है। इस इन्प्लेशन के आप जवाबदह हैं। जब आप ने इस स्कीम को लिया था, तो आप को इस को पूरा करना चाहिए था, लेकिन अभी तक वह पूरा नहीं हुआ है अभी तक वह काम पूरा नहीं हुआ है। उस में सीपेज का बखेड़ा है और भी कितनी दूसरी दिक्कतें हैं। उस स्कीम को आप पूरा करें।

14 hrs.

सारे देश में पर कैपिटा इनकम बिहार में कम है। जब आप बजट बनाते हैं तो आपको देखना चाहिये कि कहां कमजोरी है

इस स्टेट में और उसको कैसे दूर किया जा सकता है। उस स्टेट को आप कोई ज्यादा अनुदान या सहायता दें ताकि वह आगे बढ़ सके, पर कैपिटा इनकम उसकी बढ़ सके। नागालैण्ड और मिजोराम का हमारे बाद हो नम्बर आता है। आप कोई स्कीम बनाएँ या बजट लाइये इस तरह की कमियों को दूर करने वाला, उसको सब के सामने रखिये और बताइये कि फलां फलां स्टेट के लिए आप यह करने जा रहे हैं। ऐसा कुछ आप करते नहीं हैं।

बिहार में इलैक्ट्रिसिटी की भी बड़ी कमी है। वहां सिंचाई का काम भी इसकी कमी की वजह से नहीं हो पाता है। स्टेट गवर्नमेंट के पास जाते हैं तो वह कहती है कि हमारे पास पैसा नहीं है और सेंटर पैसा नहीं देता है और सेंटर को जब एप्रोच किया जाता है तो वह कहता है कि हमारे पास पैसा है ही नहीं। किसी स्टेट को तो आपने ज्यादा धनी बना दिया है और किसी स्टेट को कमजोर। यह शुभ चिन्ह नहीं है। इस और आप ध्यान दें।

वियतनाम आजाद हो गया है। कम्बोडिया हो गया है। चीन को ही आप देखें। वहां आमदनियों में एक और पांच का फर्क है। यहां पर जो डिसपैरिटीज हैं उनको भी आप दूर करे। लेकिन यहां तो यह बढ़ती जा रही है। क्लास 1 और क्लास दो के जो अफसर हैं उनके घरों को जा कर आप देख लें, जो धनी लोग हैं उनके रहन सहन को आप देख लें और गांव में जो गरीब है उसको आप देख लें, आपको फर्क पता चल जाएगा। यह जो हालत है इसको सुधारने के लिए आप कोई ऐसा कदम उठाएं ताकि यह जरे फर्क है यह दूर हो, कम हो। एक और पांच नहीं कर सकते हैं तो एक और दस ही आप कर दें। कोई डायनामिक काम करने की जरूरत है। डायनामिक काम आप नहीं कर रहे हैं।

हमारे विरोधी लोग युनाइट होने की कोशिश कर रहे हैं। किसी दिन ये युनाइट हो गए तो हमारे लिए मुश्किल हो जाएगी। इसलिए मैं अपनी सरकार से कहता हूँ कि मेरी सरकार कोई ऐसा कदम उठाए ताकि विरोधी दलों की दाल न गलने पाए, आप भागे बड़ें, जनता की सेवा करें और ऐसे कदम उठाएं जिन से जनता को लाभ हो, उसकी जो तकलीफें हैं, उनको दूर करें। मन्त्री लोगों का जो रहन सहन है यह बिल्कुल सादा होना चाहिये। जवाबदेही के जो काम हैं उनको आप गरिमा के साथ पूर्ण त्याग और तपस्या के साथ पूरा करें ताकि जनता में हमारी पापुलेरिटी बनी रह सके। यदि आप ऐसा नहीं करेंगे तो जनता में हम पापुलर नहीं रह पाएंगे। आप साबित करें कि आप गांधी जी के सच्चे अनुयायी हैं। जिस तरह पुआल पर वह सोते थे, राजेन्द्र बाबू सोते थे वैसे ही आप भी सोएं। जगजीवन राम जी मेरे यहां आए थे और जिस तरह से मैं पुआल पर सोता हूँ उसी तरह से वह भी पुआल पर सोए थे। बजट के मामले में आप सभी मੈम्बर्स को कॉन्फिडेंस में ले और ले कर आवश्यक कदम उठाएं ताकि देश का क्याण हो।

DR. KARNI SINGH (Bikaner):
Mr. Deputy-Speaker, Sir, first and foremost, I would like to congratulate the hon. Finance Minister and Mr. Mukherjee, Minister of State for Finance opposite, for a very practical Budget that they have presented to the country this time. I would also like to congratulate them on the reliefs that have recently been announced in which the poor man would, to some extent, benefit. What makes me happy is that, for the first time. I would say after a very very long time, a Budget has been presented with very little prejudices behind it.

I shall, today, confine my speech mainly to avoidable public harassment. Knowing fully well the fair attitude of the Finance Minister and

the Minister of State opposite, I would like to place before them today certain suggestions and I think, with their interference, they might be able to remove these harassments and impediments in the way of honest taxpayers and honest citizens.

First and foremost, I would like to say a few things about the famine that is prevailing in some parts of Rajasthan. As you are no doubt aware, with all this talk of socialism, the villager expects that he should at least have the benefit of famine relief near his vilalge within a distance of ten miles, as used to happen for the last 30 years. Now, if you go into the villages, you will find that no famine relief is given to the people at all within 10 miles of their homes. Every body is asked to go almost upto 300 miles and collect on the Rajasthan Canal where famine work is provided. I am not opposed to the idea of labour being shifted to the Rajasthan Canal, provided you have facilities for housing them and looking after them. I had occasion to visit some of these camps last January and this month. People in sub-freezing conditions were asked to lie down in the open, and even *sirkis* for building their little huts were not provided in time.

Another thing is that according to the Famine Code, every village must have access to a famine relief camp within ten miles. in the name of socialism, I would appeal to the Government kindly to see that the State Government takes steps in this direction.

Another thing is that the Rajasthan Canal, which is one of the mightiest canals in the world, has two prongs. the main canal and the lift channel. Now on the main canal, the famine labour which is working there is being paid 25 per cent per day more than they are paid on the lift channel. I think this is entirely unfair and I would like to draw the hon. Minister's attention to it.

The next point is about pipe lines in the desert. In Israel and in many

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other parts of the world where they have drinking water problems, it has been possible for long pipelines to connect vilages for drinking water purposes. Now in the desert, the Rajasthan Canal is coming through some of the most inhospitable parts of the world where drinking water cannot be provided locally because it is brackish and is not fit for human consumption. It is entirely possible to connect villages upto 50 miles from the main Canal and lift channel and give them drinking water all over so that there will hardly be any part of the desert without availability of drink water.

The next thing I would like to suggest is that in the Churu district of Rajasthan, where drinking water problems are very acute, there should be some way of getting water from the lift channel.

The next point concerns an avoidable harassment. This relates to the question of people living in the Lunkaransar area where the lift channel is coming. In the Gram panchayat of Kokharan, Government have decided to set up an artillery range. Now, we cannot dispute the needs of the defence services. This range is unfortunately being situated right in the middle of the irrigation project, i.e. the land lying between the main canal and the lift channel. What is more, they have asked the vilages to evacuate. Twelve vilages are totally being evacuated and 20 vilages are being partially evacuated. The people of these 20 vilages are asking that they should be totally evacuated if evacuation is necessary and rehabilitated in the Canal areas and proper compensation paid. I think that is a fair request. I would request the hon. Minister to be kind enough to look into the matter.

Coming to harassment to the taxpayer, I have spoken many times on the Finance Bill on different aspects of it, but today I would only concentrate on what I consider to be avoidable harassments. Here again, I am

speaking only for the honest citizen. I have nothing to say for the dishonest man. Every decent citizen of this country wants to pay his tax because it is his duty as a citizen to see that funds are available for development. But the Indian taxation system has become so entirely complicated that even the hon. Minister opposite may not be able to answer any particular question put to him right-way and every lawyer has some different interpretation of the law. As a result, the tax payer is in a total quandary.

MR. DEPUTY-SPEAKER: You are not very wrong.

DR. KARNI SINGH: So I bring this to the attention of the hon. Minister.

First and foremost, I would make a suggestion, that in view of the highly complicated nature of the taxation structure in India, which even the government officers in the Finance Ministry find difficult to interpret without reading at least a dozen books, Government should create a special cell in the income-tax department which may be called the "Guidance Cell" which the taxpayer could approach for free advice and interpretation of any tax law applicable to him. Any advice tendered in writing by this Cell would then be a protection for the citizen and binding on the tax department. In a socialist country, I am sure Government do not wish the citizens to waste their time going from one lawyer to another, but rather spend their time for productive work in the service of the country.

As regards equitable distribution of wealth there can be no two opinions I stand for having said in this very House for half a dozen years or more, if there is inequitable distribution, bring in a capital levy, fix a limit that a citizen should have and take the rest. But I think it is totally unfair that any citizen should be asked to pay more in direct taxes than his total income because that compels a man to become dishonest. It is unfair that any man should be punished to a

corner where he must resort to dishonesty. Millions are paid by the tax-payer. Yet the sad part is that if you are to visit the villagers in our country and the desert areas in our country, where I can speak with some authority, for constructing wells or buildings, schools and hospitals even for these public amenities a villager who has not got a shirt on his back is asked to pay a contribution. Why are we paying our taxes then? If we pay our taxes, the least the Government can do is to build schools, hospitals, wells and roads for the people. It is an entirely unfair attitude that the people should contribute in everything and yet pay exorbitant taxes.

I should like to suggest a few things to the hon. Minister for his kind consideration, things which I once again call avoidable harassment. Under the direct taxes laws in India, there is no time-limit prescribed for completion of wealth and gift tax assessments. In most of the cases assessments are pending for more than ten years. At the time of filing of returns the assessee has resources for paying the tax but when his assessments are made after a period of ten or more years, and that also at a much higher figure than that returned by him he may not be in a position to pay the tax at all. I had brought this to the attention of the hon. Minister Shri Subramaniam earlier and I say this once again that the assessments must be completed soon. You cannot have assessments pending for ten years.

Another thing is harassment by income-tax officers. By and large the income-tax officers in our country are honest and fair-minded but temptations that are offered by Government to the income-tax officer for his promotion—it may not be in writing—create difficulties. For his promotion, the income-tax officer may have to depend upon how much money he squeezes from the citizen and this results in his giving all kinds of unfair demands, knowing that the higher appellate authorities will then correct it and do justice. Under the direct-tax laws, there is no time-limit prescribed for disposal of appeal or recti-

fication applications and the assessee has to pay interest on demands till the date of the appellate order. Why should the citizen be penalised for payment of interest for delay by the department in disposal of appeals or rectification applications? Although there are no written rules, it is well known that promotions of ITOs are based on the amount of taxes they collect. This can after result in harassment of the citizen. I think the hon. Minister knows it better than I do that the income-tax officers do have these orders. The idea behind it is certainly not to harass the people but it results in harassment. I sincerely hope that the hon. Minister will look into the matter.

The third suggestion is about the delay in payment of refunds. As per the taxation laws, an honest citizen has to pay interest and penalty for late payment of demands against him but there is no remedy for him for recovering the refunds due to him as the department is at liberty to take as long a time as they want, firstly for making the adjustment for working out refunds due and secondly for payment of refunds. In most of the cases, the citizens are harassed by the department by adjusting their refunds due against the demands raised by the ITOs by making wrong assessments.

Under the new penal laws, the Government has provided government approved valuers for property, jewellery, etc. whose valuation is supposed to be authoritative. If this be the case, the department should accept the valuation reports of those valuers while in most of the cases the department enhances the value stating that the amount of the valuation reports is undervalued. Why should a citizen be liable to pay more taxes on those enhanced valuations when he has got the valuation done from the government approved valuers? If the valuation by the approved valuer appears faulty, the department should cancel the licence of the valuer instead of harassing the citizen to pay more tax. In such cases the department should

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withdraw the licence and give it to those persons who are more trustworthy and accurate.

I should like to request the hon. Minister let us also in India have a taxation system whereby a man goes to the tax department picks up a form and files in his tax return and attaches his cheque and for the rest of the year he can spend his time for serving his country. In our country today the tax-payer is tied up in a noose; he is something like a fly in the spider's web. And he can never get out of it because there is no way of getting out of it and I am sure Shri Subramaniam and Shri Mukherjee would realise the situation and being practical men, I sincerely hope that they could find some way out whereby a tax payer, whether he is a small tax-payer or a big tax-payer, be able to utilise his time more profitably in the interest of the country by simplification of the taxation structure.

Now, Sir, there is one more point which I would like to highlight in the House today and that is about the harassment caused to the millions of citizens by duplicate charge of telephone bills. I have my own experience and my friends also tell me about this. Now, in our country—I do not know whether you are probably the victim as I am—telephone bills for four or five years keep on coming up suddenly and we do not know what to do to find out if it has already been paid or not. I have tried to tell the Minister who is in charge of Communications that no bills in the Telephone Department should be pending for a period of over one year and any bill that has been pending for over a year should automatically be terminated and written off.

Secondly, any house-wife or any telephone subscriber in this country should have a right to approach the Telephone Department concerned and say 'please give me in writing after I settle this bill that there are no further bills pending against me'. At

least the house-wife will be free then from this worry of earlier bills. I can tell you from my experience that after the suggestion I got a bill of 1978 recently after having received from the Department that "there were no bills pending on any parliamentary telephone." Now, if this is happening to a Member of Parliament, what happens to the millions of people who are not M.Ps? So, the Government has to do something seriously about this problem of telephone subscribers bill.

Now, I give you another example. In Bombay, I have a telephone on which I received a duplicate bill for about Rs. 4000 I complained to the Government and I even wrote to the Minister. They said: "No. The bill was correct". Finally they found out that they charged Rs. 4,000 twice over but they insisted that I make the payment and so I paid it. It was later refunded. Now, the other day on my parliamentary telephone in Delhi, I found that an amount of about Rs. 3,000 was doubly charged and was refunded after much correspondence. Now, these harassments are happening every day to the people in our country and the Members of Parliament are trying to bring this point to the notice of the Government. I agree with my hon. Member Shri Bibhuti Mishra who was very right in what he has stated just now that the Members of Parliament are virtually becoming ineffective and useless. And I can say from my own experience that when we go to our villages or to our cities, and talk to the people, they are misunderstanding us; they ask us "what have you done for we voted for you; you are doing nothing in Delhi for us". We M.Ps feel frustrated because we realise the peoples problem only too well but Government must be more receptive to the needs of the people and the suggestions of M.Ps. The question is, what are we doing here? Surely we are not coming here merely to receive fifty rupees a day. We are the representative of the sovereign

Parliament. Our job is to place before this sovereign legislature the needs of the people we represent and I think Shri Bibhuti Mishra has done a great service to our country by highlighting this point. He is a senior Member and the Government should pay more attention to this problem.

My last point is about sports. We have been very lucky that we won the World Cup hockey match. I have had the honour to wear the colours of my country and to carry the flag many many times and I am very proud of our hockey players and very proud of all our sports men. But let me tell you one thing. I want this to be on record in the Lok Sabha that winning the hockey in Kuala Lumpur does not mean winning the hockey in Montreal. There are other countries like China which are trying to outwit us. They and other Western Countries are not prepared to accept a dark raced country like us to take the gold medal in hockey. But we want to show them that not only in hockey can we win but we can win in shooting, wrestling, tennis and in other sports also. And to achieve that it is absolutely imperative that the planning for the Olympics takes place from now itself.

Now, I will give you just a small example. It will make this House laugh and that is about the shooting sport of which I know something. The team was selected to go to Munich Olympics in 1972. Now the Munich Olympics was about three years ago. One and a half years before that I went and saw the Education Minister and presented to him the needs of the shooting team. Nothing happened and the cartridges that had finally and belatedly got ordered when the team was going to Munich, arrived one year after the Olympics were over. Finally when last year it was decided that the shooting team could go to take part in the Teheran games, we asked them for cartridges because the new international rules barred the previous ones

ordered for Munich. These cartridges are still not being cleared from customs and Teheran Games were over nine months ago! If you want that the Indian team should do well in the Asian Games or World Meets or Olympics please bear one thing in mind: There are countries today in Asia like China who are already training their sportsmen so hard that the time will come when they will not allow a country like India to win and that would hurt our national pride. Please bear in mind that you should plan for the training of your sportsmen at least two years in advance of a major event.

उपाध्यक्ष महोदय : श्री गेंदा सिंह, सिर्फ 10 मिनट ।

श्री गेंदा सिंह (पदरीना) : उपाध्यक्ष महोदय, मैं पहले तो यह कहना चाहता हूँ कि मेरे साथ कभी-कभी कुछ ज्यादाती हो जाती है। मुझे जब यह कह दिया जाता है कि तुम इतनी देर में ही अपनी बात खत्म करो, तो मुझे बड़ी कठिनाई होती है। इसलिये मैं आपसे निवेदन करना चाहता हूँ कि जरा इस सम्बन्ध में सोचना चाहिये।

मैं एक बात और कहना चाहता हूँ कि एक दिन मैं खड़ा हो गया और अखबार वालों ने लिखा कि अपवाद स्वरूप यह खड़े हुए और इनको बोलने दिया गया। उस दिन के बाद अध्यक्ष महोदय कुछ नाराज हो गये मेरे ऊपर। मैं कहना तो उनके सामने चाहता था, लेकिन मैं आपसे कह देना चाहता हूँ कि कुछ मुझ से बेवकूफी हो गई, तो क्या आप मुझे कभी क्षमा नहीं करेंगे? वह ऐसा काम था, जिस पर मुझे खड़ा हो जाना पड़ा।

दो-तीन बातों को तरफ़ में आपका ध्यान इस वक्त दिलाना चाहता हूँ। पहले तो मैं श्री सुब्रह्मण्यम् और श्री प्रणव कुमार मुखर्जी को धन्यवाद दूंगा और खुशो जाहिर करूंगा कि उन्होंने खण्डसारी वालों पर मेहरबानी की। इतना वह जरूर ध्यान रखें कि उन्होंने मेहरबानी तो की, जिससे भविष्य

[श्री गेंदा सिंह]

में भला होगा, लेकिन इस वक्त गन्ना किसानों पर ज्यादाती हो गई। उनका गन्ना बहुत देर तक खड़ा रह गया। यह एक घंघेरे में काम चला दिया गया, उसमें नुकसान किसानों का हो गया। मन्त्री महोदय कोशिश करें कि किसानों का नुकसान न हो सके और उनको बचाया जाये।

भारगव कमीशन की रिपोर्ट पर कुछ विचार हुआ। कुछ इने-गिने लोगों को छोड़ कर पूरे हाउस का मत था कि कमीशन के घाघे मेम्बरों की रिपोर्ट को स्वीकार करना चाहिये और गन्ने की फ्रैक्टरियों को नेशनलाइज करना चाहिये। सन् 1951 के बाद देश के अन्य भागों में जितनी फ्रैक्टरियां बनी, वे करीब करीब सब को-ऑपरेटिव सैक्टर में बनीं। किन्तु नैवटिया, बिरला, बिसारिया, कनोरिया, थापर आदि हिन्दुस्तान के जितने भी पूंजीपति हैं, वे सब यू० पी० और बिहार में बैठे हुए हैं। वे ऐसी जगह बैठे हुए हैं, जो बहुत बैकवर्ड इलाका है, जहां किसानों को देखने वाला कोई नहीं है। उन्होंने 30 वर्ष में इतना धन कमाया है कि वहां वे राजा हो गये। मैं सिर्फ इतना ही कहना चाहता हूं कि हिन्दुस्तान में दो हिस्से मत बनाईये।

आज यू० पी० और बिहार की क्या स्थिति है? श्री विभूति मिश्र इस समय सदन में नहीं हैं। श्री भोला राजत बैठे हुए हैं। इकनामिक दृष्टि से यू० पी० और बिहार पूरे देश में 15वें और 16वें नम्बर पर हैं। इतने बड़े प्रदेश होने के बावजूद, इन दोनों प्रदेशों की आज जो दुर्गति है, उस पर अगर ध्यान नहीं दिया जायेगा, तो जैसे मुझे लकवा मार गया है, वैसे ही इस देश को भी लकवा मार जायेगा।

यू० पी० और बिहार आज पूरे देश में 15वें और 16वें नम्बर पर क्यों हैं? इसलिये कि वहां नैवटिया और बिस्ला आदि ही भरे

पड़े हैं। इस मामले पर गम्भीरता पूर्वक विचार करना चाहिये।

1969 में जो कमीशन बना, उसके घाघे सदस्यों की रिपोर्ट पर इस सदन में विचार नहीं किया गया। इतने दिनों तक सरकार इस बारे में कुछ नहीं कर सकी है; अब उसको इस सम्बन्ध में निर्णय करना चाहिये। श्री मुकजी नौजवान आदमी हैं, श्री सुब्रह्मण्यम्...

एक माननीय सदस्य : बूढ़े हैं।

श्री गेंदा सिंह : ...समझदार आदमी है। वे बूढ़े हैं, तब भी वे काम करने वाले आदमी हैं।

मेरा अनुरोध है कि वह इसका कुछ उपाय करे और यू० पी० तथा बिहार के लोगों का उद्धार करे।

जहां तक कपड़े का सम्बन्ध है, कप्ट्रोल्ड कपड़ा, टैक्सटाइल कमिश्नर, और टैक्सटाइल कमेटी, ये सब चीजें इतने बड़े की हैं कि मेरी समझ में नहीं आती है। कप्ट्रोल्ड कपड़ा गरीब आदमी को मिलना चाहिये, लेकिन क्या वह उनको मिल पाता है? मिलों को 24, 25 परसेंट कपड़ा बनाना चाहिये। प्राइवेट मिले कप्ट्रोल्ड कपड़ा नहीं बनाती हैं, दगाबाजी करती हैं। उन मिलों पर सरकार का पूरा कब्जा होना चाहिये। जब तक ऐसा न हो, तब तक सरकार को कोशिश करनी चाहिये कि रुई पैदा करने वाले मुसीबत में न पड़े और कपड़ा खरीदने वाले गरीब आदमी भी मुसीबत में न पड़े।

सरकार के हाथ में जो 105 मिलें हैं, उनके द्वारा कंट्रोल्ड कपड़ा बनवा कर लोगों को दिया जा सकता है। जो दूसरे कारखाने हैं, उनसे भी कप्ट्रोल्ड कपड़ा बनवा कर सरकार अपनी मशीनरी के द्वारा लोगों को दे सकती है। श्री मुकजी अपनी मशीनरी को ठीक करें। मुझे उस मशीनरी में बहुत गड़बड़ मालूम हुई है।

बम्बई में 8, 10 रोज रह कर मैंने टैक्सटाइल कमिश्नर के कार्यालय के मामलों को जानने की कोशिश की। हमारे मिनिस्टर नौजवान लोग हैं। इन नौजवान लोगों से काम लेना चाहिये। यहां दिल्ली में बैठ कर या केवल हवाईजहाज पर उड़ने से काम नहीं होगा। अगर वह जमीन पर रहेंगे तो सरकारी मशीनरी उनके हज्जाम में आयेगी और उनकी बात सुनेगी। हवाई जहाज पर उड़ने की बात गरीब आदमियों की समझ में नहीं आती है।

तीसरी बात एक और कहना चाहता हूँ। रिजर्व बैंक है, फाइनेंस डिपार्टमेंट से इसका रिश्ता बड़ा बना है। इसी का है शायद रिजर्व बैंक। इसको क्रेडिट न देने का, क्रेडिट कंट्रोल करने का अख्तियार है। बहुत अच्छा है। लेकिन कहां करते हैं ये कंट्रोल? कंट्रोल करते हैं कि गन्ना के किसान को दाम नहीं देने देंगे। रुई के दाम को नहीं देने देंगे, जूट के किसान को दाम नहीं देने देंगे। प्रणव जी जरा सोचें इस चीज को। बहुत कुछ कंट्रोल किया, मुनाफे को कंट्रोल किया, डिविडेंड को मना किया, बहुत अच्छा काम किया। लेकिन गन्ने का किसान, काटन का किसान, जूट का किसान आज बैठा बैठा रो रहा है। अरबों रुपये उसके बकाया पड़े हुए हैं। आप बकाया देने को मनाही नहीं करते हों। लेकिन बकाया उसको मिल कहां पाता है? आप क्यों नहीं ऐसा इंतजाम करते कि रिजर्व बैंक से जिस बक्त वह पैसा लें वह पैसा सीधा किसानों के घर जाय। ऐसा कुछ हुआ था पहले। लेकिन नहीं हो सका यह। सुब्रह्मण्यम् साहब एग््री-कल्चर मिनिस्टर रह चुके हैं। मैं प्रणव जी से भी कहना चाहता हूँ। इंदिरा जी को बार बार हर मामले में पकड़ना नहीं चाहता, यह काम आप लोगों को करना है, नौजवान लोग जो मिनिस्टर बैठे हैं उनका काम है यह कि इस तरह की बातों को ठीक रास्ते पर ले आएं। अगर वह सज्ज रहेंगे तो यह काम हो सकता है। फिर मैं उनसे कहता हूँ कि रिजर्व बैंक को जरा अकल सिखाएं कि रिजर्व

बैंक अगर क्रेडिट कंट्रोल करना चाहता है तो उससे किसान न मरने पाए। वह खाद इस साल नहीं ले सका, उसका गेहूं ठीक नहीं हो सका।

SHRI VIRENDRA AGARWAL. (Moradabad): The Finance Minister has painted a rather rosy picture of economic outlook for 1975. The marginal tax concessions totalling Rs. 33 crores have been widely appreciated. It is true that the decline in prices of nearly 7 per cent in the last 7 months has created a good economic climate, but it is equally true that the Government has entirely concentrated on curbing the demand and credit in the legitimate economy. The Government is still not in a mood to tackle political corruption or to curb the parallel economy and sweep away the regime of price controls, high excise duties and special rates of direct taxation which had given birth to the parallel economy. As a result, the flow of funds into the black economy continues to remain unchecked. If the Government really wishes to ensure the economy against a further bout of inflation, the right course of action for it will be to reduce the floating cash at the disposal of the parallel economy and increase judiciously the credit and other facilities needed by the legitimate economy to finance a higher level of production.

We as a nation are grouping in the dark, while the economy continues to remain in the doldrums. The Finance Bill of 1975-76 lacks Government's response to the unmistakable signs of a deteriorating state of affairs, though the Government always claims to be committed to growth and stability and also to eradicate poverty and inequality. The Finance Minister had an excellent opportunity to introduce certain fiscal measures which could have revived the economy in the pre-election year, but he has missed the bus. The current wave of political unrest in the country stems from the fact that prolonged economic stagnation, mounting shortages, inflation.

[Shri Virendra Agarwal]

and growing unemployment have greatly widened the gap between the privileges enjoyed by a small segment of the society and the burdens borne by the masses of the people. The investment famine which began in 1966 and the shortages to which it has given rise have greatly accelerated the divorces of power from accountability in the economic sphere. It has heightened inflationary pressures and brought about a sharp fall in the real incomes of the vast majority of the people. It has given a tremendous boost to the black market and greatly increased tax evasion particularly by the self-employed and the owners of the small-scale enterprises. The net result is a rapid transfer of incomes from the poor to the rich, and more specifically from the wage and salary earners to the self-employed.

It is widely recognised that the panacea for all our economic ailments lies in fiscal reforms. If the price stability is to be made a permanent feature of the economy and growth is to be accelerated at a faster pace and economic Swaraj made a reality, then rationalisation of the tax structures can no longer be postponed. The constant raising of tax rates year after year has reached the situation point while they inhibit generation of further wealth, attract the law of diminishing returns which implies lower revenues to the exchequer and creation of black economy. None of the national objectives can ever be achieved if this policy is not immediately reversed. On the one hand we have to accelerate the pace of growth and on the other we have to create demand, implying more purchasing capacity in the hands of the people. The U.S. Government has recently announced a tax cut amounting to 70 billion dollars which means that the tax collected from the people has been returned to the people so that they can buy more from the market, thus raising the purchasing capacity of the people.

What is required today is to cultivate a philosophy of growth which is

non-inflationary and will in fact counter inflation by balancing supply against demand rather than think of anti-inflationary measures which inhibit growth and make no appreciable difference to prices. This is precisely what has been happening in recent months during which anti-inflationary measures of doubtful effectiveness have been operating. The Government can certainly congratulate itself on a temporary phase of price stability, but we are doing at the cost of growth.

A higher growth rate is the most effective answer to meet the situation, but the crux of the matter is that under the system of heavy taxation there is little margin to save and even less inducement to earn. We all know that private investments are deflationary in character while public investments have always resulted in inflation. The combined effect of confiscatory tax rates, high prices and heavy excise duties leaves little scope for a surplus after meeting normal expenses and consequently there is no scope for investment from assessed incomes. Unless this scope is enlarged and suitable incentives are provided for investment in priority sectors, all talk of growth will have little meaning. Domestic saving which constitutes the largest single item in investment is not coming up to expectations. The steep rise in the price level as well as direct taxation has adversely affected it.

On the Reserve Bank's estimates, the computed savings in real terms have increased only by Rs. 329 crores in 1973-74, which is negligible. As regards capital formation again there was a significant decline in the corporate sector, gross capital formation being only 9 per cent as against 13.5 per cent in the preceding year. What do we need today? We know that the Government should immediately introduce some bold steps to encourage domestic and corporate

savings and induce savings and investment.

The Finance Minister should have taken courage to limit taxation to 50 per cent, upto Rs. 2 lakhs, and introduced a slab of Rs. 2 to 3 lakhs with a tax rate of 50 to 60 per cent and a rate of 70 per cent on slab above Rs. 3 lakhs.

This rationalisation of taxation should be linked with a scheme of compulsory savings and investment in priority industries. This is the only way to bring about not only industrial expansion but an entirely new climate of confidence in the country. We feel really disappointed year after year when we plead with the Finance Minister that he must do something to raise tax exemption limit to Rs. 10,000. The rupee value has been hopelessly corroded and eroded and we know that the value of the rupee is no more than 25 paise. The people in the lowest income group find it difficult to meet both ends. In such circumstances, I would lead with the Finance Minister again to think seriously and raise the tax exemption limit to Rs. 10,000. I think it is absolutely necessary when we talk so much terms of socialism, social justice, inequality and what not. Similarly, if we really want that the lower income group should participate effectively in democratisation of industrial structure, then we have to see that the smaller group could raise really the rate of saving, which is possible only when the tax exemption limit on dividend income is raised to Rs. 10,000.

I really see that so long as vital issues are not tackled properly, we can never revive economy. I really would like to plead with the Finance Minister to constitute a cell in the Finance Ministry which could advise the Finance Minister now and then on the question of tax measures, how it bring revenues to the exchequer, whether people are really capable enough to pay tax, and if they pay tax, to

extent, the exchequer really gets revenue. I feel, at the moment, this Ministry has no machinery, whatsoever, to advise the Finance Minister on such vital issues. We have seen here that the small sector, a small industry like *khandsari* and powerloom were subjected to very serious and hard taxation measures. I know that the Finance Minister always champions the cause of the farming community. I know that the Finance Minister stands for the labour community. What happens when he comes to the real task? I know while replying to the Budget debate, he did not favour granting remunerative price to the farmer or to give higher DA to Government Employees. I would like to deal with this particular question, because I certainly see that so long as we, as a nation, are not able to raise productivity, either in the farm or at the factory, we really cannot move further very fast.

Workers in organised industry have to fight for every increase in wages even those designed merely to offset the rise in cost of living and in the process have suffered a steady erosion of their real income.

Sir, we are happy that the Finance Minister, at the moment, is negotiating with the trade unions to evolve some sort of a uniform D.A. formula and also to talk in terms of wage structure. I feel that we have reached a situation when we must allow the working classes in this country to have a sense of belonging, a sense of participation in the national endeavours if they really want them to raise productivity.

As for the tenants, farmers and agro-labourers who actually till land and are therefore the most important segment of the country's working population, they have neither security of job nor security of tenure. Even this is not the whole story. The Government fixes absurdly low prices for their products. The nation's prosperity largely depends on

whether the workers and farmers are able to raise their living standards or not. If they continue to be neglected in a socialist State, it simply means that the Government is determined to betray them. Economy will constantly grow at a faster rate of the farmers and workers get higher income because that would certainly lead to higher productivity and higher G.N.P.

With these words, I would advocate for a national wage policy for all the employees, whether they are in Government, private or public sector, and also a realistic price policy for all agricultural products, including sugarcane, rice, wheat, jute and cotton. Further, I would like to go into two or three items individually. I must congratulate the Finance Minister for having introduced the compounded levy in the case of *khandsari* units. I think, he has really saved a cottage industry, a small-scale industry, from being liquidated. But the amount of levy he has put on *khandsari* now is too high. He has raised it by 2½ times. I think, it is too much. If you see the figures, in 1960-61, the incidence of excise duties on per quintal of *khandsari* was only Rs. 1 50 p.; it was raised to Rs. 10 in 1973-74. According to your own original formula, it had gone to as high as Rs. 49. According to your latest formula, it will be about Rs. 25. I feel, Rs. 25 per quintal on an industry like *khandsari* is very high. The Finance Minister should really consider seriously whether we really want a small-scale industry to prosper in this country or not. I do not think that the Finance Minister is interested in helping the Indian sugar mills to exploit the farmers or the labourers. But still somehow the Finance Minister is granting concessions after concessions to the sugar mills while the small-scale industry like *khandsari* remains at the mercy of the big mill-owners. Therefore, I would request the Finance Minister to consider seriously to reduce the compound

levy to at least 20 per cent.

In U.P., as you all know, the State Government has imposed a levy of 25 per cent on *khansari* industry. This particular aspect must be taken into account by the Central Government while imposing any Central excise duty at least in Uttar Pradesh.

These are the proposals that I would like to submit. I feel, if they are properly looked into, I do not see any reason why the *khansari* industry cannot continue to play a vital role in consuming all the sugarcane which is not used by sugar mills after the crushing season.

In respect of the powerlooms, I know, the Finance Minister has been liberal enough to reduce the duties. Previously, from 1 to 4 powerlooms, the duty was Rs. 10; from 5 to 24 powerlooms, it was Rs. 75 and from 25 to 49, it was Rs. 150. Now, what you have done is, from 1 to 2 powerlooms, it is Rs. 50; from 2 to 4, it is Rs. 100 and from 4 to 49, it is Rs. 200. It means that a small man with 1 to 4 powerlooms will find it really difficult to survive. That is the real problem. We know that this small man having 1 to 4 powerlooms does not have the latest modern technology; he does not have the marketing facilities; he does not have the banking facilities; he does not have the technical know-how. I feel, these small people who are really in thousands in different parts of the country would suffer a great deal if the excise duty on powerlooms is not further reviewed.

Similarly, the Finance Minister has done nothing so far as *bidis* are concerned. *Bidi* industry is a very big industry in my area. There are a very large number of people engaged in this industry. I know that various Committees appointed by the Government, like the Venkatappaiah Committee, the Raghu Ramaiah Committee, have recommended to the

Government that in no case bidi should be taxed in this form. They have always recommended that it is tobacco which is to be taxed and whatever is to be done, it should be done, in the case of tobacco.

Again in the case of bidi, while the excise duty on tobacco has been reduced from Rs. 4.60 to Rs. 3, an additional excise duty of Re. 1 per thousand bidis has been imposed. This is 67 per cent increase in excise duty while the Government will have a very extensive control on bidi movement. This is a tobacco purdiya on which the Finance Minister has imposed excise duty. It will really be a job for tax machinery to find out exactly where it is being manufactured and where it is not being manufactured. This is an industry where more than 30 to 40 lakh people are engaged and they would really go out of employment if something drastic is not done so that this industry could survive....

MR. DEPUTY-SPEAKER: Please try to conclude.

SHRI VIRENDRA AGARWAL: I think, the time allotted to me is 30 minutes.

MR. DEPUTY-SPEAKER: 20 minutes.

SHRI VIRENDRA AGARWAL: I will not go further on this because I do not have much time. I feel that the Finance Minister should do something about this bidi business.

The Union Government's Budget which totals up to Rs. 10,763 crores, an increase of Rs. 2,000 crores over the last year's Budget, it will mop up practically 20 per cent of the total national income in the country. We all know that inflation was not born yesterday; it has been creeping upon us as steadily as the size of the Budget has been growing.

We also know that a substantial part of our budgetary allocation is

eaten up by increase in nondevelopmental and non-plan expenditure. As the Budget documents indicate, the consumption expenditure increased by 17.3 per cent this year while capital formation, the amount that goes into building the sinews of growth, showed a rise of only 4.1 per cent. This means that the resources mobilised by the State under the name of Plan and Defence will, actually, be eaten up by the bureaucracy or end up in the bottomless pit known as the public sector.

What are we doing to improve the productivity of capital? I think we have reached the saturation point in our national history when the Government must ask itself seriously the question as to exactly to what extent are they able to put the capital to the best use. The bulk of the nation's capital today is locked up in the unprofitable public sector.

We all know that the national objective is growth with stability. But we want to know whose stability it is. Is it that of the economy or of the ruling Party? At the moment, the entire economic policy is such that one gets the impression as if the stability is needed, not of the economy or of the country, but of the ruling Party.

A disbursement of about Rs. 10,000 crores has been there. But the Finance Minister has not cared to mention anything about employment which, I feel is the most important national objective. The Finance Minister would do well to tell us and take the country into confidence as to what exactly would happen on the front of creating worthwhile employment for the people.

The present Government have no perspective, economic or social, and no deep commitment to growth or welfare. The entire fiscal system is hardly based on any valid social philosophy though the rulers are fond of talking about it. The Government, of course, is still groping in the dark.

[Shri Virendra Agarwal]

At the moment I feel that the economic system that they are trying to follow in this country has produced nothing but dishonest administration continues, we can never succeed either to revive the economy or to achieve economic Swaraj or full employment by the end of this Century.

श्री श्री कृष्ण अग्रवाल (महासमुन्द) :
उपाध्यक्ष महोदय, मैं वित्तीय विधेयक पर बोलने के लिए खड़ा हुआ हूँ। मैं आप के माध्यम से वित्त मंत्री जी का ध्यान मध्य प्रदेश की जटिल समस्याओं की ओर दिलाना चाहता हूँ। हमारा प्रदेश, मध्य प्रदेश, इस का विशेषकर छत्तीसगढ़ का क्षेत्र सूखे से ग्रसित है। इस वर्ष वर्षा कम होने के कारण हमारे क्षेत्र में पीने के पानी की विकट समस्या आ खड़ी हुई है। मध्य प्रदेश शासन अपने साधनों के अनुसार इस समस्या को हल करने हेतु प्रयत्न कर रहा है। इतने बड़े क्षेत्र में पानी की इतनी गम्भीर समस्या है कि अगर केन्द्रीय शासन द्वारा तुरन्त सहायता नहीं दी गई तो छत्तीसगढ़ क्षेत्र में लोग प्यास से मरने लगेंगे। मनुष्यों के साथ-साथ पशु धन की भी बहुत बड़ी संख्या में हानि होगी। हमारा देश कृषि प्रधान देश होने के कारण यहां पर पशु धन किसान की सब से बड़ी पूंजी होती है, उसके नष्ट होने से देश के उत्पादन पर बुरा असर पड़ेगा। हमारे क्षेत्र का किसान पहले से ही बहुत कर्ज में डूबा हुआ है, अगर पशु-धन का नुकसान हुआ तो इस नुकसान की कमी को वह जीवन भर कभी पूरा नहीं कर पायेगा। अतएव छत्तीसगढ़ क्षेत्र में पीने के पानी की समस्या को हल करने के लिए केन्द्र को अति-शीघ्र ज्यादा से ज्यादा ट्यूब-वेल खोदने की मशीनें, जहां पर भी हों, जिस प्रदेश में भी हों, वहां से लेकर छत्तीसगढ़ में भेजनी चाहिए। वैसे हमारे मुख्य मंत्री जी ने महाराष्ट्र के मुख्यमंत्री जी से विनती की है और उन से महाराष्ट्र में जो सिंचाई के काम में

मशीनें लगाई हैं उन्हें मध्य प्रदेश के लिए मांगा है इसे भी दिलाया जाय एवं चूंकि हमारे क्षेत्र में पीने के पानी की समस्या बहुत गम्भीर है, इस लिए यह बहुत आवश्यक है कि केन्द्रीय सरकार का ध्यान इस ओर शीघ्र जाना चाहिए।

दूसरी बात यह है कि हमारे छत्तीसगढ़ में सूखा पड़ा है। प्रदेश शासन द्वारा अपनी सुविधानुसार ज्यादा से ज्यादा प्रयास जनता को राहत पहुंचाने हेतु दिया जा रहा है, परन्तु वह पर्याप्त नहीं है।

राहत कार्यों में जो मजदूरी दी जाती है उस का रेट बहुत कम है। राहत कार्य की मजदूरी पुरुष को 2 रुपया 30 पैसा और स्त्री को 1 रुपया 70 पैसा दी जाती है। इस प्रकार दोनों व्यक्तियों को मिला कर कोई 4 रुपए मजदूरी मिलती है। इन चार रुपयों में उन को अपनी जीविका चलाना अत्यन्त कठिन ही नहीं बल्कि असम्भव है। यदि वे इन चार रुपयों में चावल ही खरीदना चाहें तो 2 किलो चावल भी नहीं मिलता है, तो फिर उन के परिवार की जीविका कैसे चलेगी। उन के लड़के, बच्चे, दीगर सामान—कपड़ा, दाल, साग आदि की व्यवस्था तो वे कर ही नहीं पायेंगे। अतएव मेरा अनुरोध है कि मजदूरी की दर जो राहत कार्यों के लिए दी जाती है उस को सरकार बढ़ाये। हमारे मध्य प्रदेश के शासन ने डिमाण्ड की है कि राहत कार्यों के लिए और ज्यादा केन्द्र से आर्थिक सहायता दी जाये। वित्त मंत्री जी से मेरी प्रार्थना है कि हमारे प्रदेश की ओर वे विशेष ध्यान दें।

मैंने पहले भी कृषि विभाग की मांगों पर प्रकाश डालते हुए कहा था कि कृषि विभाग द्वारा तुरन्त-वापस (इमीडिएट रिटर्न) योजना के अन्तर्गत छत्तीसगढ़ क्षेत्र का प्रथम स्थान में चयन हुआ था। परन्तु आर्थिक अभाव के कारण यह कार्य हाथ में नहीं

लिया गया। हमारे देश में एग्रीकल्चर विभाग ने एक सर्वे किया है कि कौन सा क्षेत्र ऐसा है जहाँ ज्यादा इन्वेस्टमेंट किया जाय ताकि उस का तुरन्त रिटर्न मिल सके। इस सम्बन्ध में छत्तीसगढ़ का इलाका प्रथम स्थान पर चुना गया। यह ऐसा क्षेत्र है जहाँ तुरन्त कुछ काम किया जाये, तो तुरन्त रिटर्न मिल सकता है। यह सौ करोड़ की स्कीम है। शिंदे साहब जब रायपुर भए थे तो उन्होंने एनाउन्स किया था लेकिन फाइनैस की कमी के कारण वह स्कीम रोक दी गई है। मैं वित्त मंत्री जी से प्रार्थना करूंगा कि हमारा छत्तीसगढ़ क्षेत्र जो अपने क्षेत्र की मांग को पूरा करने के बाद देश के अन्य प्रदेशों को लाखों टन चावल देता था वह आज खुद अपने लिए मोहताज है। आज उस क्षेत्र में खाने के लिए हम दूसरे प्रदेशों की भोर देख रहे हैं। अतएव वित्त मंत्री जी से मेरा अनुरोध है इस योजना को वे तुरन्त वहाँ लागू करें ताकि उस क्षेत्र की जनता को सहायता मिल सके।

जब राज्यों का पुनर्गठन हुआ था तो आयोग ने उस समय यह सिफारिश की थी कि मध्य प्रदेश चार राज्यों को मिलाकर बनाया जा रहा है और क्षेत्रफल में यह देश का सबसे बड़ा प्रदेश होगा। देश का सबसे बड़ा और पिछड़ा हुआ प्रदेश होने के कारण इसकी आमदनी के जरिए कम है इसलिए यह आवश्यक है कि केन्द्र इसके विकास के लिए अधिक से अधिक सहायता करे। परन्तु केन्द्र द्वारा इस सिफारिश पर विशेष ध्यान नहीं दिया जा रहा है। अभी भी हमारे प्रदेश में 3300 ग्राम 1500 से अधिक आबादी के हैं जो मुख्य सड़कों से जुड़े नहीं हैं। हमारे प्रदेश ने इस कार्य के लिए 80 करोड़ रुपए की मांग की थी ताकि 1500 या 1000 से अधिक आबादी वाले गांवों की मुख्य सड़कों से जोड़ा जा सके परन्तु केन्द्र ने केवल 4-5 करोड़ रुपए ही दिए हैं। राज्य पुनर्गठन आयोग ने जो सिफारिश की

थी उसको देखते हुए यह आवश्यक है कि राज्य सरकार ने जो मांग की है उसकी पूर्ति की जाये। जब आवागमन के साधन ठीक रहते हैं तभी किसान को अपनी उपज का सही मूल्य मिल सकता है। मेरा विश्वास है वित्त मंत्री जी मेरे इस सुझाव पर अवश्य ध्यान देंगे।

हमारे प्रदेश में प्राकृतिक खनिज पदार्थों का भण्डार है। हमारे यहाँ दुनिया का सबसे बड़ा लोह स्रोत आयरन-ओर का डिपॉजिट बैलाडीला है। बैलाडीला का माल जापान जा रहा है लेकिन उसके अतिरिक्त भी वहाँ पर बहुत आयरन-ओर है। मेरा निवेदन है कि भविष्य में यदि कोई लोहे का कारखाना खोला जाये तो वह बैलाडीला में खोला जाना चाहिए क्योंकि उसके लिए वही उपयुक्त स्थान है। वहाँ से मात्र दूसरी जगह नहीं ले जाना पड़ेगा और इस प्रकार ट्रांसपोर्ट बचेगा। उसी प्रकार दूसरे धातुओं का भी हमारे यहाँ अपूर्व भंडार है। कोयले का जहाँ तक सवाल है, हमारे प्रदेश में कोयला बहुत है। हमारे यहाँ कोयले पर बेस्ट एक खाद के कारखाना का शिलान्यास आदरणीय प्रधान मंत्री जी ने कोरवा में किया था लेकिन मालूम नहीं कि किन कारणों से वह रोक दिया गया है। हमारे देश में खाद की बहुत ज्यादा मांग है। इस सब को देखते हुए भी जो कारखाना कुछ समय के लिए रोक दिया गया है, वित्त मंत्री जी इस पर ध्यान देंगे और उस कारखाने को जल्द से जल्द वहाँ चालू कराने का प्रयास करेंगे ताकि हमारे देश में जो खाद की मांग है उसको पूरा किया जा सके।

15 hrs.

साथ ही कोयले पर बेस्ट बिजलीघरों को मध्य प्रदेश में लगाया जाना चाहिए क्योंकि वहाँ पर कोयला ज्यादा है। देखा यह जा रहा है कि देश के दूसरे प्रदेशों में जहाँ पर कोयला नहीं है, वहाँ पर बिजली घर लगाने की बात है। हमारे यहाँ से कोयला

[श्री श्री. पग अन्नमाल]

वहाँ पर ले जाया जाएगा। वैसे ही दूसरे माल को ढोने के लिए बैगनों की कमी है रेलवे विभाग में और अगर कोयला हमारे प्रदेश से दूसरे प्रदेशों को ले जा कर वहाँ बिजलीघर बनाए जायेंगे तो उस में और ज्यादा बैगन लगेंगे। इसलिए मेरा यह सुझाव है कि हमारे प्रदेश में क्योंकि कोयला ज्यादा है इसलिए वहीं पर बिजलीघर लगाए जायें और नए कारखाने भी हमारे प्रदेश में लगाए जायें। इस से हमारे प्रदेश की बेकारी की समस्या हल होगी। इसके साथ ही हम यह भी चाहते हैं कि हमारे प्रदेश से लगे हुए जो दूसरे प्रदेश है उन की जो बिजली की जरूरत है, उन को जो कीमत बिजली उत्पादन में आती है उसी कीमत पर बिजली हमारा प्रदेश देगा। इसलिए मेरा सुझाव यह है कि हमारे प्रदेश से कोयला न ले जा कर बिजली घर हमारे प्रदेश में ही लगाए जायें और कारखाने स्थापित किए जायें।

इस साल बीड़ी पर जो एक रुपया प्रति हजार का नया कर लगाया गया है उस के बारे में भी मैं कुछ कहना चाहता हूँ। उपाध्यक्ष महोदय, बीड़ी उद्योग हिन्दुस्तान में सब से बड़ा लघु उद्योग है और हमारे देश के लाखों मजदूरों के जीविकोपार्जन का यह एक साधन है। यह जो टैक्स लगाया गया है इसको वसूल करने के लिए सरकार को अतिरिक्त मशीनरी रखनी पड़ेगी। और उद्योग से जो सम्बन्धित लोग हैं, उन को इस का हिसाब किताब रखने के लिए इस्टाब्लिशमेंट रखना पड़ेगा। टैक्स वसूल करने के बारे में मेरा कोई एतराज नहीं है लेकिन मैं यह चाहता हूँ कि एक रुपए प्रति हजार का टैक्स बीड़ी पर न लगा कर बीड़ी के उपयोग में आने वाले तम्बाकू पर यह टैक्स बढ़ाया जाए। उस पर जो टैक्स लगा हुआ है उस को आप और बढ़ा दें और उस में बढ़ोतरी कर दें लेकिन बीड़ी पर यह टैक्स न लगायें क्योंकि इस से अलग से हिसाब रखने की व्यवस्था करनी होगी।

इसलिए यह जो परेशानी होगी, इस को दूर कर दिया जाए और मेरा विश्वास है कि हमारे मंत्री जी इस का ख्याल करेंगे।

उपाध्यक्ष महोदय, मेरा एक सुझाव और भी है कि पूरे देश में कुछ ऐसी आवश्यक चीजे हैं, जैसे कि चावल है, गेहूँ है और मोटा कपडा है जो कि हरेक के काम में आती है, इन की कीमत पूरे देश में एक कर दी जाए। इस का फायदा यह होगा कि प्रदेशों में और जिलों में इन चीजों के आवागमन पर जो रोक लगी है और चीजों के भाव के कम या ज्यादा होने से जो स्मगलिंग होती है, उस से भ्रष्टाचार बढता है और अप्रशान होता है। उस को रोकने के लिए सरकार को अपनी मशीनरी लगानी पडती है। और शासन को भी परेशानी होती है और जनता भी परेशान होती है। मेरा यह सुझाव था कि इन चीजों के बारे में एक पालिसी बन जाए और पूरे देश में जो ये तीन चार आवश्यक चीजे हैं जैसे कि चावल, गेहूँ, और मोटा कपडा, इन की कीमत एक हो जानी चाहिए पूरे देश में चाहे वह श्रीनगर से कन्या कुमारी तक हो या कहीं भी हो, सब जगह एक भाव में ये चीजे मिले ताकि लोगों को राहत मिले और भ्रष्टाचार कम हो।

एक चीज और कहना चाहूंगा और वह स्माल स्केल इंडस्ट्रीज के बारे में है। इन पर एक परसेन्ट का टैक्स लगाया गया है। स्माल स्केल इंडस्ट्री वैसे ही बहुत परेशानी में है और हमारे यहां जो बड़े इंडस्ट्री वाले हैं उन से इन को कम्पीट करना पड़ना है। एम० एम० टी० सी० के द्वारा इन को इम्पोर्ट करना पड़ता है और उस में इन को 100, 200 रुपए एडमिनिस्ट्रेशन चार्ज के देने पड़ते हैं। उत्पादन स्माल स्केल इंडस्ट्रीज में ज्यादा कीमत पर होता है और बड़ी

इंस्ट्रूज से इनको कम्पीट करना पड़ता है। मैं वित्त मंत्री जी से निवेदन करूंगा कि एक परसेंट जो टैक्स इन पर लगाया गया है, इसको वापस लिया जाए।

ग्रन्थ में उपाध्यक्ष महोदय, मैं कुछ इरीगेशन पर बोलना चाहूंगा। हमारे देश के अन्दर कम इरीगेशन है और हमारा देश कृषि प्रधान देश है और मेरी मान्यता यह है कि जितना भी ज्यादा इन्वेस्टमेंट हम इनमें करते हैं एक वर्ष में, उसका रिटर्न हमको मिल सकता है। इसलिए मैं वित्त मंत्री जी से प्रार्थना करूंगा कि हमारे देश में ज्यादा से ज्यादा ध्यान इरीगेशन पर दिया जाना चाहिए और खास कर मेरे क्षेत्र में क्योंकि जहां पूरे हिन्दुस्तान में 20 प्रतिशत के करीब इरीगेशन है, वहां मेरे क्षेत्र में केवल तीन परसेंट के करीब यह है। मुझे उम्मीद है कि वित्त मंत्री जी इस पर ध्यान देंगे।

इन शब्दों के साथ में अपनी बात समाप्त करता हूँ।

श्री जनेश्वर मिश्र (इलाहाबाद) :
उपाध्यक्ष महोदय, सबसे पहले तो मैं यह कहूँ कि माननीय सुब्रह्मण्यम साहब ने परसों जिन रियायतों की चर्चा की थी वे केवल कुछ बड़े घरों तक ही सीमित रह जायेंगी और ग्राम प्रादमियों तक उन रियायतों की धारा नहीं जाने वाली है। अगर गिन्ती के हिसाब से भी जोड़ा जाए, तो इन्होंने जो 32.33 करोड़ रुपये की सियायतें दी हैं, इस देश की आबादी जो करीब 60 करोड़ के है, उसमें अगर इसको बांटा जाए, तो प्रठन्नी के करीब यह आएगी। तो यह केवल ग्रामका नोचने काका और बसोदने वाला बलास ही होगा, जिसको, नेस्टेड इन्वेस्ट क्लस कहते हैं, जिस को यह पूरा मिलेगी और उसके पास ही यह स्कॉलरशिप जायेगी और फिर ग्राम-ग्रामने बांटे-के बजट के इस प्रकार को लागू और ग्राम प्रादमी से दूसरे तरीके से इसको क्लस लेके इस तरह से हम समझते हैं कि ग्राम-ग्राम प्रादमियों को ही यह पूरा देना चाहते हैं।

हमको उम्मीद थी कि जब ग्राम वित्त

विधेयक पेश करेंगे, तो सरकारी खर्च में कहीं न कहीं कटौती की जाएगी। ग्राम-ग्रामों के दीरों पर, प्रधान मंत्री जी के दीरों पर जिस तरह से फ्रिजूलखर्ची ग्राम करते हैं, वह हम समझते थे कि कम होगी। उपाध्यक्ष महोदय, मुझे तो मालूम पड़ है कि श्रीमती कमला बहुगुणा अभी विदेश का दौरा करके आईं, तो उत्तर प्रदेश सरकार का छोटा प्लेन है, वह उनको दिल्ली से लखनऊ में गया और उसके बाद वही प्लेन उसी दिवस लौट कर आया ग्राम के पार्लियामेंट या सरकार से सिक्किम का बिल ले जाने के लिए। साथ-साथ वह बिल नहीं जा सका। आखिर प्लेन में पेट्रोल लगता है। उपाध्यक्ष महोदय, यह फ्रिजूलखर्ची की मैंने एक छोटी सी मिसाल दी। . . . (व्यवधान) . . . इस की चर्चा करने की जरूरत नहीं है क्योंकि उत्तर प्रदेश का मुख्य मंत्री क्या करता है, ग्राम कहेंगे कि हम पर कैसे चर्चा करें, लेकिन फ्रिजूलखर्ची की बात मैं आपको बता रहा हूँ। केवल बिल लाने के लिए वह प्लेन यहां पर आया। मैं प्रधान मंत्री जी के खर्च के बारे में कुछ नहीं कहना चाहता। इस पर कई बार चर्चा हो चुकी है कि उनके एक-एक दौरे पर पांच-पांच लाख रुपया खर्च होता है। अब इस तरह की फ्रिजूलखर्ची पर ग्राम कहीं रोक नहीं लग रहे हैं और ग्रामने जो 33 करोड़ रुपये की रियायत खांडसारी पर और छोटी-छोटी चीजों पर दी है, हम समझते हैं कि ग्राम जनता को उससे कोई राहत मिलने वाली नहीं है।

उपाध्यक्ष महोदय, इनकी जो व्याख्यात्मक टिप्पणी है बजट की, मैं उनको देख रहा था। जब मैंने इसको चारों तरफ देखा, तो मन में आया कि आखें मूंद लूं। उपाध्यक्ष महोदय, जिस तरह से इन्होंने कर्ष लिखा है जनता से, मैंटेन्सन्स की बात नहीं करता, और दूसरे देशों से, वह सारे का-साहा कर्ष देखने के बाद हिम्मत नहीं पड़ती कि उसको देखा जाए?। ग्राम जनता को तो शायद पता भी नहीं है कि उसका क्या-क्या इस समय कर्ष से सदा हुआ है और यह पैसा जाता कहाँ है? यह पैसा इनका मान-कीर्ति की-चीजों में खर्च होता है। कर्ष से कर

यह सरकार क्रव्वारा बनाया करती है चाहे यह कौन्ट प्लेस में क्रव्वारा लगा हो या और कहीं। सिचाई के लिए जमीन खाली रह जाएगी और किसान पानी के लिए चिल्लाते रहेंगे और यह कहते रहेंगे कि बिजली नहीं है, नलकूप नहीं हैं, रिगिंग मशीन नहीं हैं वगैरह, लेकिन पूरी दिल्ली में क्रव्वारे लगाए जा रहे हैं और दिल्ली ही नहीं दिल्ली जैसे बड़े शहरों में उसकी नकल हो रही है और छोटे शहरों में भी यही बात है। तो केवल इनका पैसा शान-शोकत पर खर्च होगा और दूसरे कामों पर खर्च नहीं हुआ करता है।

इस तरह से इनकी फ्रिजूलखर्ची इतनी तेजी से बढ़ती है और अपने बजट भाषण में यह कहते हैं कि विपदा है, आफतें आई हैं और प्राकृतिक विपदाओं हैं। एक बार विपदाओं का बराबर बंटवारा कर देते, तो ग्राम जनता को तसल्ली हो जाती लेकिन ऐसा ये नहीं करते हैं। मैं कार की चर्चा करूंगा। पिछले तीन-चार साल के एक प्रकार की गाड़ी की बहुत चर्चा हुई है और यहां ही नहीं हुई देश भर में हुई है। छः दरवाजे वाली गाड़ी, विदेश से आई थी और राष्ट्रपति भवन में पड़ी है। गर्मियों के दिनों में बह ठंडी हो जाती है और जाड़े से गर्म हो जाती है। वह कार ऐयाशी के निशानी है और उसका आपके बजट में स्थान दिया गया है, उसके लिए व्यवस्था की गई है। दूरी तरफ छोटी कार की चर्चा होती है जो अभी बन नहीं पाई है। एक तरफ छः दरवाजे वाली कार जो ऐयाशी की निशानी है और दूसरी तरफ छोटी कार का कारखाना जो भ्रष्टाचार की निशानी है। सरकार और व्यापार की सांठगांठ। मिस मंत्री का बेटा अगर उनसे लाइसेंस के लेता है तो यह तय है कि कहीं व नहीं किसी न किसी कोने में भ्रष्टाचार आया ही, आपके जरिये न आए, आपके सचिव के जरिये आया, दूसरे अधिकारियों के जरिये आया। एक तरफ तो ऐयाशी की निशानी, छः दरवाजे वाली कार और दूसरी तरफ

भ्रष्टाचार की निशानी यह छोटी कार है। दोनों तरफ की व्यवस्था करना हम अगर छोड़ते नहीं हैं तो जो कोई भी बजट पेश करे, जितना बढ़िया पेश करे, जितनी काबिलियत से ड्राफ्ट करके पेश करे, उसका कोई मतलब नहीं होगा। तब भ्रष्टाचार केवल छंटी कार तक जाकर सीमित नहीं कर पाएगा उसके रिश्ते बनते चले जायेंगे। श्री ज्योतिर्मय बसु ने अपने भाषण में जिदल की चर्चा की थी और कहा था कि इसके शेर मारुति कार में हैं। आपको क्या हक है कि कंसिशन सरकार की तरफ से आप उन लोगों को दें। अब जो जो कंसिशन दिए जाते हैं उनकी चर्चा करने की जरूरत नहीं है। लिये साहब ने मोदी ग्रुप के बारे में चर्चा की थी। बिड़ला साहब के बारे में चर्चा हो जाती है। मैं केवल यह कहना चाहता हूँ कि अर्थ व्यवस्था में जहां कंट, परमिट और लाइसेंस प्रणाली में सरकार का व्यापार के साथ रिश्ता रहता है, वहां भ्रष्टाचार तो आएगा ही। उसको खत्म करने के लिए आप क्या कर रहे हैं इस पर आप ईमान दारी से गौर करें। अभी तक सरकार ने गौर नहीं किया है।

मैं बिड़ला का नाम लेता हूँ। बिड़ला का एक कारखाना जिलापुर में है हिंडालको। उस कारखाने के मजदूरों का अंदोलन होने वाला था। कारखाने के कुछ अधिकारी दिल्ली में आए। उन्होंने प्रधान मंत्री के सचिवालय में सम्पर्क किया। सम्पर्क करने के बाद कोठारी साहब जो हिंडालको के भागिक हैं उनकी पत्र लिखा कि हमने प्रधान मंत्री के सचिवालय से सम्पर्क किया है और उनके प्राइवेट सीक्रेटरी को हमने पांच लाख रुपया दिया है और प्राइवेट सीक्रेटरी ने इस बात का आश्वासन दिया है कि हिंडालको में कोई लेबर ट्रबल नहीं होगी। उस बिट्टी की छत्ती हुई कभी केरे पास है। यह भ्रष्टाचार का निशानी

है। मैं इसको पढ़ देता हूँ :

"To

Shri S. S. Kothari,
President, HINDALCO,
Renukoot.

Dear Sir,

We met the Prime Minister and her Private Secretary. We have paid a sum of Rs. Five lakhs to the P. S.

He has promised us that he will use all his influence to see that no trade union activity is allowed in Hindalco.

Yours faithfully,

For Hindustan Aluminium Corporation Ltd.

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): Kindly pass it on; let me have a look at it.

श्री जनेश्वर मिश्र : आपको तो दे ही देता हूँ और अगर आप कहें तो इसको मैं टेबल पर भी रख देता हूँ।

हिंडालको में हम लोगों की यूनियन बहुत कमजोर है। कम्युनिस्ट पार्टी के लोगों की यूनियन वहाँ मजबूत है। इन लोगों को यूनियन वालों की पिटाई कराने के लिए श्री कोठारी ने वहाँ के पुलिस अधिकारियों की मदद ली जिस में एक डी०एस०पी० तक मारा गया। जब पाँच लाख रुपये लेकर ट्रेड यूनियन को क्रश करने का आप प्रामिज करेंगे, पुलिस की तरफ से ज्यादाती करवाएंगे तो उस तरह की घटनाएँ ही घटेंगी जो दस दिन पहले घटी थी कि एक डी०एस०पी० भी मारा गया था ट्रेड यूनियन मूवमेंट के चलते। यह हिंडालका का किस्सा है।

ऐसा ही सिंघानिया का भी किस्सा है। उसके स्मवल्स के साथ साठ-गांठ थी और उस साठ-गांठ के सिलसिले में ज्युट वैन्यूकैन्वरस एंजोसिपेशन के प्रेजीडेंट श्री एच० के० सिंघानिया के खिलाफ गिफ्ट वारंट निकला। वह अंडरग्राउंड हो गए। उसके बाद वह दोड़े हुए दिल्ली आए। यहाँ आकर उन्होंने

प्रधान मंत्री से सम्पर्क किया। पचास लाख रुपये पर सौदा पट गया और उनके खिलाफ वारंट खत्म हो गए। यह सरकार भ्रष्टाचार के किस रास्ते पर जा रही है। सरकार के खिलाफ भ्रष्टाचार बेईमानी आदि के जितने आरोप आज लग रहे हैं क्या उसका असर देश के चरित्र पर नहीं पड़ता है। श्री विभूति मिश्र ने भाषण किया है। उन्होंने कहा है कि कुछ भी बोलो, सरकार पर असर नहीं होने वाला है। उन्होंने कहा है कि इतना जबरदस्त बहुमत उनकी पार्टी को मिला है लेकिन फिर भी उनकी बातों की तरफ कोई ध्यान नहीं दिया जाता है। इतना होने पर भी जब बटन दबा ना होगा तो उन्हीं के पक्ष से ये दबायेंगे। क्यों नहीं ये लोग अपनी आत्मा की आवाज को सुनते हैं, क्यों ये अपने फर्ज को पहचानते नहीं हैं। कभी-कभी ये खिलाफ भी बटन दबा दिया करें। मैं कान दबाने की बात नहीं करता हूँ, बटन दबाने की बात कर रहा हूँ, टेबल का बटन। जब मिश्र जी की बात मैं सुन रहा था तो मुझे महसूस हुआ कि इनका मनबड़ा दुखी है, बड़ा दर्द से भरा हुआ है। इतने पुराने ये कांग्रेस के सदस्य हैं और इस सदन में हैं लेकिन फिर भी इनको लगता है कि हम बेकार यहाँ हैं।

इन सारे भ्रष्टाचारों के किस्सों के बाद अब मैं खेती पर आता हूँ। मैं खास तौर पर उर्वरक की चर्चा करूँगा। एक उर्वरक कारखाना आपका गोरखपुर में चल रहा है और एक इलाहाबाद में फूलपुर में चलने वाला है। आप उर्वरक के भाव को देखें। छः महीने पहले खाद 53 रुपये बोरी मिलती थी किसान को और आज 105 रुपये बोरी मिल रही है। एक बोरी में ख.द पचास किलो होता है। किसान को आप महंगा भाव 105 रुपये किबटल देते हैं। एक किबटल खाद की कीमत 210 रुपये हो गई। अब खाद की कीमत तो 210 रुपये किबटल और गेहूँ की बोरी की कीमत 105 रुपये किबटल। किसान का पिछले दो महीने पहले गेहूँ 200-225 रुपये के भाव से बिका है। आपने थकवक फरमान जारी कर दिया कि

[श्री जनेश्वर मिश्र]

किसान को 105 रुपये का भाव मिलेगा। आपने कहा कि इस बार फसल बहुत बढ़िया हुई है। श्री जगजीवन राम ने कहा कि बम्पर क्राप है। श्रीमती इंदिरा गांधी बम्बई गईं वहां औरतों ने काले झंडे ले कर उनको घेर लिया। उन्होंने कहा कि जिन लोगों ने काले झंडे लिए हुए हैं इन्होंने ही रेलवे की हड़ताल कराई थी जिसकी वजह से महंगाई बढ़ गई। फिर कहती हैं आज से चार महीने पहले कि बबराघो मत, रबी की फसल बढ़िया आ रही है, महंगाई खत्म हो जाएगी। उसके बाद सुब्रह्मण्यम साहब और श्री फखरुद्दीन अली अहमद साहब ने भी आम जनता के बीच कहा कि रबी की फसल बढ़िया आ रही है, महंगाई खत्म हो जाएगी। आज किसान को गुस्सा है। जो जायज भी है। उड़ीसा में जब राज्य सरकार की पुलिस पार्टी लैबी बसूल करने गई तो सात किसान उसको गोली के शिकार हो गये। वे अड़े हुए हैं कि लैबी नहीं देंगे। इसलिए नहीं देंगे कि भाव तय करने का हक आपको नहीं है। अगर कारखानों में बनी चीजों के दाम आप उसी हिसाब से नहीं घटाते हैं जिस हिसाब से खेती की चीजों के दाम घटाते हैं तो किसान आपको आपके भाव पर अपने माल को क्यों दे। 105 नहीं, 90 रुपये भाव आप कर दें किसान तैयार हैं लेकिन 103 या 105 रुपये बोरी खाद का जो भी दाम है उसको भी तो आप उसी हिसाब से, उसी अनुपात से कम करें। मौजूदा सरकार बोट तो लेती है किसान से और चन्दे लेती है कारखानेदारों से। कारखानेदारों द्वारा उत्पादित चीजों के दाम तो आप कम नहीं करते हैं लेकिन किसान बेचारा जो आपको चन्दे नहीं देता है केवल बोट देता है उसके उत्पादन पर आप लगातार रोक लगाते चले जा रहे हैं। आज भी आप गारंटी देने के लिए तैयार नहीं हैं। पिछले साल आपने 76 रुपये किसान भाव तय किया था गेहूँ का जबकि

बाजार में वह 225 रुपये तक बिका। अब भी आप गारंटी देने के लिए तैयार नहीं हैं कि 105 रुपये का जो भाव आप किसान को देंगे और इस भाव पर उससे गेहूँ बसूल करेंगे वही गेहूँ अगली फसल आने तक बाजार में किस भाव पर बिक पाएगा। यह गारंटी देने के लिये वित्त मंत्री, कृषि मंत्री श्री जगजीवन राम जी, या प्रधानमंत्री कोई भी तैयार नहीं हैं। किसान अपना गेहूँ सस्ते भाव पर बेचे और तीन महीने के बाद जब वह उसे खरीदे, तो महंगे भाव पर खरीदे। इस प्रकार से उसको दोनों तरफ घाटा होता है। अगर किसान के गेहूँ का भाव सरकार को तय करना है, तो फिर उर्वरक का भाव, बिजली का रेट, और दूसरी चीजों के दाम भी उसी हिसाब से तय करने चाहियें।

इसके साथ-साथ सरकार अपनी फिजूल-खर्ची को भी कम करे। ऐसा नहीं हो सकता है कि किसान का बेटा प्राइमरी स्कूल में पढ़ने जाये और वहां टाट न होने की वजह से उसे बोरा लेकर जाना पड़े और दूसरी तरफ देहरादून तथा ऊटी के स्कूल उसी तरह से चलते रहें। तब तो किसान के मन में यह भावना आयेगी कि जो गेहूँ वह पैदा करता है, उसको वह इतने ज्यादा दाम पर बेचे ताकि उस का बेटा भी कभी देहरादून या ऊटी के स्कूल में जाकर पढ़ सके। आदमी के मन में यह लालच स्वाभाविक होता है। इसलिये यह आवश्यक है कि सरकार और उसके मंत्री अपनी शानोशीकत और फिजूल-खर्ची में भी कमी करें। अगर भूमि के बच्चों और किसानों के बच्चों को एक जैसे स्कूल में भेजने की व्यवस्था हो जाये, तो उसमें क्या खराबी है?

जब कभी यहां बहुत जल्दी है कि बहिया बाघे स्कूल खोल करो और एक

जैसे स्कूल स्थापित करो, तो जवाहरलाल नेहरू के जमाने से लेकर आज तक एक ही बात कही जाती है कि अगर ये देहरादून, ऊटी और नैनीताल के स्कूल तोड़ दिये गये, तो लायक लड़के कहां से आयेंगे, यानी देहरादून, ऊटी और नैनीताल में पढ़ने वाले लड़के लायक होते हैं और म्युनिसिपैलिटी, कॉर्पोरेशन और डिस्ट्रिक्ट बोर्ड के स्कूलों में शिक्षा प्राप्त करने वाले लड़के नालायक होते हैं। उन बच्चों की नालायकी हम जानते हैं। वे बैठे रहते हैं, किसी को तड़ी मारते हैं, किसी को चिकौटी काटते हैं। मान लीजिये कि उन्हीं लड़कों की बगल में श्री सुब्रह्मण्यम का बेटा और प्रधान मंत्री का पोता, राहुल भी बैठकर पढ़ता, तो गांव के टैक्सी वाले का लड़का उनको तड़ी मारता और चिकौटी काटता। शाम को जब मंत्री महोदय का लड़का उनकी गोद में आता, तो वह उनको भी तड़ी मारता और प्रधान मंत्री जी का पोता उनकी गोद में आता, तो वह उनको चिकौटी काटता। तब हिन्दुस्तान के प्रधान मंत्री से लेकर मंत्री महोदय और बड़े-बड़े सरकारी अहलकार तक यह सोचने को मजबूर होते कि बच्चों की शिक्षा व्यवस्था को दुरुस्त करना चाहिये, वरना हमारे बच्चे भी बिगड़ जायेंगे।

अगर सरकार लेवी का सस्ता भाव तय करना चाहती है, तो उसी हिसाब से कारखाने के उत्पादन के दाम भी कम करने चाहिएं। तभी किसान सरकार पर थकीन करेगा, वरना नहीं, और जिस तरह से आज वह लेवी के सम्बन्ध में झड़ा हुआ है, आगे भी वह झड़ा रहेगा। सरकार की ओर से कहा गया है कि पंजाब में इस समय गेहूं सस्ता होता चला जा रहा है। ठीक है, तो सरकार जाकर खुले बाजार में खरीद ले। लेकिन वह कानून के बल पर जबर-दस्ती क्यों खरीदना चाहती है, यह आज तक मेरी समझ में नहीं आया है।

हम देखते हैं कि जब कोई भी प्रश्न उठाया जाता है, चाहे वह लेवी का ही या बच्चों की शिक्षा का, तो बड़े जोर से हस्ताभ्यता है कि संसदीय लोकतन्त्र को खतरा है। अभी सत्तारूढ़ दल के एक दो सदस्य वित्त विधेयक पर बोलते हुए भी श्री जयप्रकाश नारायण के आन्दोलन को बीच में ले आये। मेरा कहना यह है कि वित्त विधेयक पर श्री जयप्रकाश नारायण की चर्चा बेमतलब मानने की क्या जरूरत है ?

ला एंड आर्डर के नाम पर एक टास्क फोर्स बनी हुई है, जिसमें विरोधी पार्टियों के लोगों को तोड़ने के लिए एक सैन बना हुआ है। उस पर सरकारी पैसा खर्च हो रहा है और उसकी सीधी जिम्मेदारी प्रधान मंत्री पर है, अगर ला एंड आर्डर के नाम पर इसी तरह मुल्क का पैसा खर्च करना है, तब तो मैं समझूंगा कि यह बिल्कुल खतरनाक बात है।

श्री नरसिंह नारायण पांडे : अगर माननीय सदस्य चिकौटी काटने की प्रक्रिया को अपने घर में शुरू करें, समाज में शुरू न करें, तो बेहतर होगा।

श्री जनेश्वर मिश्र : यह सरकार बेईमानी की सरकार है, भ्रष्टाचार की सरकार है और राजनीतिक बदचलनियों की सरकार है और इसीलिए इस सरकार को वित्त विधेयक पास करके देश की आम जनता की कमाई का पैसा देना सांप के मुंह में जहरीला दांत देना है। इस लिए मैं इस सदन से निवेदन करूंगा कि वह इस विधेयक को गिरा दे, पास न करे।

श्री स्वामी ब्रह्मानन्द जी (हमीरपुर) : उपाध्यक्ष महोदय, मैं वित्त विधेयक का समर्थन करते हुये मंत्री महोदय को यह बता देना चाहता हूँ कि जो नीति उन्होंने अपनाई है, उससे वह सफल नहीं हो सकते, क्योंकि यह पूंजीवादी नीति भी नहीं है और समाजवादी नीति भी नहीं है और वह दोनों के बीच में चल रहे हैं।

अमरीका के लोग श्री जयप्रकाश नारायण और दूसरे लोगों के बल पर देश में अराजकता

और अस्थिरता पैदा करना चाहते हैं। आज पूँजीपति हमारे देश के जीवन को अस्त-व्यस्त करना चाहते हैं। बड़े-बड़े धादमी गरीबों को सताते हैं और उनका दमन करते हैं। आज सरकार को एक रास्ता अपनाना चाहिए और वह रास्ता है रूस का। सारी सम्पत्ति का राष्ट्रीयकरण होना चाहिए, क्योंकि उसके बिना हमारी समस्या हल नहीं होगी। अगर हम किसी पूँजीपति का कान काट लें या नाक काट लें, तो वह दुश्मन बन जाता है। अगर पूँजीपतियों को खत्म करना है, तो उनको जड़ से ही खत्म करना चाहिए, तभी देश का कल्याण होगा।

हमारे देश में सरकार का खर्चा ठीक ढंग से नहीं होता है। आज हाई कोर्ट और सुप्रीम कोर्ट के जज क्या करते हैं। क्या वे किसी गरीब के साथ न्याय करते हैं? एक गरीब दो रुपये में दिन भर मिट्टी खोदता है, जबकि वकील लोग काला कोट पहनकर दो दो हजार रुपये लेते हैं। क्या यह भ्रष्टाचार नहीं है? हर पार्टी के धादमी लोगों को लूट रहे हैं। हम भी लूट रहे हैं। हम 50 रुपये राज पाते हैं, लेकिन सेंट्रल हाल में बैठकर गप्प लड़ाते रहते हैं। मेरा सुझाव यह है कि जिले की अदालतों को खत्म कर दिया जाये और गांव पंचायतों तथा जिला परिषदों को न्याय का अधिकार दिया जाये। उसी तरह हाई कोर्ट को खत्म कर दिया जाये और विधान-सभाओं को कुछ मामलों में अधिकार दिये जायें। सुप्रीम कोर्ट को भी खत्म करके लोक-सभा के सदस्यों को अदालत के अधिकार दिये जाये। यह भी आवश्यक है कि काबिल धादमियों को चुनाव में लिया जाये और चुनाव पद्धति को बदला जाये। इस चुनाव पद्धति में चुनाव में लाखों रुपये खर्च होते हैं। हर पार्टी में टिकट लेने वालों का मेला सा लग जाता है। हम लोग बातें करते हैं

समाजवाद की, लेकिन हम सारे काम पूँजीवाद के करते हैं।

राष्ट्रपति, राज्यपाल और कलेक्टर आदि जिला अधिकारियों का चुनाव सीधे जनता द्वारा हो। प्रधान मंत्री, मुख्य मंत्री और जिला परिषद् के चेयरमैन को खत्म किया जाये। जनता द्वारा राष्ट्रपति का चुनाव हो और वही अपनी गवर्नमेंट बनावे। इस तरह से खर्चा बहुत कम हो जायेगा जब हमारे देश में लाखों धादमी भूखे मर रहे हैं तब हम लोग क्रिकेट के खेल का आयोजन करते फिरते हैं, जगह-जगह टेली-वीजन लगाते फिरते हैं और गंगी औरतों को नचाते हैं। क्या इससे समाजवाद आयेगा? क्या इससे गरीबी मिटेगी? हमें गरीबों को नहीं मिटाना है, अमीरों को मिटाना है।

श्रीमती इन्दिरा गांधी देश की प्रगति के लिए कुछ करना चाहती हैं, मगर वह पूँजीपतियों के विरोध के कारण, जो विदेशी शक्तियों के इशारे पर नाच रहे हैं, कुछ नहीं कर पा रही हैं। हमें उन पूँजीपतियों का मुकाबला करना है। मंत्री महोदय का क्या दोष है। अगर हमारी नीति ठीक होती, तो हम अपने देश से गरीबी को दूर करके समाज की स्थापना कर सकते थे।

जिस किसी धर्म के ग्रन्थ में ऊंच-नीच के भाव हों, उस ग्रन्थ को बन्द कर देना चाहिए। आज हमारे यहां धर्म और सम्प्रदाय के नाम पर, जात-पात के नाम पर, लूट होती है। आखिर धर्म क्या है? भगवान एक है, उसके नाम अनेक हो सकते हैं। उसको गौंड, भगवान और खुदा कह सकते हैं। अगर अलग-अलग भगवान हैं, तो फिर चुनाव कराना पड़ेगा कि कौनसा भगवान ठीक है। अलग-अलग धर्मों के नाम पर जो सम्पत्ति इकट्ठी की गई है, उसको जब्त कर लेना चाहिए। अलग-अलग धार्मिक

संस्थाओं के पास जो जमीन है, उसको लेकर उस पर गल्ला पैदा किया जा सकता है।

आज सबेरे जब मैंने सुना कि 30 हरिजनों को जला दिया गया है, तो मुझे रोना आ गया। मैं सोचता हूँ कि जिन नब्बे प्रतिशत गरीबों और हरिजनों से हमको यहाँ भेजा है, आज उनको जलाया जात है। गृह मंत्री महोदय इसके बारे में क्या कर रहे हैं? एक बार बिहार में जब तीन आदमियों को जला दिया गया था, तो श्रीमती इंदिरा गांधी ने श्री मिर्धा को बिमान से वहाँ भेजा था। मैं चाहता हूँ कि गृह मंत्री भी घटना स्थल पर जाये। वह हम को इजाजत दें, कि हम जाकर जांच करें कि कैसे यह जुल्म और ज्यादती होती है।

दूसरी पार्टियां तो पूंजीपति हैं ही। यद्यपि हम ऊपर से समाजवादी हैं, मगर भीतर से हम भी पूंजीवादी हैं। बड़े-बड़े कांग्रेसमैनों की जायदादों को जब्त क्यों नहीं कर लिया जाता ?

पहले जमाने में राजा लोग टोपी सीकर या हल जोतकर खाते थे। वे राजधन का प्रयोग अपने लिए नहीं करते थे। मैं सन्यासी हूँ। मैं भी भिक्षा से अपना निर्वाह करता हूँ और अपनी सारी तनख्वाह का पैसा स्कूल, कालेजों को दे देता हूँ। यही धर्म है।

आज स्कूलों में क्या हालत है ? शिक्षक 7 दिन में 3 घंटे पढ़ाते हैं और 1200 रुपये वेतन लेते हैं। आज छोटे स्कूलों की स्थिति यतीमखाने जैसी हो गई है। बड़े आदमियों के लड़के देहरादून में पढ़ते हैं। इस स्थिति में क्या कोई गरीब आदमी लड़का कभी कलैक्टर या उच्चाधिकारी बन सकेगा ? आज जो आदमी ऊँचे पदों पर बैठे हुये हैं, वे गरीब आदमियों का कल्याण कैसे करेंगे ?

गांधी जी ने कहा था कि किसी हरिजन की लड़की को राष्ट्रपति बनाया जाये। अभी तक ऐसा क्यों नहीं किया गया है ? अगर हम लोग गांधीवादी हैं, तो किसी मेहतर की लड़की को

राष्ट्रपति बनाना चाहिए। हरिजनों और मेहतरों में से एस० पी० और कलैक्टर बनाये जायें। अगर फिर भी कोई गड़बड़ हो, तो उन लोगों को सजा दी जाये।

क्लर्क और दूसरे लोग 8 घंटे काम करते हैं। हमारे किसान सारा दिन हल चलाते हैं। लेकिन हम देखते हैं कि जो सदस्य सभापति के आसन पर बैठते हैं, वे केवल दो घंटे काम करते हैं और उसके बाद खिसक जाते हैं। क्या उनकी झूठी लिफ्ट दो घंटे की है ? यह भी भ्रष्टाचार है।

मेरे पांव में दर्द होता है, इसलिए मैं इस ठंडक में नहीं बैठ सकता हूँ, वरना मैं सारे दिन यहाँ बैठा रहूँ। जब मुझे 51 रुपये रोज मिलते हैं तो मैं क्यों न सारा दिन यहाँ पर हाजिर रहूँ ?

मेरे कालेज का एक लड़का डा० सी० एल० इदीवर यादव विश्व भर में 9 लाख प्रतियोगियों में से अध्यात्म और विज्ञान में पहले नम्बर पर आया। लेकिन उसको कोई सम्मान नहीं दिया गया, जबकि खेल वालों का सम्मान हो रहा है। क्या खेल से ही गेहूँ निकलेगा, या दूध निकलेगा, या टेलीवीजन से दूध निकलेगा ? यह सब काम बन्द करके सम्पत्ति का राष्ट्रीयकरण करना चाहिए। किसानों पर तो सीलिंग लगा दी गई है, लेकिन पूंजीपतियों पर कोई सीलिंग नहीं लगाई गई है।

15.35 hrs.

ADVOCATES (AMENDMENT) BILL*

(Amendment of section 46)

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : मैं प्रस्ताव करता हूँ कि अधिवक्ता अधिनियम, 1961 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the

*Published in Gazette of India Extraordinary Part II, Section 2, dated 2-5-75.

Advocates Act, 1961".

The motion was adopted.

डा० लक्ष्मीनारायण पांडेय : मैं विधेयक को पुरःस्थापित करता हूँ ।

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 326A)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

SHRI C. K. CHANDRAPPAN: I beg to move for leave to introduce a Bill to amend the Constitution of India.

SHRI ANNASAHEB GOTKHINDE (Sangli): I want to oppose this motion for leave to introduce this Bill. The controversial decision taken by the Sahitya Academy to grant recognition to Konkani has provoked strong reaction and sharp opposition in the States of Goa and Maharashtra. Dr Suniti Kumar Chatterjee, President of the Sahitya Academy while delivering the inaugural speech at the All India

Konkani Sahitya Parishad in Panaji Goa in February 1974 has prejudged the issue when he said:

"Konkani which by its own right should be recognised as one of the major languages of India has for the last few centuries been under a cloud."

It was also surprising to note that Dr. Chatterjee should also have felt the need of going out of his way to express an opinion at that time regarding the political status of Goa. The propriety of the remarks made by Dr. Chatterjee even before the issue was duly considered by the Sahitya Academy is highly questionable and his attitude was not impartial. Under such abnormal circumstances, the object of the Bill "... to satisfy the feelings and aspirations of the people of several regions " would be served only by referring the Bill first to the legislatures of the States, namely Goa and Maharashtra for expressing their views thereon. Otherwise we would be setting a bad precedent by granting leave to introduce such a controversial Bill which is most likely to defeat its own purpose and object.

SHRI C. K. CHANDRAPPAN: The point he raised shows that there is need for discussion. I thought that Mr. Gotkhinde would oppose the introduction of the Bill on the basis of some constitutional arguments. His submissions if I may say so shows that there is need for discussion. I do not find that there is any reason not to introduce the Bill. We have had in this House itself several Bills to amend the Eighth Schedule, including Konkani and in fact various Bills were introduced. I do not think there is any substance in his opposition.

MR. DEPUTY-SPEAKER: I should also like to advise Mr. Gotkhinde

that he if wanted this Bill to be discussed by the State Legislatures, it is for him to bring in amendment when this Bill is taken up for consideration. That is the best course. The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN:
Sir, I introduce the Bill.

15.40 hrs.

HINDU MARRIAGE (AMENDMENT) BILL—contd.
(Amendment of sections 13 and 15)
by Shri Madhu Limaye.

MR. DEPUTY-SPEAKER: We take up for further consideration the Hindu Marriage (Amendment) Bill moved by Shri Madhu Limaye. We allotted two hours; 55 minutes were taken and one hour and five minutes are left. Shri R. R. Sharma was on his legs. He is not here now. Shri Salve.

श्री नरेन्द्र कुमार साल्वे (बेनारस) :
उपाध्यक्ष महोदय, माननीय सदस्य श्री मधु लिमये जी जो यह विधेयक लाए हैं इस के पीछे उन की जो भावना है, भाव है, मनोभाव है, वह सराहनीय है, काबिले तारीफ हैं। अपने भाषण में एक विवरण उन्होंने सामने रखा था। वह मुसीबतें वह अकथनीय मानसिक यंत्रणाएं जिन से उन लोगों को गुजरना पड़ता है जिन के मसले शादी के विच्छेद से या पुनर्विवाह से संबंधित है, इन के बारे में उन्होंने बताया। ये मानव स्वभाव और मानव प्रकृति से संबंधित मसले हैं। इन सब का सुलझाव, इन सब का उपाय किसी कानून या किसी विधेयक से निकलना तो बड़ा मुश्किल है। मगर यह जरूरी है कि इस तरीके से जब आफत के पहाड़ उन लोगों पर आ गिरते हैं जिन के जीवन की शृंखला, जीवन का प्रवाह रुक जाता है उस में कानून कम से

कम इस तरीके का हो, इतनी व्यवहारिकता हो कानून में कि जो लोग एक तौर तरीके से अपने विवाहित जीवन को न चला सकें या जिन के जूडिशियल सेपरेशन की डिग्री हो गई हो वे मानसिक यंत्रणा में ज्यादा दिन तक न रहे, दो सान के बदले उस की मियाद छः महीने कर दी जाय।

15.42 hrs.

[SHRI DINESH CHANDRA GOSWAMI
in the chair]

लिमये जी ने उस रोज जो विचार रखें, वह उन का एक अराजनैतिक भाषण था, उन विचारों में बहुत शऊर था, इल्म था, विवेक की एक नई बूलन्दी थी। उन्होंने बहुत से उदाहरण दिए जिन से यह स्पष्ट हो गया कि एक तो मानवता का प्रश्न खड़ा हो जा जाता है, जिस किसी की शादी में दिक्कतें आ जायें, पुनर्विवाह में दिक्कतें आ जायें, विच्छेद का प्रश्न उपस्थित हो जाये उस में कानून ज्यादा से ज्यादा जितनी मदद कर सके उतना ही अच्छा है किसी ने कहा है कि -

रिश्ता जो मुहब्बत का टूट जाता है देखते देखते शीराजा विखर जाता है। यह शीराजा जब विखर जाता है तो यह जरूरी है कि अपनी तरफ से कानून उस मुसीबत में पड़े आदमी को और ज्यादा मुसीबतजदा न बनाए। उन मुसीबतों को जितना दूर कर सके वह करना आवश्यक है।

एक उदाहरण मधु जी बता रहे थे कि जूडिशियल सेपरेशन के बाद या डाइवोर्स की डिग्री के बाद एक व्यक्ति ने पुनर्विवाह कर लिया पुनर्विवाह की जो मियाद कानून में रखी है उस के पहले कर लिया। नतीजा यह हुआ कि जिस स्त्री के साथ पुनर्विवाह हुआ था उसी के लोगों ने कानून को आपत्ति उठायी और वह विवाह विसर्जित कर दिया गया। एलिसनी और डैमेजेज उस को देने पड़े। इस तरीके की दिक्कत और परेशानियों में कुछ तो मानवी दिक्कत हैं और कुछ बनाई हुई दिक्कतें हैं

[श्री नरेन्द्र कुमार साल्वे]

इसलिए विधेयक की जो भावना है, स्पिरिट है, उसका मैं पूर्णतः अनुमोदन करता हूँ और माननीय मंत्री जी तो बहुत विद्वान हैं। वह जानती हैं, तजुर्बा तो खैर, उनको नहीं है इस बात का लेकिन अपनी विद्वानता से वह इस बात को जानेगी, समझ लेगी कि व्यवहारिकता को देखते हुए कानून में यह मिश्रण कम करना क्या ठीक नहीं है? क्यों कि मैं नहीं समझता कि सिद्धांत की कोई बात इस के बीच आती है।... (अध्यक्षान) ... जी हां, मुझे ज्यादा तजुर्बा है शशिभूषण जी 27-28 साल का, आप की भ्रमि जी के साथ बहुत अच्छी मेरी शादी चल रही है .. (अध्यक्षान) मुझे वह तजुर्बा नहीं है जिस तजुर्वे का जिक्र मधु लिमये जी ने किया था...

श्री मधु लिमये (बांका) : दूसरों के अनुभवों के आधार पर।

एक माननीय सदस्य : इन को भी जवाब देने के लिए दूसरों के अनुभवों पर ही निर्भर करना पड़ेगा।

श्री नरेन्द्र कुमार साल्वे : मैं कह रहा था कि उन को तजुर्बा नहीं है, उस दृष्टि से मुझे भी तजुर्बा नहीं है। मगर मुझे कम से कम शादी का तो तजुर्बा है, उन को वह भी नहीं है।

तो एक बड़ा मार्मिक चित्र खींचा था उन लोगों की परेशानियों और दिक्कतों का और उन को देखते हुए मैं समझता हूँ कि इस विधेयक में जो सुझाव हैं वह मान लिए जाएंगे। इतना कह कर मैं अपनी बात समाप्त करता हूँ।

श्री बसंत साठे (अकोला) : सभापति महोदय, मधु लिमये जी जा बिल लाए हैं मैं उसका अनुमोदन करने के लिए खड़ा हुआ हूँ। वैसे मधु जी जब अन्य विषयों पर यहां भाषण देते हैं और बोलते हैं तो उस में जानबूझ कर कुछ ऐसी बातें लाते हैं जिस से कि हम एक राय नहीं होते। लेकिन इस मामले में मैं पूरे

हृदय से उन के इरावों के साथ सहमत हूँ वैसे मैं यह चाहता था, आप को भी कुछ अनुभव है इस मामले में, बकील होने के नाते जो कीसेज हमारे पास आते हैं उन में हम देखते हैं कि कितना कि तना दुख इन व्यक्तियों को झेलना है...

एक माननीय सदस्य : वकीलों की वजह से।

श्री बसंत साठे : वकीलों की वजह से भी क्यों कि वह लड़ाते रहते हैं। उन को तो खुशी इसी में है कि दोनों पार्टीज लड़ती रहे, और जितनी ज्यादा देर वह लड़ेगी उतनी ज्यादा फीस उन की बढ़ेगी।

श्री मूल चन्द्र डागा ((पाली) : यह गलत बात है।

श्री बसंत साठे : कुछ वकील नहीं होते ऐसे।

एक माननीय सदस्य : उन की चलती नहीं होगी।

श्री बसंत साठे : जो ऐसे नहीं होते उन की चलती नहीं है। चलती उन्हीं की है जो लड़ाते रहते हैं और मैं डागा साहब को बताऊँ कि हमारी भी नहीं चलती है।

बात यह है कि मैं तो यह चाहता कि डाइवोर्स की या जूडिशियल सेपरेशन की डिक्ली होने के बाद इतने भी समय तक रुकने की क्या वजह है? एक बार जहां हम कहते हैं कि मिया बीबी राजी तो क्या करेगा काजी, काजी हो गया न्यायाधीश, तो अब कोर्ट में जायें मिया बीबी कह रहे हैं कि हम इकट्ठा नहीं रहना चाहते, या तो मिया कहता है या बीबी कहती है और उस के बाद आप कहते हैं कि नहीं, दो साल रुकिए, सोचिए, इस के ऊपर फिर विचार कीजिए। फिर ये कीसेज इतनी देर तक चलते रहते हैं कि पहले तो कचहरियों के ही मामले में जूडिशियल सेपरेशन की डिक्ली

लेने में ही दो-दो चार-चार साल लग जायें, फिर डिफ़ी हो तो उसके ऊपर अपील बमरह होती रहती है, फिर वह फाइनल हो। उस के बाद फिर दो साल के लिए रोकना यह एक बहुत बड़ी अवधि हो जाती है। तो मेरा यह निवेदन है कि इन्होंने कहा है इस को छः महीने रखिए उस को मानने में वस्तुतः कोई आपत्ति नहीं होनी चाहिए। मैं कोई तर्क इसके विरुद्ध सोच नहीं पाता हूँ कि क्यों हम यह कहें कि इसे अब यह कहा जा सकता है कि साहब छः महीने आप ने क्यों कहा, नौ महीने क्यों नहीं कहा। नौ महीने का क्या खास महत्व है? तीन क्यों नहीं कहा?

श्री मधु लिमये : आप तीन कर दीजिए।

श्री बसंत साठे : कम करने में मेरा ब्याल है मधु जी को कोई आपत्ति नहीं होगी। लेकिन यह कोई तर्क नहीं हो सकता सरकार की तरफ से या और किस की तरफ से कि आप छः महीने क्यों कह रहे हैं?

इस विषय पर मैं और ज्यादा किसी सद्भावनात्मक बात में नहीं जाना चाहता हूँ। हमारे समाज में शादी, हम ने यह देखा है कि अभी भी कोई पति पत्नी की सहमति से नहीं होती है। आज भी हमारे हिन्दू समाज में ज्यादातर विवाह माता पिता की इच्छा से होते हैं और बहुत से बच्चे खास कर कन्यायें, बावजूद इसके कि शारदा एक्ट है, छोटी उम्र में ही, 11-12, 13-14 वर्ष की उम्र में ही ब्याह दी जाती है। माता-पिता अच्छा ही सोच कर करते होंगे, लेकिन यह मानना पड़ेगा कि विवाह आखिर दो व्यक्तियों के जीवन का सम्बन्ध है, केवल एक दूसरे के हृदय मिलन का ही नहीं है, शारीरिक मिलन का ही नहीं है, आत्मा के मिलन का ही नहीं है। जब तक सारी चीजों का समन्वय न हो, तब तक वह विवाह सही विवाह नहीं है और यदि हम जबरदस्ती कहें कि समाज की मान्यता है, इसलिए तुम्हें इकट्ठे रहना ही चाहिए, तो केवल बन्धों के लिए ही वह

माँ जीवन जीती है, वह जीवन सुखी नहीं सुखी होता है। इस मामले में खास कर स्त्रियों के साथ ज्यादा अन्याय होता है, क्योंकि हमारे समाज में पुरुष ज्यादा आजाद है। एक स्त्री से वह सन्तुष्ट न हो तो बाहर भी जा सकता है, उस को कोई दोष नहीं देना। लेकिन स्त्री कहीं नहीं जा सकती, स्त्री जरा आँख उठा कर किसी की तरफ देख ले तो उस पर भ्रष्टाचार का आरोप होगा और उस का जीवन दुःसह्य हो जायेगा अनैतिकता का आरोप होगा।

श्री मूलचन्द डागा : यह आप अपने अनुभव से कह रहे हैं।

श्री बसंत साठे : यह आज हमारे समाज की वस्तुस्थिति है। हमारे डागा जी शायद रुढ़ि परम्परा के पक्ष में होंगे, वे कहेंगे कि हिन्दू समाज में स्त्री को विवाह विच्छेद का अधिकार होना ही नहीं चाहिए, एक बार किसी पुरुष के साथ जकड़ दिया गया, विवाह बन्धन में बांध दिया गया तो एक गाय या बकरी की तरह जिन्दगी भर उस के खूँटे से बंधी रहे—लेकिन वास्तव में यह बात अन्यायकारी है।

सभापति जी, मेरा यह कहना है कि आज, जब कि इस वर्ष हम महिलाओं का अन्तर्राष्ट्रीय वर्ष मना रहे हैं, कम से कम स्त्री अधिकार का एक कदम तो उठाये, इतना अधिकार स्त्री को देने की मेहरबानी करें, क्योंकि इस में ज्यादा सवाल स्त्री के ऊपर होनेवाले अपत्याचारों का है। मधु लिमये जी जो बिल लाये हैं—आज इस वर्ष में मेरी यह मान्यता है—अक्सर यह होता है कि प्राइवेट मेम्बर्स बिल लाता है, उन को हम यह कहते हैं कि हम इस पर सोच रहे हैं, कुछ ऐसा करेंगे, वैसा करेंगे या सरकार की ओर से कोई काम्प्रीहेन्सिव बिल लायेंगे। लेकिन जहाँ तक इस बिल का सम्बन्ध में यह ठीक है कि इस सवाल के साथ कुछ दूसरे सवाल भी जुड़ हुए हैं—हिन्दू मैरिज एक्ट में बहुत काफी परिवर्तन होने की गुंजाइश है, खास तौर से जो इस में कारण

[श्री बंसत साठे]

दिए हुए हैं उन में भी कम्प्ली तबकीली की
करता है, इसलिए मधु लिमये जी ने तो
अपने बिल को बहुत सीमित रखा है, 6
महीने के लिए कहा है....

श्री मधु लिमये : जल्दी फैसला हो
जाये, इस लिए ऐसा रखा है ।

श्री बंसत साठे : मुझ मालूम है आज बहुत
से ऐसे केसेज हैं जो सुप्रीम कोर्ट में, हाई कोर्ट
में पेंडिंग हैं । आप जरा सोचिए—एक
स्त्री के पुनर्विवाह की आयु क्या हो सकती है,
क्या होनी चाहिए ? यदि विवाह होने के
बाद दो-चार साल में दिखाई दे कि वह विवाह
नहीं चल पा रहा है—किसी भी कारण से,
तो आप सोचिए—वह आजाद हो कर
पुनर्विवाह करना चाहे तो क्या उम्र होनी
चाहिए । अगर 30-35 या 40 साल
तक की उम्र उस की इस क्षण में चली
जाये और और उस के बाद आप यह आशा
करें कि वह अपना जीवन किसी दूसरे के साथ
शादी कर के बिता सकती है—मैं समझता
हूँ कि यह अन्याय होगा ।

इसलिए मैं महिषी जी से अनुरोध करूंगा
कि वे सरकार की ओर से इस के पीछ जो
भावना है उस को स्वीकार करें और यदि वे
सर्वांगीण सुधार करने के लिए कोई कम्प्री-
हेन्सिव बिल लाना चाहती हैं—हिन्दू विवाह
कानून के बारे में—तो फिर मैं कहूंगा कि
ठीक है, मधु जी को कहा जा सकता है कि
वे उस आश्वासन को मान लें । लेकिन
यदि ऐसी सम्भावना नहीं है तो कम से कम
उन को राहत देने के लिए मधु लिमये जी के
बिल को स्वीकार करना चाहिए—ऐसी
मेरी प्रार्थना है ।

श्री शशि भूषण (दक्षिण दिल्ली) :
सभापति जी, मधु लिमये जी जो प्रस्ताव
लायें हैं—उस में दो रायें नहीं हो सकतीं ।
वे स्वयं अन्तर्यामी भी मालूम होते हैं,
बहुत से लोगों की व्यथा का शायद उन्होंने

अनुभव किया है । इस सम्बन्ध में गहराई से
विचार करना होता है तो मंत्री जी से यह
कहूंगा कि इस प्रस्ताव पर विचार करने के
लिए अगर कोई कमेटी बनाई जा सके और
वह विचार करके फैसला दे, क्योंकि जो
बड़ी उम्र के लोग हैं वहीं उन को इस से
इन्सेन्टिव न मिल जाये, क्योंकि आम तौर
पर इस का समर्थन उन लोगों से आया
जिन की उम्र लगभग 50 वर्ष से ऊपर है ।
आम तौर पर वही लोग पुनर्विवाह करते हैं,
50 के बाद ही ऐसे विवाह होते हैं । मंत्री
महोदय अगर इस बात को बतलायें
तो बड़ी अच्छी बात होगी कि क्या आम तौर
पर जो तलाक की दरखास्तें आती हैं, वे
50 साल की उम्र के बाद ज्यादातर पुरुषों की
तरफ से आती हैं और छोटी उमर में लड़कियों
की तरफ से आती हैं, लेकिन मेरा अनुभव
तो यही है । कई बार बड़ा अजीब सा लगता
है—एक मामला मेरी नालिज में आया—
सेल्ज टैक्स में डिप्टी कमिश्नर हैं, उन्होंने
चाहा कि उन की पुरानी शादी से उन का
अलगाव हो जाये । कोर्ट में केस चल रहा है,
केस के चलते चलते तंग आ गए, इस बीच में
उन्होंने शादी कर ली, अभी कोर्ट में क्या
फैसला होगा, पता नहीं । डिप्टी कमिश्नर,
दिल्ली और दूसरे आइ० ए० एस० अफसर
उन पर टूट पड़े, वह बेचारा क्या करे ।
वह कहने को तैयार है—अगर अदालत मेरे
खिलाफ फैसला करती है तो जो सजा होगी
मैं भुगतूंगा, लेकिन जो काम मैं कर रहा हूँ
उससे वंचित करने की बात क्यों सोची जा
रही है । कई बार वर्षों केस चलते रहते हैं
लोग थक जाते हैं मैं तो इसे अन्याय ही समझता
हूँ । इस में कोई शक नहीं है कि जो भी
फैसला हो अदालत के द्वारा होना चाहिए,
लेकिन फैसला तो हो ।

इस लिये मैं निवेदन करना चाहता हूँ
कि मधु लिमये जी का यह प्रस्ताव बहुत

माकूल प्रस्ताव है और मैं इस का समर्थन करता हूँ। इस पर एक कमेटी बना कर विचार किया जाय और एक काम्प्रीहेन्सिव बिल लाया जाये। इसके और भी बहुत से मनोबिज्ञानिक पहलू हैं, जिन पर विचार किया जाये, क्या कारण है कि लोग इस तरह से अदालतों में चले जाते हैं। हमारी सामाजिक परिस्थिति ऐसी है कि जब तक लोगों को पूरी सिक्योरिटी लाइफ में नहीं होगी तब तक इस ढंग की घटनायें घटती ही रहेंगी और जो समाजवादी बनाना चाहते हैं, जो हमारे दिमाग में है कि समाजवादी समाज बने, उस में विवाह विच्छेद की समस्या नहीं होगी। उस वक्त बहुत कम सरकार का दखल मनुष्यों के व्यक्तिगत जीवन में होगा, उस वक्त अदालतों की जरूरत नहीं रहेगी। लेकिन इस बीच में जब तक कि हमारे आर्थिक स्ट्रक्चर में इस प्रकार का बड़ा मतभेद लोगों में है, सामाजिक व्यवस्था में है, यह बड़ा मीधा-सादा प्रश्न है और इस का फैसला होना चाहिए। इसके लिए समरी कोर्ट्स हों जिनमें इस किस्म के केसेज किए जाये। यदि उसमें महिलायें भी जज हों तो कोई हर्ज नहीं है, लेकिन फैसले जल्दी ही इस बात की व्यवस्था होनी चाहिए।

मैं इस बिल का समर्थन करता हूँ और चाहता हूँ सरकार गहराई के साथ विचार करके एक काम्प्रीहेन्सिव बिल लाये।

श्री मूल चन्द्र डागा (पाली): सभापति जी, विवाह केवल शारीरिक संबंध नहीं है, आत्मिक सम्बन्ध भी है। (व्यवधान) धार्मिक भी उसी में आ जाता है। ला कर्मेशन आफ इंडिया ने जो अपनी 59वीं रिपोर्ट पेश की है उसमें डा० सर्वपल्ली राधाकृष्णन के जो वर्ड्स हैं उनकी याद में आपको दिलाना चाहता हूँ :

"In adopting these four legislative measures, Parliament has acted upon the principle formulated by Dr. Radhakrishnan that "to survive, we need a revolution in our thoughts and outlook". From

the alter of the past we should take the living fire and not the dead ashes. Let us remember the past, be alive to the present, and create the future with courage in our hearts and faith in ourselves."

डा० राधाकृष्णन ने यह बहुत बड़ी बात कही है। उन्होंने यह भी कहा है :

"The structure of any society, which wants to be strong, homogenous and progressive, must, no doubt, be steady but not static; stable but not stationary; and that is exactly the picture we get if we study the development of Hindu law carefully before the British rule began in India."

अब जैसे आप मंत्री पद पर हैं, यह बिल ऐसे ही निकल जाये, आप इसको नजरन्दाज कर दें तो इसका दोष कौन लेगा? मैंने इसमें अमेन्डमेंट दिया है कि जुडीशियल सेपरेशन डिफ्री होते दे दिया जाये। मधु लिमये जी के दिमाग में कुछ गड़बड़ है, 6 महीने का क्या मतलब होता है?

श्री मधु लिमये : आप हमारी बात नहीं मानेंगे लेकिन मैं आपकी बात मानने के लिए तैयार हूँ।

श्री मूल चन्द्र डागा : मैंने 20-25 मुकदमे डिस्ट्रिक्ट कोर्ट में किए हैं। जजेज ने ह्यूमन एप्रोच की कोशिश की लेकिन प्रेम अगर एक बार टूट जाता है तो फिर वह जुड़ता नहीं है। मेरे कहने का मतलब यह है कि अगर आपस में मन-मुटाव हो जाता है तो फिर उसको दूर करना बड़ा मुश्किल हो जाता है। हिन्दू ला में अमेन्डमेंट करने के लिए ला कमीशन ने खुद लिखा है। उन्होंने कहा है कि एक साल का समय क्यों दिया जाये।

दूसरी बात यह भी है कि अगर कंजुगल राइट्स डिफ्री भी हो जाती है तो उसको एग्जीक्यूट कैसे किया जाये? सिपाही की बिठाकर लड़की को बुलाया जाता है और वह कहती है कि मैं नहीं आ सकती तो फिर उसका एग्जीक्यूशन कैसे हो सकता है। प्रकृत दोषात् की

डिकी हुई है कि आप साब-साब रहे और लड़की कहती है मैं नहीं रखती तो डिकी की क्या बेल्यू है। फिर भी आप कहते हैं दो साल इन्तजार करो।

श्री टी० सोहन लाल (करोलबाग) : मैं तो बीस साल चाहता हूँ।

श्री मूल चन्द्र डागा : फिर तो मैं कहूंगा उनको अजायबघर में रखा जाये।

श्री टी० सोहन लाल: अगर समय मिला मैं आपको बताऊंगा।

श्री मूल चन्द्र डागा : ला कमोशन ने जो अपनी रिपोर्ट दी है, उसमें जो उन्होंने आम्बेड्जन्स किए हैं जगह-जगह पर उसमें उन्होंने साफ लिखा है कि क्या यह समय रखना जरूरी है ?

डिकी होने में क्या होता है ? जब रिटिन स्टेटमेंट सबमिट करते हैं तब भी मैजिस्ट्रेट कहता है आप मत लड़िये। आप ह्यूमन एप्रोच की बात करवाते हैं। फिर जो डिकी होती है वह भी दो डार्ड साल के बाद होती है। इस तरह से चार साल का पीरियड हो जाता है। इसलिए मैं ने मधु लिमये जी से प्रार्थना की है। यह कानून कोई क्रांतिकारी कानून नहीं है बल्कि एक आवश्यक कानून है। जुडीशियल सेपेरेशन की डिकी होने के बाद कोई एक दो इन्स्टांस ही आप बतायें जिसमें वापिस मिलने की कोशिश की गई। (अध्यक्ष) आज जो हल सःसाइटी बनाना चाहते हैं उसमें फर्क है। आज के समाज में लड़की भी अपने फर्ज को समझती है। आज समाज में जो रद्दोबबल आ गया है उसको देखते हुए यह टाइम मुकर्रर करना कि दो साल का पीरियड जुडीशियल सेपेरेशन का रहे, मेरी राय में यह ठीक नहीं होगा। इसलिए मैंने जो प्रमेन्डमेंट दिया है कि बिलकुल समय न रखा जाये उसको आप एक्सेप्ट करें।

श्री टी० सोहन लाल (करोलबाग) : सभापति जी, मैं इस बिल का विरोध करता हूँ और जो अभी मौजूदा कानून है उसको

सपोर्ट करूँगा। यह दो साल का जो पीरियड रखा गया है, मेरे कई दोस्त नहीं समझते कि यह दो साल का पीरियड क्यों रखा गया है। दो साल का पीरियड इसलिए रखा गया है कि दोनों में जो झगड़ा हुआ है, हो सकता है उसका निपटारा हो जाये। कई सम्बन्धी और दोस्त लोग उसमें भ्रम पड़वा सकते हैं। कई मामले ऐसे हुए हैं तभी मैं यह बात कह रहा हूँ। आज दुनिया में प्रैक्टिकली बात को नहीं सोचा जाता। यह कोई अनुभव वाली बात भी नहीं है। मैं आपको ऐसे व्यक्ति बतला सकता हूँ जिन्होंने लव मैरिज की है लेकिन बाद में रोते हैं। अगर वास्तव में देखा जाये तो जो पुरानी परम्परा है उसको कुछ नया रूप लेना चाहिए लेकिन जैसा लोग कहते हैं बाल विवाह होते थे परन्तु मैं कहता हूँ वह बाल विवाह आज के विवाहों से अच्छे हैं। (अध्यक्ष) अगर मेरे से पूछा जाये तो वह खानदान का लिहाज, वह परम्पराएँ और वह शर्म सब अच्छी बातें हैं। लेकिन आप पश्चिमी सभ्यता पर चलना चाहते हैं। पश्चिमी सभ्यता में जो बुराइयाँ हैं उनको लेते हैं लेकिन हमारे यहां जो सभ्यता है, जो अक्लमन्दी है उसको नहीं लेना चाहते। पश्चिमी देशों में अगर देखा जाये तो जिसको कन्या कहते हैं वह हमारे यहां 12 साल के बाद नहीं रहती और वहां पर 18 साल के बाद नहीं रहती। दोनों जगह इतना अन्तर है। हमारे देश की जलवायु गर्म है, यहां पर 12 साल की लड़की रजस्वला हो जाती है लेकिन पश्चिमी देशों में 18 साल की लड़की रजस्वला होती है क्योंकि वहां की जलवायु ठंडी है। आप उस चीज को लेते नहीं हैं और कहते हैं कि हमारे यहां की कुछ एजुकेशन एसी है। मैं यह मानता हूँ कि कुछ नयापन आना चाहिए अगर नयेपन का मतलब यह नहीं है कि बिलकुल ही हम अपनी सभ्यता को भूल जाएं। अगर सभ्यता को भूलते हैं, तो मैं एक बात कहना चाहता हूँ।

हूँ कि गवर्नमेंट की तरफ से यह भी लाना चाहिये कि ओ कस्ट्स में शादी होती है, उन-को तोड़ देना चाहिए। आप इस को क्यों नहीं सोचते। आप तो यह है कि अगर ब्राह्मण ठी, तो ब्राह्मण के यहां शादी होगी और वह दूसरी कास्ट में शादी नहीं कर सकता। आप लाएंगे वह बीज ? नहीं लाएंगे। इसलिए मेरा कहना यह है कि आप ने जो दो साल वाली बात इस बिल में कही है, वह मेरे ख्याल से ठीक नहीं है। मैं तो कहता हूँ कि यह 5 साल होना चाहिए ताकि आसानी से वह कोर्ट में न जाए। उन को यह पता होना चाहिए कि इतनी लम्बी अवधि होगी ता परेशानी होगी, इसलिए अच्छा यह हो कि झगड़ा ही न हो। (व्यवधान) अगर आप समय कम रखते हैं तो इस में यह होगा कि शादी कर के ले जाए और मन में पसन्द नहीं आई बीबी, तो कल को उस को छोड़ दिया। इसलिए समय कम करने से इस तरह के कैसेज बहुत ज्यादा होंगे।

श्री नरेन्द्र कुमार साल्वे : जहां तक विच्छेद का कानून है, उस में कोई संशोधन नहीं ला रहे हैं और यह हरगिज नहीं चाहते कि आज शादी कर के जाए और आप की तबियत नहीं आई, तो कल बीबी को निकाल दिया। इस में आप एक बात को समझ लीजिए कि जब यह बात निश्चित हो जाए कि जूडीशियल सेपरेशन की डिक्री हो जाती है और यह निश्चित हो जाता है कि भलग हो चुके हैं, डाइवोर्स की डिक्री हो जाती है, उस के बाद दोनों को जुदा रखने की कोई चजह है क्या ?

श्री टी० सोहन लाल : दो साल का टाइम ही इसलिए रखा है कि दोनों को सोचने का टाइम मिल जाए। आप यह देखें कि समाज के लिए ज्यादातर आदमी ही जाते हैं।

श्री नरेन्द्र कुमार साल्वे : बिल्कुल गलत श्री मधु लिमये जी के पास इस के आंकड़े हैं।

श्री टी० सोहन लाल : आप आंकड़े देख लीजिए। 95 फीसदी लोग जाते हैं स्त्रियां नहीं जाती हैं। आज बेचारी स्त्री चाहे जितनी दुःखी हो, वह तलाक नहीं लेती है।

श्री मूल चन्द डागा : औरत के लिए इन्होंने 'बेचारी' शब्द का प्रयोग किया है, इस को हटा दिया जाए। यह शब्द ठीक नहीं है।

MR. CHAIRMAN: He is expressing a view with which you may not be in agreement, but you permit him to express his views.

श्री टी० सोहन लाल : हमारे यहां स्त्री को गऊ माना गया है।

श्री मूल चन्द डागा : स्त्री को पशु भी माना है, यह क्या बात आप करते हैं।

श्री टी० सोहनलाल : चलिये, बराबर का साथी माना गया है।

मैं यह कहूंगा कि यह जो दो साल का पीरियड रखा गया है, इसमें भी कुछ भेद है और इसके होने से हरेक आदमी कोर्ट में नहीं जाएगा। यह बात स्त्रियों के लिए कह सकते हैं, लड़कियों के लिए कह सकते हैं लेकिन यह बात भी सही है कि कुछ स्त्रियां ऐसी हो सकती हैं जो यह कहें कि मेरी शादी मेरी मर्जी के मुताबिक मेरे मां-बाप ने नहीं की है और वे कोर्ट में जा सकती हैं। अगर दो साल से कम पीरियड आप रखते हैं तो ज्यादा कैसेज कोर्ट में जाएंगे। इसलिए दो साल का जो पीरियड रखा हुआ है, वह ठीक है और मैं तो कहूंगा इतना पीरियड होने से बहुत कम लोग शादी-बन्धन को तोड़ते हैं।

श्री वसंत साठे : आप बकौल हैं ?

श्री टी० सोहन लाल : अगर बर्किल होता, तो आप की बात कहता। बर्किलों को तो ज्यादा कैस चाहिए। अगर बीच बाला पीरियड ज्यादा न हो, तो ज्यादा कैस आएं और उतना ज्यादा नरमा बनेगा। इसलिए मैं इस बिल का विरोध करता हूँ। आप अपने मतलब से इस का सपोर्ट कर रहे हैं।

श्री बलंत साठे : माफ कीजिए, मैं इन्ट्रूड कर रहा हूँ। आप ने केस को समझा ही नहीं। जब विवाह-विच्छेद का डिक्ली हो जाए, उस के बाद छः महीने रखने की बात इस बिल में कही गई है। जब केस चलता रहे तो इन दो, तीन सालों में वे आपस में तय कर लें कि इकट्ठा रहेंगे या नहीं रहेंगे। तब तो कह दिया कि इकट्ठा नहीं रहेंगे, आपस में लड़ लिये और डिक्ली ले ली। अब डिक्ली लेने के बाद जबर्दस्ती दो साल तक बेट करने की नीति कहा तक सही है ?

श्री टी० सोहन लाल : मैं आप को बताऊँ कि मैंने कई ऐसे मामले देखे हैं जिन के अन्दर तलाक हो चुका था और दो साल का टाइम जो रखा गया है, उस के अन्दर कुछ ऐसी बात हुई कि वे फिर आपस में मिल गये। ऐसे कैस दिल्ली में हुए हैं। उन के जो बच्चे वे वे बीच में आ कर कड़ी बने और वे दोनों फिर वापस आ गये।

श्री बलंत साठे : डाइवोर्स की डिक्ली के बाद वे कैसे आ गये।

श्री टी० सोहन लाल : बिल्कुल आ गये।

श्री बलंत साठे : जूडिशियल सेपरेशन के बाद।

श्री टी० सोहन लाल : जी हाँ। पति-पत्नी दूसरे में जा कर कोर्ट में चले गये और डिक्ली ले ली, और फिर आप में के बिल गये। वे दिल्ली के कैस हैं और मैं इन के बारे में

जानता हूँ। 60, 65 वर्ष की उम्र की उम्र की। आप कहते हैं कि यह हो नहीं सकता। अगर दो साल का पीरियड न रखा जाए, तो वे फिर से शादी कर लेने और शादी कर लेने के बाद वे फिर एक साथ नहीं आएं। दो साल में फिर से एक होने का जो मौका मिलता है, वह नहीं मिलेगा। अगर पीरियड कम होगा, तो दूसरे दिन ही वे शादी कर सकते हैं क्योंकि ज्यादातर तलाक वाले जो होते हैं वे वही लोग होते हैं जो पहले कहीं दूसरी जगह अपनी आंख लड़ाए बैठे रहते हैं। यह बिल्कुल सही बात मैं आप को बता रहा हूँ वरना जिस के घर में अपनी स्त्री है, वह अपनी स्त्री पर ही सब करता है और कभी तलाक वाली बात नहीं करेगा। इसलिए मैं इस बिल का विरोध करता हूँ और जो दो साल का पीरियड इस समय है, वही ठीक है।

श्री आर० बी० बड़े (खरगौन) : यह जो मधु सिमये जी द्वारा बिल लाया गया है, मैं इस का समर्थन करता हूँ, लेकिन मैं उन से पूछना चाहता हूँ कि यह जो छः महीने का समय रखा गया है, यह क्यों रखा गया है। मैं कोर्ट में प्रेक्टिस करता हूँ और मैंने यह देखा है कि जब कभी डाइवोर्स की डिक्ली हो जाती है, तो स्त्री दो-दो साल तक इधर उधर मारी फिरती है क्योंकि मैट्रिनेन्स का राइट नहीं रहता है। इस पीरियड में वह अपने बच्चे को कैसे संभाले। इसलिए अगर काम्प्रीहेंसिव बिल लाया गया होता, तो बड़ा अच्छा होता। इस बिल के अन्दर यह बात भी होती : "for six months—the time is given—she should be provided with some maintenance." तो अच्छा होता। इस प्रकार का बिल होना चाहिए था। बाकी जो बिल रखा गया है, वह बिल अच्छा है और इस में मुझे कोई आपत्ति नहीं है और मैं इस का समर्थन कर रहा हूँ।

इस बिल के बारे में मैं केवल इतना ही कहना चाहता हूँ कि यह जो छः महीने का पीरियड है, उस में आप स्त्री के मेन्टीनेंस के लिए क्या करेंगे। उस के पास खाने पीने को कुछ नहीं है और उस के पास एक छोटा बच्चा है। इसलिए एक काम्प्रीहैसिव बिल होना चाहिए था और उस में यह होना चाहिए था :

"For six months, the husband or other persons should make some provision for maintenance."

इस प्रकार का प्रोवीजन होना चाहिए।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ और मैं चाहता हूँ कि इस बिल को पास किया जाए।

सरदार स्वर्ण सिंह सोखी (जमशेदपुर) :
चैयरमैन साहब, यह जो एमेंडमेंट मधु लिमये जी लाए हैं, यह एक लिहाज से ठीक ही है क्योंकि हिन्दू मैरिज एक्ट, 1955 जो है वह आज कल के लिहाज से थोड़ा पुराना हो चुका है और वह डिफेक्टिव हो गया है। शादियां जो होती हैं वे हमारे यहां जो रस्में हैं उन के लिहाज से होती हैं और हिन्दूओं की अपने लिहाज से होती है, सिक्खों की अपने लिहाज से होती है और सिविल मैरिज कोर्ट में जा कर होती हैं।

श्री बसंत साठे (अकोला) : सिक्खों के यहां मैरिज किस लिहाज से होती है।

सरदार स्वर्ण सिंह सोखी : सब के डब अलग-अलग हैं। हम शादी गुरु ग्रन्थ साहब के सामने करते हैं और आप भाग के सामने करते हैं।

जहां तक डिफेक्ट के बाद के टाइम का संबंध है, मैं समझता हूँ कि इस में टाइम का संबंध ही क्या है। जब सम्बन्ध टूट गया, तो मामला खत्म ही गया, मगर एक बात को ध्यान धीप को रखना चाहिए। यहाँ पर बहुत से बंकीले साहबान बैठे हुए हैं। मैं एक बात कहना चाहता हूँ। धीप

अमेरिका की तरफ देखिये। आप ने किताबों में पढ़ा होगा कि अमेरिका में शादियां और तलाक बहुत जल्दी-जल्दी होते हैं और योरोपियन कन्ट्रीज की बात भी यही है। पिछली दफा एक मैगजीन में निकला था कि एक औरत है जिस की उम्र 40 साल की है और उस का वह 15 वां, 16 वां या 20 वां तलाक था। इसलिए यह जो डाइवोर्स की बात है, इस के बारे में गवर्नमेंट को बहुत समझ-बूझ कर कानून लाना चाहिए और जैसा कि और माननीय सदस्यों ने भी कहा है, एक काम्प्रीहैसिव बिल इस सम्बन्ध में आना चाहिए। आज यह एमेंडमेंट लाए हैं, कल को और लानी पड़ेगी। डाइवोर्स इतने ज्यादा नहीं होते हैं। लेकिन डिफेक्ट के बाद जो समय है उसको रखने की बिल्कुल जरूरत नहीं है। इस में तो कोई आपत्ति की बात नहीं होनी चाहिये। मैं कहूंगा कि गवर्नमेंट इस बिल को लाती और साथ-साथ और भी उसको चाहिये कि एमेंडमेंट वह लाएं। ऐसा उसने किया तो बहुत अच्छा होगा।

श्री मती सावित्री क्याम (भांवला) :
लिमये जी का यह जो छोटा सा सुझाव है वह बहुत ही प्रगतिशील सुझाव है। इस सुझाव को देख कर बड़ी प्रसन्नता मुझे हुई है। सभी माननीय सदस्यों ने इस कदम का स्वागत किया है सिवाय एक दिल्ली के मੈम्बर के। इस में संदेह नहीं है कि समाज के एक वर्ग पर ही वह चीज लागू होती है। सभी के लिए यह कानून नहीं है। विवाह एक सेक्रेड कंसेप्ट है, एक पवित्र संस्कार है। इस संस्कार में अपनी जड़ें बहुत गहरी जमा रखी है। सदियों से स्त्री इस श्रृंखला की कड़ी के रूप में खड़ी आपको नजर आएगी। गुलामी की जंजीरों के बंधनों में वह जकड़ी हुई है। अन्य से लेकर हीन सम्भालने तक और जब कभी उसके विवाह की बात होती है घर वालों की तरफ से तो उसको यही शिक्षा दी जाती है कि तू उस घर से सभी निकलना जब तेरी - मृत्यु ही

आए, तेरी धरती ही वहां से निकले। इतनी भबसा, इतनी पुच्छ और इतनी छोटी उसको बना दिया जाता है। उसके अन्दर सोचने समझने की शक्ति बिल्कुल खत्म हो जाती है।

विवाह एक पवित्र संस्कार है। इस कमेटी का एक मँम्बर होन के नाते मुझे बहुत कुछ देखने को मिला है विशेषकर गुजरात और महाराष्ट्र में। मैं इन दो प्रान्तों की बात इसलिए कह रही हूँ कि उनके हमने उदाहरण येश किए हैं। महिलाएं कसकती हैं, कराहती हैं, हृदय में दुखी होती है और ये भाव उसके चेहरे से साफ झलकते हैं साफ पता चलता है कि कितनी आत्मिक पीड़ा इसको है लेकिन फिर भी वह कुछ नहीं कहती है। इस प्रगतिशील युग में जबकि आर्यभट्ट दुनिया के चक्रवर्त लगा रहा हो वहां हम उसी पुराने संस्कार पर अड़े रहे कि विवाह एक पवित्र चीज है और वह बंधन जिवन्गी भर नहीं टूट सकता है, इस जिवन्गी में तो क्या मृत्यु के उपरान्त भी टूटने वाला नहीं है और ऐसे प्रगतिशील कदम को न उठाएं तो यह न्यायोचित बात नहीं है, न महिलाओं के साथ न्याय करना और न पुरुषों के साथ न्याय करना होगा।

यह ठीक है कि संयुक्त राष्ट्र संघ ने इस बात की घोषणा कर दी है कि दुनिया की महिलाओं को पुरुषों के बराबर हक मिलने चाहिए, उनके साथ आर्थिक, राजनीतिक और सामाजिक स्तर पर न्याय होना चाहिए। हिन्दुस्तान ने भी आवाज उठाई है कि स्त्रियां जो बची रही हैं, जिन को अक्ल बनाया गया है, उनके साथ न्याय होना चाहिए। स्त्रियां वेद पढ़ा करती थीं। प्रटना हाई कोर्ट ने सैन्ट्रल कास्ट की महिलाओं को वेद पढ़ने से अना कर दिया। सभ्यों के लिए उसने कुछ नहीं किया। वेद पढ़ने तक उन पर रोक लगा दी गई, उपनिषद नहीं पढ़ सकती हैं, आज देखें कि अब आत्मशक्तता पड़ती है पुरुषों को

कस्मी की, धन की तो वे कस्मी के रूप में स्त्री की पूजा करते हैं, जब अक्षरत पक्षी है विद्या की तो सरस्वती के रूप में उसकी पूजा करते हैं और जब शक्ति की अक्षरत होती है तो देवी दुर्गा की पूजा करते हैं। हर रूप में स्त्री की पूजा करते हैं। अन्नपूर्णा मान कर उसकी पूजा की जाती है। लेकिन मैं यह भी कहना चाहती हूँ कि जितना शोषण स्त्रियों का हुआ है उतना किसी का नहीं हुआ है। आज उन में शिक्षा कुछ बढ़ रही है। वह अपने पांवों पर खड़ी हो रही है और आगे बढ़ रही है। पुरुष समाज में इतनी पशु वृत्ति आज बढ़ गई है कि इसके बशीभूत हो कर उसने जानबूझ कर उसको बेध्या बनाना शुरू कर दिया है। पुरुषों की इस वृत्ति के कारण ही उसको मजबूर हो कर वैश्या बनना पड़ता है और वैश्या वृत्ति बढ़ रही है। कहने का तात्पर्य यह है कि मुझे खुशी है कि पुरुष समाज इस प्रकार के प्रगतिशील कदम उठाने के लिए तत्पर हो रहा है। जैसे डागा जी ने कहा था कि प्रेम का बंधन एक बार अगर टूट गया तो वह दुबारा नहीं जुड़ सकता है, उस में गांठ पड़ जाती है। यह कच्चे धागे के समान होता है, एक बार टूट जाए तो गांठ पड़ जाती है लेकिन जुड़ता नहीं है। अगर स्त्री और पुरुष साथ-साथ नहीं रह सकते, जीवन नहीं बीता सकते और सँपेरेशन लेना चाहते हैं तो मैं महिला जी से निवेदन करूंगी कि वह भी एक महिला हैं, उनका विवाह नहीं हुआ है लेकिन महिलाओं की कठिनाइयों को वह भली प्रकार समझती हैं, उनके दुखों का एहसास उनको है, कि वह ही एक बिल हाउस में लाएं और जो बहुत बड़े गैस हैं कि शादी के तीन बरस तक स्त्री या पुरुष कोई एप्लीकेशन नहीं दे सकता है, उसके बाद आर छः साल तक मुकदमा चलने के बाद जब तक ज्यूडिशल सँपेरेशन मिल भी जाता है तो दो बरस तक फिर उनको इंतजार करना पड़ेगा, इन शर्तियों को यह हटाएं। यह जो बाद की अवधि है इस में वेद कराने की विवेदा, कोशिश करेंगे, जब कोशिश करेंगे वह को

दूसरा करेगा इससे बहुत सा जिन्दगी का बहुमूल्य समय नष्ट हो जाएगा इस वास्ते मानकता की दृष्टि से भी प्राय विचार करें तो प्राय इसकी निष्कर्ष पर पहुंचेंगे कि संपैरेसन का रिजल्ट यह होना चाहिए कि ठिकी हो जान के बाद कोई और समय देने की आवश्यकता नहीं है। इस वास्ते यह जो कसेप्ट है, यह जो उसूल है इसको वह स्वीकार करें और अपनी ओर से कोई दूसरा बिल इस सदन में लाएं। हमारी समिति ने जो रिपोर्ट दी है और उस में जो सिफारिशें हैं उनको भी वह ध्यान से देखें और जो-जो सिफारिशें समझती हैं कि अच्छी हैं उनको कार्यान्वित करने की कोशिश करें।

बिधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (डा० सरोजिनी महिषी): हिन्दू विवाह कानून में संशोधन करने के लिए जो बिल लिभये जी लाए हैं उस पर कई माननीय सदस्यों ने अपने विचार प्रकट किए हैं। मुझे खुशी है कि बहुत से माननीय सदस्यों ने इस चर्चा में भाग लिया है। मैं यह भी नहीं कहती हूं की हर सदस्य को निजी अनुभव के आधार पर ही बात कहने का अधिकार है। प्राय बहुत छोटी होती है लेकिन अनुभव बहुत लम्बे होते हैं। हर चीज का अनुभव हर किसी को प्राप्त हो यह नहीं हो सकता है। हर कोई अपने विवेक से, बुद्धि से, सोच विचार करके औरों के लिए भी मन बना कर आगे बढ़ता है। कानून क्या चीज है। कई सालों के अनुभव और अनुभूतियों को नियमों के अधीन जो रखा जाता है, वही कानून है। कानून कोई दूसरी चीज नहीं है।

crystalised commonsense of the people for ages together.

MR. CHAIRMAN: Codified

SHRI N. K. P. SALVE: Organised.

डा० सरोजिनी महिषी: इसलिए कानून में संशोधन होते रहना जनता की सुविधा के लिए या समाज की सुविधा के लिए बुरा नहीं है। लेकिन बार-बार नहीं होना चाहिए और प्रेसा भी नहीं होना चाहिए कि बिलकुल भी न

हो। सुविधा के लिए कानून में परिवर्तन होना अत्यन्त आवश्यक है। हिन्दु विवाह विधेयक में जो संशोधन लाने वाला विधेयक रखा गया है और जो भाषण उस पर हुए हैं उन से मुझे यही लगा है कि सदन इसके बारे में बहुत जागृत है, सचेष्ट है। मेरे विचार में सदन इस बारे में बहुत जागृत और काफी सतर्क रहा है। जब हिन्दु कानून का कोडिफिकेशन हुआ, तो उस समय भी लोगों ने उस का बहुत विरोध किया था, क्योंकि पुरानी विचार-धारा से असंग होना, या उससे थोड़ा सा दूर होना, लोग अच्छा नहीं समझते थे, और वे समझते थे कि इस से काफी हानि होगी। जो परम्परागत चीज है, चाहे वह चीज अच्छी हो या बुरी हो, उस के साथ चलना बहुत आसान है।

It requires live fish to go up the tide, any place of log can come down.

जिस दिशा में लहरें चलती है, उस दिशा में चलते रहना बहुत आसान है, लेकिन लहरों के विरोध में जाना बहुत ही मुश्किल है। लेकिन आपने देखा कि जब हिन्दू कानून का कोडिफिकेशन हुआ, तो उसका काफी विरोध हुआ, लेकिन उस के बावजूद जनता की भलाई के लिए, समय की सुविधा के लिए, समय की मांग को देखते हुए, समय की गति को दृष्टि में रखते हुए, उस समय जो प्रधान मंत्री थे, उन्होंने बहुत हिम्मत के साथ यह काम करवाया। इस से जनता की बहुत भलाई हुई। इसीलिए आज लोग कहते हैं कि हिन्दु कानून का कोडिफिकेशन होने से बहुत अच्छा हुआ, वर्ना बड़ा मुश्किल होती।

16.29 hrs.

[SHRI VASANT SATHE in the chair]

और भी कई कानूनों में एक संकलन में एक बात कही जाती है और दूसरे संकलन में दूसरी बात कही जाती है—परिवर्तन करना भी चाहते हैं और नहीं भी करना चाहते हैं, क्योंकि यह पर्सनल कानून है। वैयक्तिक कानून में विवाह

[श्री० सरोजिनी महिषी]

विच्छेद और दत्तक इत्यादि की व्यवस्थाएँ होने की वजह से, और सदियों से रुढ़िगत होने की वजह से भी, कुछ लोग उस में परिवर्तन लाना अच्छा नहीं समझते हैं। कुछ लोग जरूर यह समझते हैं कि इस में परिवर्तन करना चाहिए, क्योंकि वे प्रगति चाहते हैं, और जिस को वे प्रगति कहते हैं, उस की व्याख्या भी वे लोग दे सकते हैं। जो गति है—वह गति इस दिशा में हो या उस उस दिशा में, वे यह नहीं बता सकते हैं—, वही प्रगति है।

जब अदालत के द्वारा ज्यूडिशियल सैपरेशन या रैस्ट्रिक्शन आफ कंज्यूगल राइट्स के बारे में निर्णय दे दिया गया, तो उसके बाद जो दो साल की लम्बी अवधि हिन्दू कानून में रखी गई है, वह नहीं रहनी चाहिए, इसके बारे में श्री मधु लिमये संभाषण लाये हैं। माननीय सदस्य ने पुराने संस्कृत साहित्य की बात कही है। पूरा हिन्दू कानून संस्कृत में है। मनु, गौतम, याज्ञवल्क्य और बोधायन इत्यादि की स्मृतियाँ सब संस्कृत से हैं। इसीलिए बारबार उसका रैफरेंस देना पड़ता है।

श्री राम सहाय पांडे (राजनन्दगांव) : विवाह, विवाह-विच्छेद और विवाह संकल्प आदि के बारे में मंत्री महोदय, बड़ी विद्वत्ता के साथ बता रही हैं। लेकिन वह यह भी बता दें कि याज्ञवल्क्य की पत्नी का क्या हाल हुआ था। विवाह की धारा वहीं से प्रारम्भ हुई थी। यदि मंत्री महोदय यह वृत्तान्त बता दें, तो सदन के लिए बहुत रुचिकर होगा।

डा० सरोजिनी महिषी : इस समय उस वृत्तान्त की कोई संगति नहीं है। अगर श्री पांडे श्री उसको सुनने की बिलबस्पी है, तो वह किसी अच्छी जगह पर वह प्रवचन रखें।

श्री राम सहाय पांडे : मंत्री महोदय ने याज्ञवल्क्य का जिक्र किया, तो मुझे इसका स्मरण आया। अगर मंत्री महोदय यह बता दें कि याज्ञवल्क्य और उनकी पत्नी के सम्बन्ध

कैसे थे, तो अच्छा है, क्योंकि विवाह की धारा वहीं से शुरू हुई।

सभापति महोदय : क्या यह जानकारी इस बिल के लिए आवश्यक है ?

श्री राम सहाय पांडे : मैं अपनी भ्रान्ति दूर करना चाहता हूँ।

डा० सरोजिनी महिषी : श्री पांडे ने उसको किस ढंग से समझा है, यह मेरी समझ में नहीं आया। भ्रान्ति को दूर करने का न यह स्थान है और न ही इस समय इसका औचित्य है। उनको भ्रान्ति है भी या नहीं, मुझे यह भी पता नहीं है।

विवाह के साथ-साथ विच्छेद की बात उस समय भी थी। लेकिन इस समय उसके सुसंस्कृत वर्शन, रिवाइज्ड वर्शन, को भी हम हिन्दू कानून में देखते हैं। इस विषय से सम्बन्धित धाराएं 13 और 15 है। उनके बीच में धारा 14 भी है, लेकिन श्री मधु लिमये के बिल में उसका रैफरेंस नहीं है। श्री सोमनाथ चटर्जी ने उसके बारे में एक अमेडमेंट दिया है। किन्तु भोरिजनल बिल में वह न होने की वजह से उस पर बोलने की जरूरत नहीं है। हिन्दू कानून में विवाह एक संस्कार है।

श्रीमती टी० लक्ष्मीकान्तम्मा : कन्यादान क्या है ? कन्या को दान करते हैं जानवर की तरह।

डा० सरोजिनी महिषी : इस विषय में कई विचारधाराएं हैं और कई क्रान्तिकारी विचार आ चुके हैं। विवाह का रजिस्ट्रेशन भी एक क्रान्तिकारी विचार है। जो पुरानी बुनियाद थी, उसके आधार पर रजिस्ट्रेशन का प्रावधान लाया गया जो कि उस वक्त क्रान्तिकारी लगता था। आज भी हिन्दू कानून के अनुसार रजिस्ट्रेशन करना औपचारिक रखा गया है। हर एक स्टेट को इसके बारे में कानून बनाकर उसको कंपलसरी बनाने का अधिकार है, लेकिन आपने देखा है कि अभी तक किसी

राज्य सरकार ने उसको कम्पलसरी नहीं बनाया है। अगर वह कम्पलसरी बन भी जाता है, तो उसको कार्यान्वित करने के लिए राज्य सरकारों की मशीनरी से ही काम लेना पड़ता है। वह सारा लैजिस्लेशन जनता के सहयोग पर अवलम्बित रहता है। राज्य सरकारों ने अभी तक इसको कम्पलसरी क्यों नहीं किया, इसके बारे में माननीय सदस्यों की सोचना चाहिए। अगर केन्द्रीय सरकार को करना है, तो वह यूनियन टैरीटरीज के लिए कर सकती है, वह सारे भारत के लिए भी कर सकती है, लेकिन उसको कार्यान्वित करने के लिए राज्य सरकारों की मशीनरी को ही इस्तेमाल करना पड़ता है।

सभापति महोदय : इसको कार्यान्वित करने में क्या दिक्कत है ? इस बिल में ऐसा कोई सवाल नहीं है।

श्री मधु लिमये : इस विधेयक के बारे में कुछ अन्य प्रश्न भी उठाये गये हैं। मंत्री महोदया उनका जवाब दे रही हैं। रजिस्ट्रेशन आफ़ मेरिजस, बिगैमी और पौलीगैमी, ये सब विषय इससे जुड़े हुए हैं। बिगैमी और पौलीगैमी डाइवोर्स के प्राउन्ड होते हैं।

डा० सरोजिनी महिषी : श्री मधु लिमये ने महिलाओं के आर्थिक, सामाजिक धार्मिक और राजनैतिक दुर्बलता आदि कई विषयों का जिक्र किया है। देहात में गाबर गैस प्लान्ट भी नहीं हैं। इसलिये महिलाओं को बहुत परिश्रम करना पड़ता है। मैं इस बात से सहमत हूँ कि महिलाओं की सारी शक्ति उसमें खर्च हो जाती है और दूसरी तरफ़ सोचने के लिये, दूसरे कामों में अपनी शक्ति इस्तेमाल करने के लिये उनको समय और मौका नहीं मिलता है। माननीय सदस्य का मतलब यहीं था कि महिलाओं का सारा समय खाना बनाने और घर की देखभाल करने में निकल जाता है। उनका मूल आशय यही है कि महिलाओं की सारी शक्ति खाना बनाने आदि में खर्च नहीं होनी चाहिये।

उन्होंने यह भी कहा कि कई स्थानों पर महिलाओं को पीने का पानी भी दूर से लाना पड़ता है, बगैरह, बगैरह। महिलाओं की सामाजिक और आर्थिक दुर्बलताओं को, जो कि लम्बे अरसे से चली आ रही हैं, दूर करने के लिये, और उनको भारतीय नागरिक के तौर पर जो स्वतन्त्रता मिली है, उसको पूरे ढंग से इस्तेमाल करने के लिये, उनको जो अवकाश और मौका मिलना चाहिये, वह उनको नहीं मिलता है।

हम सब इस बात से सहमत हैं, लेकिन इसको कैसे करना है, इसके बारे में सब लोगों को मिलकर सोचना है। जनता में जो रूढ़ियाँ आई हैं उनको हटाने के लिये क्या कोशिश करनी चाहिये ? किन्तु हम उनको एक दिन में नहीं हटा सकते हैं। कानून से उनको कैसे हटायेंगे ? जनता को साथ लेकर उन अनिष्ट रूढ़ियों और कुरीतियों को हटाना पड़ता है। उसके लिये कोशिश की जाती है, लेकिन वह कोशिश काफ़ी नहीं है।

विवाह और विच्छेद के बारे में याज्ञवल्क्य की स्मृति में कई बातें दी गई थीं :

नष्टे मृते प्रवृजिते क्लीबे च पतिते पती,
पंचसु आपत्सु स्त्राणां तिरन्यो विधीयते ।

श्री मधु लिमये : अभी तक हमारे एक्ट में यही प्राउन्ड्स हैं।

डा० सरोजिनी महिषी : लेकिन कई प्राउन्ड्स उसमें शामिल की जा सकती हैं, क्योंकि समाज का चिह्न बदल चुका है, समाज में कई मूल्यों का परिवर्तन हो चुका है। इसलिये उसमें कई और प्राउन्ड्स को जोड़ा जा सकता है।

माननीय सदस्य जो बिल लाये हैं, उसका आशय यह है कि अदालत के निर्णय के बाद जो दो साल का समय रखा गया है उसको घटा कर 6 महीने रखना चाहिये, क्योंकि जब पति और पत्नी में संघर्ष, मतभेद और बिरसता होती है, तो उनके साथ आने का कोई

[डा० सरोजिनी महिषी]

भीका नहीं होता है, इसलिये इतनी लम्बी अवधि रखने की क्या जरूरत है ?

ला-कमीशन ने अपनी 59वीं रिपोर्ट में सुझाव दिया है कि इस अवधि को दो साल से घटा कर एक साल किया जा सकता है, इसमें 50 प्रतिशत की कमी की जा सकती है, क्योंकि फिर भी यह प्राप्ता की जा सकती है कि वे साथ भा जायें और फिर पति-पत्नी के रूप में सम्बन्ध रखें ।

श्री मधु लिमये का कहना है कि धारा 15 में कहा गया है कि डाइवोर्स के बाद पुनर्विवाह के लिये जो एक साल का अवधि रखी गई है, उसको कम करके 3 महीने कर दिया जाये । लेकिन ला-कमीशन ने सुझाव दिया है कि कोई समय रखने की जरूरत नहीं है । गवर्नमेंट इसके बारे में विचार कर रही है । ला-कमीशन को इन मामलों पर विचार और अध्ययन करने के लिये कहा गया था और उन्होंने अपनी रिपोर्ट सबमिट कर दी है ।

श्री मधु लिमये : हर बात में, सोशल मामलों में भी, ला-कमीशन को बीच में क्यों लाया जाता है? अगर सरकार किसी को वजन देना चाहती है, तो वह इस कमेटी को देगी, या ला-कमीशन को देगी ? मैं कमेटी के सुझावों को ज्यादा महत्व दूंगा । ला-कमीशन में सब कंज़रवेटिव लोग भरे हुए हैं ।

श्री नरेन्द्र कुमार साल्वे : ला-कमीशन भी इस बात को तो मानता है न कि जुडीशियल सेपरेशन के बाद जो दो साल का समय दिया हुआ है, वह समय ज्यादा है । माननीय सदस्य 6 महीने का सुझाव दे रहे हैं । जबकि ला-कमीशन साल भर की बात कह रहा है । क्या मंत्री महोदया यह बता सकती हैं कि 6 महीने और एक साल में राशनेल क्या है ? जहां तक डाइवोर्स का सम्बन्ध है, ला-कमीशन का कहना है कि उसके बाद कोई समय नहीं रखना चाहिये । श्री मधु लिमये उसको मानने के लिये तैयार हैं । जब सिद्धान्त को

माना जा चुका है और कमीशन की रिपोर्ट और कमेटी की रिपोर्ट इतने दिनों से सरकार के सामने है, तब इस बात का क्या औचित्य है कि इस प्रश्न को यह कह कर धामे धकेल दिया जाये कि यह विचाराधीन है ?

सभापति महोदय : अभी मंत्री महोदया अपने भाषण में औपरेटिव पोर्शन पर नहीं आई हैं । वह अभी सरकार की राय देंगी ।

डा० सरोजिनी महिषी : मैं ला-कमीशन की राय बता रही हूँ । सरकार की राय भी मैं अभी बताती हूँ । यह मामला ला-कमीशन के सुपुर्व किया गया और उसने अध्ययन करके अपनी राय दे दी ।

माननीय सदस्यों ने भी जो राय दी है, सरकार उस पर भी सोचती है । विभिन्न लोग इस बारे में जो विचार व्यक्त करते हैं, उनको दृष्टि में रखते हुए, किस किस्म का परिवर्तन करना चाहिये, इसके बारे में हमेशा सोचा जाता है । ला-कमीशन ने जो रिपोर्ट दी है, उस पर पूरी तरह से सोच कर एक बिल जल्दी से जल्दी यहां पर लाने का हम प्रयास कर रहे हैं । ला-कमीशन के सुझाव माननीय सदस्यों के सामने है । लेकिन यह जरूरी नहीं है कि जिस रूप में उसने सुझाव दिया है, उसी रूप में उसको स्वीकार करना चाहिये । लेकिन उसका सार इस सदन और सरकार के सामने है । सरकार उसके बारे में सोच-विचार करके, परामर्श करके, कोई निर्णय लेगी और बाद में इस सदन के सामने रखेगी । वह बिल इस सदन के सामने पेश किया जायेगा ।

श्री मूल चन्द्र डागा : सरकार की क्या मंशा है ?

सभापति महोदय : सरकार की मंशा बिल में भा जायेगी ।

श्री मूल चन्द्र डागा : श्री गोखले ने ला-कमीशन को जो लैटर एड्रेस किया,

उसमें लिखा था कि जल्द से जल्द इस रिपोर्ट को दिया जाये। उसको आज बेटे साल हो चुके हैं। अगर सरकार बेटे साल तक बैठी रहे और इस अन्तर्राष्ट्रीय महिला वर्ष में भी बिल लेकर न आये तो यह उचित नहीं है। मंत्री महोदया हमारी बातों की तारीफ करती हैं और अन्त में कहती हैं कि सरकार इस बारे में विचार कर रही है। हमने कहा है कि समय को कम किया जाये। मंत्री महोदया बतायें कि क्या सरकार इस सुझाव को मान रही है ?

डा० सरोजिनी महिषी : मैंने तीन बातें कही हैं : परिवर्तन जरूरी है, परिवर्तन के बारे में ला-कमीशन की राय भी हमसे सहमत है और सरकार उसके बारे में विचार करके जल्दी से जल्दी एक विधेयक लाने की कोशिश कर रही है।

सभापति महोदय : क्या मंत्री महोदया "जल्दी से जल्दी" की कोई समय मर्यादा दे सकती हैं ?

डा० सरोजिनी महिषी : आपको मालूम है कि जल्दी-से-जल्दी की व्याख्या किसी डेट के रूप में देना बड़ा मुश्किल होता है। लेकिन माननीय सदस्यों और सरकार का उद्देश्य एक ही है।

सभापति महोदय : क्या वह विधेयक अन्तर्राष्ट्रीय महिला वर्ष में आयेगा ?

डा० सरोजिनी महिषी : जरूर आ जायेगा।

श्री राम सहाय पांडे : जो माननीय सदस्य—श्री डागा, श्री साल्वे आदि—इतने उतावले हो रहे हैं, क्या उनका मन साफ है ? क्या दाल में कुछ काला तो नहीं है ?

डा० सरोजिनी महिषी : यह विधेयक केवल महिलाओं से सम्बन्धित नहीं है, ऐसा नहीं है। यह पूरे समाज से सम्बन्धित है। यह विधेयक सामाजिक कानून में परिवर्तन लाने

के लिये और पूरे समाज की भलाई के लिये है। इसको जल्दी से जल्दी लाने का प्रयास किया जायेगा।

इसलिये माननीय सदस्य से मेरी प्रार्थना है कि वह अपने संशोधन विधेयक को वापस ले लें। जो दूसरे अमेंडमेंट पेश किये गये हैं, सरकार का इरादा उनको भी स्वीकार करने का नहीं है। इसलिये माननीय सदस्य उनको भी वापस ले लें।

श्री मूल चन्द डागा : मंत्री महोदया ने 6 महीने और एक साल के बारे में कोई रीजन्स नहीं बताय हैं। उसके लिये रीजन्स क्या हैं ?

सभापति महोदय : वह बिल में बतायेगी।

श्री मधु लिमये (बांका) : सभापति महोदय, सब से पहले मैं सोमनाथ चटर्जी के संशोधन के बारे में कहूंगा। उन्होंने धारा 14 में संशोधन दिया है, जिसमें यह कहा गया है :

"Notwithstanding anything contained in this Act it shall not be competent for any court to entertain any petition for dissolution of a marriage by a decree of divorce unless at the date of presentation of the petition 3 years have elapsed since the date of marriage."

माननीय सदस्य अपने संशोधन के द्वारा यह चाहते हैं कि 3 वर्ष की जगह 1 वर्ष रखा जाये। मैंने उसको इसमें इसलिये शामिल नहीं किया है, क्योंकि मैं भी यह नहीं चाहता हूँ कि लोग शादी होते ही विच्छेद की चर्चा शुरू कर दें। यह मैं मानता हूँ कि कोशिश यह की जाय कि अगर कुछ विवाद हुआ है, झगड़ा हो गया है तो उसको सुलझाने का प्रयास किया जाये। इसलिए यह जो तीन साल की एक्सोल्यूट लिमिट है उस के लिए मैंने इसमें स्पर्श तक नहीं किया है।

एक माननीय सदस्य : करना चाहिये था।

श्री मधु लिमये : नहीं, इसके बारे में मैं बता रहा हूँ कि तीन साल की यह जो मियाद है उस को तो मैंने हाथ नहीं लगाया है।

एक माननीय सदस्य : आपकी दृष्टि में तीन साल अधिक नहीं हैं ?

श्री मधु लिमये : है, लेकिन तीन साल तक प्रयास करके समझौता हो सकता है। इसलिये इसको तो मैंने छुआ तक नहीं। लेकिन बाकी जो मेरा सुझाव है कि जूडीशियल सेपरेशन के बाद दो साल की जगह पर 6 महीने कर दिया जाये, अब जूडीशियल सेपरेशन के लिए ही नियम है, उसके लिए एक प्राउन्ड यह दिया है :

"Deserted the petitioner for a continuous period of not less than two years immediately preceding the presentation of the petition."

यानी दो साल तो है ही। इसलिए उसके और दो साल और फिर डाइवोर्स और फिर एक साल, पूरी योजना को देखना चाहिए। जब तीन साल की एक मर्यादा है ही तो उस सीमा के अन्दर इस अवधि को घटाने से कोई नुकसान नहीं होता है और एक साल वाला जो मामला है यह कितना तकलीफदेह है इसका एक उदाहरण मुझको मिला है। यह बहुत ही एक प्रोजेक्टेड केस है और चूँकि अदालतों के निर्णय साफ नहीं हैं इसलिए क्या नतीजा हो रहा है, यह आप देखिए। उस व्यक्ति का नाम मैं नहीं लेना चाहता। उसका एक केस आया, उस में इस तरह इश्यूज फ़्रेम किए गए :

"(1) Whether the marriage of the parties is void ab initio in view of the proviso to Section 15 of the Hindu marriage Act, 1955?

(2) What is the effect of the respondent having disclosed to

the petitioner and her parents the factum of the said decree of divorce before the parties entered into marriage with each other.

उस के ऊपर जज कहता है :

(3) According to the admitted facts of the parties, the respondent was previously married to X against whom he obtained a decree of divorce on 28th May, 1970 in Matrimonial Case No. 46 of 1970 from the Court of....

In view of the proviso to Section 15 of the Act, the marriage of the parties having taken place before the lapse of one year from the date of the decree of divorce is not lawful and must be held void *ab initio*.

It has been held in (1968 Allahabad) that remarriage in contravention of proviso to Section 15 is void *ab initio*.

अब उसका नतीजा क्या है ? उन्होंने कहा कि एक साल नहीं हुआ है यह मैंने बीबी को और उसके रिश्तेदारों को बता दिया था, तो भी जज कहता है :

"Parties could not contract themselves out of mandatory legal provisions of law contained in the proviso to Section 15 the Act and consequently, disclosure as alleged is meaningless and has no effect on the illegality of the marriage of the party."

उसके बाद क्या हुआ ? फिर एलिमनी वाला मामला आया। यह बहुत विचित्र केस है कि पत्नी के रिश्तेदारों ने दबाव डाल कर इस केस में मैरिज को एब इनिशियो नल एंड वायड करवाया। उसके बाद एलिमनी का जब सवाल आया तो जज कहता है— एक से दूसरा जुड़ा हुआ होता है, मेरा बिल 25 पर नहीं है, लेकिन ये कान्फ्लिक्टिंग

जजमेंट देखने के बाद जिस काम्प्रीहेंसिव विधेयक की बात में कट रहा था उसमें यह भी करना चाहिए। सेक्शन 25 में एनी डिक्ली की परिभाषा की गई है। नलिटी वाली डिक्ली का जहां तक सम्बन्ध है, उस में तो वह पत्नी ही कहती है कि यह जो शादी हुई है यह शादी थी ही नहीं। यह अवेध थी और फिर वही एलिमनी के लिए भी कहती है। तो अगर यह एक साल वाला कानून नहीं होता तो यह सारी आफत नहीं आती। इसलिए मैं कहता हूं कि एक धारा से दूसरी धारा का सम्बन्ध है, दूसरी धारा से तीसरी धारा का सम्बन्ध है। अब इसके बारे में गुजरात और इलाहाबाद हाईकोर्ट ने कहा है कि नलिटी के केस में भी यह एलिमनी वाला लागू हो जाता है। मद्रास हाईकोर्ट ने उस के विपरीत निर्णय दिया है। मैं दोनों पढ़ कर सुनाता हूं। उन्होंने यह कहा है :

"We may express our view having regard to the argument at the bar that sec. 25 cannot be construed in such a manner as to hold that notwithstanding the nullity of marriage, the wife retains her status for purposes of applying for all many and maintenance. The proper construction of s. 25 in our view would be that where a marriage is admittedly a nullity, but where the question of nullity is in issue and is contentious, the court has to proceed on the assumption until the contrary is proved that applicant is the wife. It is in that sense that s. 25 should be appreciated".

इस में स्पष्ट रूप से मैं यह सुझाव रखना चाहूंगा कि नलिटी डिक्लेयर करने में मर्द का हाथ है और औरत का नहीं है तो मैं चाहता हूं कि इस को इस तरह बदला जाय कि उस के ऊपर जिम्मेदारी आएगी लेकिन जहां उस का दोष नहीं है वहां तो इस को आप सीच सकते हैं। लेकिन अगर

यह एक साल आप खत्म ही कर देंगे तो इस तरह की जो समस्याएँ हैं वह नहीं आएंगी।

मंत्री जी ने कहा कि बहुत जल्दी विधेयक आएगा और जल्दी की व्याख्या करने से इनकार किया उन्होंने। लेकिन जल्दी की जो यहां व्याख्या है वह मैं उन के सामने रखना चाहता हूं। फारेन मैरिज बिल राज्य सभा में पारित हो कर चार साल तक यहां पड़ा था।

एक माननीय सदस्य : एक साल में लाएंगे।

श्री मधु लिमये : नहीं, इससे नहीं चलेगा।

हिन्दू मैरिज एक्ट का एक संशोधन हुआ था चौथी लोक सभा में। सब लोगों के हाथ पैर पकड़ कर लोगों के साथ अनुनय विनय कर के मैं ने पास करवाया था। दो घंटे के अन्दर फारेन मैरिज बिल की भी इसी तरह बिना डिस्कशन के तीनों स्टेज यहां पर पास हो गई थीं। लेकिन उस के लिए इतनी दफा मुझे प्रधान मंत्री को और रघुरमैया को लिखना पड़ा। यह जल्दी की जो व्याख्या है वह करने से इन्होंने इन्कार किया इस में कई साल लगे।

सभापति महोदय : उन्होंने एक बात और कही जो आप ने सुनी होगी कि यह जो वर्ष है महिला वर्ष उसी के अन्दर लाने का प्रयास किया जायगा।

श्री मधु लिमये : इंट्रोडक्शन और पास होने में बहुत अंतर है। इन्होंने केवल वचन यह दिया है कि हम इंट्रोड्यूस करेंगे।

एक माननीय सदस्य : नहीं, नहीं, पारत भी करेंगे।

श्री मधु लिमये : तो अगले सेशन में क्यों नहीं कहती हैं पारित करने के लिए, तब मैं वापस ले लेता हूं। मानसून सेशन में यह विधेयक हम लोग लोक सभा में पास

करेंगे यह आश्वासन देने तो हम इस को वापस लेने के लिए तैयार हैं, नहीं, इसमें कोई पार्टी का सवाल नहीं है, इस पर एक व्यक्ति को छोड़ कर सभी लोगों ने इस का समर्थन किया है। अभी सरोजिनी जी ने कहा था कि जब हिन्दू कोड बिल आया तो इतना जबर्दस्त विरोध था कि वह पास नहीं हो सका तो उस को तीन हिस्सों में करना पड़ा। लेकिन आज आप ने देखा होगा कि जनसंघ के दो मेम्बर यहां पर बोले और पंद्रह दिन पहले जो बोले उन्होंने तो कहा कि आप के बिल में तो और ज्यादा समय कम करना चाहिए। उन्होंने कहा कि एक साल में क्यों रहना चाहिए? पूरा हटा देना चाहिए। आज बड़े जी ने भी इस का समर्थन किया। तो जमाना बदल गया है, लोगों का दृष्टिकोण बदल गया है और ऐसी हालत में सरकार जो लापरवाही बरत रही है वह ठीक नहीं है। क्योंकि कई दफा आप ने मंत्री जी ने, आप तो अभी अभी इस मंत्रालय में आई है, लेकिन गोखले जी ने मुझे पत्र लिखा, कई बार टेलीफोन पर कहा कि हां हां, बहुत जल्दी करेंगे, जल्दी करना चाहते हैं। लेकिन कुछ आप लोग नहीं कर रहे हैं। इसलिए सीधा आश्वासन दीजिये। मैंने जो तीन सुझाव दिये हैं— इन के बारे में मानसून सेशन में विधेयक पारित करने का आश्वासन देते हैं तो मैं वापस लेने को तैयार हूँ।

17 hrs.

श्री शशि भूषण : वह कह रही है कि करेग।

श्री मधु लिमये : प्रीनाम बनाना इन के हाथ में है। मैं अपने बिल को यहां ला सकता हूँ, उस पर चर्चा हो सकती है, लेकिन जो सरकार का बिल है, उस पर कितना वक्त लमगा.....

श्री शशि भूषण : इस में हम आप की मदद करेंगे।

श्री मधु लिमये : मदद ही नहीं पाती है—बार-बार सत्र पारित होने में लग जाते हैं।

सभापति महोदय : नेक्स्ट सेशन में लाने की बात कही है।

श्री मधु लिमये : लेकिन उस से मैं सन्तुष्ट नहीं हूँ।

डा० सरोजिनी महिषी : पास होने की बात मैं कैसे कह सकती हूँ।

श्री मधु लिमये : कन्सीड्रेशन मोशन लाने की जिम्मेदारी ले सकती हैं। इंट्रोडक्शन और कन्सीड्रेशन मोशन में बहुत फर्क है। वे इतना कह दें कि कन्सीड्रेशन मोशन लायगी।

श्री सरोजिनी महिषी : हम लोग कोशिश करेंगे जल्दी से जल्दी इस को लाने की और उस के साथ ही आप के सहयोग से उसे पारित करने का प्रयास करेंगे।

श्री मधु लिमये : क्या अगले सेशन में होगा।

डा० सरोजिनी महिषी : डेट देना बहुत मुश्किल है, जल्द से जल्द करेंगे ऐसा मैंने उस समय भी कहा था और अभी भी कह सकती हूँ।

श्री मधु लिमये : ठीक है—मैं मान लूंगा।

MR. CHAIRMAN: The question is:

"That leave be granted to Shri Madhu Limaye to withdraw the Bill further to amend the Hindu Marriage Act, 1955."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक वापस लेता हूँ।

DELHI RENT CONTROL (AMENDMENT) BILL

(Amendment of section 2)

by Shri Shashi Bhushan

MR. CHAIRMAN: We shall now take up the next Bill standing in the name of Shri Shashi Bhushan.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): After Shri Shashi Bhushan, I have got a Bill. Mr. Shashi Bhushan's Bill is a small one. If I am permitted half a minute to introduce mine. I shall move mine.

MR. CHAIRMAN: We will do that.

श्री शशि भूषण (दिल्ली-दक्षिण) : सभापति महोदय, मैं प्रस्ताव करता हूँ कि दिल्ली किराया नियन्त्रण अधिनियम, 1958 में और आगे संशोधन करने वाले विधेयक पर विचार किया जाये ।

दिल्ली किराया नियन्त्रण अधिनियम, 1958 में बना था । उस वक्त दिल्ली की आबादी बहुत कम थी, आज दिल्ली की आबादी लगभग 60 लाख हो गई है, इन में 75 परसेन्ट लोग किरायेदार हैं और बाकी के लोग मकान मालिक हैं । लेकिन बहुत से मकान मालिक ऐसे हैं जिन के पचासों और सैकड़ों मकान हैं, मुहल्ले के मुहल्ले पुराने जमाने के उनके हैं और अब नये वक्त में भी काफी मकान मालिक बड़े हैं, जिन के मकानों में ये किरायेदार रहते हैं । आप जानते हैं कि इन किरायेदारों को किराये की रसीद भी नहीं मिलती है, पूरे किराये की रसीद नहीं मिलती है, अगर उन का किराया 200 रुपया माहवार है तो रसीद 100 रुपये माहवार की दी जाती है और 100 रुपया मकान मालिक ऊपर से लेते हैं । दिल्ली में कोई ऐसी व्यवस्था नहीं है जिसमें किराये पर नियन्त्रण हो सके । इस से सरकार को टैक्स भी नहीं मिलता और किराये दारों को किराया भी अधिक देना पड़ता है । अगर

किरायेदारों पर जाय तो कानून की व्यवस्था ऐसी है—बूकि सम्पत्ति पर विशेष अधिकार दुर्भाग्य से हमारे देश में कानून में दिया गया है—इस वजह से मकान मालिक उस किरायेदार की विधवा को फौरन निकाल सकता है । अगर उस के आश्रित लोग हैं, परिवार है जो उस की मृत्यु के समय वहां रह रहे थे, अगर उन को बाहर जना पड़ता है, तो इस कानून का दण्ड पूरे परिवार पर गिरता है । ऐसे कानून में परिवर्तन लाना आज के जमाने में बहुत जरूरी है ।

बराबर इस बात की कोशिश की गई कि यह बिल जल्द से जल्द यहां लाया जाय । 1968 और 1969 में एक उच्चस्तरीय समिति बनाई गई जिसे आवास मंत्रालय ने बनाया था । वह समिति इस प्रस्ताव के सम्बन्ध में सिफारिश करने वाली थी, लेकिन बड़ी हैरानी की बात है कि समिति ने सिफारिश करने की कोई तकलीफ गवारा नहीं की । उन को जनता के हित का सामने रख कर सिफारिश करनी चाहिये थी ।

निर्माण और आवास मंत्रालय में उप-मंत्री (श्री बलबीर सिंह) : सिफारिशें आई हैं ।

श्री शशि भूषण : सिफारिशें जिस ढंग से आई हैं, मुझे पता है अगर कोई सिफारिश आई है तो जरा सदन के सामने रखें ।

उस के बाद यह कहा गया—1972 में कि दिल्ली प्रशासन इस बिल को महानगर परिषद में लाये । महानगर परिषद् ने इस के लिये एक स्पेशल सेशन बुलाया, काफी पैसा उस पर खर्च किया, लेकिन 1972 से 1975 हो गया, वह बिल यहां पड़ा है और पास नहीं हुआ । इस अर्से में कई बार मेरे प्रश्नों के उत्तर में मंत्री महोदय ने याचकासन दिया कि वे बहुत जल्दी उस बिल को पास कराने वाले हैं । उप-मंत्री महोदय ने पिछले दिनों कहा कि यह बिल पास होगा, ला

कमीश्वर और कानून मंत्रालय से इस सम्बन्ध में चर्चा की जाने वाली है—वह चर्चा भी हुई। कई बार दिल्ली के प्रतिनिधियों के साथ बैठ कर भी चर्चा हुई लेकिन अभी तक वह बिल यहां नहीं आया।

किस दबाव के कारण यह बिल नहीं आ रहा है—इस का कारण समझ में नहीं आता है। क्योंकि बहुत से लोग ऐसे हैं जिन के पास आज बड़े-बड़े सरकारी बंगले हैं और दिल्ली की पोश-कालोनीज में उन के अपने बंगले भी हैं, जिस को उन्होंने दस-दस हजार रुपये महीने किराये पर दिया हुआ है। वे खुद सरकारी मकान में रहते हैं और अपने मकान का किराया उठाते हैं, ऐसी हालत में या उन के हित में नहीं होगा कि वे मकान खाली हों और वहां जायें। इस बिल के यहां न आने में कोई प्रेशर लाबी जरूर काम कर रही है, जिसकी वजह से यह बिल नहीं आ पा रहा है। दूसरी तरफ किरायेदारों को निकालने के लिये 15-15 साल से कैसेज अदालतों में पड़े हुए हैं, डिग्री लाकर बड़ी निर्दयता से किरायेदारों को निकाल कर फेंक देते हैं। मैं एक दिन राजौरी गार्डन में गया, वहां मुझे पता लगा कि एक रिटायर्ड डिप्टी सैक्रेटरी थे, गुण्डों ने आ कर उन का सामान बाहर रख दिया, बच्चे बाहर सड़क पर बैठा दिये। मुहल्ले वालों ने उनका सामान अपने यहां रखा। आम तौर पर ऐसा किरायेदारों के साथ दिल्ली में हो रहा है, अदालतों में फैसले मकान-मालिकों के हक में होते हैं, क्योंकि हमारा कानून ऐसा है कि उस में व्यक्तिगत सम्पत्ति पर विशेषाधिकार रखा गया है।

मैं चाहूंगा कि इस तरह का कानून जरूर बने कि वह व्यक्ति जिसका मकान है, वह दूसरी जगह सरकारी मकान में न रहे। चाहे वह कोई मंत्री हो या पार्लियामेंट का

मेम्बर हो या सरकारी अधिकारी हो, ऐसे व्यक्ति का कोई हक नहीं है कि सरकारी मकान में रहे। अगर वह रहता ही है तो वह किराया जो वह अपने मकान का लेता है सरकार को दे। आज हमारे यहां मकानों की बहुत कमी है, सरकारी कर्मचारी को मकान नहीं मिल पाते हैं लेकिन कोई सुनता नहीं है। इस दिशा में फौरन कदम उठाया जाना चाहिये और उस पर जल्दी ही विधेयक लाना चाहिये।

बाहर के लोग दिल्ली में आ कर अपने मकान बनाते चले जा रहे हैं और खुद किराये के सरकारी मकानों में रह रहे हैं—यह कानून की कितनी अजीब विडम्बना है। मैं मंत्री जी से पूछना चाहता हूँ—क्या मंत्रालय के पास ऐसा कोई लेखा जोखा है कि कितने सरकारी अधिकारी ऐसे हैं जिन के पास अपने मकान हैं, लेकिन वे सरकारी मकानों में रहते हैं। उन में कितने पार्लियामेंट के मेम्बर हैं, कितने एक्स-मिनिस्टर्स हैं या मिनिस्टर्स हैं जिनके पास अपने मकान हैं लेकिन सरकारी मकानों में रहते हैं। मैं तो यह कहूंगा कि वे स्वयं मौरली सरकारी मकानों को छोड़ दें और अपने मकान में जायें। जिनके पास पांच दस मकान हैं.....

सभापति महोदय : मंत्री जी, माननीय सदस्य जो जानकारी चाहते हैं क्या वह जानकारी आपके पास है ?

निर्माण तथा आवास मंत्रालय में उपमंत्री (श्री बलबीर सिंह) : अभी इस किस्म की जानकारी रेडीली में क्या दे सकता हूँ।

सभापति महोदय : क्या इस प्रकार की जानकारी आपने एकत्र की है ?

श्री बलबीर सिंह : ऐसी जानकारी दफ्तरों में होती है।

सभापति महोदय : जब आप उत्तर दें उस समय इस प्रकार की जानकारी इकट्ठी करके आपको देनी चाहिए ।

श्री शशि भूषण : इस प्रकार की जानकारी आपको सदन में देनी चाहिए । जो मेम्बर आफ पार्लियामेंट है, मंत्री है या सरकारी कर्मचारी है, जिनके पास अपने मकान हैं लेकिन वे सरकारी मकानों में रह रहे हैं उनको वह मकान तुरन्त खाली कर देने चाहिए । इसके लिए जितना शीघ्र हो सके आप विधेयक लाये । लेकिन मैं उम्मीद करता हूँ कि इस तरह की जानकारी आपको नहीं मिलेगी जब तक आप सख्ती से पेश नहीं आयेगे । एक अर्से से इस बात को सदन में कहा जा रहा है, राज्य सभा में एक मंत्री महोदय ने इसकी चर्चा की लेकिन यह हो नहीं रहा है । हम समाजवादी व्यवस्था लाना चाहते हैं, शहरी सम्पत्ति पर सीलिंग लगाना चाहते हैं ऐसी स्थिति में हम किस प्रकार इस बात का उत्तर देंगे कि अपने मकान होते हुए भी लोग सरकारी मकानों में रहते हैं । आप शहरी सम्पत्ति के नियन्त्रण का बिल कब तक लाना चाहते हैं ? उसके लिए यह आवश्यक है कि जो लोग सरकार से सम्बन्धित हैं, जो सरकारी अधिकारी हैं, मेम्बर आफ पार्लियामेंट हैं या दूसरे लोग हैं उन पर पहले नियन्त्रण लगाय ताकि कहने का मौका न मिले । दिल्ली में किरायेदारों के साथ सबसे ज्यादा ज्यादाती हो रही है । इस प्रकार का बिल लाने की जो बात कही जा रही है, उत्तर प्रदेश में इस प्रकार का बिल पास हो चुका है बहुत पहले के । आस पास की स्टेट्स में भी हुआ है लेकिन यहां पर सन् 1958 से लेकर आज तक कोई परिवर्तन नहीं हुआ है । यहां राजेन्द्रनगर और दूसरे इलाकों में डेढ़ सौ रुपये का एक कमरा मिलता है लेकिन सरकार को कितनी रेवेन्यू आती है उसकी कोई जांच नहीं होती, उस पर कोई कार्यवाही नहीं होती । सरकार किसके लिए है ? क्या सरकार सम्पत्ति-

शाली लोगों के लिए है जिनके बाल बड़े-बड़े मकान हैं ? हमारी जिम्मेदारी गरीब तबके के प्रति है । इसलिए आप इस तरह का बिल जल्दी लायें और जो दूसरी चीज मैंने आप के सामने उठाई है जो नित्ययण के सम्बन्ध में है उन पर भी आप हमें उत्तर दें तो अच्छा होगा । डिप्टी मिनिस्टर साहब, अगर आप यह आश्वासन दें कि यह बिल इसी सत्र में ला सकेंगे, कम से कम पेश कर दें तो अच्छा होगा । आप बहुत सी चीजों के लिये आर्डिनेन्स लाते हैं, तो आप इस के लिये भी आर्डिनेन्स ले आइये ताकि कानूनी व्यवस्था ठीक हो सके । जो हजारों कैसेज कोर्ट्स में पड़े हुए हैं उन में सुविधा हो सके । जहां तक मुझे उम्मीद है इस में कानून मंत्रालय भी कोई दिक्कत पेश नहीं करेगा । इस से जनता का परेशानी दूर होगी । लोग आशा लगाये बैठे हैं—आप कोई भी विधेयक लायें लेकिन इस बात का ख्याल रखें कि उस की अवधि दो-तीन साल पहले से रखी जाय । यह न हो कि बिल आज आया और पास होने के बाद एकट बने, एक अर्से तक उसका इंतजार हो—इस में देरी होगी । कम से कम जब से इस सदन में इस की चर्चा हुई है, तभी से इस बिल की अवधि मुकर्रर की जाय, तभी से वह लागू हो । इस सम्बन्ध में आप दो आश्वासन दें—पहला तो यह कि आप कब इस को पारित करेंगे । अगर इस सत्र में नहीं कर सकते तो क्या उस के लिये आर्डिनेन्स लायेंगे । दूसरी बात यह कि कब तक आप वह लिस्ट दे सकेंगे—ऐसे लोगों की जो सरकारी कर्मचारी हैं, मेम्बर पार्लियामेंट हैं, मंत्री हैं, जिन के अपने मकान हैं लेकिन उस के बाद भी सरकारी मकानों में रहते हैं । ये दो आश्वासन मैं आप से चाहता हूँ ।

श्री धार० श्री० बड़े (खरगोन) : माननीय सभापति महोदय, श्री शशि भूषण जी जी बिल लाये हैं मैं उसका समर्थन करता हूँ । उन्होंने अपने भाषण में दो बातें कही हैं—

जिनके पास अपने मकान हैं, उन्होंने अपने मकान किराये पर दिये हुए हैं और खुद सरकारी मकानों में रहते हैं। लेकिन उन्होंने अपने बिल में यह बात कहीं भी नहीं कही है। उन्होंने अपने बिल में लिखा है कि—

“tenant” means any person by whom or on whose account or behalf the rent of any premises is, or but for a special contract would be, payable and includes a sub-tenant and also any person continuing in possession after the termination of his tenancy and all these things.

लेकिन उन्होंने भाषण में विचित्र बात कही है—जो मिनिस्टर हैं, उनके अपने मकान वहीं होंगे, लेकिन रहते यहां हैं . . .

श्री शशि भूषण : जिनके मकान दिल्ली में हैं, मैंने उनकी बात कही है। बाहर की बात मैंने नहीं कही है।

श्री आर० बी० बड़े : सभापति महोदय, आप भी बीच में शामिल हो गये—आप ने भी मिनिस्टर साहब से कहा कि इसकी जानकारी उनको देनी चाहिये। लेकिन इसकी जरूरत क्या है। क्योंकि बिल में तो इसका कोई जिक्र नहीं है।

सभापति महोदय : बिल से सम्बन्ध नहीं है, यह मैं भी जानता हूँ। जहां तक मकानों का सवाल है—ग्रबेलिविलिटी आफ दि हाउस—उसके सन्दर्भ में उन्होंने यह जानकारी पूछी थी—जो जानकारी सार्वजनिक हित में हो वह अगर मालूम हो सके तो अच्छा होगा। इसका बिल से तो कोई सम्बन्ध नहीं है।

श्री आर० बी० बड़े : यह ठीक है लेकिन बिल में क्या लिखा है। टेनेन्ट कौन होता। मैंने कोर्ट्स में बहुत से केसेज ट्रायल किए हैं। जो टेनेन्ट है उसके अपने उसके साथ में रहते होंगे। उसके टेनेन्ट

कंसीडर करना चाहिए। उसमें नोटिस देनी पड़ती है। प्रेस्क्राइब्ड टाइम में एजेक्टमेन्ट नहीं हो सकता है। लेकिन वह तो मौका देखते हैं कि टेनेन्ट कब मरता है और उसका सामान निकाल कर फ्रेंक देते हैं। तो इस प्रकार का बिल आप लायेंगे वह बहुत अच्छा होगा। मैं समझता हूँ कि इसको लाने की जरूरत नहीं थी। उसमें लिखा हुआ है स्पाउज सब-टेनेन्ट कंसीडर होना चाहिए। तो मैं इसका समर्थन करता हूँ और यह बिल पास करने की इच्छा प्रकट करता हूँ। साथ में मंत्री जी से चाहता हूँ वह ऐसे केसेज बतायें जो मृत्यु के बाद सब-टेनेन्ट्स का एजेक्टमेन्ट कर रहे हैं। कोर्ट में ऐसे केसेज पेंडिंग हैं जिन में टेनेन्ट्स की मृत्यु हो गई है और उसके बच्चों को बाहर निकाल दिया गया है।

श्री नरसिंह नारायण पांडे (गोरखपुर) : माननीय सभापति जी, श्री शशि भूषण जी का जो विधेयक है वह बहुत ही आवश्यक विधेयक है। इस विधेयक के प्रावजेक्ट्स ऐण्ड रीज़न्स को अगर देखा जाये तो इस विधेयक की व्याख्या बहुत साफ़ हो जाती है कि टेनेन्ट जिनके नामसे एलाटमेन्ट आर्डर है, वह अगर मर जाता है तो डिसीज्ड फ्रैमिली उसके स्थान पर उस मकान की एलाटी समझी जानी चाहिए—ऐसा इस विधेयक में कहा गया है। लेकिन दिल्ली में जितने इस तरह के केसेज हैं उनमें इविकशन प्रोसीडिंग्स चल रहे हैं, उनसे मकान खाली कराये जा रहे हैं। श्री शशि भूषण जी का कहना है कि दिल्ली रेन्ट कंट्रोल अधिनियम बिल में इस प्रकार की व्यवस्था होनी चाहिए जिससे उनके अधिकार को सुरक्षित किया जाये। इस तरह की इविकशन प्रोसीडिंग्स नहीं होनी चाहिए। मैं इस बिल का हार्दिक स्वागत करता हूँ लेकिन मैं कुछ सिद्धान्त की बात आपके सामने रखना चाहता हूँ, इस सदन के सामने विचार के लिए रखना चाहता हूँ।

आज सारे देश में हमारी हाउसिंग मिनिस्ट्री की तरफ से एक स्कीम चलाई जा रही है कि जो लोइनकम ग्रुप के लोग हैं उनके लिए आवास की व्यवस्था हो सके। इसके ऊपर हर साल करोड़ों रुपया खर्च किया जा रहा है। मेरा सुझाव है कि इस पार्लियामेंट में इस तरह का विधेयक सरकार को लाना चाहिए जैसे कि हमने जमींदारी एबालिशन किया और सीलिंग एक्ट लागू करके भूमिहीनों की इच्छाओं की पूर्ति की। उनको उस लैंड का मालिक बनाया जो कि जमींदारी एबालिशन या सीलिंग एक्ट में जमीन निकली। आज उसी आधार पर इस देश में यह आवश्यक हो गया है कि शहरों में भी शहरी सम्पत्ति का उन्मूलन होना चाहिए और उन्मूलन ही नहीं होना चाहिए बल्कि इस तरह की व्यवस्था होनी चाहिए कि जो चार लाख या पांच लाख की आबादी वाले शहर हैं, उन में ऐसा होना चाहिए कि जो लोग 100 रुपया या 200 रुपया पर मकान में किरायदार हैं, उन को भी कुछ गुना जैसा कि जमींदारी एबालिशन में 12 गुना जमा करा कर किसानों को भूमिधर बना दिया गया था, जमा करवा कर मकान का मालिक बना देना चाहिए। जो टीनेन्ट्स हैं उन से कुछ रुपया जमा करवा लिया जाए और उनको मालिक मकान बनवा दिया जाए। इससे यह होगा कि आज जो हाउसिंग प्रॉब्लम है और जो इतना सारा रुपया सरकार इस पर खर्च कर रही है और उसके बाद भी छांटी छोटी जगहों में गरीब लोग रहते हैं, उन की समस्या हल हो जाएगी और उनके पास एक जमीन हो जाएगी और एक मकान हो जाएगा और सेहन्नत करके मकान और जमीन पर वह अपने बच्चों के लिए उपलब्ध कर सकेगा। पिछले दिनों जब मैं प्रधान मंत्री की से मिला था, तो इस तरह का एक सुझाव मैंने उन को दिया था कि शहरों में सीलिंग एक्ट लागू होना चाहिए। उस सीलिंग एक्ट में आप एक ऐसी व्यवस्था कर दें कि जहां पांच लाख

की आबादी है और जो मकान सन् 1954 के रेंट कंट्रोल एक्ट के अन्तर्गत आते हैं, नये मकान नहीं बल्कि पुराने मकान जिनके बारे में एलाटमेंट कानून लागू होता है, उन को ऐसे लोगों को दे दिया जाए जिनके पास कोई मकान नहीं है शहरों में। उन मकान मालिकों को कुछ कम्पेन्सेशन देकर चाहे वह 10 गुना हो या 20 गुना हो, जो भी आप नियत करें उस मकान की वैल्यूएशन को देखते हुए, उन में रहने वाले टीनेन्ट्स को उन का मालिक बना दिया जाए। सरकार को ऐसा विधेयक लाना चाहिए और अगर ऐसा नहीं होता है, तो मैं आपसे निवेदन करना चाहता हूँ कि आज जो लोगों की मकान की समस्या है, गरीबों की मकान की समस्या है, इस पर आप किसी तरह से काबू नहीं पा सकेंगे। इस विधेयक को लाकर जहां पर हमारे श्री शशि भूषण जी ने दिल्ली के रेंट कंट्रोल एक्ट को एमेंड करने की बात कही है, मैं समझता हूँ कि इनका ध्येय बड़ा ही पुनीत है लेकिन अगर सरकार इसे स्वीकार कर लेती है तो केवल दिल्ली पर ही यह लागू होगा। मैं समझता हूँ कि रेंट कंट्रोल के बारे में एक कम्पेक्ट बिल आना चाहिए जो कि कम से कम 5 लाख की आबादी वाले म्यूनिसिपल बोर्डों में रहने वाले लोगों पर भी लागू किया जा सके और उन्हें मकानों का मालिक बनाया जा सके।

SHRI N. K. P. SALVE (Betul):
Mr. Chairman, I entirely support this Bill, which has been moved by Shri Shashi Bhushan. It is extremely salutary and extremely laudable. The institution of tenancy has become the subject matter of terrible racketeering, specialfily in large cities. Sir, you may not be aware of it, because you are not a tenant. Since I am a tenant and I do not have a house of my own, I am aware of what racketeering and profiteering goes on in this business of tenancy. Professionally also I know what amount of black money goes on in the immovable property. The measure

which we have enacted for acquisition of property is, I regret to submit, something in the shape of a stillborn measure, because not even a single property has been acquired by the Government under this, partly thanks to the most inefficient functioning of the bureaucracy and partly thanks to the inefficient functioning of the committee, of which I was a member, which did not sufficiently comprehend the human ingenuity to evade the tax laws.

MR. CHAIRMAN: Half-hearted nature of the Bill.

SHRI N. K. P. SALVE: It is true that it is extremely half-hearted. In fact, the Bill provides and contemplates that if a property passes hands for a certain consideration which is found to be less than the market value, Government has the right to acquire it by paying an additional solatium of 15 per cent provided it is proved that such a transfer involved intentions of evasion, avoidance etc., but such subjective or objective considerations or intent can never be proved in law.

Be that as it may, there is an underlying theme and philosophy in this Bill which is of the utmost importance and it is this, that the existing landlords are keen to get rid of the poor widow or children or dependents just because the person who was the tenant has died. It is this sort of exploitation which is sought to be put an end to. My respectful submission is that if our pretensions of establishing a socialist State, if our talk of a ceiling on urban property is not plenty of sanctimonious humbug, what is wrong in this Bill?

How is it the business of a bureaucrat to build a house and take a rent of Rs. 10,000 per month? I am one of those who want that a person's investments must be suitably rewarded. There is absolutely no doubt about it. I am not one of those who thinks that the properties

of the citizens should be sequestered away or confiscated without compensation. It is not that. I am referring to the racketeering part. A bureaucrat would himself live in a house of the market value of Rs. 5,000, paying 10 per cent rent which would be not more than Rs. 200 or Rs. 300 for years and years. Then he builds another new, nice house fetching Rs. 10,000 rent per month and he goes on like this for quite some time.

There are quite a few Ministers and quite a few MPs. who are doing this. The institution of politicians is being brought into a tremendous amount of disrespect. They are being looked down upon as a set of people who represent corruption in the country. We do not want to be a party to this sort of thing. Let the names of the Ministers and M.Ps who have done this come before Parliament.

In fact, I would go a step further. Shashiji only speaks about tenances involving the spouse or dependent child. But if a tenant has been living in a place for 10 or 15 years, why should he not become the owner of that property?

I see the smile on your face, but because I am a tenant I may submit to you what happened to me. My landlord was thinking of selling his house. He did not have the courage to inform me. It was the buyer who came to me and said that he would give me Rs. 50,000 if I would vacate. I asked him to get out quickly before something happened, before it became a law and order problem. I called upon the landlord and asked him about it. He said, "you are an M.P. who can ask you to go?" That means if I were not an M.P., I have no right to live as it were. What have we come to! Formerly it was said that fools built houses and wise men lived in them. Now things have changed. It is the crooks who build houses, and poor people like me who

live in them, because I do not have a house of my own. I know the difficulties of the tenants and how the landlords are always out to exploit them.

Therefore, I entirely support what has been provided in the Bill. In fact, the Bill underscores the fact that the principal law is a draconian measure because it does not provide for the residence of a widow or the dependents of a person who has died. How does it support the pretensions of the ruling party?

MR. CHAIRMAN: You want the provisions of the Bill to apply even to Nagpur.

SHRI N.K.P. SALVE: That is what I have said. Let it at least be in Delhi, let at least the information go out and let the people who are anxious to have a clean state. Let it be at least known who are the people who have immovable property.

There is another measure which is coming, which was circulated. If you have a palatial house, there is going to be no ceiling, but if you have land, 7,500 square feet only will be allowed to you irrespective of the price. Sir, you are aware that in Bombay in certain areas, the property per sq. ft. is Rs. 500 to Rs. 1000. 7000 means Rs. 35 lakhs to Rs. 70 lakhs is exempt to them. And in Nagpur, there might be a person with 7000 sq. ft.; his property may not be more than Rs. 3500. A person with Rs. 70 lakhs will get away and a person with Rs. 3500 will be deprived. I cannot understand, where are we heading ourselves to. These are all vicious tactics of a set of people, vested interest, who want to protect their own immovable property, and they do not want at all to help this Government in the possibility of ushering in an egalitarian society, etc.

श्री रामसहाय पांडे (राजनंदगांव) :

मैं बम्बई में किराए के भकान में रहता था। मैं 1943 में बम्बई गया था। एक दिन उस खोरी के सामने कोई आकर कहने
695 LS—12.

लगा कि लैंडलार्ड आए हैं। जिसने खबर दी वह लैंड तो भूत गया, और कहने लगा लार्ड आए हैं। मैं बबरा गया कि यह लार्ड शब्द क्या हो गया। मेरी पहली प्रार्थना तो यह है कि धरती के ऊपर यह जो लार्ड शब्द जुड़ा हुआ है, इसको आप हटा दीजिये।

दूसरी बात यह है कि आप सामाजिक जीवन में जो लोग काम करते हैं, उनकी तरफ भी ध्यान दें। उनके लिए कोई पेंशन नहीं होती है। जिनको पेंशन होती है और गांव चले जाते हैं उनके बारे में मैं नहीं कहता हूँ। लेकिन जिन सामाजिक कार्यकर्ताओं ने अपना जीवन समाज को समर्पित कर दिया होता है जैसे पत्रकार हैं, नर्स हैं, छोटे-छोटे डाक्टर हैं, इनका क्या होता है। जीवन भर किसी नर्स ने अस्पताल में काम किया होता है, मानवता की सेवा की होती है, अत्यंत मानवीय सेवा की होती है लेकिन जब समाज द्वारा उसकी सेवा करने का अवसर आता है तो चाहे सरकारी भकान हो या प्राइवेट हो उसको उम्र में से निकाल बाहर किया जाता है। यह जो इन लोगों का तिरस्कार होता है यह बन्द होना चाहिये। मेरा अनुभव यह है कि सामाजिक सेवा में जो लोग हुए हैं, जैसे नर्स हैं, पत्रकार हैं, प्रेस के कर्मचारी हैं जिनके लिए कोई प्राविडेंट फण्ड की सुविधा नहीं है और जो जीवन भर समाज सेवा के काम में लगे रहते हैं चाहे वे सरकारी हों या गैर-सरकारी, उनके लिए तो कम से कम आसानी कुछ करना ही चाहिये।

मैं आपको सिगापुर की बात बताता हूँ। वहाँ प्राइम मिनिस्टर जी से हमने मुलाकात की थी। हम एक डेपूटेशन में गये हुए थे। वहाँ उन्होंने बहुत अच्छा प्रबन्ध कर रखा है। सालवे साहब ने कहा कि जो दस बरस किसी भकान में रह ले वह भकान उसका हो जाए। लेकिन सिगापुर में यह है कि जो ओरिजनल कास्ट भकान की होती है जब उसको बनाया जाता है उसमें छः परसेंट ब्याज जोड़ कर अगर वह पे कर देता है तो वह मालिक उसका

बन सकता है, उसको उस मकान का स्वामित्व प्राप्त हो सकता है। मान ले कि 1940 में मकान बना और दो कमरे किसी ने किराए पर लिए और उस समय उस पर तीन हजार रुपए खर्च हुए थे। अब पन्द्रह बरस के बाद अगर कोई उसको लेना चाहता है, उसका मालिक बनना चाहता है तो उसको यह राशि तथा उस पर छः प्रतिशत व्याज जोड़ कर इस मकान का स्वामित्व प्राप्त हो सकता है। आज जो उसका मूल्य है वह नहीं लेकिन जो तब खर्च उस पर आया था वह तथा छः प्रतिशत व्याज। मर्गिनी का तो डिप्रिसिएशन होगा लेकिन मकान का डिप्रिसिएशन इस रूप में कि बड़ी हुई कीमत नहीं बल्कि जो उस पर खर्च आई थी वह कीमत तथा छः प्रतिशत प्रतिशत व्याज। अब किसी की तनख्वाह अगर जब उसने मकान लिया दो सौ थी और आज तीन सौ हो गई और वह खरीदने की स्थिति में हो गया तो वह इतनी राशि देकर उसको खरीद सकता है। मैं चाहता हूँ कि यह जो प्रिमियम है इसको स्वीकार कर लिया जाए।

मैं यह भी कहना चाहता हूँ कि जैसे पत्रकार है, जर्नलिस्ट है या दूसरे है और जिन की रिटायरमेंट के वक्त तनख्वाह पांच सौ रुपये मासिक से कम है उनको मकान में बने रहने के अधिकार मिल जाने चाहिये। हजार, दो हजार या तीन हजार वालों की मैं बात नहीं करता हूँ। पांच सौ तक वालों की बात कर रहा हूँ। जब वे जीवन की मन्थना में पहुँच जाते हैं, रिटायर होने हैं उस वक्त उनको मकान मिल जाने चाहिये। ऐसे लोगों के लिए आप कालोनीज बनाना चाहे तो कालोनीज बना सकते हैं। उनके लिए मकान सुरक्षित रहने चाहिये जिन में से उनको कोई निकाल न सके। यह मानवीय तथा नैतिक आधार पर आवश्यक है। उनके सिर के ऊपर खुला आसमान नहीं, एक छत भी होनी चाहिये।

श्री मूल बिल आगा (पाली) : यह न मानवीय और न ही आर्थिक प्रश्न है। यह कानूनी प्रश्न है। यह बहुत छोटा सा प्रश्न है। बहुत अच्छा यह बिल है। कोर्ट में इस चीज को लेकर बहुत से केसिज चल रहे हैं। अगर किसी के पिता ने लीज डीड लिख दिया और उसका देहान्त हो गया तो मकान मालिक कहता है कि उसका जो लड़का उसमें रह रहा है वह ट्रेंसपॉसर है और उसको निकाल बाहर करता है। इस चीज को लेकर इस बिल में श्रीशशि भूषण जी ने बहुत अच्छी बात कही है। लिखने वाला अगर मर गया, उसका स्वर्गवास हो गया तो उसका लड़का या भाई जो उस मकान में रहता है और जो किराया देने के लिये भी तैयार है वह ट्रेंसपॉसर हो जाता है और उसको बेदखल किया जा सकता है। कोर्ट में जाने की रसम अदा की जाती है और कहा जाता है कि इसका मेरे साथ टेनेंट का रिश्ता नहीं है, इस वास्ते इसका एविकशन किया जाए और एविकशन हो जाता है। इसको रोकने के लिए जो अमेडमेंट पेश किया है यह बहुत ही अच्छा अमेडमेंट है और इसको मैं उसको प्रोटेक्शन देने की बात कही गई है। इसमें कहा गया है :

“The Bill seeks to further amend the Delhi Rent Control Act, 1958 to enable the surviving spouse, or any son or daughter, of a deceased tenant, who had been living with the tenant in the premises as a member of the deceased tenant's family upto the death of the tenant, to continue in occupation of the premises in which he/she was living with the deceased tenant.”

वह किराया देने के लिये तैयार है लेकिन उसको कहा जाता है कि नहीं तुम्हारा और मेरा कोई करार नहीं है, तुम निकल जाओ। इस बिल को अगर मान लिया जाये तो हजारों केसिज जो कोर्ट में पेंडिंग हैं और जिन को लेकर गवाहियां बगैरह पेश की

जाती हैं और हैरानी और परेशानी का सामना करना पड़ता है उसके बचा जा सकेगा। यह एक सीधा सा और छोटा सा बिल है। अब जो मकान हड़ाना चाहते हैं वह चीज अलग है और उसके लिए कोई और मौके की तलाश की जानी चाहिये, कोई और साधन अपनाया जाना चाहिये।

निर्माण और आवास मंत्रालय में उप
मंत्री (श्री इलशिर सिंह) : श्री शशि भूषण
ने यह बिल पेश किया है। बहुत सालों
में मैं देखता आ रहा हूँ कि उनके अन्दर
प्रगतिशील विचार कूट-कूट कर भरे हुए
हैं और प्रगतिशील कदम उठाने के लिए वे
औरों को भी प्रेरित करने रहते हैं। जब
कभी मौलिक बात पर वह आते हैं तो हमेशा
ऐसे प्रश्नों को उठाते हैं। यही प्रश्न उनके
दिमाग में आते रहते हैं। कभी भी उनकी
स्पीच में, उन के सवालों में ऐसी बात मैंने
नहीं देखी कि जो गरीब समाज को रगड़ने
के लिए, चलने के लिए या तकलीफ देने के
लिए हो या जो कुछ लोगों को ही फायदा
पहुँचाने वाली बात हो। आज भी जब
उन्होंने इस बिल को पेश किया और इस
बिल के ऐम्ज एंड आबजर्वट्स में भी यही
कहा कि एक ऐसे बिल की आज जरूरत है
जिससे बहुत से लोगों की जो दिक्कतें हैं वे
दूर हों। उन्होंने बहुत सी चीजों का जिक्र
किया है। टनेट की जो दिक्कतें हैं उसका
उनको काफी ताबूत है। जो लोग दिल्ली
में बहुत दिनों से रहते आ रहे हैं वे अनुभव के
आधार पर बता सकते हैं कि कितनी दिक्कतों
का उनको सामना करना पड़ता है। जो
बोले हैं और जो बोल नहीं भी पाए हैं वे
भी इससे अपरिचित नहीं हैं। गरब
आदमी को बड़ी मुश्किल होती है अपना
गुजारा चलाने में। जो किराए के मकान
में रहता है और ऐसे मालिक के मकान में
रहता हो जो हर समय उसको तकलीफ देता
रहता हो उस वातावरण में किस तरह से
वह अपना जीवन गुजारता है और उसके

सामने क्या-क्या समस्याएँ पेश आती हैं इसको
हर आदमी अनुभव कर सकता है।

मैं भी मानता हूँ, मैं भी एक ऐसे तत्व
का इसान हूँ, जिसकी जिन्दगी का आभूषण
इन्हीं बातों से रहा है। मैं हर उस बात
के पक्ष में हूँ, जो गरीब आदमी, टेनेन्ट या
किसी गरीब तबके के हित में हो, चाहे वह
किसी भी मेम्बर की तरफ से आये। हमारे
इस तरफ के बैठने वाले कुछ सदस्य हैं, जिनके
आरे में मैं सीचता हूँ कि वे बड़े रिएक्शनरी
हैं। लेकिन कभी-कभी जब उनकी तरफ
से भी कोई ऐसी बात आती है, तो मैं उसको
हमेशा बैलकम करता हूँ।

इस बिल के बारे में कुछ साथियों ने
ऐसी बातें कहीं हैं, जिनका इस बिल से दूर
जाकर सम्बन्ध होता है। शायद इस
बिल की इंडीनीशन में उनको कबर
नहीं कर सकते हैं। जब हम एक कंप्रीहेंसिव
बिल की बात करते हैं, तो वे बातें आज के
बिल से दूर चली जाती हैं। इसलिये मैं
इस वक्त उन बातों में नहीं जाना चाहता हूँ।
लेकिन उन मौलिक बातों और उन सिद्धांतों
से मेरा इत्तिफाक है, जो श्री शशि भूषण और
दूसरे साथियों ने उठाई हैं।

उन्होंने कहा है कि शायद आफिसर्स
वर्ग रह का दबाव सरकार पर है और शायद
उस दबाव के कारण इस बिल के लाने में
कुछ देर हो रही है। मैं इस बात को
नहीं मानता हूँ कि सरकार अपने आफसरों
के दबाव को मांगकर चलती है। अगर
सरकार इस तरह टेंटे में आने लगे, तो
कोई भी बात आगे नहीं हो सकती है।
इसलिये समस्या दवा की नहीं है, बल्कि
समस्या यह है कि पूरी तरह छानबीन कर
के बिल को इस शबल में लाया जाये, ताकि
उन दिक्कतों का कुछ हल हो सके, जिनका
श्री शशि भूषण ने जिक्र किया है। अगर
हम जल्दबाजी में कोई कानून ले आये, तो
आगे चलकर उसमें कठिनाई पैदा हो जाना

है । लेकिन मैं महसूस करता हूँ कि ऐसा बिल आना चाहिये ।

यह जो कमेटी बनी थी, उसमें अपनी शिफारिशें दी थीं। लेकिन अगर एक कंप्प्रो-मिस्स बिल लाने में कुछ देर हो जाये, मेम्बर साहेबान ने जो बातें उठाई हैं, उन सब को कवर करने में कुछ देर हो जाये, तो एक छोटा बिल जरूर लाना चाहिये । उस छोटे बिल में टेनेन्ट को रिलीफ देने वगैरह की बातों की व्यवस्था होनी चाहिये । यह सही है कि टेनेन्ट के मरने के बाद उसकी, उसके बच्चों और भाइयों वगैरह, परिवार के सदस्यों को बहुत दिक्कतें पेश आती हैं । जब लैंडलार्ड—श्री पांडे को "लार्ड" शब्द से बड़ी नफरत है; वह शब्द हटाना चाहिये—टेनेन्ट के मरने के बाद उसके परिवार के सदस्यों पर गालिब हो जाता है, तो उन लोगों को उसकी मृत्यु के बाद जो दिक्कतें पेश आती हैं, लैंडलार्ड उनमें और भी इजाफा कर देता है ।

ये छोटी-छोटी दिक्कतें एक परिवार को नहीं, बल्कि देश के हजारों, लाखों, करोड़ों परिवारों को पेश आती हैं । जहां तक दिल्ली का सम्बन्ध है, शायद लाखों परिवार इस समस्या से संबधित हैं । इन सब दिक्कतों को दूर करने के बारे में सरकार का भी बड़ा इरादा है जो श्री शंशुनूयण का है, और मैं मानता हूँ कि हमारी तरफ से इस किस्म का बिल आना चाहिये ।

श्री मूलचंद डागा : सरकार कोई नोटिफिकेशन या आर्डिनेन्स निकाल सकती है । आज हजारों मामले कोर्ट में पेंडिंग हैं । इस बिल का मकसद यह है की जो व्यक्ति किसी मकान में किरायेदार है, उसकी मृत्यु के बाद उसकी औलाद को टेनेन्ट मान लिया जाये । आज स्थिति यह है कि उन लोगों को ट्रेस पासर माना जाता है । यह न इनकी दिक्कतों का सवाल है और श्री पांडे की दिक्कतों का सवाल है ।

माम किरायेदारों के हित में सरकार को एक आर्डिनेन्स कौरन निकालना चाहिये ।

श्री नरसिंह नारायण पांडे : टेनेन्ट्स की हकतलफी को दूर करने के लिये और जिस तरह से भी हो सके, उनको किरायेदार बने रहने देने के लिये अगर सरकार विचार कर के कोई बिल लाना चाहती है, तो उसमें क्या दिक्कत है ?

श्री राम उहाय पांडे : यह एक कंप्प्रो-मिस्स बिल होना चाहिये, वरना इसको कोर्ट में चैलेंज किया जा सकेगा ।

श्री मूलचंद डागा : जब प्राग लकी हो, तो उस समय कुआ खोदने से कोई लाभ नहीं है । उसको फौरन पानी से बुझा देना चाहिये ।

श्री दलबीर सिंह : श्री डागा क्वास-क्वाह परेशान हो रहे हैं । उनके विचार और उनके इरादे से मैं इत्तिफाक करता हूँ । कौन कहता है कि टेनेन्ट की मदद की जाये । हम उसी किस्म का बिल लाना चाहते हैं, जो श्री डागा चाहते हैं । श्री डागा जिन दिक्कतों का जिक्र कर रहे हैं, वे हमारे सामने हैं । उन्हीं के कारण यह विचार किया जा रहा है । वे कहते हैं कि दिक्कतें हमको नहीं हैं । मुझे क्या दिक्कत है; सरकारी मकान भग्ने मिल गया है । एम० पी० को भी सरकार मकान मिलता है, भले ही वह कुछ छोटा हो । दोनों को कुछ न कुछ सुविधाएं मिलती हैं । हम लोगों को शायद मकान की कोई दिक्कत नहीं है । ऊंची कंटेगरी के लोगों को भी मकान की दिक्कत नहीं है । असल में मकान की दिक्कत उसको है, जो गरीब है, जो किराये पर रहता है, और जो लैंडलार्ड के जुल्म के नीचे पिसता है । उसी के लिये यह बिल लाया जा रहा है । उसकी समस्या को हल करने के लिये सरकार का इरादा है कि

हम जल्द-से-जल्द एक बिल लायें, और हम उसमें डिके नहीं करेंगे। मैं एक बात और बता देना चाहता हूँ कि हम जल्दबाजी करें और यह बीज ग्रामे चलती रहे, यह सरकार का इरादा नहीं है। हम जल्दी से जल्दी इस किस्म का कोई बिल लाने की कोशिश करेंगे।

मैं माननीय सदस्य से प्रार्थना करूंगा कि उनके बिल में जितनी बातें हैं, उसी तौर पर और मोटे तौर पर उन सब बातों का हमारे बिल में ध्यान रख जायेगा।

श्री शशि भूषण : जिन लोगों के दो मकान हैं, उनके बारे में मैंने सवाल पूछा था।

श्री इलखीर सिंह : श्री शशि भूषण ने कुछ और बातें भी कहीं हैं। वह हमेशा इस बात के खिलाफ है कि एक आदमी क्यों कई मकान रखता है, एक मकान में वह रहे और दूसरे मकान को भी फायदा उठाता रहे। कुछ लोगों ने अपनी ईर्ष्या, सियासी हिसयत या प्रोफिशियल हित का फायदा उठाकर किसी अच्छी कालोमी में मकान, कोठी या प्लाट ले लिये हैं। माननीय सदस्य का प्रैक उन लोगों पर है। आज के समाज में ऐसी बात नहीं होनी चाहिये, और जिन लोगों ने ऐसा किया है, उनको ऐसा नहीं करना चाहिये, क्योंकि आज दुनिया भागे जा रही है।

यहां तक कि आज हमारे जनसंघी भाई भी प्रोप्रेसिविज्म की बात करते हैं। श्री बड़े ने भी टेनेन्ट्स की बात कही है। टेनेन्ट्स की बात कभी उनके प्रोग्राम में शामिल नहीं थी। लेकिन आपने देखा है कि आज उन्होंने टेनेन्ट्स के साथ बड़ी हमदर्दी जाहिर की है। टेनेन्ट्स के साथ हमदर्दी करना कभी जनसंघ का प्रोग्राम नहीं था। वे लोग तो टेनेन्ट्स के नाम से चिढ़ते थे। लेकिन आज परिस्थिति ऐसी है कि सारी दुनिया समेटकर विचारधारा इस तरफ जा

रही है कि आज कोई आदमी प्रोप्रेसिविज्म की लाइन से बच नहीं सकता। जो लोग रि-एक्शनरी कहलाते हैं, आज वे भी इससे बच नहीं सकते।

आज वे अपने फंडफार्म से, पोलिटिकल फोरम से गरीबों और हरजनों के हक में रज्यूलेशन पास करते हैं। अपने ही उनके इरादे पोलिटिकल हों, लेकिन वे उस बातावरण से बच नहीं सकते। यह उस बातावरण का दबाव और प्रेशर है कि इस किस्म के लोग भी इस तरह की बातें करने लगे हैं।

मैं माननीय सदस्य से, जो इस सदन के बहुत प्रतिष्ठित सदस्य हैं, प्रार्थना करूंगा कि चूंकि सरकार का इरादा जल्द-से-जल्द एक बिल लाने का है, इसलिये वे अपने बिल को वापस ले लें।

श्री शशि भूषण : समापति महोदय, मुझे मंत्री महोदय के आश्वासन पर पूरी आस्था है। गरीब लोगों के साथ उन का जो हमदर्दी है, वह स्वाभाविक है, क्योंकि वह खुद उसी तबके से आते हैं, उनके लीडर हैं, और हमारे भी लीडर हैं। उन्होंने मेरे बिल के बारे में जो राय जाहिर की है, उनके लिए मैं उन का बहुत धन्यवाद देता हूँ।

मैंने कहा था कि जो पार्लियामेंट के मेम्बर, सरकारी अधिकारी और मिनिस्टर सरकारी मकानों में रहते हैं, मगर जिन के अपने मकान हैं, जो उन्होंने दस-दस हजार रुपये के किराये पर दे रखे हैं, मुनासिब यही होगा कि वे अपने मकानों में रहें। मैं चाहता हूँ कि मंत्री महोदय इस बारे में कोई विधेयक लायें। मुझे विश्वास है कि वह इस सम्बन्ध में एक बिल भी सदन के सामने रखेंगे।

दिल्ली के किरायेदारों के प्रति मंत्री महोदय ने जिस हमदर्दी का इजहार किया है, उसे देख कर मुझे बहुत हीसला हुआ है। मुझे विश्वास है कि ऐसे संविधानों

के रहते हुए उन लोगों के ससे बढ़े। जल्दी हल होंगे। जहाँ तक झुग्गी-झोंपड़ियों का प्रश्न है वे लोग पच्चीस गज के प्लॉट के मालिक नहीं बन पाते हैं। लेकिन जिन लोगों के पास एक हजार गज के प्लॉट हैं, वे उन के मालिक बन जाते हैं। छोटे प्लॉट वालों के साथ 25 से ज्यादा सब्जी बरती जाती है, जबकि बड़े प्लॉट वालों की बिजली और पानी आदि की सब सुविधाएँ दी जाती हैं। बेचारे छोटे प्लॉट वालों को सुबह से शाम तक इस्पैक्टरो के सामने परेड करनी पड़ती है। जब मंत्री महोदय को उन लोगों के साथ हमदर्दी है, तो मुझे पूरा विश्वास है कि वह इस बारे में इसी सत्र में एक वि. लायेंगे। (व्यंग्य)

मैं श्री बड़े की भी तारीफ करता हूँ कि उन्होंने मेरा समर्थन किया है। पिछली बार मैं उन की कृपा से इस सदन में आश्रय में उन को धन्यवाद देता हूँ।

मैं प्रार्थना करता हूँ कि मुझे अपने विधेयक को वापिस लेने की अनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to Shri Shashi Bhushan to withdraw the Bill further to amend the Delhi Rent Control Act, 1958."

The motion was adopted.

SHRI SHASHI BHUSHAN:
withdraw the Bill.

17.53 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of article 80 and omission of Fourth Schedule)

SHRI DINESH CHANDRA GO-SWAMI (Gauhati): I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

My Bill calls for an amendment of Article 80 and the Fourth Schedule of the Constitution. Now, Art. 80 of the Constitution deals with representation to Rajya Sabha and Art. 80(1) states:

"The Council of States shall consist of—

- (a) twelve members to be nominated by the President in accordance with the provisions of clause (3); and
- (b) not more than two hundred and thirty-eight representatives of the States and of the Union territories."

Of these 238 representatives, the allocation of seats in the Council of States is made according to sub-clause (2) of Art. 80 which states:

"The allocation of seats in the Council of States to be filled by representatives of the States and of the Union territories shall be in accordance with the provisions in that behalf contained in the Fourth Schedule."

In the Fourth Schedule, the allocations have been made and at the present moment, the strength of the Council of States is 231 and from a perusal of the Fourth Schedule you will find that the representation of ten States comes to 40 and representation of four Union territories comes to 5. That means that ten States and four Union territories contribute to the Council of States 45 representatives whereas 11 States contribute to the Council of States representatives. I have by this amendment sought for an amendment of Article 80 and I have said that Council of States should consist of 12 members to be nominated by the President in accordance with the provision of clause 2 as is the existing provision. But what I have asked for and what is important in the Bill is that there should be equal repre-

resentation of all the States in the Council of States. There should not be an arbitrary figure of—for example the highest number of 30 from U.P., 22 from Bihar, or the lowest number of 3 from Nagaland or 1 from let us say Manipur, and so on and so forth.

Now, under the provisions of the Constitution each State enjoys equal status and, therefore, my first argument in support of my Bill will be that under the provisions of the Constitution each State enjoys equal status. Under the Constitution they should also have equal representation in the Council of States, otherwise though in the parallel provision of the Constitution we have tried to give equal status to all the States, so far as most important aspect of the representation

अ मूलबद्ध भाग (पला) क्या एक तराई की जनसंख्या वाली स्टेट का भी उतना ही रिप्रजेंटेशन मिलेगा, जितना कि 9 करोड़ की जनसंख्या वाली स्टेट को मिलेगा? क्या उन दोनों का प्रतिनिधित्व बराबर होगा?

SHRI DINESH CHANDRA GO-SWAMI: I am not saying that will be, because higher the number of population, the higher will be the representation in the House of People—which is the first body when policies are determined. But in the other chamber, the Rajya Sabha or the Council of States which is said to be a corrective chamber, the same principle should not govern the representation. Supposing by weight of population certain States get certain weightage in their favour in this House, obviously, there should be a corrective chamber and the corrective chamber is the Rajya Sabha where all the States should have equal representation so that they can come forward to view action taken in this House dispassionately divorced from the weightage of population that may lead to measures in a particular direction in this House. Sir, if you look ...

MR. CHAIRMAN: He can continue on the next occasion. Now, Shri Raghu Ramaiah will present the report of the Business Advisory Committee.

17.58 hrs

BUSINESS ADVISORY COMMITTEE
FIFTY-FIFTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): I beg to present the Fifty-fifth Report of the Business Advisory Committee

SHRI M. C. DAGA (Pali): I would like to know only this, namely whether the Business Advisory Committee has recommended the extension of the session or not.

SHRI K. RAGHU RAMAIAH: We will end the session on 9th.

MR. CHAIRMAN: The House stands adjourned till ...

SHRI K. RAGHU RAMAIAH. I may say that the recommendation of the Business Advisory Committee has to be endorsed by the House on Monday. I am saying it because I do not want it to be said that we have anticipated the decision of the House.

SHRI R. S. PANDEY (Rajnandgaon): We are coming on Monday.

SHRI K. RAGHU RAMAIAH: You asked me for the recommendation. I said this in the recommendation but subject to the approval of the House.

SHRI R. S. PANDEY: It becomes valid for Monday.

MR CHAIRMAN: The House stands adjourned to re-assemble at 11 A.M. on Monday, the 5th May, 1975.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, May 5, 1975/Vaisakha 15, 1897 (Saka).